

**REVIEW  
OF  
WORK DONE  
BY  
HARYANA VIDHAN SABHA  
DURING  
THE YEAR 2014 TO 2019**



---

**HARYANA VIDHAN SABHA SECRETARIAT  
CHANDIGARH  
FEBRUARY, 2020**

## PREFACE

The following pages contain factual information in a consolidated form about the business transacted by the Thirteenth Haryana Vidhan Sabha during the period from 3<sup>rd</sup> November, 2014 to 2<sup>nd</sup> November, 2019. Detailed Information regarding some of the items have not been included in this Volume as this information is available in the Resumes of the different Sessions held from time to time which have already been circulated.

It is hoped that this publication reviewing the work done by the Thirteenth Vidhan Sabha as it does within the compass of a single Volume would prove useful.

Chandigarh:

Secretary

Dated 24.02.2020

## TABLE OF CONTENTS

Sr. No.	Subject	Pages
1.	The Assembly: Its Composition & Session	
2.	Leave of Absence	
3.	Governor's Address	
4.	Legislation	
	(i) Official	
	(ii) Non – Official Resolutions	
5.	Questions	
6.	Resolutions	
	(i) Official	
	(ii) Ordinances	
7.	Adjournment Motion	
8.	Calling Attention Notice Under Rule 73	
9.	Short Duration Discussion Notice Under Rule 73A	
10.	Question of Privileges	
11.	Financial Business	
12.	Supplementary Estimates	
13.	Statements made by the Ministers	
14.	Figures relating to the number of Speeches made and time taken thereon	
15.	Walk outs	
16.	Unparliamentary Expressions	
17.	Committees	
	(i) Public Accounts Committee	
	(ii) Committee on Estimates	
	(iii) Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes	
	(iv) Committee on Public Undertakings	
	(v) Business Advisory Committee	
	(vi) Rules Committee	
	(vii) Committee on Government Assurances	
	(viii) Committee on Subordinate Legislation	
	(ix) Library Committee	
	(x) Committee of Privileges	
	(xi) House Committee	
	(xii) Committee on Petitions	
	(xiii) Committee on Local Bodies and Panchayati Raj Institutions	
	(xiv) Subject Committee on Food & Supplies	
	(xv) Subject Committee on Public Health, Irrigation, Power and Public Works (B&R)	
	(xvi) Subject Committee on Social Justice & Empowerment, Women & Child Development and Welfare of Scheduled Castes & Backward Classes	
	(xvii) Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services	
18.	Rulings/Observations	
19.	Point of orders and Decision thereon	
20.	Annexure-I	
21.	Annexure-II	
22.	Statement	

**THE ASSEMBLY ITS COMPOSITION AND SESSION**

The Thirteenth Haryana Vidhan Sabha was Constituted on 21<sup>st</sup> October, 2014 vide notification No. 308/HN-LA/2014 issued by the Election Commission of India under section 73 of the Representation of the People Act, 1951. Shri Manohar Lal was elected Leader of the House. The Vidhan Sabha met in its first Session on 3<sup>rd</sup> November, 2014 and elected Shri Kanwar Pal, as Speaker on 3<sup>rd</sup> November, 2014 and Smt. Santosh Yadav, as Deputy Speaker on 4<sup>th</sup> September, 2015. Shri Manohar Lal continued as Leader of the House (Chief Minister, Haryana) till 26<sup>th</sup> October, 2019.

The Vidhan Sabha held Fifteen Sessions. It held 84 sittings (excluding the sittings on which Governor addressed the Sabha) till 6<sup>th</sup> August, 2019, under Article 172 (1) of the Constitution of India, the term of five years of Thirteenth Vidhan Sabha expired on 2<sup>nd</sup> November, 2019.

**The duration of each Session of the Thirteenth Vidhan Sabha is as follows:**

<b>Number of Session</b>	<b>Date of Commencement and Adjournment of Sabha sine-die.</b>	<b>Number of Sittings held</b>	<b>Date of prorogation</b>
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>
1 <sup>st</sup> Session (November), 2014	3 <sup>rd</sup> , 4 <sup>th</sup> & 5 <sup>th</sup> November, 2014	03	10 <sup>th</sup> November, 2014
2 <sup>nd</sup> Session (March), 2015	9 <sup>th</sup> , 10 <sup>th</sup> , 11 <sup>th</sup> , 12 <sup>th</sup> , 13 <sup>th</sup> , 16 <sup>th</sup> , 17 <sup>th</sup> , *18 <sup>th</sup> , 19 <sup>th</sup> , 20 <sup>th</sup> , 24 <sup>th</sup> , & 25 <sup>th</sup> March, 2015	13	26 <sup>th</sup> March, 2015
3 <sup>rd</sup> Session (September), 2015	2 <sup>nd</sup> , 3 <sup>rd</sup> , *4 <sup>th</sup> & 7 <sup>th</sup> , September, 2015	05	9 <sup>th</sup> September, 2015
4 <sup>th</sup> Session (November), 2015	30 <sup>th</sup> November, 2015 & 1 <sup>st</sup> December, 2015	02	2 <sup>nd</sup> December, 2015
5 <sup>th</sup> (Session March), 2016	14 <sup>th</sup> , 15 <sup>th</sup> , 16 <sup>th</sup> , *17 <sup>th</sup> , 18 <sup>th</sup> , 21 <sup>st</sup> , 22 <sup>nd</sup> , 28 <sup>th</sup> , 29 <sup>th</sup> , 30 <sup>th</sup> &	12	31 <sup>st</sup> March, 2016

	31 <sup>st</sup> March, 2016		
6 <sup>th</sup> Session (August), 2016	26 <sup>th</sup> , 29 <sup>th</sup> , 30 <sup>th</sup> & 31 <sup>st</sup> August, 2016	04	2 <sup>nd</sup> September, 2016
7 <sup>th</sup> Session (November), 2016	4 <sup>th</sup> November, 2016	01	7 <sup>th</sup> November, 2016
8 <sup>th</sup> Session (February- March), 2017	27 <sup>th</sup> , 28 <sup>th</sup> , February, 2017 & *1 <sup>st</sup> , 2 <sup>nd</sup> , 3 <sup>rd</sup> , 6 <sup>th</sup> , *7 <sup>th</sup> , 8 <sup>th</sup> , 9 <sup>th</sup> & 10 <sup>th</sup> March, 2017	12	15 <sup>th</sup> March, 2017
9 <sup>th</sup> Session (May), 2017	4 <sup>th</sup> May, 2017	01	4 <sup>th</sup> May, 2017
10 <sup>th</sup> Session (October), 2017	23 <sup>rd</sup> , *24 <sup>th</sup> & 25 <sup>th</sup> October, 2017	04	30 <sup>th</sup> October, 2017
11 <sup>th</sup> Session (March), 2018	5 <sup>th</sup> , 6 <sup>th</sup> , 7 <sup>th</sup> , *8 <sup>th</sup> , 9 <sup>th</sup> , 12 <sup>th</sup> , 13 <sup>th</sup> , 14 <sup>th</sup> & 15 <sup>th</sup> March, 2018	10	15 <sup>th</sup> March, 2018
12 <sup>th</sup> Session (September), 2018	7 <sup>th</sup> , 10 <sup>th</sup> & *11 <sup>th</sup> September, 2018	04	12 <sup>th</sup> September, 2018
13 <sup>th</sup> Session (December), 2018	*28 <sup>th</sup> December, 2018	02	31 <sup>st</sup> December, 2018
14 <sup>th</sup> Session (February), 2019	20 <sup>th</sup> , 21 <sup>st</sup> , *22 <sup>nd</sup> , 25 <sup>th</sup> , *26 <sup>th</sup> & 27 <sup>th</sup> February, 2019	08	28 <sup>th</sup> February, 2019
15 <sup>th</sup> Session (August), 2019	2 <sup>nd</sup> , 5 <sup>th</sup> & 6 <sup>th</sup> August, 2019	03	8 <sup>th</sup> August, 2019

\* Star Mark shows the days on which double sittings were held.

---

After General Election in the year, 2014, all the Members before taking their seats in the Vidhan Sabha, took the oath of their office. The Bharatiya Janata Party formed the Government and Shri Manohar Lal was elected as Leader of House. The party position in the Haryana Vidhan Sabha as it stood on 30<sup>th</sup> November, 2014 was as under: -

1. Hon'ble Speaker	01
2. Bharatiya Janata Party	46
3. Indian National Lok Dal	19
4. Indian National Congress	15
5. Haryana Janhit Congress (BL)	02
6. Shiromani Akali Dal	01
7. Bahujan Samaj Party	01
8. Independent	05
	-----
Total	90
	-----

The party position in the Haryana Vidhan Sabha as it stood on 30<sup>th</sup> September, 2016 was as under: -

1. Hon'ble Speaker	01
2. Bharatiya Janata Party	46
3. Indian National Lok Dal	19
4. Indian National Congress	17
5. Shiromani Akali Dal	01
6. Bahujan Samaj Party	01
7. Independent	05
	-----
Total	90
	-----

Note: -Two Members as on 27<sup>th</sup> September, 2016 under Rule 4 of the Haryana Legislative Assembly (Disqualification of members on ground of Defection) Rules, 1986 on account of merger of two members namely Shri Kuldeep Bishnoi, MLA and Smt. Renuka Bishnoi, MLA respectively of Haryana Janhit Congress (BL)Party into Indian National Congress Party.

The party position in the Haryana Vidhan Sabha as it stood on 31<sup>st</sup> August, 2018 was as under: -

1.	Hon'ble Speaker	01
2.	Bharatiya Janata Party	46
3.	Indian National Lok Dal	18
4.	Indian National Congress	17
5.	Shiromani Akali Dal	01
6.	Bahujan Samaj Party	01
7.	Independent	05
8.	Vacant	01
		90
	Total	90

\* One seat of Jind Assembly Constituency has fallen vacant due to the death of Shri Hari Chand Midha, MLA on 26.08.2018.

The party position in the Haryana Vidhan Sabha as it stood on 28<sup>th</sup> February, 2019 was as under: -

1.	Hon'ble Speaker	01
2.	Bharatiya Janata Party	47
3.	Indian National Lok Dal	17
4.	Indian National Congress	17
5.	Shiromani Akali Dal	01

6.	Bahujan Samaj Party	01
7.	Independent	05
8.	Vacant	01

---

Total	90
-------	----

---

\* One seat of Pehowa Assembly Constituency has fallen vacant due to the death of Sardar Jaswinder Singh Sandhu, MLA on 19.01.2019.

\*\* Dr. Krishan Lal Middha the newly elected member of Bharatiya Janata Party from Jind Constituency took oath on 06.02.2019(A.N.).

The party position in the Haryana Vidhan Sabha as it stood on 31<sup>st</sup> March, 2019 was as under: -

1.	Hon'ble Speaker	01
2.	Bharatiya Janata Party	47
3.	Indian National Congress	17
4.	Indian National Lok Dal	15
5.	Shiromani Akali Dal	01
6.	Bahujan Samaj Party	01
7.	Independent	05
8.	Vacant	03

---

Total	90
-------	----

---

\* Two seats have fallen vacant due to the resignation of Shri Ranbir Gangwa, MLA from 53-Nalwa Assembly Constituency w.e.f. 20.03.2019 and Shri Kehar Singh, MLA from 82-Hathin Assembly Constituency w.e.f. 24.03.2019.

The party position in the Haryana Vidhan Sabha as it stood on 30<sup>th</sup> June, 2019 was as under: -



1.	Hon'ble Speaker	01
2.	Bharatiya Janata Party	46
3.	Indian National Congress	17
4.	Indian National Lok Dal	13
5.	Shiromani Akali Dal	01
6.	Bahujan Samaj Party	01
7.	Independent	05
8.	Vacant	06

---

Total	90
-------	----

---

\* One seat has fallen vacant w.e.f. 03.06.2019 as Shri Nayab Saini has chosen to serve the House of People from Kurukshetra Parliamentary Constituency.

\*\* Two seats have fallen vacant due to the resignation of Shri Balwan Singh Daulatpuria, MLA from 40-Fatehabad Assembly Constituency w.e.f. 06.06.2019 and Shri Parminder Singh Dhull, MLA from 34-Julana Assembly Constituency w.e.f. 25.06.2019.

The party position in the Haryana Vidhan Sabha as it stood on 31<sup>st</sup> July, 2019 was as under: -

1.	Hon'ble Speaker	01
2.	Bharatiya Janata Party	46
3.	Indian National Congress	17
4.	Indian National Lok Dal	11
5.	Shiromani Akali Dal	01
6.	Bahujan Samaj Party	01

7.	Independent	05
8.	Vacant	08
		<hr/>
	Total	90
		<hr/>

\*\* Two seats have fallen vacant due to the resignation of Shri Zakir Hussain, MLA from 79-Nuh Assembly Constituency w.e.f. 03.07.2019 and Shri Ram Chand Kamboj, MLA from 44-Rania Assembly Constituency w.e.f. 23.07.2019.

The party position in the Haryana Vidhan Sabha as it stood on 31<sup>st</sup> August, 2019 was as under: -

1.	Hon'ble Speaker	01
2.	Bharatiya Janata Party	46
3.	Indian National Congress	16
4.	Indian National Lok Dal	07
5.	Shiromani Akali Dal	01
6.	Independent	01
7.	Vacant	18
		<hr/>
	Total	90
		<hr/>

\*\* Ten seats have fallen vacant due to the resignation of Shri Jai Tirath, MLA from 53-Rai Assembly Constituency, Prof. Ravinder Baliara, MLA from 41-Ratia(S.C.) Assembly Constituency w.e.f. 01.08.2019, Shri Naseem Ahmed, MLA from 80-Ferozpur Jhirka Assembly Constituency, Shri Jasbir Deswal, MLA from 35-Safidon Assembly Constituency w.e.f. from 05.08.2019, Shri Rahish Khan, MLA from 81-Punhana Assembly Constituency, Prof. Dinesh Kaushik, MLA from 18-Pundri Assembly Constituency, Shri Makhan Lal Singla, MLA from 45-Sirsa Assembly Constituency w.e.f. 06.08.2019, Shri Nagender Bhadana, MLA from 86-Faridabad(NIT) Assembly Constituency, Shri Ravinder Kumar, MLA from 27-Samalkha Assembly Constituency and Shri Tek Chand Sharma, MLA from 85-Prithla Assembly Constituency w.e.f. 13.08.2019.

The party position in the Haryana Vidhan Sabha as it stood on 30<sup>th</sup> September, 2019 was as under: -

1.	Hon'ble Speaker	01
2.	Bharatiya Janata Party	46
3.	Indian National Congress	16
4.	Indian National Lok Dal	03
5.	Shiromani Akali Dal	01
6.	Independent	01
7.	Vacant	22
		90
	Total	90

\*\* Four seats have fallen vacant due to the resignation of Smt. Naina Singh Chautala, MLA from 43-Dabwali Assembly Constituency, Shri Pirthi Singh, MLA from 38-Narwana(S.C.) Assembly Constituency, Shri Rajdeep Singh Phogat, MLA from 56-Dadri Assembly Constituency and Shri Anoop Dhanak, MLA from 48-Uklana (S.C.) Assembly Constituency w.e.f. 03.09.2019.

The party position in the Haryana Vidhan Sabha as it stood on 03<sup>rd</sup> October, 2019 was as under: -

1.	Hon'ble Speaker	01
2.	Bharatiya Janata Party	46
3.	Indian National Congress	16
4.	Indian National Lok Dal	03
5.	Independent	01

6.	Vacant	23
----	--------	----

---

	Total	90
--	-------	----

---

\*\* One seat has fallen vacant due to the resignation of Shri Balkaur Singh, MLA from 42-Kalanwali Assembly Constituency w.e.f. 25.09.2019

The above party position remained till the 13<sup>th</sup> Haryana Vidhan Sabha stood dissolved on expiry of its term on 02<sup>nd</sup> November, 2019.

### **LEADER OF OPPOSITION IN THE HOUSE**

The leader of Indian National Lok Dal Legislature Party, Ch. Abhay Singh Chautala, MLA was recognized as Leader of Opposition in the House by the Hon'ble Speaker on 5<sup>th</sup> November, 2014 and also de-recognized by the Hon'ble Speaker on 26.03.2019.

The leader of Indian National Congress Legislature Party, Shri Bhupinder Singh Hooda, MLA was recognized as Leader of Opposition in the House by the Hon'ble Speaker on 10<sup>th</sup> September, 2019.

---

**LEAVE OF ABSENCE**

- (i) Leave of absence from the House of Shri Randeep Singh Surjewala, MLA was received on 7<sup>th</sup> March, 2015 for his inability to attend the sitting of the House on 9<sup>th</sup> and 10<sup>th</sup> March, 2015 due to personal reasons.
- (ii) Leave of absence from the House of Smt. Naina Singh Chautala, MLA was received on 10<sup>th</sup> March, 2015 for her inability to attend the sitting of the House from 11<sup>th</sup> March, 2015 to 13<sup>th</sup> March, 2015 due to personal reasons.
- (iii) Leave of absence from the House of Shri Makhan Lal Singla, MLA was received on 11<sup>th</sup> March, 2015 for his inability to attend the sitting of the House from 11<sup>th</sup> March, 2015 to 13<sup>th</sup> March, 2015 due to his ill health.
- (iv) Leave of absence from the House of Shri Umesh Aggarwal, MLA was received on 11<sup>th</sup> March, 2015 for his inability to attend the sitting of the House on 12<sup>th</sup> March, 2015 due to unavoidable circumstances.
- (v) Leave of absence from the House of Shri Bikram Singh Yadav, Minister of State for Cooperation, Haryana was received on 11<sup>th</sup> March, 2015 for his inability to attend the sitting of the House on 13<sup>th</sup> March, 2015 due to attend the occasion of inauguration of Agri Leadership Summit- 2015 at Gurgaon.
- (vi) Leave of absence from the House of Shri Om Parkash Dhankar, Agriculture Minister, Haryana was received on 11<sup>th</sup> March, 2015 for his inability to attend the sitting of the House on 12<sup>th</sup> March, 2015 and 13<sup>th</sup> March, 2015 due to organized of Agri Leadership Summit- 2015 at Gurgaon.
- (vii) Leave of absence from the House of Smt. Bimla Chaudhary, MLA was received on 12<sup>th</sup> March, 2015 for her inability to attend the sitting of the House from 13<sup>th</sup> March, 2015 to 15<sup>th</sup> March, 2015 due to attend the occasion of inauguration of Agri Leadership Summit- 2015 at Gurgaon.
- (viii) Leave of absence from the House of Shri Rahis Khan, MLA was received on 12<sup>th</sup> March, 2015 for his inability to attend the sitting of the House on 13<sup>th</sup> March, 2015 due to unavoidable circumstances.
- (ix) Leave of absence from the House of Shri Abhay Singh Chautala, Leader of Opposition was received on 12<sup>th</sup> March, 2015 for his inability to attend the sitting of the House on 13<sup>th</sup> March, 2015 due to urgent work.
- (x) Leave of absence from the House of Shri Mahipal Dhanda, MLA was received on 12<sup>th</sup> March, 2015 for his inability to attend the sitting of the House on 13<sup>th</sup> March, 2015 due to attend the occasion of inauguration of Agri Leadership Summit- 2015 at Gurgaon.
- (xi) Leave of absence from the House of Shri Randeep Singh Surjewala, MLA was received on 13<sup>th</sup> March, 2015 for his inability to attend the sitting of the House on 11<sup>th</sup> March, 2015 to 13<sup>th</sup> March, 2015 as also on 16<sup>th</sup> March, 2015 and 17<sup>th</sup> March, 2015 due to personal reasons.

- (xii) Leave of absence from the House of Shri Jaswinder Singh Sandhu, MLA was received on 13<sup>th</sup> March, 2015 for his inability to attend the sitting of the House on 13<sup>th</sup> March, 2015 due to sad demise of his aunt.
- (xiii) Leave of absence from the House of Shri Rao Narbir Singh, Public works (B&R) and Public Health Engineering Minister, Haryana was received on 16<sup>th</sup> March, 2015 for his inability to attend the sitting of the House on 16<sup>th</sup> March, 2015 due to go Gurgaon for Celebration of National Rural Drinking Water and Health Awareness Week.
- (xiv) Leave of absence from the House of Shri Ram Bilas Sharma, Education Minister was received on 16<sup>th</sup> March, 2015 for his inability to attend the sitting of the House on 16<sup>th</sup> March, 2015 and 17<sup>th</sup> March, 2015 due to sad demise of his son-in-law.
- (xv) Leave of absence from the House of Shri Ram Bilas Sharma, Education Minister was received on 19<sup>th</sup> March, 2015 for his inability to attend the sitting of the House on 19<sup>th</sup> March, 2015 and 20<sup>th</sup> March, 2015 due personal reasons.
- (xvi) Leave of absence from the House of Shri Makhan Lal Singla, MLA was received on 19<sup>th</sup> March, 2015 for his inability to attend the sitting of the House on 19<sup>th</sup> March, 2015 and 20<sup>th</sup> March, 2015 due to his ill health.
- (xvii) Leave of absence from the House of Smt. Prem Lata, MLA was received on 11<sup>th</sup> March, 2016 for her inability to attend the sitting of the House Starting from 26<sup>th</sup> March, 2016 due to out of country.
- (xviii) Leave of absence from the House of Shri Bikram Singh Yadav, Minister of State for Cooperation, Haryana was received on 14<sup>th</sup> March, 2016 for his inability to attend the sitting of the House on 15<sup>th</sup> March, 2016 due to personal reasons.
- (xix) Leave of absence from the House of Shri Rao Narbir Singh, Public works (B&R) and Public Health Engineering Minister, Haryana was received on 14<sup>th</sup> March, 2016 for his inability to attend the sitting of the House on 14<sup>th</sup> March, 2016 due to personal reasons.
- (xx) Leave of absence from the House of Dr. Kamal Gupta, Chief Parliamentary Secretary, Health, Haryana was received on 26<sup>th</sup> March, 2016 for his inability to attend the sitting of the House on 28<sup>th</sup> March, 2016 due to attend the meeting of the Governing Bodies ( North Central Zone Cultural Centre, Lucknow) on behalf of the Chief Minister, Haryana.

- (xxi) Leave of absence from the House of Smt. Prem Lata, MLA was received on 28<sup>th</sup> March, 2016 for her inability to attend the sitting of the House on 28<sup>th</sup> March, 2016 to 31<sup>st</sup> March, 2016 due to family circumstances.
- (xxii) Leave of absence from the House of Shri Ghanshyam Saraf, MLA was received on 29<sup>th</sup> August, 2016 for his inability to attend the sitting of the House on 31<sup>st</sup> March, 2016 due personal reasons.
- (xxiii) Leave of absence from the House of Smt. Bimla Chaudhary, MLA was received on 2<sup>nd</sup> March, 2017 for her inability to attend the sitting of the House on 3<sup>rd</sup> March, 2017 due to personal reasons.
- (xxiv) Leave of absence from the House of Shri Subhash Sudha, MLA was received on 5<sup>th</sup> March, 2018 for his inability to attend the sitting of the House from 5<sup>th</sup> March, 2018 up to 10<sup>th</sup> March, 2018 due to his ill health.
- (xxv) Leave of absence from the House of Dr. Raghuvir Singh Kadian, MLA was received on 8<sup>th</sup> March, 2018 for his inability to attend the sitting of the House on 9<sup>th</sup> March, 2018 due to his social family function.
- (xxvi) Leave of absence from the House of Shri Rao Narbir Singh, Public Works (B&R) and Public Health Engineering, Minister, Haryana was received on 9<sup>th</sup> March, 2018 for his inability to attend the sitting of the House on 9<sup>th</sup> March, 2018 due to personal reasons.
- (xxvii) Leave of absence from the House of Shri Rao Narbir Singh, Public Works (B&R) and Public Health Engineering, Minister, Haryana was received on 12<sup>th</sup> March, 2018 for his inability to attend the sitting of the House from 12<sup>th</sup> March, 2018 to 14<sup>th</sup> March, 2018 due to marriage of his son.
- (xxviii) Leave of absence from the House of Shri Kuldeep Bishnoi, MLA was received on 16<sup>th</sup> August, 2018 for his inability to attend the ensuing monsoon session due to out of Country.
- (xxix) Leave of absence from the House of Smt. Renuka Bishnoi, MLA was received on 16<sup>th</sup> August, 2018 for her inability to attend the ensuing monsoon session due to out of Country.
- (xxx) Leave of absence from the House of Smt. Kavita Jain, Urban Local Bodies, Minister, Haryana was received on 5<sup>th</sup> September, 2018 for her inability to attend rest of the Vidhan Sabha Session after seventh of September due to some urgent work at London.
- (xxxi) Leave of absence from the House of Shri Vipul Goel, Industries Minister, Haryana was received on 27<sup>th</sup> December, 2018 for his inability to attend the sitting of the House on 28<sup>th</sup> December, 2018 due to unavoidable circumstances.

### GOVERNOR'S ADDRESS

The Governor addressed to the Members of the Haryana Legislative Assembly 6 times beginning from the first Session of the Thirteenth Legislative Assembly in November, 2014. Each of these addresses were discussed on a Motion of Thanks. The number of days allotted, period of discussion and number of amendments moved on each occasion are given below:-

<b>Year/Date on which Addressed</b>	<b>Number of days allotted</b>	<b>Period of discussion</b>	<b>Amendments</b>
November, 2014 (4 <sup>th</sup> November, 2014 at 10.30 A.M.)	01	<b>Total 346 Minutes</b>  14-Members-Treasury, (169 Minutes)  12-Members-Opposition, (167 Minutes)  01-Member-Independent (10Minutes)	
March, 2015 (9 <sup>th</sup> March, 2015 at 2.00 P.M.)	04	<b>Total 672 Minutes</b>  17-Members-Treasury, (372 Minutes)  13-Members-Opposition, (267 Minutes)  02-Members-Independent (33Minutes)	The Amendment given notice of by Sh. Karan Singh Dalal, a member of the Indian National Congress Party was put and lost.
March, 2016 (14 <sup>th</sup> March, 2016 at 2.00 P.M.)	04	<b>Total 698 Minutes</b>  20-Members-Treasury, (468 Minutes)  20-Members-Opposition, (206 Minutes)  01-Member-Independent (24 Minutes)	



February-March, 2017 (27 <sup>th</sup> February, 2017 at 2.00 P.M.)	04	<b>Total 799 Minutes</b>  14-Members- Treasury, (445 Minutes)  13-Members-Opposition, (337Minutes)  01-Member-Independent (17 Minutes)	
March, 2018 (5 <sup>th</sup> March, 2018 at 2.00 P.M.)	03	<b>Total 678 Minutes</b>  14-Members- Treasury, (377 Minutes)  11-Members-Opposition, (286 Minutes)  01-Member-Independent (15 Minutes)	
February, 2019 (20 <sup>th</sup> February, 2019 at 2.00 P.M.)	02	<b>Total 655 Minutes</b>  11-Members- Treasury, (342 Minutes)  13-Members-Opposition, (273 Minutes)  02-Members-Independent (40 Minutes)	

---

**LEGISLATION****(i). Official**

The Thirteenth Vidhan Sabha passed 178 Bills. The number of Bills passed in each year is indicated below:-

<b><u>Year</u></b>	<b><u>No. of Bills passed</u></b>
2014 (From November, 2014)	02
2015	22
2016	34
2017	41
2018	47
2019 up to term of the expired on 02.11.2019	32

The Number of new Bills were 38, number of amending Bills were 120 and number of Appropriation Bills were 20.

The Appropriation Bills dealt with appropriation of money voted by the Vidhan Sabha whether in the first instance or by way of supplementaries or by way of regulation of Excess over Grants.

The title and a brief synopsis of each of the Bills are given in Annexure-I.

**(ii). Non – Official**

Two non-official/private member's Bills as at Annexure-II were given notice of by the Member, other than the Ministers, which were not admitted for leave to introduce by the Hon'ble Speaker. Not a single private members Bill was passed during the term upto term of the Assembly expired on 2<sup>nd</sup> November, 2019, under review.

---

**NON-OFFICIAL RESOLUTIONS**

1.	Total number of notice of resolution received	32
2.	Total number of notice of resolution admitted	15
3.	Total number of resolution discussed	02
4.	Total number of resolution carried	01
5.	Total number of resolution withdrawn	--
6.	Total number of resolution lost	--
7.	Total number of resolution on which discussion Remained Inconclusive and lapsed thereafter	--

**The year wise receipt of notice of Resolution:-**

2014	NIL
2015	10
2016	10
2017	04
2018	06
2019	02

---

<b>Total</b>	<b>32</b>
--------------	-----------

---

**QUESTIONS**

(I)	(a)	Total number of notice of Starred Questions received	4424
	(b)	Total number of notice of Starred Questions admitted	3114
	(c)	Total number of Starred Questions answered orally	1248
	(d)	Total number of Starred Questions deemed to have been answered under rule-45	593
	(e)	Total number of Starred Questions converted into Unstarred Questions	14
(II)	(a)	Total number of Un-Starred Questions received	1311
	(b)	Total number of Un-Starred Questions admitted	811
	(c)	Total number of Un-Starred Questions answered	686
(III)	(a)	Total number of notice of Short Notice Questions received	6
	(b)	Total number of notice of Short Notice Questions admitted -	
	(c)	Total number of notice of Short Notice Questions answered	-
	(d)	Total Number of notice of Short Notice Supplementary	-

---

THE YEAR WISE/SESSION WISE DISTRIBUTION MAY BE SEEN IN THE FOLLOWING TABLE

Year	No. of starred questions given notice of	No. of starred questions admitted	No. of starred questions answered	No. of Suppl e-mentaries	No. of starred question deemed to have been answered	No. of starred questions converted into un-starred questions	No. of un-starred questions given notice of	No. of un-starred questions admitted	No. of un-starred questions answered	No. of short notice received	No. of short notice admitted	No. of short notion answered	No. of supplem enta-ries
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1 <sup>st</sup> Session, Nov. 2014	-	-	-	-	-	-	-	-	-	-	-	-	-
2 <sup>nd</sup> Session, March, 2015	751	558	220	221	156	6	154	103	97	-	-	-	-
3 <sup>rd</sup> Session, Sept, 2015	511	249	59	37	44	2	125	72	43	-	-	-	-
4 <sup>th</sup> session, Nov., 2015	148	88	39	34	28	-	94	50	36	6	-	-	-
5 <sup>th</sup> session, March, 2016	605	429	184	212	71	2	186	113	89	-	-	-	-
6 <sup>th</sup> Session, August, 2016	333	247	60	65	37	2	101	57	43	-	-	-	-
7 <sup>th</sup> session, Nov. 2016	-	-	-	-	-	--	-	-	-	-	-	-	-
8 <sup>th</sup> session, Feb, 2017	523	377	179	171	66	1	98	62	62	-	-	-	-
9 <sup>th</sup> Session, May, 2017	-	-	-	--	-	-	-	-	-	-	-	-	-
10 <sup>th</sup> Session, Oct, 2017	332	223	60	53	25	-	109	75	68	-	-	-	-

11 <sup>th</sup> Session, March, 2018	549	382	158	156	92	-	160	98	78	-	-	-	-
12 <sup>th</sup> Session, Sept, 2018	301	206	60	63	27	1	127	82	81	-	-	-	-
13 <sup>th</sup> Session, Dec, 2018	26	-	-	-	-	-	-	-	-	-	-	-	-
14 <sup>th</sup> Session, Feb, 2019	277	212	100	95	43	-	108	69	65	-	-	-	-
15 <sup>th</sup> Session, August, 2019	68	43	29	47	4	-	41	30	24	-	-	-	-
<b>TOTAL</b>	<b>4424</b>	<b>3114</b>	<b>1248</b>	<b>1154</b>	<b>593</b>	<b>14</b>	<b>1311</b>	<b>811</b>	<b>686</b>	<b>6</b>	-	-	-

.....

**RESOLUTIONS****(j) Official**

Seven Official Resolutions were discussed by the Vidhan Sabha during the period from 3<sup>rd</sup> November, 2014 to 2<sup>nd</sup> November, 2019 i.e. till the completion the period of Assembly term. The subject matter of each and the date of its discussions, are given below:-

Sr. No.	Subject	Date on which discussed/ Carried
1.	2.	3.
1.	<b>Regarding Historical steps taken by the Prime Minister of India and the Chief Minister of Haryana in the interest of farmers.</b>  “माननीय सदन के सामने देश के माननीय प्रधान मंत्री एवं प्रदेश के माननीय मुख्यमंत्री द्वारा किसान हित में उठाए गए ऐतिहासिक कदमों के लिए इन दोनों ही माननीय नेताओं की प्रशंसा एवं धन्यवाद ज्ञापित करने बारे श्री सुभाष बराला द्वारा रखा गया प्रस्ताव पास किया जाए।”	24 <sup>th</sup> March, 2015
2.	<b>Regarding One Rank One Pension.</b>  “Thanking to the Prime Minister for announcement of the One Rank One Pension (O.R.O.P.) scheme for ex-servicemen.”	7 <sup>th</sup> September, 2015
3.	<b>Regarding SYL Canal.</b>	14 <sup>th</sup> March, 2016

“हरियाणा राज्य एक जल अभाव क्षेत्र है और हरियाणा राज्य के पास पानी की आवश्यकताओं से 61 प्रतिशत कम पानी उपलब्ध है। राज्य के 126 ब्लॉक में से 71 ब्लॉक में भू-जल का अतिघोहन किया जा चुका है। स्थिति इतनी गंभीर है कि लगभग आधे हरियाणा में नहरी जल आपूर्ति 32 दिनों के अंतराल पर केवल 8 दिनों के लिए की जा सकती है जिसके फलस्वरूप पीने के पानी की आवश्यकता को पूरा करना और तालाबों को भरना भी कठिन हो जाता है। यमुना नदी में पानी की उपलब्धता पिछले सालों की तुलना में अत्यधिक कम हुई है जिसके बावजूद भी हरियाणा को राष्ट्रीय राजधानी दिल्ली के पानी की आवश्यकताओं को पूरा करना पड़ता है।

1966 में हरियाणा राज्य के गठन के उपरांत 1976 में भारत सरकार के आदेशों सून 1981 के पंजाब, हरियाणा, राजस्थान राज्यों के त्रिपक्षीय समझौता, 24.07.85 के राजीव लॉगोवाल एकोर्ड, 15.01.2002 में और 04.06.2004 के माननीय सर्वोच्च न्यायालय के ऐतिहासिक निर्णय के बावजूद हरियाणा राज्य को रावी ब्यास के अधिशेष पानी के 3.50 एम.ए.एफ. वैध हिस्से की तुलना में आधे से भी अधिक हिस्से से वंचित कर दिया गया जिसे फलस्वरूप राज्य में प्रतिवर्ष लगभग 8 लाख टन खाद्यान्न का उत्पादन कम होता है तथा राज्य को प्रतिवर्ष लगभग 1000 हजार करोड़ रुपये की हानि होती है।

पंजाब सरकार ने अपने कानूनी और संवैधानिक दायित्व को दरकिनार करते हुए वर्ष 2004 में पंजाब समझौता समाप्ति अधिनियम 2004 पारित कर दिया जो कि निसन्देह देश के संवैधानिक ढांचे पर एक चोट थी और सर्वोच्च न्यायालय के निर्णयों की अवहेलना का एक प्रयास था। हरियाणा सरकार के आग्रह पर भारत सरकार ने माननीय राष्ट्रपति द्वारा सर्वोच्च न्यायालय से पंजाब के विवादास्पद पंजाब समझौता समाप्ति अधिनियम 2004 की संवैधानिक वैधता के विषय में अपनी राय देने को अनुरोध किया। वर्ष 2011 और 2014 में विषय की गम्भीरता का संज्ञान लेते हुए इस सम्मानित संसद में सर्व सम्मति से पंजाब राज्य के एक तरफा असंवैधानिक कार्य के खिलाफ निंदा प्रस्ताव पारित किए गए। वर्तमान सरकार के ठोस प्रयासों के कारण पिछले 11 वर्षों से लंबित राष्ट्रपति संदर्भ की माननीय सर्वोच्च न्यायालय समक्ष सुनवाई आरंभ हो गई।

माननीय उच्चतम न्यायालय के समक्ष विचाराधीन राष्ट्रपति संदर्भ के परिणाम को दरकिनार करने और हरियाणा राज्य को अपने वैध हिस्से वंचित रखने के लिए पंजाब राज्य ने कानूनी तरीके से एस वाई एल के निर्माण के लिए अधिकृत की गई भूमि को अनाधिसूचित करने के लिए पंजाब, सतलुज, यमुना लिंक नहर (पुर्नवास और स्वामित्व अधिकार के पुनः निहित) विधेयक को पारित करके पूर्व की भान्ति एक और अनुचित प्रयास किया है। पंजाब का यह कदम देश के संविधान की मूल भावना व संघीय ढांचे पर चोट है, और देश की एकता और अखंडता को कमजोर करने का कार्य है।

माननीय सर्वोच्च न्यायालय के संवैधानिक बेंच ने कावेरी जल विवाद में एक राज्य द्वारा पारित किए गए अध्यादेश के विषय में निम्न टिप्पणी की है:-

It was observed by the Constitution Bench in Cauvery Water Disputes Tribunal (supra) when an ordinance was passed by a State seeking to nullify the order of this court.

“ Such an act is an invitation to lawlessness and anarchy, in as much as the Ordinance is a manifestation of a desire on the part of the State to be a judge in its own cause and to defy the decision of the judicial authorities. The action forebodes evil consequences to the federal structure under the constitution and opens door for each state to act in the way it desires disregarding not only the rights of the other State, the orders passed by instrumentalities constituted under an act of Parliament but also the provisions of the Constitution. If the power of a State to issue such an Ordinance is upheld it will lead to the breakdown of the constitutional mechanism and affect the unity and integrity of the nation.”

यह सदन पंजाब राज्य के एकतरफा, असंवैधानिक, सर्वोच्च न्यायालय के अधिकार को नकारने वाले, हरियाणा के वैध हितों के विरुद्ध केवल राजनितिक लाभ के लिए उठाये कदम के विरुद्ध सर्वसम्मति से निंदा प्रस्ताव पारित करता है। यह सदन भारत सरकार से पंजाब के असंवैधानिक और असंवैधानिक कार्य को रद्द करने का अनुरोध करता है। साथ ही, भारत सरकार से माननीय सर्वोच्च न्यायालय के समक्ष चल रहे राष्ट्रपति संदर्भ को न्यायसंगत निर्णय तक पहुँचाने और एस वाई एल नहर को पूरा करने के लिए तुरन्त प्रभावी कदम उठाने का अनुरोध करता है ताकि हरियाणा राज्य के लोगों के हितों की रक्षा की जा सके।”



4.	<b>Regarding Rename the Civil Air Terminal, Chandigarh as Shaheed Bhagat Singh International Airport, Chandigarh.</b> "कि नागरिक विमानन मंत्रालय, भारत सरकार को आग्रह किया जाए कि चण्डीगढ़ स्थित सिविल हवाई अड्डे का नाम बदलकर शहीद भगत सिंह अंतर्राष्ट्रीय हवाई अड्डा, चण्डीगढ़ रखा जाए।"	31 <sup>st</sup> March, 2016
5.	<b>Regarding Creation of Separate High Court.</b>	4 May, 2017

"जबकि भारतीय संविधान के अनुच्छेद-214 में प्रावधान है कि प्रत्येक राज्य के लिए पृथक उच्च न्यायालय होगा और जबकि हरियाणा के सिवाय सभी नवसृजित राज्यों, झारखण्ड, छत्तीसगढ़ और उत्तराखंड के लिए अपने पृथक उच्च न्यायालय उपलब्ध हैं।

2. और जबकि हरियाणा राज्य पंजाब पुनर्गठन अधिनियम, 1966 (1966 का केन्द्रीय अधिनियम 1931) की धारा-3 के माध्यम से भारतीय संविधान की प्रथम अनुसूची में राज्य के रूप में सम्मिलित होकर एक नवम्बर, 1966 से अस्तित्व में आया।

3. और जबकि संसद ने अपने विवेक से 'पंजाब पुनर्गठन अधिनियम 1966' की धारा-29 के माध्यम से पंजाब, हरियाणा और केन्द्र शासित क्षेत्र चण्डीगढ़ के लिए साझे उच्च न्यायालय की स्थापना की तथा पंजाब पुनर्गठन अधिनियम, 1966 की धारा-41 के अन्तर्गत निम्नलिखित प्रावधान किया:

"41 व्यावृत्तियों:- इस भाग की कोई भी बात संविधान के किसी प्रावधान के साझा उच्च न्यायालय पर लागू करने को प्रभावित नहीं करेगी, और नियत तिथि या उसके बाद से साझे उच्च न्यायालय के सम्बन्ध में इस भाग के उपबन्ध विधानमण्डल या अन्य किसी दूसरे प्राधिकरण जो ऐसे प्रावधान बनाने के लिए सक्षम हैं, द्वारा उच्च न्यायालय के सम्बन्ध में बनाए गए प्रावधानों के अधीन लागू होंगे।"

4. और जबकि हरियाणा विधान सभा ने पंजाब और हरियाणा उच्च न्यायालय का बंटवारा करके हरियाणा राज्य के लिए पृथक उच्च न्यायालय स्थापित करने के लिए 14.03.2002 और 15.12.2005 को प्रस्ताव पारित किए।

5. और जबकि हरियाणा राज्य को अस्तित्व में आए 50 साल हो गए हैं, परन्तु हरियाणा के लिए पृथक उच्च न्यायालय नहीं बन पाया है।

6. और जबकि इस अवधि में हरियाणा की जनता को साझा उच्च न्यायालय में कार्यभार की अधिकता से मुकदमों के लम्बित रहने और मामलों के निपटान में देरी सहित अनेक कष्ट झेलने पड़े हैं। वर्तमान में पंजाब एवम् हरियाणा उच्च न्यायालय में स्वीकृत पदों की संख्या 85 है जिसमें से हरियाणा से केवल 18 न्यायाधीश हैं। उच्च न्यायालय में अधिवक्ताओं से सीधी नियुक्ति के हरियाणा राज्य के लिए 23 पद स्वीकृत हैं जिसके विरुद्ध हरियाणा के 13 न्यायाधीश नियुक्त हैं, जिससे हरियाणा के अधिवक्ताओं को उच्च न्यायालय पीठ में समुचित प्रतिनिधित्व नहीं मिल पा रहा।

7. और मुख्यमंत्री हरियाणा ने 22 अप्रैल, 2017 को प्रधान मंत्री से हरियाणा के स्वर्ण जयन्ती वर्ष में हरियाणा के लिए पृथक उच्च न्यायालय बनाने को सर्वोच्च प्राथमिकता देने का अनुरोध किया है।
8. मंत्री-परिषद् द्वारा बैठक दिनांक 18.04.2017 को प्राधिकृत किए जाने के पश्चात् मंत्री-परिषद् की ओर से 04.05.2017 को होने वाली बैठक में हरियाणा विधान सभा के अनुमोदन के लिए निम्न प्रस्ताव रखने का निर्णय हुआ: “राजधानी शहर चण्डीगढ़ में हरियाणा राज्य के लिए अलग उच्च न्यायालय बनाने के लिए कानून में समुचित संशोधन के लिए संसद से अनुरोध किया जाए।”
9. अब हरियाणा विधान सभा पंजाब पुनर्गठन अधिनियम, 1966 और भारतीय संविधान के अनुच्छेद 214 के अनुसरण में प्रस्ताव पारित करती है कि, हरियाणा की राजधानी होने के नाते चण्डीगढ़ में हरियाणा के लिए पृथक उच्च न्यायालय स्थापित करने के लिए पंजाब पुनर्गठन अधिनियम 1966 में समुचित संशोधन के लिए आवश्यक कानून बनाने हेतु संसद से अनुरोध कर लिया जाए।”

6.	<p><b>Regarding Withdrawal of “ The Criminal Laws” (Haryana Amendment) Bill, 2018.</b></p> <p>“That the Criminal Law (Haryana Amendment) Bill, 2018” was intended to amend existing Criminal Laws related to sexual offences against woman and children by way of enhancement of punishment with an objective to deter the perpetrators from committing such heinous crimes as that of rape on women below the age of 12 years by way of providing capital punishment. Accordingly, the Government of Haryana moved the Criminal Law (Haryana Amendment) Bill, 2018. This bill was passes by Haryana Vidhan Sabha on the 15<sup>th</sup> March, 2018;</p> <p>And whereas, the said Bill was presented to the Governor of Haryana in compliance of the provisions contained in Article 200 of the Constitution of India for giving his assent thereto;</p> <p>And whereas, the Governor reserved the said Bill for the consideration of the President of India under Article 201 of the said Constitution;</p> <p>And whereas, the Central Government also has passed the Criminal Laws (Amendment) Ordinance, 2018 with similar intent. Subsequent to passing the bill by parliament, the Government of India has issued the notification of “The Criminal Law (Amendment) Act, 2018” on dated 11<sup>th</sup> August, 2018. While the objective of the “Criminal Law (Haryana Amendment) Bill, 2018” and that of the central Ordinance is similar, the Central Ordinance is more comprehensive. Accordingly, the State Government requested the Ministry of Home Affairs, Govt. of India to return “The Criminal Law (Haryana Amendment) Bill, 2018”. After that, the Ministry of Home Affairs, Govt. of India intimated to State Government that the Government of India has no objection to the withdrawal of “The Criminal Law (Haryana Amendment) Bill, 2018”. In view of the “The Criminal Law (Amendment) Act, 2018 which was notified by Central Government on dated 11<sup>th</sup> August, 2018, there is no need of “The Criminal Law (Haryana Amendment) Bill, 2018”.</p>	22 <sup>nd</sup> February, 2019.
----	---	--

And whereas, the Council of Ministers in its meeting held on the 4<sup>th</sup> February, 2019 has decided to withdraw the “The Criminal Law (Haryana Amendment) Bill, 2018”;

Now, therefore, in pursuance of the provisions contained in Articles 200 and 201 of the Constitution of India, the Legislative Assembly of the State of Haryana hereby resolves to withdraw the “The Criminal Law (Haryana Amendment) Bill, 2018”.

7. **Regarding Article 370.**

5<sup>th</sup> August,  
2019

“यह सदन जम्मू एवं कश्मीर से संबंधित संविधान के अनुच्छेद 370 के प्रभाव को समाप्त करने के लिए देश के प्रधानमंत्री श्री नरेन्द्र भाई मोदी जी, गृह मंत्री श्री अमित शाह जी और भारत सरकार का आभार प्रकट करता है।”

**(ii) ORDINANCES**

During the period under review the following Twenty five ordinances were promulgated by the Governor under Article 213 of the Constitution of India:-

1. The Haryana Value Added Tax (Amendment) Ordinance, 2014 (Haryana Ordinance No. 7 of 2014).
2. The Haryana Value Added Tax (Third Amendment) Ordinance, 2014 (Haryana Ordinance No. 8 of 2014).
3. The Haryana School Teachers Selection Board (Repealing) Ordinance, 2014 (Haryana Ordinance No. 9 of 2014).
4. The Haryana Police (Amendment) Ordinance, 2015 (Haryana Ordinance No. 1 of 2015).
5. The Haryana Private Universities (Amendment) Ordinance, 2015 (Haryana Ordinance No. 2 of 2015).
6. The Haryana Value Added Tax (Second Amendment) Ordinance, 2015 (Haryana Ordinance No. 3 of 2015).
7. The Haryana Registration and Regulation of Societies (Amendment) Ordinance, 2015 (Haryana Ordinance No. 4 of 2015).
8. The Haryana Panchayati Raj (Amendment) Ordinance, 2015 (Haryana Ordinance No. 5 of 2015).
9. The Haryana Municipal Corporation (Amendment) Ordinance, 2015 (Haryana Ordinance No. 6 of 2015).
10. The Haryana Value Added Tax (Amendment) Ordinance, 2016 (Haryana Ordinance No. 1 of 2016).
11. The Haryana Municipal (Amendment) Ordinance, 2016 (Haryana Ordinance No. 2 of 2016).
12. The Haryana Municipal Corporation (Amendment) Ordinance, 2016 (Haryana Ordinance No. 3 of 2016).
13. The Haryana Court Fees (Haryana Amendment) Ordinance, 2016 (Haryana Ordinance No. 4 of 2016).
14. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Ordinance, 2016 (Haryana Ordinance No. 5 of 2016).
15. The Haryana Settlement of Outstanding Dues Ordinance, 2017 (Haryana Ordinance No. 1 of 2017).
16. The Gurugram Metropolitan Development Authority Ordinance, 2017 (Haryana Ordinance No. 2 of 2017).
17. The Haryana Vishwakarma Skill University (Amendment) Ordinance, 2017 (Haryana Ordinance No. 3 of 2017).
18. The Haryana Clinical Establishments (Registration and Regulation) Adoption Ordinance, 2018 (Haryana Ordinance No. 1 of 2018).
19. The Haryana Motor Vehicles Taxation (Amendment) Ordinance, 2018 (Haryana Ordinance No. 2 of 2018).
20. The Haryana State Higher Education Council Ordinance, 2018 (Haryana Ordinance No. 3 of 2018).
21. The Haryana Pond and Waste Management Authority Ordinance, 2018 (Haryana Ordinance No. 4 of 2018).
22. The Haryana Group-D Employees (Recruitment and Conditions of Service) Amendment Ordinance, 2018 (Haryana Ordinance No. 5 of 2018).

23. The Haryana Group-D Employees (Recruitment and Conditions of Service) Amendment Ordinance, 2019 (Haryana Ordinance No. 1 of 2019).
  24. The Haryana Service of Engineers, Group-A, Public Works (Buildings and Roads) Development (Amendment) Ordinance, 2019 (Haryana Ordinance No. 2 of 2019).
-

**ADJOURNMENT MOTION**

<b>THE SECOND SESSION (MARCH), 2015</b>				
<b>Sr. No.</b>	<b>Date of Motion</b>	<b>Members who have given the notices</b>	<b>Subject</b>	<b>Decision</b>
1.	10.03.2015	1 Shri Karan Dalal, MLA 2 Dr. Raghuvir Singh Kadian, MLA	Regarding the great resentment and frustration among the farmers, due to damage of their crops from the heavy rain and hail storm.	Adjournment Motion No.1 converted into Calling Attention Notice No. 24 and the concerned members were allowed to raise a supplementary on admitted Calling Attention No.2 for 11.03.2015 on the similar subject.
2.	20.03.2015	1. Shri Parminder Singh Dhull, MLA 2. Shri Jaswinder Singh Sandhu, MLA. 3. Shri Zakir Hussain, MLA. 4. Shri Rajdeep Phogat, MLA. 5. Prof. Ravinder Baliyala, MLA. 6. Shri Balkaur Singh Kalanwali, MLA.	Notice of motion for Adjournment of the Business of Assembly under rules 66 & 67 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, for discussing the urgent matter of poor farmers and to help them by giving bonus on the MSP of wheat in the State.	Adjournment Motion No.2 converted into Calling Attention Notice No. 39 and the notice was admitted for 25 <sup>th</sup> March, 2015.  The Agriculture Minister made a statement on the same day.
<b>THE THIRD SESSION (SEPTEMBER), 2015</b>				
3.	2.09.2015	1.Shri Abhay Singh Chautala MLA 2.Shri Perminder Singh Dhull,MLA 3. Shri Jaswinder Singh Sandhu, MLA 4. Shri Ranbir Gangwa MLA 5. Shri Zakir Hussain, MLA	Regarding the reservation of jat cumminity in Centre Government in OBC category	Adjournment Motion No.1 converted into Calling Attention Notice No. 41 and the concerned members were allowed for discussion on admitted Calling Attention No. 41 for 04.09.2015 .
4.	04.09.2015	1. Smt. Kiran Chaudhry, MLA 2. Shri Anand Singh Dangi, MLA	Regarding Motion of Adjournment on illegal encroachment on Government Primary School	The Comments received from the Government/Department are

		3. Shri Lalit Nagar, MLA	Bigopur, Tehsil Nangal Chaudhary (Mahendragarh).	satisfactory. Hence the Adjournment Motion is <b>Disallowed by the Hon'ble Speaker.</b>
<b>THE FOURTH SESSION (NOVEMBER- DECEMBER), 2015</b>				
5.	27.11.2015	Shri Karan Singh Dalal, MLA.	Regarding Motion of urgent public importance u/r 66-67 of rule of Procedure and Conduct of Business in Haryana Legislative Assembly regarding nexus of Government and supplier of wheat seed in the State causing scam involving crores of Rupees and Jeopardizing the future of the farmers wheat crop in the State.	Adjournment Motion converted into Calling Attention Notice No.15 admitted for 1.12.2015.
6.	29.11.2015	1. Shri Zakir Hussain, MLA 2. Shri Jaswinder Singh, MLA 3. Shri Naseeb Ahmed, MLA 4. Shri Perminder Singh Dhull, MLA	Scam of ten thousand Crore in purchase of paddy crop.	Adjournment Motion converted into Calling Attention Notice No.14.admitted for 30.11.2015.
7.	29.11.2015	1. Shri Abhay Singh Chautala, MLA 2. Shri Zakir Hussain, MLA	Regarding a dispute between Lady Superintendent of Police Fathehabad and Health Minister.	Ruled out by the Hon'ble Speaker on the following grounds:- 1. Rules of Procedure and Conduct of Business in Haryana Legislative Assembly Rule No. 68(x) the motion shall not relate to the ordinary administration of law. 2. Practice and Procedure of Parliament by Kaul &Shakdher chapter 21 at Page No. 603 in Hindi version. (i) The matter raised should be a larger issue than a merely individual grievance.Service grievances and individual cases of administrative character such as



				appointments, promotions of officers or class of officers of the Government cannot be brought up by way of an adjournment motion.
8.	30.11.2015	<ol style="list-style-type: none"> <li>1. Smt. Kiran Choudhary, MLA</li> <li>2. Smt. Geeta Bhukkal, MLA</li> <li>3. Dr. Raghuvir Singh Kadian, MLA</li> </ol>	Regarding Motion for adjournment on alleged paddy procurement scam worth thousands of crores of rupees.	Hon'ble Speaker converted Adjournment Motion No.2 into Calling Attention Notice No.14 on the similar subject. The Members are allowed to raise a supplementary.

9.	01.12.2015	<ol style="list-style-type: none"> <li>1. Smt. Kiran Choudhary, MLA</li> <li>2. Shri Lalit Nagar, MLA</li> <li>3. Dr. Raghuvir Singh Kadian, MLA</li> </ol>	Regarding law and order situation in the State.	<p>Ruled out by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. As per rule 67(1) of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly, notice of adjournment motion shall be given in writing not less than one hour before the commencement of the sitting on day on which the motion is proposed to be made.</li> <li>3. That the subject matter of the motion is related to the ordinary administration of law and the said matter is under restriction on right to make motion under rule 68(x) of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly.</li> </ol>
----	------------	---	---	--

<b>THE FIFTH SESSION (AUGUST), 2016</b>				
10.	14.03.2016	1. Dr. Raghuvir Singh Kadian, MLA 2. Shri Kuldip Sharma, MLA 3. Shri Karan Singh Dalal, MLA 4. Shri Lalit Nagar, MLA 5. Shri Sri Krishan Hooda, MLA 6. Shri Anand Singh Dangi, MLA 7. Shri Jagbir Singh Malik, MLA 8. Shri Udai Bhan, MLA 9. Smt. Geeta Bhukkal, MLA 10. Smt. Shakuntla Khatak, MLA 11. Shri Jaiveer Singh, MLA	Adjournment Motion under Rule-66 of Rule of Procedure and Conduct of Business in Haryana Legislative Assembly regarding to carry Haryana's share of Ravi-Beas Water, the Satluj Yamuna Link canal was to be constructed.	Ruled out of order on the ground that the same subject has already been discussed in the House in length on the official resolution on 14.03.2016.
11.	15.03.2016	Shri Abhay Singh Chautala, MLA.	Notice of motion for adjournment of the business of Assembly, under Rule 66 & 67 of the Rules of Procedure & Conduct of Business in the Haryana Legislative Assembly, for discussing the issue of Jat Reservation.	Adjournment Motion No. 2 was Admitted for 21.03.2016 but take up on 22.03.2016

12	28.03.2016	Shri Randhir Singh Kapriwas, MLA.	Regarding the white paper in services in 36 biradries in the State	Ruled out of order on the ground that the same subject has already been discussed in the House in length on 22.3.2016 on Adjournment Motion No. 2 given by Shri Abhay Singh Chautala, MLA and Calling Attention Notice No. 30 given by Shri Jai Parkash, MLA.
<b>THE SIXTH SESSION (AUGUST), 2016</b>				
13.	10.08.2016	Smt. Kiran Chaudhary, MLA, Shri Anand Singh Dangi, MLA, Shri Jai Tirath, MLA, Shri Lalit Nagar, MLA	Motion for Adjournment on concerns regarding the Pradhan Mantri Fasal Bima Yojana (PMFBY).	Converted into Calling Attention Notice No. 2 and clubbed with Calling Attention Notice No. 1 admitted for 26.08.2016 but taken up on 29.08.2016.
14.	17.08.2016	Shri Parminder Singh Dhull, MLA, Shri Ranbir Gangwa, MLA, Shri Balwan Daulatpuria, MLA, Shri Anoop Dhanak, MLA	Notice of motion for Adjournment of the business of assembly under rules 66 & 67 of the Rules of Procedure and conduct of Business in Haryana Legislative Assembly, for discussing the urgent matter of Pradhan Mantri Fasal Bima Yojana in the interest of the poor farmers in the State.	Converted into Calling Attention Notice No. 3 and clubbed with Calling Attention Notice No. 1 admitted for 26.08.2016 but taken up on 29.08.2016.

15.	26.08.2016	Shri Abhay Singh Chautala, MLA	Notice of Motion for Adjournment of business of assembly under rules 66 & 67 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly, for discussing the urgent matter of Pardhan Mantri Fasal Bima Yojana in the interest of the poor farmers in the State.	Converted into Calling Attention No. 10 and allowed to raise a supplementary with Admitted Calling Attention Notice No. 1 for 26.08.2016 but taken up on 29.08.2016.
16.	29.08.2016	Shri Abhay Singh Chautala, MLA, Shri Zakir Hussain, MLA, Shri Balwan Singh, MLA, Shri Kehar Singh, MLA, Shri Parminder Singh Dhull, MLA	Regarding Deteriorating law and order situation in the State.	Converted into Calling Attention Notice No. 22 and admitted for 30.08.2016 and the reply given by Hon'ble Chief Minister, Haryana but taken up on 31.08.2016.
<b>THE SEVENTH SESSION (NOVEMBER), 2016</b>				
17.	04.11.2016	1. Sh. Abhey Singh Chautala, MLA; 2. Sh. Ram Chand, MLA; 3. Sh. Ranbir Singh, MLA; 4. Sh. Anoop Kumar, MLA; 5. Sh. Balwan Singh, MLA; 6. Sh. Ved Narang, MLA; 7. Sh. Kehar Singh, MLA; 8. Sh. Ravinder Singh, MLA; 9. Sh. Om Prakash, MLA; 10. Sh. Parminder Singh Dhull, MLA; 11. Sh. Prithi Singh, MLA; 12. Sh. Hari Chand Midha, MLA.	Regarding Adjournment Motion under Rule 66 and 67 of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.	The Adjournment Motion Ruled out of order on the following grounds:-  As per the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly under Rule 68 (ii) Adjournment Motion not more than one matter shall be discussed on the same motion and 68 (iii) Adjournment Motion shall be restricted to a specific matter of recent occurrence. As per the decision of the Business Advisory Committee, due to the occasion of the Golden Jubilee of Haryana Vidhan Sabha, there was no Adjournment Motion has been taken up.

<b>THE EIGHTH SESSION (FEBRUARY-MARCH), 2017</b>				
18.	27.02.17	1. Dr. Raghuvir Singh Kadian, MLA 2. Shri Jai Tirath Dahiya, MLA 3. Shri Jagbir Singh Malik, MLA 4. Shri Sri Krishan Hooda, MLA 5. Shri Anand Singh Dangi, MLA 6. Shri Jaiveer Singh, MLA 7. Smt. Geeta Bhukkal, MLA 8. Shri Udai Bhan, MLA 9. Smt. Shakuntla Khatak, MLA 10. Shri Kudeep Sharma, MLA	Regarding indefinite dharna of the members of Jat community at various places in the state since 29 <sup>th</sup> Jaunary, 2017.	Adjournment motion has been disallowed by the Hobn'ble speaker as per Rule 68(xi) of the Rules of Procedure and conduct of Business in the Haryana Legislative Assembly that the motion shall not be deal with any matter which is under adjudication by a Court of law.
19.	27.02.17	Shri Jai Parkash, MLA	Regarding indefinite dharna of the members of Jat community at various places in the state since 29 <sup>th</sup> Jaunary, 2017.	Adjournment motion has been disallowed by the Hobn'ble speaker as per Rule 68(xi) of the Rules of Procedure and conduct of Business in the Haryana Legislative Assembly that the motion shall not be deal with any matter which is under adjudication by a Court of law.
20.	27.02.17	1. Shri Abhay Singh Chautala, MLA 2. Shri Jaswinder Singh Sandhu, MLA 3. Shri Parminder Singh Dhull, MLA 4. Shri Balwan Singh, MLA 5. Shri Ram Chand Kamboj, MLA 6. Shri Om Parkash, MLA 7. Shri Pirthi Singh, MLA	जाट आरक्षण के धरने बारे।	Adjournment motion has been disallowed by the Hobn'ble speaker as per Rule 68(xi) of the Rules of Procedure and conduct of Business in the Haryana Legislative Assembly that the motion shall not be deal with any matter which is under adjudication by a Court of law.

21.	28.02.17	1. Smt. Kiran Choudhry, MLA 2. Shri Anand Singh Dangi, MLA 3. Shri Lalit Nagar, MLA	Regarding on the huge involving ownership of Gwal Pahari land in Gurugram.	Converted into Admitted C.A. No. 38
<b>THE NINTH SESSION (MAY), 2017</b>				
22.	02.05.2017	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री परमिन्दर सिंह दुल, विधायक 4. श्री जसविन्दर सिंह संधू, विधायक 5. श्री रविन्द्र बलियाला, विधायक	हरियाणा स्कूल एजुकेशन रूल्स 2003 के रूल-134ए के अर्न्तगत गरीब छात्रों, विशेषकर छात्राओं को प्राईवेट स्कूलों में दाखिलों में आ रही समस्या के समाधान के बारे।	स्थगन प्रस्ताव संख्या 1 को स्वीकृत ध्यानाकर्षण सूचना संख्या 7 में परिवर्तित करके इसे अस्वीकृत कर दिया गया।
23.	02.05.2017	1. श्री अभय सिंह चौटाला, विधायक 2. श्री पिरथी सिंह, विधायक 3. श्री मकखन लाल सिंगला, विधायक 4. श्रीमती नैना सिंह चौटाला, विधायक 5. श्री जसविन्दर सिंह संधू, विधायक 6. डॉ० हरि चन्द मिद्ढा, विधायक 7. श्री राम चन्द कम्बोज, विधायक	विशेषकर खनन विभाग बारे।	Adjournment Motion has been disallowed by the Hon'ble Speaker as per Page No. 503 Practice and Procedure of Parliamentary by M.N.KAUL & S.L. SHAKDHER.
<b>THE TENTH SESSION (OCTOBER), 2017</b>				
24.	09.10.17	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जसविन्दर सिंह संधू, विधायक 3. श्री जाकिर हुसैन, विधायक 4. श्री परमिन्दर दुल, विधायक 5. श्री राजदीप सिंह फोगाट, विधायक 6. श्री ओमप्रकाश, विधायक	हरियाणा सरकार द्वारा दादुपुर नलवी नहर परियोजना को डीनोटिफाई करने बारे।	<b>Converted into C.A.No. 13</b>
25.	20.10.17	1. श्री अभय सिंह चौटाला, विधायक 2. श्री केहर सिंह, विधायक 3. श्री नसीम अहमद, विधायक 4. श्री रविन्द्र बलियाला, विधायक 5. श्री जाकिर हुसैन, विधायक	नौकरी से निकाले गये जेबीटी अध्यापकों वर्ष 2017 को नौकरी में जारी रखने बारे	<b>Converted into C.A. No. 14</b>

26.	22.10.17	<ol style="list-style-type: none"> <li>1. डॉ० रघुवीर सिंह कादयान, विधायक</li> <li>2. श्री भूपेन्द्र सिंह हुड्डा, विधायक</li> <li>3. श्री कुलदीप शर्मा, विधायक</li> <li>4. श्रीमती गीता भूककल, विधायक</li> <li>5. श्री करण सिंह दलाल, विधायक</li> <li>6. श्री जगबीर सिंह मलिक, विधायक</li> <li>7. श्री श्री कृष्ण हुड्डा, विधायक</li> <li>8. श्री आन्नद सिंह दांगी, विधायक</li> <li>9. श्रीमती शकुन्तला खटक, विधायक</li> <li>10. श्री उदय भान, विधायक</li> <li>11. श्री जयवीर सिंह, विधायक</li> <li>12. श्री जय तीर्थ, विधायक</li> </ol>	हरियाणा सरकार द्वारा दादुपुर नलवी नहर परियोजना को डीनोटिफाई करने बारे	Converted into C.A. No. 22
27.	22.10.17	<ol style="list-style-type: none"> <li>1. Shri Kuldip Sharma, MLA</li> <li>2. Smt. Geeta Bhukkal, MLA</li> <li>3. Shri Karan Singh Dalal, MLA</li> <li>4. Shri Jagbir Singh Malik, MLA</li> <li>5. Shri Sri krishan Hooda, MLA</li> <li>6. Shri Anand Singh Dangi, MLA</li> <li>7. Smt. Shakuntla Khatak, MLA</li> <li>8. Shri Udai Bhan, MLA</li> <li>9. Shri Jaiveer Singh, MLA</li> <li>10. Shri Jai Tirath, MLA</li> <li>11. Dr. Raghuvir Singh Kadian, MLA</li> </ol>	Regarding Law and order Situation in the State.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. As Per Practice And Procedure Of Parliament By M.N.Kaul &amp; S.L. Shakdher, Fifth Edition, page No. 487, Calling Attention Notices relating to a matter of Law &amp; Order in a State are usally not admitted</li> <li>2. That the matter is not of recent occurrence.</li> </ol>



28.	23.10.17	1. Shri Karan Singh Dalal, MLA 2. Smt. Geeta Bhukkal, MLA 3. Shri Anand Singh Dangi, MLA 4. Shri Jagbir Singh Malik, MLA	Regarding Non Procurement of Bajra by the HAFED.	Clubbed with Admitted C.A. No. 20
<b>THE ELEVENTH SESSION (MARCH), 2018</b>				
29.	05.03.2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री केहर सिंह, विधायक 4. श्री जसविन्द्र सिंह संधु, विधायक 5. श्री ओम प्रकाश बरवा, विधायक 6. श्री नसीम अहमद, विधायक 7- श्री राजदीप फौगाट, विधायक	एस वाई एल नहर निर्माण, दादुपुर नलवी नहर परियोजना का निर्माण व मेवात फीडर मे तुरन्त पानी का प्रबंध करने बारे।	<b>Ruled out of order on the following grounds:-</b> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।
30.	05.03.2018	Shri Karan Singh Dalal, MLA.	Regarding not linking/connecting the Palwal-Aligarh road to Kundli-Gaziabad Palwal Express Highway.	<b>Ruled out of order on the following grounds:-</b> 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency. 3. That the member may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demands.

31.	06.03.2018	Shri Jai Parkash, MLA.	Regarding construction of SYL canal.	Ruled out of order on the following grounds:- <ol style="list-style-type: none"> <li>1. That subject matter is not of recent occurrence.</li> <li>2. That the matter lacks urgency.</li> <li>3. That the member may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demands..</li> </ol>
32.	06.03.2018	<ol style="list-style-type: none"> <li>1. Smt. Kiran Choudhry, MLA</li> <li>2. Shri Karan Dalal, MLA</li> <li>3. Shri Kuldip Sharma, MLA</li> <li>4. Shri Lalit Nagar, MLA</li> <li>5. Shri Anand Singh Dangi, MLA</li> <li>6. Shri Udai Bhan, MLA</li> <li>7. Smt. Geeta Bhukkal, MLA</li> <li>8. Shri Jaiveer, MLA</li> <li>9. Shri Raghuvir Singh Kadian, MLA</li> <li>10. Shri Jagbir Singh Malik, MLA</li> <li>11. Shri Jai Tirath, MLA</li> </ol>	Regarding of SYL canal.	Ruled out of order on the following grounds:- <ol style="list-style-type: none"> <li>1. That subject matter is not of recent occurrence.</li> <li>2. That the matter lacks urgency.</li> <li>3. That the member may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demands.</li> </ol>
33.	06.03.2018	<ol style="list-style-type: none"> <li>1. Smt. Kiran Choudhry, MLA</li> <li>2. Shri Lalit Nagar, MLA</li> <li>3. Shri Anand Singh Dangi, MLA</li> <li>4. Shri Udai Bhan, MLA</li> <li>5. Smt. Geeta Bhukkal, MLA</li> <li>6. Shri Raghuvir Singh Kadian, MLA</li> <li>7. Shri Jagbir Singh Malik, MLA</li> <li>8. Shri Jai Tirath, MLA</li> </ol>	Poor law & order situation in the State	Ruled out of order on the following grounds:- <ol style="list-style-type: none"> <li>1. That subject matter is not of recent occurrence.</li> <li>2. That the matter lacks urgency.</li> <li>3. That the member may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demands.</li> </ol>

34.	12.03.2018	1. जसविन्द्र सिंह संधु, विधायक 2. वेदनारंग, विधायक	पेहवा नगर निगम के प्रधान श्री अशोक सिंगला द्वारा रिश्वत देने बारे ।	माननीय अध्यक्ष महोदय ने सदन में कहा है कि यह स्थगन प्रस्ताव आज दोपहर 01.51 बजे प्राप्त हुआ है। नियमानुसार ये 1.00 बजे से पहले यह प्रस्ताव आना चाहिए था। इसलिए इसे नामंजूर किया जाता है।
<b>THE TWELVETH SESSION (SEPTEMBER), 2018</b>				
35.	07.09.2018	1. Shri Karan Singh Dalal, MLA 2. Dr. Raghuvir Singh Kadian, MLA 3. Shri Kuldip Sharma, MLA 4. Shri Jaiveer, MLA 5. Smt. Geeta Bhukkal, MLA 6. Shri Jai Tirth Dahiya, MLA	Motion of Adjournment on poor law and order situation in the State.	Adjournment motion has been disallowed by the Hon'ble speaker as per Rule 68(xi) of the Rules of Procedure and conduct of Business in the Haryana Legislative Assembly that the motion shall not be deal with any matter which is under adjudication by a court of law.
36.	07.09.2018	1. Shri Karan Singh Dalal, MLA 2. Dr. Raghuvir Singh Kadian, MLA 3. Shri Kuldip Sharma, MLA 4. Shri Jaiveer, MLA 5. Smt. Geeta Bhukkal, MLA 6. Shri Jai Tirth Dahiya, MLA	Motion of Adjournment on Sutlej-Yamuna-Link (SYL) Canal issue.	Adjournment motion has been disallowed by the Hon'ble speaker as per Rule 68(xi) of the Rules of Procedure and conduct of Business in the Haryana Legislative Assembly that the motion shall not be deal with any matter which is under adjudication by a court of law.

37.	10.09.2018	<ol style="list-style-type: none"> <li>1. Shri Abhay Singh Chautala, MLA</li> <li>2. Shri Parminder Singh Dhull, MLA</li> <li>3. Shri Naseem Ahmed, MLA</li> <li>4. Shri Balwan Singh, MLA</li> <li>5. Shri Om Parkash Barwa, MLA</li> <li>6. Shri Kehar Singh, MLA</li> <li>7. Shri Zakir Hussain, MLA</li> </ol>	Regarding SYL, Dadupur-Nalvi and Mewat Fiddler	Adjournment motion has been disallowed by the Hon'ble speaker as per Rule 68(xi) of the Rules of Procedure and conduct of Business in the Haryana Legislative Assembly that the motion shall not be deal with any matter which is under adjudication by a court of law.
38.	10.09.2018	<ol style="list-style-type: none"> <li>1. Shri Kuldip Sharma, MLA</li> <li>2. Smt. Kiran Chaudhry, MLA</li> <li>3. Smt. Geeta Bhukkal, MLA</li> <li>4. Dr. Raghuvir Singh Kadian, MLA</li> <li>5. Shri Karan Singh Dalal, MLA</li> </ol>	Regarding Rising Fuel Price.	Ruled out of order on the ground the subject matter of adjournment motion is not the prime responsibility of the State.
<b>THE THIRTEENTH SESSION (DECEMBER), 2018</b>				
39.	27.12.2018	<ol style="list-style-type: none"> <li>1. Shri Kuldip Sharma, MLA</li> <li>2. Smt. Geeta Bhukkal, MLA</li> <li>3. Shri Jaiveer Singh, MLA</li> <li>4. Shri Jagbir Singh Malik, MLA</li> <li>5. Shri Sri Krishan Hooda, MLA</li> <li>6. Smt. Shakuntla Khatak, MLA</li> </ol>	Motion of Adjournment on deteriorating law and order situation in the State.	Ruled out of order on the ground the Adjournment Motion No. 1, also disallowed by the Hon'ble Speaker as per rule 68 (x) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly the motion shall not relate to the ordinary administration of law.

40.	28.12.2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री नसीम अहमद, विधायक 4. श्री केहर सिंह, विधायक 5. श्री परमेन्द्र सिंह दुल, विधायक 6. श्री बलवान सिंह दौलतपुरिया, विधायक	एसवाईएल नहर निर्माण, दादुपुर नलवी नहर, मेवात फीडर कैनल के विषय बारे।	प्रस्ताव किसी ऐसे विषय के संबंध में नहीं होगा जो कि न्यायालय के न्याय-निर्णय के अधीन हो (हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन संबंधी नियमों के नियम 68(xi) के अनुसार) स्थगन प्रस्ताव संख्या 2 को अस्वीकार किया गया है।
41.	28.12.2018	1. Smt. Kiran Choudhry, MLA 2. Shri Udai Bhan, MLA 3. Shri Lalit Nagar, MLA	Motion of Adjournment on Sutlej-Yamuna-Link (SYL) Canal issue.	Ruled out of order on the ground the subject matter is sub-judice. Therefore, cannot be raised as per Rule 68(xi) of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly.
42.	28.12.2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री परमेन्द्र सिंह दुल, विधायक 3. श्री पिरथी सिंह, विधायक 4. श्री बलवान सिंह दौलतपुरिया, विधायक 5. श्री मक्खन सिंगला, विधायक 6. श्री केहर सिंह, विधायक 7. श्री ओम प्रकाश बरवा, विधायक 8. श्री राम चन्द कम्बोज, विधायक 9. श्री रणबीर गंगवा, विधायक	प्रदेश के किसानों एवं छोटे व्यापारियों के कर्ज माफ करने के विषय बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
<b>THE FIFTEENTH SESSION (AUGUST), 2019</b>				
43.	26.07.2019	1. श्री अभय सिंह चौटाला, विधायक 2. श्री ओम प्रकाश बरवा, विधायक 3. श्री वेद नारंग, विधायक 4. श्री मक्खन लाल सिंगला, विधायक 5. श्री रविन्द्र बलियाला, विधायक	राज्य के ड्रग्स सेवन की गिरीफत में आने से अपराध में वृद्धि के साथ समाजिक चुनौतियों के विषय बारे।	Admitted for 05.08.2019. The Social Justice and Empowerment Minister made a statement on the same day.

44.	26.07.2019	<ol style="list-style-type: none"> <li>1. श्री अभय सिंह चौटाला, विधायक</li> <li>2. श्री ओम प्रकाश बरवा, विधायक</li> <li>3. श्री वेद नारंग, विधायक</li> <li>4. श्री मखन लाल सिंगला, विधायक</li> <li>5. श्री रविन्द्र बलियाला, विधायक</li> </ol>	एसवाईएल नहर निर्माण, दादुपुर नलवी नहर, मेवात फीडर कैनल के विषय बारे।	प्रस्ताव किसी ऐसे विषय के संबंध में नहीं होगा जो कि न्यायालय के न्याय-निर्णय के अधीन हो (हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन संबंधी नियमों के नियम 68(xi) के अनुसार)। स्थगन प्रस्ताव संख्या 2 को माननीय अध्यक्ष महोदय द्वारा उपरोक्त तथ्य के आधार पर अस्वीकृत कर दिया गया है।
45.	01.08.2019	Shri Karan Singh Dalal, MLA	Regarding the admission of schedule caste and other poor students in the private schools under 134A of Right to Education Act of the Education Department.	The Comments received from the Government/Department are Satisfactory. Hence the Adjournment Motion is <b>Disallowed by the Hon'ble Speaker.</b>
46.	01.08.2019	Shri Karan Singh Dalal, MLA	Regarding deteriorating law and order situation not only in the District of Faridabad and Palwal but in whole of the State of Haryana.	Ruled out of order on the following grounds:- <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence</li> </ol>

**CALLING ATTENTION NOTICE**

<b>THE SECOND SESSION (MARCH), 2015</b>				
<b>Sr. No.</b>	<b>Date of Motion</b>	<b>Members who have given the notices</b>	<b>Subject</b>	<b>Decision</b>
<b>1.</b>	20.02.15	1. Shri Anoop kumar, MLA 2. Shri Ved Narang, MLA 3. Shri Ranbir Gangwa, MLA 4. Prof. Ravinder Baliala, MLA	Regarding the great resentment among the computer teachers in the Haryana State.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That subject matter is not of recent occurrence.
<b>2.</b>	20.02.15	1. Shri Anoop kumar, MLA 2. Shri Ved Narang, MLA 3. Shri Ranbir Gangwa, MLA 4. Prof. Ravinder Baliala, MLA	Regarding the great resentment and frustration among the farmers, due to damage of their crops from heavy rain and hail storm.	Admitted for 11.03.2015. The Finance Minister made a statement on the same day.
<b>3.</b>	24.02.15	1. Shri. Parminder Singh Dhull, MLA 2. Shri Nagender Bhadana, MLA 3. Shri Zakir Hussain, MLA 4. Shri Kehar Singh, MLA	Regarding Law and order situation in the state.	Ruled out of order on the following grounds:-  1. That the matter lacks urgency. 2. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2015 and relevant demands.
<b>4.</b>	24.02.15	1. Shri Ranbir Gangwa, MLA 2. Shri Nagender Bhadana, MLA 3. Dr. Hari Chand Middha, MLA 4. Shri Balwan Singh, MLA	Regarding the great resentment and panic among the people due to spreading the disease of swine flu in Haryana.	Admitted for 10.03.2015. The Health Minister made a statement on the same day.

5.	02.03.15	1. Shri Nagender Bhadana, MLA 2. Smt. Naina Singh Chautala, MLA 3. Shri Ved Narang, MLA 4. Shri Balwan Singh, MLA	Regarding the great frustration among the people of Haryana, due to charging the development charges from consumers for releasing the power connection by DHBVN.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That subject matter is not of recent occurrence.
6.	02.03.15	Smt. Kiran Choudhry, MLA	Regarding impose of toll tax by Haryana Government near village Dang on Tosham- Bhiwani and near Nalwa on Tosham-Hisar road in Bhiwani District.	The Comments received from the Government/Department are Satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
7.	02.03.15	Smt. Kiran Choudhry, MLA	Regarding the problem created by the stray cattle in the state, especially in Bhiwani District.	Ruled out of order on the following grounds:- 1. That the matter is not recent occurrence. 2. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2015 and relevant demands.
8.	05.03.15	Shri Karan Singh Dalal, MLA	Regarding the abrupt scrapping of the recruitment process of police Constables (Male & Female) and the selection of various posts by Haryana Staff Selection Commission.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That subject matter is not of recent occurrence.



<b>9.</b>	05.03.15	Shri Karan Singh Dalal, MLA	Regarding the difficulties faced by the old age pensioners in opening their accounts in the Bank.	Ruled out of order on the following grounds:- 1. That the matter is not recent occurrence. 2. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2015 and relevant demands.
<b>10.</b>	08.03.15	Shri Kuldeep Sharma, MLA	Regarding the great resentment and frustration among the farmers, due to damage of their crops from heavy rain and hail storm.	Clubbed with Admitted Calling Attention Notice No. 2..
<b>11.</b>	08.03.15	Shri Kuldeep Sharma, MLA	Regarding the standard of education is falling down in the Government Schools.	Ruled out of order on the following grounds:- 1. That the matter is not recent occurrence. 2. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2015 and relevant demands.
<b>12.</b>	08.03.15	Shri Kuldeep Sharma, MLA	Regarding the great resentment and panic among the people due to spreading the disease of swine flu in Haryana.	Clubbed with Admitted Calling Attention Notice No. 4.

<b>13.</b>	08.03.15	Shri Kuldeep Sharma, MLA	Regarding the Farmers of state faced an acute shortage of Urea.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2015 and relevant demands.
<b>14.</b>	08.03.15	Shri Zakir Hussain, MLA	Regarding the great resentment and frustration among the farmers due to damage of their crops from heavy rain and hail storm.	Clubbed with Admitted Calling Attention Notice No. 2.
<b>15.</b>	09.03.15	Smt. Kiran Choudhry, MLA	Regarding the anti employees Policies of the BJP Government.	Ruled out of order on the following grounds:- 1. That the matter is not recent occurrence. 2. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2015 and relevant demands.
<b>16.</b>	09.03.15	Smt. Kiran Choudhry, MLA	Regarding the Farmers of state faced an acute shortage of Urea.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2015 and relevant demands.

<b>17.</b>	09.03.15	Smt. Kiran Choudhry, MLA	Regarding the great resentment and frustration among the farmers due to damage of their crops from heavy rain and hail storm.	Clubbed with Admitted Calling Attention Notice No. 2..
<b>18.</b>	09.03.15	Smt. Kiran Choudhry, MLA	Regarding the 'Beti Padhao, Beti Bachao Programme ' Sukanya Samridhi Yojana and Haryana Kanya.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2015 and relevant demands.
<b>19.</b>	09.03.15	1. Shri Parminder Singh Dhull, MLA 2. Shri Jaswinder Singh Sandhu, MLA 3. Shri Zakir Hussain, MLA	Regarding the great resentment and frustration among the farmers due to damage of their crops from heavy rain and hail storm.	Clubbed with Admitted Calling Attention Notice No. 2..
<b>20.</b>	09.03.15	1. Shri Parminder Singh Dhull, MLA 2. Shri Jaswinder Singh Sandhu, MLA 3. Shri Zakir Hussain, MLA	Regarding the discrimination made in the development of many districts by the previous Government.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2015 and relevant demands.

21.	09.03.15	Shri Parminder Singh Dhull, MLA	Regarding the Condition of the water Courses in Haryana State.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2015 and relevant demands.
22.	09.03.15	1. Shri Karan Singh Dalal, MLA 2. Shri Udai Bhan, MLA 3. Shri Lalit Nagar, MLA	Regarding the polluted and poisonous water running in the Agra canal/Gurugram Cannal and River Yamuna.	Ruled out of order on the following grounds:- 1. That the matter is not recent occurrence. 2. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2015 and relevant demands.
23.	10.03.15	Shri Parminder Singh Dhull, MLA	Regarding the great resentment among the computer teacher in the Haryana State.	Ruled out of order on the following grounds:- 1. That the matter is lacks urgency. 2. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2015 and relevant demands.
24.	10.03.15	1. Shri Karan Singh Dalal, ML 2. Dr. Raghuvir Singh Kadian, MLA	Regarding the resentment and frustration among the farmers crops from the heavy rain and hail storm	Raise a Supplementary when the take up Calling Attention Notice no. 2.

25.	11.03.15	Shri Karan Singh Dalal, MLA	Regarding harmful effects of noise pollution on Human and Birds	Ruled out of order on the following grounds:- 1. That the matter is not recent occurrence. 2. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2015 and relevant demands.
26.	11.03.15	Shri Karan Singh Dalal, MLA	Regarding the deadly Disease (Cancer) Spreading very fast in each villages of palwal and mewat District of the State.	Ruled out of order on the following grounds:- 1. That the matter is not recent occurrence. 2. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2015 and relevant demands.
27.	11.03.15	1. Shri Parminder Singh Dhull, MLA 2. Shri Jaswinder Singh Sandhu, MLA 3. Prof. Ravinder Baliala, MLA	Regarding the dirty water of the villages being accumulated continuously in the pond of mostly villages of the Haryana.	Admitted for 18.03.2015. The Agriculture Minister made a statement on the same day.
28.	11.03.15	1. Shri Parminder Singh Dhull, MLA 2. Shri Jaswinder Singh Sandhu, MLA 3. Prof. Ravinder Baliala, MLA 4. Shri Balwan Singh, MLA	Regarding the anti employees policies.	Ruled out of order on the following grounds:- 1. That the matter is not recent occurrence. 2. That the members may raise the matter at the time of discussion on the General discussion on Budget 2015 and relevant demands.

<b>29</b>	11.03.15	1. Shri Jaswinder Singh Sandhu, MLA 2. Shri Parminder Singh Dhull, MLA 3. Prof. Ravinder Baliala, MLA 4. Shri Balwan Singh, MLA	Regarding great resentment among the employee appointed by outsourcing in Kurukshetra University.	Ruled out of order on the following grounds:- 1. That the matter is not recent occurrence. 2. That the members may raise the matter at the time of discussion on the General discussion on Budget 2015 and relevant demands.
<b>30.</b>	12.03.15	Shri Karan Singh Dalal, MLA	Regarding harmful effects of noise pollution on Human and Birds	Admitted for 19.03.2015 The Finance Minister made a statement on 25.03.2015.
<b>31.</b>	12.03.15	Shri Parminder Singh Dhull, M LA	Regarding non payment of sugarcane by sugar mills.	Admitted for 20.03.2015 The State Minister for Cooperation made a statement on the same day.
<b>32.</b>	16.03.15	Shri Kuldeep Sharma, MLA	Regarding the road accident due to negligence of NHAI and Soma Construction corporation.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the members may raise the matter at the time of discussion on the General discussion on Budget 2015 and relevant demands.
<b>33.</b>	16.03.15	Shri Kuldeep Sharma, MLA	Regarding the persons lost their eye sight due to eye operations in a camp at panipat in State Haryana.	Admitted for 24.03.2015. The Health Minister made a statement on the same day.

<b>34.</b>	18.03.2015	<ol style="list-style-type: none"> <li>1. Shri. Zakir Hussain, MLA</li> <li>2. Shri. Parminder Singh Dhull, MLA</li> <li>3. Shri Ranbir Gangwa, MLA</li> <li>4. Shri Nagender Bhadana, MLA</li> <li>5. Shri Pirthi Singh, MLA</li> </ol>	Regarding the great resentment among the SC/ST Students who were denied the scholarship forms on the ground of linking Aadhar Card with their Bank Accounts.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the members may raise the matter at the time of discussion on the General discussion on Budget 2015 and relevant demands.</li> </ol>
<b>35.</b>	18.03.2015	<ol style="list-style-type: none"> <li>1. Shri Ranbir Gangwa, MLA</li> <li>2. Shri Anoop Kumar, MLA</li> <li>3. Om Prakash Barwa, MLA</li> <li>4. Shri Ved Narang, MLA</li> </ol>	Regarding the great resentment is prevailing amongst the farmers as the farmers will have to face a great loss due to the cancellation of the Agricultural Fair.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the members may raise the matter at the time of discussion on the General discussion on Budget 2015 and relevant demands.</li> </ol>
<b>36.</b>	19.03.2015	<ol style="list-style-type: none"> <li>1. Shri Parminder Singh Dhull, MLA</li> <li>2. Shri Anoop Kumar, MLA</li> <li>3. Shri Ram Chand Kamboj, MLA</li> <li>4. Prof. Ravinder Baliala, MLA</li> <li>5. Shri Balkaur Singh Kalanwali, MLA</li> </ol>	Regarding the problem of pure drinking water in state Haryana	<p>Admitted for 24.03.2015 The Public Works Minister made a statement on the same day.</p>
<b>37.</b>	19.03.2015	<ol style="list-style-type: none"> <li>1. Shri Parminder Singh Dhull, MLA</li> <li>2. Shri Anoop Kumar, MLA</li> <li>3. Shri Ram Chand Kamboj, MLA</li> <li>4. Prof. Ravinder Baliala, MLA</li> <li>5. Shri Balkaur Singh Kalanwali, MLA</li> </ol>	Regarding the women particularly of down trodden section becoming the victims of the crimes during the last 10 years.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the members may raise the matter at the time of discussion on the General discussion on Budget 2015 and relevant demands.</li> </ol>

38.	19.03.15	<ol style="list-style-type: none"> <li>1. Shri Jaswinder Singh Sandhu, MLA</li> <li>2. Shri Parminder Singh Dhull, MLA</li> <li>3. Shri Zakir Hussain, MLA</li> <li>4. Ch. Naseem Ahmed, MLA</li> </ol>	Regarding the difficulties faced by the employees pensioners and other categories of persons who get medical re-imburement for their medical treatment.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter is not of recent occurrence.</li> <li>2. That the matter lacks urgency.</li> <li>3. That the members may raise the matter at the time of discussion on the General discussion on Budget 2015 and relevant demands.</li> </ol>
39.	19.03.15	<ol style="list-style-type: none"> <li>1. Shri Parminder Singh Dhull, MLA</li> <li>2. Shri Jaswinder Singh Sandhu, MLA</li> <li>3. Shri Zakir Hussain, MLA</li> <li>4. Shri Rajdeep Phogat, MLA</li> <li>5. Prof. Ravinder Baliara, MLA</li> <li>6. Shri Balkaur Singh Kalanwali, MLA</li> </ol>	Notice of motion for Adjournment of the Business of Assembly under rules 66 & 67 of the rules of procedure and conduct of Business in the Haryana Legislative Assembly, for discussing the urgent matter of poor farmers and to help them by giving bouns on the MSP of Wheat in the State.	<p>Admitted for 25.03.2015. The Agriculture Minister made a statement on the same day.</p>
40.	20.03.15	Shri Karan Singh Dalal, MLA	Regarding peacefull Dharana of Guest Teachers all Distt. Head Quarters of the State Haryana.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. Law and order matter, strikes, lok-outs, fasts and agitation do not form the subject matter of Calling Attention Notice.</li> <li>2. That the members may raise the matter at the time of discussion on relevant demands for grant on Budget Estimate for the Year 2015-16.</li> </ol>



41.	23.03.2015	Shri Parminder Singh Dhull, MLA	Regarding Improvement of roads and drainage system of water in the villages of Haryana State.	Ruled out of order on the following grounds:- 1. That the matter is not of recent occurrence. 2. That the matter lacks urgency. 3. That the members may raise the matter at the time of discussion on the General discussion on Budget 2015 and relevant demands.
<b>The Third Session (September), 2015.</b>				
42.	24.08.15	Smt. Kiran Choudhry, MLA	Regarding the Stone Cursher wall Collpase in Mahendragarh.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
43.	24.08.15	Smt. Kiran Choudhry, MLA	Regarding the woes suffered beneficiaries of the old age pension and other social security scheme.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
44.	24.08.15	Smt. Kiran Choudhry, MLA	Regarding the loss of cotton crop.	Admitted for 07.09.2015. The Agriculture Minister made a statement on the same day.
45.	24.08.15	Smt. Kiran Choudhry, MLA	Regarding the failure of Swachh Bharat Mission in Haryana.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That it is of continuing nature. 3. That the matter is not of recent occurrence.

46.	24.08.15	Smt. Kiran Choudhry, MLA	Regarding the deficit rainfall and drought threat.	The comments received from the Government/Department are Satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
47.	24.08.15	Smt. Kiran Choudhry, MLA	Regarding the demands of Guest Teacher.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
48.	24.08.15	Smt. Kiran Choudhry, MLA	Regarding the illegal encroachment of School in Bigopur village in District Mahendragarh.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
49.	31.08.15	Shri Karan Singh Dalal, MLA	Regarding the disconnection of water connections of all the BPL and SC/ST families in the State.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
50.	01.09.15	1. Shri Abhay Singh Chautala, MLA 2. Shri Balwan Singh, MLA 3. Shri Parminder Singh Dhull, MLA	Regarding the amount of compensation of Land acquisition.	Admitted for 03.09.2015 The Finance Minister made a statement on the same day.
51.	01.09.15	Shri Parminder Singh Dhull, MLA	बरसाती पानी से फसलों की तबाही और बर्बादी बारे।	Admitted for 04.09.2015
52.	01.09.15	1. Shri Parminder Singh Dhull, MLA 2. Shri Balwan Singh, MLA 3. Shri Zakir Hussain, MLA 4. Shri Rajdeep Phogat, MLA	सफेद मक्खी, तनाछेदक प्लांट हापर लीफ फोल्डर कीटों से ग्वार, बाजरा आदि फसलों की तबाही बारे।	Clubbed with admitted Calling Attention Notice No. 3

53.	01.09.15	Smt. Kiran Choudhry, MLA	Regarding removal of MRI and CT Scan Machine from Ch. Bansi Lal General Hospital, Bhiwani.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
54.	01.09.15	Smt. Kiran Choudhry, MLA	Regarding pending payment of cane growers.	Admitted for 04.09.2015 The Agriculture Minister made a statement on the same day.
55.	01.09.15	Shri Karan Singh Dalal, MLA	Regarding Cleanliness of cites Palwal and Bhiwani in Haryana	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That it is of continuing nature. 3. That the matter is not of recent occurrence.
56.	02.09.15	1. Shri Anoop Kumar, MLA 2. Prof. Ravinder Baliala, MLA\ 3. Shri Ram Chand, MLA 4. Shri Kehar Singh, MLA 5. Shri Rajdeep Phogat, MLA	बुजुर्गों, विधवाओं और विकलांगों को पेंशन देने बारे।	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
57.	02.09.15	1. Shri Naseem Ahmed, MLA 2. Shri Ranbir Gangwa, MLA 3. Shri Om Prakash Barwa, MLA 4. Shri Anoop Kumar, MLA 5. Shri Ved Narang, MLA	पीने के पानी की व्यवस्था करने बारे।	The Comments received from the Government/Department are Satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>

58.	02.09.2015	1. Shri Ranbir Gangwa, MLA 2. Shri Rajdeep Phogat, MLA 3. Dr. Hari Chand Middha, MLA 4. Shri Om Prakash, MLA	भूतपूर्व सैनिकों की वन-रैंक, वन-पेंशन मांग बारे।	Ruled out of order on the following grounds:- 1. यह है कि ध्यानाकर्षण सूचना का विषय वस्तु राज्य सरकार की मुख्य उत्तरदायित्व में नहीं आता। 2. यह है कि मामले में तत्कालीनता का अभाव है। 3. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
59.	02.09.15	1. Shri Ranbir Gangwa, MLA 2. Shri Zakir Hussain, MLA 3. Shri Jaswinder Singh Sandhu, MLA 4. Shri Om Prakash, MLA 5. Shri Kehar Singh, MLA	प्रदेश में आवारा पशुओं की बढ़ती समस्या बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
60.	02.09.15	1. Shri Rajdeep Phogat, MLA 2. Prof. Ravinder Baliala, MLA 3. Shri Kehar Singh, MLA 4. Shri Naseem Ahmed, MLA 5. Shri Balkaur Singh, MLA	गैस्ट अध्यापकों को नियमित करने बारे।	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
61.	02.09.15	1. Shri Zakir Hussain, MLA 2. Shri Naseem Ahmed, MLA 3. Shri Nagender Bhadana, MLA 4. Shri Kehar Singh, MLA	Regarding non-implementation of scheme of Government for the plantation for tress, water and soil conservation in south Haryana.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
62.	02.09.15	Smt. Prem Lata, MLA	सफेद मक्खी से फसलों की तबाही बारे।	Clubbed with Admitted Calling Attention No. 3
63.	02.09.15	Shri Jai Prakash, MLA	Regarding loss of cotton crops due to whitefly attack in Haryana.	Clubbed with Admitted Calling Attention No. 3

64.	02.09.15	Shri Jagbir Singh Malik, MLA	Regarding mode of payment of old age pension through Bank.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
65.	02.09.15	Shri Jagbir Singh Malik, MLA	Regarding Scheme sponsored by the centre government.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
66.	02.09.15	Shri Jagbir Singh Malik, MLA	Regarding draining out of the filthy water collected in the various ponds of the villages.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
67.	02.09.15	Shri Jagbir Singh Malik, MLA	Regarding Crime against women in Haryana State.	The Comments received from the Government/Department are Satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
68.	02.09.15	Shri Jagbir Singh Malik, MLA	Regarding defamation and sale of land of the farmers.	The Comments received from the Government/Department are Satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
69.	02.09.15	Shri Jagbir Singh Malik, MLA	Regarding deteriorated position of education in Haryana.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.

70.	02.09.15	Smt. Renuka Bishnoi, MLA	हांसी हल्के में सरकारी स्वास्थ्य सेवाओं की बदहाली बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
71.	02.09.15	1. Shri Paminder Singh Dhull, MLA 2. Shri Naseem Ahmed, MLA 3. Shri Ravinder Singh, MLA 4. Shri Nagender Bhadana, MLA	Regarding great resentment and frustration among the large number of employees of the Haryana State.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
72.	02.09.15	1. Shri Jaswinder Singh Sandhu, MLA 2. Shri Kehar Singh, MLA 3. Shri Anoop Singh, MLA 4. Shri Ved Narang, MLA 5. Ram Chand Kamboj, MLA	किसान प्राकृतिक आपदा व कर्ज की मार से आत्महत्या करने बारे।	The Comments received from the Government/Department are Satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
73.	02.09.15	1. Shri Abhay Singh Chautala, MLA 2. Shri Balwan Singh, MLA 3. Shri Keha Singh, MLA 4. Shri Makkhan Lal Singla, MLA	Regarding great resentment and frustration among the farmers of various district of the State.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
74.	02.09.15	1. Shri Abhay Singh Chautala, MLA 2. Shri Balwan Singh, MLA 3. Shri Parminder Dhull, MLA 4. Shri Naseem Ahmed, MLA	Regarding the Swami Nathan Commission	Ruled out of order on the following grounds:- 1. That it is not primary responsibility of the State. 2. That the matter is not of recent occurrence.

75.	02.09.15	1. Smt. Naina Singh Chautala, MLA 2. Prof. Ravinder Baliala, MLA 3. Dr. Hari Chand Middha, MLA 4. Shri Kehar Singh, MLA 5. Shri Balkaur Singh, MLA	राज्य में शिक्षा के स्तर में गिरावट बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
76.	02.09.15	1. Shri Balwan Singh, MLA 2. Shri Anoop Kumar, MLA	Regarding great resentment and frustration among the employee of cooperative sugar mills Ltd., Bhuna	Ruled out of order on the following grounds:- 1. That it is not primary responsibility of the State. 2. That the matter is not of recent occurrence.
77.	02.09.15	1. Dr. Hari Chand Middha, MLA 2. Shri Ravinder Baliala, MLA 3. Shri Parminder Singh Dhull, MLA 4. Shri Ranbir Gangwa, MLA	राज्य में स्वास्थ्य विभाग द्वारा बायो-मैडिकल वेस्ट नियम 1998 की उल्लंघना बारे।	The Comments received from the Government/Department are Satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
78.	02.09.15	1. Shri Jaswinder Singh Sandhu, MLA 2. Shri Balwan Singh, MLA 3. Prof. Ravinder Baliala, MLA 4. Shri Parminder Singh Dhull, MLA	Regarding Construction of SYL Canal.	The Comments received from the Government/Department are Satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
79.	02.09.15	1. Shri Parminder Singh Dhull, MLA 2. Shri Anoop Kumar, MLA 3. Shri Ved Narang, MLA	अनुबंध एवं एकीकरण किसानों से प्रदेश के किसान का हित सुरक्षित करने बारे।	The Comments received from the Government/Department are Satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>

80.	03.09.15	1. Shri Zakir Hussain, MLA 2. Shri Naseem Ahmed, MLA	Regarding Problem relates to District Mewat.	Ruled out of order on the following grounds:- 1. That it is not primary responsibility of the State. 2. That the matter is not of recent occurrence.
81.	03.09.15	1. Shri Kehar Singh, MLA 2. Shri Anoop kumar, MLA 3. Shri Rajdeep Phogat, MLA	हरियाणा प्रदेश में बेरोजगारी की समस्या बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
82.	03.09.15	1. Shri Abhay Singh Chautala, MLA 2. Shri Parminder Singh Dhull, MLA 3. Shri Ranbir Gangwa, MLA 4. Shri Zakir Hussain, MLA 5. Shri Jaswinder Singh Sandhu, MLA	केन्द्र में जाट समाज को ओबोसी श्रेणी में आरक्षण देने बारे।	Admitted for 04.09.2015 The Transport Minister made a statement on the same day.
83.	03.09.15	1. Shri Parminder Singh Dhull, MLA 2. Shri Jaswinder Singh Sandhu, MLA 3. Shri Ranbir Singh Gangwa, MLA 4. Shri Balwan Singh, MLA`	प्रदेश में गन्ना उत्पादकों को भुगतान के बारे।	Clubbed with Admitted Calling No. 13
84.	03.09.15	1. Shri Zakir Hussain, MLA 2. Shri Parminder Singh Dhull, MLA 3. Shri Nagender Bhadana, MLA 4. Shri Naseem Ahmed, MLA	सोलिड वेस्ट प्रबंधन के बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।



85.	04.09.15	1. Shri Ved Narang, MLA 2. Prof. Ravinder Baliala, MLA 3. Shri Balkaur Singh, MLA 4. Shri Anoop Kumar, MLA 5. Shri Kehar Singh, MLA	ढाणियों में सरकारी खर्चे पर बिजली के कनेक्शन देने बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
86.	07.09.15	1. Shri Jaswinder Singh Sandhu, MLA 2. Shri Balkaur Singh, MLA 3. Shri Kehar Singh, MLA 4. Shri Ved Narang, MLA	सन् 1984 के दंगा पीड़ित परिवारों को मुआवजे बारे।	हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन संबंधी नियमों के नियम 73 (2) (ii) के अनुसार नामंजूर किया जाता है।
<b>The Fourth Session (November-December), 2015</b>				
87.	19.11.15	Smt. Kiran Choudhry, MLA	Regarding the compensation to famers for the loss of cotton crop.	Admitted for 30.11.2015 The Finance Minister made a statement on the same day.
88.	19.11.15	Smt. Kiran Choudhry, MLA	Regarding the hike in power tariff and inflated bills.	The Comments received from the Government/Department are Satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
89.	19.11.15	Smt. Kiran Choudhry, MLA	Regarding the low prices being offered to farmers for paddy crop.	Clubbed with Admitted Calling Attention. No. 14
90.	19.11.15	Smt. Kiran Choudhry, MLA	Regarding the water not reaching the tails ends of the canals.	Lapsed on Prorogation.
91.	23.11.15	Smt. Kiran Choudhry, MLA	Regarding on rising Dalit Atrocities.	Disallowed by the Hon'ble Speaker.
92.	23.11.15	Dr. Abhe Singh Yadav, MLA	Regarding Alarming adverse crop pattern in Haryana.	Admitted for 01.12.2015 The Agriculture Minister made a statement on the same day.
93.	24.11.15	Shri Umesh Aggarwal, MLA	Regarding the return of vat to the traders.	Lapsed on Prorogation.

94.	26.11.15	Smt. Kiran Choudhry, MLA	Regarding the restrictions imposed on the democratic rights of state government employees.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
95.	26.11.15	Smt. Kiran Choudhry, MLA	Regarding the additional cost borne by the farmer for securing a tubewell connection.	The Comments received from the Government/Department are Satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
96.	27.11.15	Shri Karan Singh Dalal, MLA	Regarding compensation to farmers for the loss of cotton crop.	Clubbed with Admitted Calling Attention No. 1`
97.	27.11.15	Shri Karan Singh Dalal, MLA	Regarding the underground water of Haryana has gone arsenic.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
98.	28.11.15	Shri Jai Parkash, MLA	Regarding solution of drinking water.	The Comments received from the Government/Department are Satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
99.	28.11.15	Shri Jai Parkash, MLA	Regarding to give the pay scale and allowances to the Haryana Government Employees equivalent to Punjab Government and permanent recruitment.	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
100.	29.11.15	1. Shri Zakir Hussain, MLA 2. Shri Jaswinder Singh Sandhu, MLA 3. Shri Perminder Singh Dhull, MLA	Regarding Scam of ten thousand crore in purchase of paddy /crop.	Admitted for 30.11.2015 The Minister of State for Food & Supplies made a statement on the same

		4. Shri Naseem Ahmed, MLA		day.
<b>101.</b>	27.11.15	Shri Karan Singh Dalal, MLA	Regarding nexus of Government and supplier of wheat seed in the state causing scam involving crores of Rupees and jeopardising the future of the farmers wheat crop in the state.	Admitted for 01.12.2015 The Agriculture Minister made a statement on the same day.
<b>102.</b>	30.11.15	Shri Abhay Singh Chautala, MLA	Regarding Scam in purchase of paddy crop.	Clubbed with Admitted Calling Attention. No. 14
<b>103.</b>	30.11.15	1. Shri Abhay Singh Chautala, MLA 2. Shri Parminder Singh Dhull, MLA 3. Shri Balwan Singh, MLA 4. Shri Ranbir Gangwa, MLA 5. Shri Jaswinder Singh Sandhu, MLA	प्रदेश में बिजली की दरों में वृद्धि बारे।	Lapsed on Prorogation.
<b>104.</b>	30.11.15	1. Shri Abhay Singh Chautala, MLA 2. Shri Parminder Singh Dhull, MLA 3. Shri Balwan Singh, MLA 4. Shri Ranbir Gangwa, MLA 5. Shri Jaswinder Singh Sandhu, MLA	किसानों को मुआवजा देने बारे।	Clubbed with Admitted Calling Attention No. 1
<b>105.</b>	30.11.15	1. Smt. Kiran Choudhry, MLA 2. Smt. Geeta Bhukkal, MLA 3. Dr. Raghuvir Singh Kadian, MLA	Regarding motion for adjournment on alleged paddy procurement scam worth thousands of crores of rupees.	Clubbed with Admitted Calling Attention No. 14
<b>106.</b>	30.11.15	1. Shri Ram Chand Kamboj, MLA 2. Smt. Naina Singh Chautala, MLA 3. Shri Ravinder Singh, MLA 4. Shri Balwan Singh, MLA 5. Shri Ved Narang, MLA	Regarding Problem of electricity in Dhanis.	Ruled out of order on the following grounds:- हरियाणा विधान सभा की कार्य सलाहाकार समिति की पहली रिपोर्ट के अनुसार यह वर्तमान सत्र की पहली अवधि 1 दिसम्बर, 2015 तक है। परिचालित परंपरा के अनुसार एक बैठक में केवल 2 ही ध्यानाकर्षण सूचनाओं पर चर्चा की जा सकती है। दिनांक 30.11.2015 व 01.12.2015 के लिए पहले ही दो-दो ध्यानाकर्षण सूचनाएं चर्चा के लिए माननीय अध्यक्ष महोदय द्वारा स्वीकृत हैं।

<b>107.</b>	30.11.15	<ol style="list-style-type: none"> <li>1. Dr. Hari Chand Middha, MLA</li> <li>2. Shri Makkhan Singla, MLA</li> <li>3. Shri Ranbir Gangwa, MLA</li> <li>4. Shri Ved Narang, MLA</li> <li>5. Shri Nagender Bhadana, MLA</li> </ol>	Regarding problem Created by dangue diseases.	<p>Ruled out of order on the following grounds:- हरियाणा विधान सभा की कार्य सलाहाकार समिति की पहली रिपोर्ट के अनुसार यह वर्तमान सत्र की पहली अवधि 1 दिसम्बर, 2015 तक है। परिचालित परंपरा के अनुसार एक बैठक में केवल 2 ही ध्यानाकर्षण सूचनाओं पर चर्चा की जा सकती है। दिनांक 30.11.2015 व 01.12.2015 के लिए पहले ही दो.दो ध्यानाकर्षण सूचनाएं चर्चा के लिए माननीय अध्यक्ष महोदय द्वारा स्वीकृत है।</p>
<b>108.</b>	30.11.15	<ol style="list-style-type: none"> <li>1. Shri Abhay Singh Chautala, MLA</li> <li>2. Shri Balwan Singh, MLA</li> <li>3. Shri Ravinder Singh, MLA</li> <li>4. Shri Jaswinder Singh Sandhu, MLA</li> </ol>	Regarding Pitiable condition of farmers due to low price of popular crop.	<p>Ruled out of order on the following grounds:- हरियाणा विधान सभा की कार्य सलाहाकार समिति की पहली रिपोर्ट के अनुसार यह वर्तमान सत्र की पहली अवधि 1 दिसम्बर, 2015 तक है। परिचालित परंपरा के अनुसार एक बैठक में केवल 2 ही ध्यानाकर्षण सूचनाओं पर चर्चा की जा सकती है। दिनांक 30.11.2015 व 01.12.2015 के लिए पहले ही दो.दो ध्यानाकर्षण सूचनाएं चर्चा के लिए माननीय अध्यक्ष महोदय द्वारा स्वीकृत है।</p>
<b>109.</b>	30.11.15	<ol style="list-style-type: none"> <li>1. Shri Abhay Singh Chautala, MLA</li> <li>2. Shri Zakir Hussain, MLA</li> <li>3. Shri Kehar Singh, MLA</li> <li>4. Shri Ranbir Gangwa, MLA</li> <li>5. Shri Parminder Singh Dhull, MLA</li> </ol>	Regarding the adjustment of 4 <sup>th</sup> class employees of central industry security force.	<p>Ruled out of order on the following grounds:- हरियाणा विधान सभा की कार्य सलाहाकार समिति की पहली रिपोर्ट के अनुसार यह वर्तमान सत्र की पहली अवधि 1 दिसम्बर, 2015 तक है। परिचालित परंपरा के अनुसार एक बैठक में केवल 2 ही ध्यानाकर्षण सूचनाओं पर चर्चा की जा सकती है। दिनांक 30.11.2015 व 01.12.2015 के लिए पहले ही दो.दो ध्यानाकर्षण सूचनाएं चर्चा के लिए माननीय अध्यक्ष महोदय द्वारा स्वीकृत है।</p>

<b>110.</b>	30.11.15	<ol style="list-style-type: none"> <li>1. Shri Parminder Singh Dhull, MLA</li> <li>2. Dr. Hari Chand Middha, MLA</li> <li>3. Shri Zakir Hussain, MLA</li> <li>4. Shri Ravinder Singh, MLA</li> <li>5. Shri Ranbir Gangwa, MLA</li> </ol>	शिक्षा के स्तर को सुधारने बारे।	<p><b>Ruled out of order on the following grounds:-</b> हरियाणा विधान सभा की कार्य सलाहाकार समिति की पहली रिपोर्ट के अनुसार यह वर्तमान सत्र की पहली अवधि 1 दिसम्बर, 2015 तक है। परिचालित परंपरा के अनुसार एक बैठक में केवल 2 ही ध्यानाकर्षण सूचनाओं पर चर्चा की जा सकती है। दिनांक 30.11.2015 व 01.12.2015 के लिए पहले ही दो.दो ध्यानाकर्षण सूचनाएं चर्चा के लिए माननीय अध्यक्ष महोदय द्वारा स्वीकृत है।</p>
<b>111.</b>	30.11.15	<ol style="list-style-type: none"> <li>1. Shri Abhay Singh Chautala, MLA</li> <li>2. Shri Jaswinder Singh Sandhu, MLA</li> <li>3. Shri Anoop Kumar, MLA</li> <li>4. Shri Balwan Singh, MLA</li> <li>5. Shri Ved Narang, MLA</li> </ol>	Regarding great resentment and frustration among the farmers of various Districts of the State due to water logging.	<p><b>Ruled out of order on the following grounds:-</b> हरियाणा विधान सभा की कार्य सलाहाकार समिति की पहली रिपोर्ट के अनुसार यह वर्तमान सत्र की पहली अवधि 1 दिसम्बर, 2015 तक है। परिचालित परंपरा के अनुसार एक बैठक में केवल 2 ही ध्यानाकर्षण सूचनाओं पर चर्चा की जा सकती है। दिनांक 30.11.2015 व 01.12.2015 के लिए पहले ही दो.दो ध्यानाकर्षण सूचनाएं चर्चा के लिए माननीय अध्यक्ष महोदय द्वारा स्वीकृत है।</p>

112.	30.11.15	<ol style="list-style-type: none"> <li>1. Shri Udai Bhan, MLA</li> <li>2. Shri Jaiveer Singh, MLA</li> <li>3. Smt. Geeta Bhukkal, MLA</li> <li>4. Shri Jagbir Singh Malik, MLA</li> <li>5. Smt. Kiran Choudhry, MLA</li> <li>6. Shri Lalit Nagar, MLA</li> <li>7. Dr. Raghuvir Singh Kadian, MLA</li> <li>8. Shri Jai Tirath Dahiya, MLA</li> </ol>	प्रदेश में दलित समाज के उत्पीड़न करने बारे।	<p><b>Ruled out of order on the following grounds:-</b> हरियाणा विधान सभा की कार्य सलाहाकार समिति की पहली रिपोर्ट के अनुसार यह वर्तमान सत्र की पहली अवधि 1 दिसम्बर, 2015 तक है। परिचालित परंपरा के अनुसार एक बैठक में केवल 2 ही ध्यानाकर्षण सूचनाओं पर चर्चा की जा सकती है। दिनांक 30.11.2015 व 01.12.2015 के लिए पहले ही दो-दो ध्यानाकर्षण सूचनाएं चर्चा के लिए माननीय अध्यक्ष महोदय द्वारा स्वीकृत है।</p>
113.	01.12.15	<ol style="list-style-type: none"> <li>1. Shri Anoop Kumar, MLA</li> <li>2. Shri Zakir Hussain, MLA</li> <li>3. Shri Makkhan Lal Singla, MLA</li> <li>4. Shri Ranbir Gangwa, MLA</li> <li>5. Shri Kehar Singh, MLA</li> <li>6. Shri Ram Chand Kamboj, MLA</li> <li>7. Shri Ved Narang, MLA</li> </ol>	प्रदेश में आवारा पशुओं की समस्या बारे।	Clubbed With Admitted S.D. D No. 2
114.	01.12.15	<ol style="list-style-type: none"> <li>1. Shri Abhay Singh Chautala, MLA</li> <li>2. Shri Parminder Singh Dhull, MLA</li> <li>3. Shri Ravinder Singh, MLA</li> <li>4. Shri Kehar Singh, MLA</li> <li>5. Shri Balwan Singh, MLA</li> </ol>	हरियाणा के सरकारी कर्मचारियों को धरना, प्रदर्शन और हड़ताल में शामिल होने पर रोक लगाने बारे।	<p>हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन संबंधी नियमों के नियम 73 (2) (ii) के अनुसार नामंजूर किया जाता है। हरियाणा विधान सभा की कार्य सलाहाकार समिति की पहली रिपोर्ट के अनुसार यह वर्तमान सत्र की पहली अवधि 1 दिसम्बर, 2015 तक है। परिचालित परंपरा के अनुसार एक बैठक में केवल 2 ही ध्यानाकर्षण सूचनाओं पर चर्चा की जा सकती है। दिनांक 30.11.2015 व 01.12.2015 के लिए पहले ही दो-दो ध्यानाकर्षण सूचनाएं चर्चा के लिए माननीय अध्यक्ष महोदय द्वारा स्वीकृत है।</p>

115.	01.12.15	Shri Parminder Singh Dhull, MLA	हल्का जुलाना क्षेत्र में बिजली की सप्लाई बाधित होने बारे।	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1- हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन संबंधी नियमों के नियम 73 (2) (ii) के अनुसार नामंजूर किया जाता है।</li> <li>2- हरियाणा विधान सभा की कार्य सलाहाकार समिति की पहली रिपोर्ट के अनुसार यह वर्तमान सत्र की पहली अवधि 1 दिसम्बर, 2015 तक है। परिचालित परंपरा के अनुसार एक बैठक में केवल 2 ही ध्यानाकर्षण सूचनाओं पर चर्चा की जा सकती है। दिनांक 30.11.2015 व 01.12.2015 के लिए पहले ही दो.दो ध्यानाकर्षण सूचनाएं चर्चा के लिए माननीय अध्यक्ष महोदय द्वारा स्वीकृत है।</li> </ol>
116.	01.12.15	<ol style="list-style-type: none"> <li>1. Shri Balwan Singh, MLA</li> <li>2. Shri Abhay Singh Chautala, MLA</li> <li>3. Shri Ravinder Singh, MLA</li> <li>4. Shri Anoop Kumar, MLA</li> <li>5. Shri Ranbir Gangwa, MLA</li> </ol>	किसानों की जमीन के मुआवजा बारे।	<p>Ruled out of order on the following grounds:-</p> <p>हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन संबंधी नियमों के नियम 73 (2) (ii) के अनुसार नामंजूर किया जाता है।</p> <p>हरियाणा विधान सभा की कार्य सलाहाकार समिति की पहली रिपोर्ट के अनुसार यह वर्तमान सत्र की पहली अवधि 1 दिसम्बर, 2015 तक है। परिचालित परंपरा के अनुसार एक बैठक में केवल 2 ही ध्यानाकर्षण सूचनाओं पर चर्चा की जा सकती है। दिनांक 30.11.2015 व 01.12.2015 के लिए पहले ही दो.दो ध्यानाकर्षण सूचनाएं चर्चा के लिए माननीय अध्यक्ष महोदय द्वारा स्वीकृत है।</p>

117.	01.12.15	1. Shri Zakir Hussain, MLA 2. Shri Ranbir Gangwa, MLA 3. Shri Balwan Singh, MLA 4. Shri Kehar Singh, MLA 5. Shri Naseem Ahmed, MLA 6. Shri Ram Chand Kamboj, MLA 7. Shri Makkhan Lal Singla, MLA	परिवहन विभाग का निजीकरण करने बारे।	Ruled out of order on the following grounds:- हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन संबंधी नियमों के नियम 73 (2) (ii) के अनुसार नामंजूर किया जाता है। हरियाणा विधान सभा की कार्य सलाहाकार समिति की पहली रिपोर्ट के अनुसार यह वर्तमान सत्र की पहली अवधि 1 दिसम्बर, 2015 तक है। परिचालित परंपरा के अनुसार एक बैठक में केवल 2 ही ध्यानाकर्षण सूचनाओं पर चर्चा की जा सकती है। दिनांक 30.11.2015 व 01.12.2015 के लिए पहले ही दो-दो ध्यानाकर्षण सूचनाएं चर्चा के लिए माननीय अध्यक्ष महोदय द्वारा स्वीकृत है।
<b>The Fifth Session (March), 2016</b>				
118.	03.02.16	Smt. Kiran Choudhry, MLA	Regarding the failure of 'Mhara Gaon, Jagmag Gaon'.	Ruled out of order on the following grounds:- 1. That the matter is not of recent occurrence. 2. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2016 and relevant demand.
119.	03.02.16	Smt. Kiran Choudhry, MLA	Regarding the motion on compensation not paid to farmers for the damage to crops.	Disallowed by the Hon'ble Speaker.
120.	08.03.16	Smt. Kiran Choudhry, MLA	Regarding on diluting MGNREGA Scheme.	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
121.	08.03.16	Smt. Kiran Choudhry, MLA	Regarding water crisis in Bhiwani.	The Comments received from the Government/Department are satisfactory. Hence the Calling



				<b>Attention is Disallowed by the Hon'ble Speaker.</b>
<b>122.</b>	11.03.16	1. Shri Naseem Ahmed, MLA 2. Shri Anoop Singh, MLA 3. Shri Ranbir Singh, MLA 4. Shri Rajdeep, MLA	प्रदेश में युवाओं के बेरोजगारी समस्या बारे।	<b>Ruled out of order on the following grounds:-</b> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
<b>123.</b>	11.03.16	1. Shri Ravinder Singh, MLA 2. Shri Balkaur Singh, MLA 3. Shri Kehar Singh, MLA 4. Shri Nagender Bhadana, MLA 5. Shri Jaswinder Singh Sandhu, MLA 6. Shri Rajdeep, MLA	Regarding Spread of diseases Cancer and Hepatitis B & C	Admitted for 16.03.2016 The Health Minister made a statement on the same day.
<b>124.</b>	11.03.16	1. Shri Balwan Singh, MLA 2. Shri Ranbir Singh, MLA 3. Shri Jaswinder Singh Sandhu, MLA 4. Shri Balkaur Singh, MLA	Regarding damage of crop due to rain and hailstorm.	Admitted for 28.03.2016 The Finance Minister made a statement on the same day.
<b>125.</b>	11.03.16	1. Shri Ved Narang, MLA 2. Shri Ravinder Singh, MLA 3. Shri Anoop Kumar, MLA 4. Shri Rajdeep Singh, MLA 5. Shri Makkhan Lal Singla, MLA	Regarding the Stray Cattles.	प्रश्नकाल के दौरान प्रश्न संख्या 1027 जो कि आवारा पशुओं की समस्या के बारे में था उस पर सरकार की तरफ से दिनांक 17.03.2016 को सदन में उत्तर दिया जा चुका है। इसी तथ्य के आधार पर आपका ध्यानाकर्षण सूचना संख्या 8 माननीय अध्यक्ष महोदय के द्वार अस्वीकार कर दी है।
<b>126.</b>	11.03.16	1. Shri Abhay Singh Chautala, MLA 2. Shri Zakir Hussain, MLA 3. Shri Om Parkash, MLA	Regarding SYL Canal.	ध्यानाकर्षण सूचना संख्या 9 से संबंधित विषय एसवाईएल पर सदन के अंदर दिनांक 14.03.2016 को सरकारी संकल्प पर विस्तार से चर्चा हो चुकी है।

<b>127.</b>	11.03.16	1. Shri Abhay Singh Chautala, MLA 2. Shri Zakir Hussain, MLA 3. Shri Kehar Singh, MLA 4. Shri Naseem Ahmed, MLA 5. Shri Om Parkash, MLA	Regarding Pitiabile condition of law and order in the State.	Ruled out of order on the following grounds:-  1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय बजट 2016 पर सामान्य चर्चा एवं सम्बद्ध मांग पर सदस्यगण मामला उठा सकते हैं।
<b>128.</b>	11.03.16	1. Shri Ram Chand Kamboj, MLA 2. Shri Om Parkash, MLA 3. Shri Anoop Kumar, MLA	Regarding Compensation to the farmer on crop loss due to whitefly.	Disallowed by the Hon'ble Speaker
<b>129.</b>	11.03.16	1. Shri Ravinder Singh, MLA 2. Shri Naseem Ahmed, MLA 3. Shri Rajdeep Phogat, MLA	Regarding level of education decreasing in the state.	Ruled out of order on the following grounds:-  1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय बजट 2016 पर सामान्य चर्चा एवं सम्बद्ध मांग पर सदस्यगण मामला उठा सकते हैं।
<b>130.</b>	11.03.16	1. Shri Ram Chand Kamboj, MLA 2. Shri Balwan Singh, MLA	Regarding problem faced by farmer due to non-availability of electricity.	Ruled out of order on the following grounds:-  1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।

131.	11.03.16	1. Shri Ranbir Singh Gangwa, MLA 2. Shri Ved Narang, MLA	Regarding the great frustration among the people of the Haryana due to charging the development charge from the consumers of colony by Dakshin Haryana Bijli Vitran Nigam.	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
132.	11.03.16	1. Shri Ravinder Singh, MLA 2. Shri Balwan Singh, MLA 3. Shri Ranbir Singh, MLA 4. Shri Parminder Singh Dhull, MLA 5. Shri Jaswinder Singh Sandhu, MLA	Regarding the great frustration among the employee of Haryana State Government due to not giving the pay scale equal to Punjab State.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
133.	11.03.16	1. Shri Balwan Singh, MLA 2. Shri Abhay Singh Chautala, MLA	Regarding the great resentment and frustration amongst the farmers of various Districts of the state due to water logging.	Ruled out of order on the following grounds:- 1. That the matter is not of recent occurrence. 2. That the matter lacks urgency. 3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2016 and relevant demand.
134.	11.03.16	1. Shri Naseem Ahmed, MLA 2. Shri Om Parkash, MLA 3. Shri Nagender Bhadana, MLA 4. Shri Ved Narang, MLA	Regarding the worst condition of roads in Haryana State.	Ruled out of order on the following grounds:- 1. That the matter is not of recent occurrence. 2. That the matter lacks urgency. 3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2016 and relevant demand.

135.	11.03.16	1. Shri Kehar Singh, MLA 2. Shri Ved Narang, MLA 3. Shri Om Parkash, MLA 4. Shri Ravinder Singh, MLA	Regarding Problem of drinking water in the State.	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
136.	11.03.16	1. Shri Jaswinder Singh Sandhu, MLA 2. Shri Parminder Singh Dhull, MLA 3. Shri Anoop Kumar, MLA 4. Shri Balkaur Singh, MLA	Regarding Problem faced by old age pensioners.	Admitted for 17.03.2016 The Social Justice and Empowerment Minister made a statement on the same day.
137.	14.03.16	Smt. Kiran Choudhry, MLA	Regarding damage on crop caused by recent rains and hailstorm.	Clubbed with Calling Attention. No. 7
138.	14.03.16	1. Shri Parminder Singh Dhull, MLA 2. Shri Ravinder Singh, MLA 3. Shri Zakir Hussain, MLA	Regarding the great frustration among the ex-servicemen of Haryana State Government due to not giving the pay scale equal to Punjab State.	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय बजट 2016 पर सामान्य चर्चा एवं सम्बद्ध मांग पर सदस्यगण मामला उठा सकते हैं।
139.	14.03.16	1. Shri Parminder Singh Dhull, MLA 2. Shri Ravinder Singh, MLA 3. Shri Balwan Singh, MLA 4. Smt. Naina Singh Chautala, MLA 5. Shri Ram Chand Kamboj, MLA 6. Shri Anoop Kumar, MLA	Regarding the private Buses.	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।

<b>140.</b>	14.03.16	1. Shri Parminder Singh Dhull, MLA 2. Shri Balwan Singh, MLA 3. Shri Ravinder Singh, MLA 4. Shri Anoop Kumar, MLA 5. Smt. Naina Singh Chautala, MLA	Regarding the Policy of 'Beti Bacho Beti Padhao'	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय बजट 2016 पर सामान्य चर्चा एवं सम्बद्ध मांग पर सदस्यगण मामला उठा सकते हैं।
<b>141.</b>	14.03.16	1. Shri Parminder Singh Dhull, MLA 2. Shri Om Parkash, MLA 3. Shri Rajdeep, MLA 4. Shri Anoop Kumar, MLA	Regarding damage on crop caused by recent rains and hailstorm.	Clubbed with Admitted Calling Attention No. 7
<b>142.</b>	14.03.16	1. Shri Ranbir Singh, MLA 2. Shri Parminder Singh Dhull, MLA 3. Shri Zakir Hussain, MLA 4. Shri Nagender Bhadana, MLA 5. Shri Kehar Singh, MLA	Regarding Programme known Happening Haryana.	Admitted for 18.03.2016 The Finance Minister made a statement on the same day.
<b>143.</b>	14.03.16	Shri Kehar Singh, MLA	Regarding irrigation problem faced by farmers.	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय बजट 2016 पर सामान्य चर्चा एवं सम्बद्ध मांग पर सदस्यगण मामला उठा सकते हैं।
<b>144.</b>	14.03.16	Shri Ram Chand Kamboj, MLA	Regarding damage on crop caused by recent rains and hailstorm.	Clubbed with Admitted Calling Attention. No. 7
<b>145.</b>	15.03.16	Shri Umesh Aggarwal, MLA	Regarding Happening Haryana.	Clubbed with Admitted Calling.

				Attention No. 25
<b>146.</b>	14.03.16	Shri Jai Parkash, MLA	Regarding damage on crop caused by recent rains and hailstorm.	Clubbed with Admitted Calling. Attention No. 7
<b>147.</b>	14.03.16	Shri Jai Parkash, MLA	Regarding agitation on reservation.	Clubbed with Admitted Adjournment Motion No. 2
<b>148.</b>	14.03.16	1. Shri Jagbir Singh Malik, MLA 2. Dr. Raghuvir Singh Kadian, MLA 3. Shri Sri krishan Hooda, MLA	Regarding damage on crop caused by recent rains and hailstorm.	Clubbed with Admitted Calling. Attention No. 7
<b>149.</b>	14.03.16	Shri Jagbir Singh Malik, MLA	Regarding Public Auction of Wakf Properties in the state Haryana.	Ruled out of order on the following grounds:- 1. That the matter is not of recent occurrence. 2. That the matter lacks urgency. 3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2016 and relevant demand.
<b>150.</b>	14.03.16	Shri Jagbir Singh Malik, MLA	Regarding the Haryana Government notification dated 25.02.16 under new transport policy.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2016 and relevant demand.

151.	14.03.16	Shri Jagbir Singh Malik, MLA	Regarding amount of compensation for other matter was issued in middle of February, 2016	Calling Attention No. 34 has been disallowed by the Hon'ble Speaker on the following grounds:- 1. That the matter is not of recent occurrence. 2. That the matter lacks urgency. 3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2016 and relevant demand.
152.	16.03.16	Shri Umesh Aggarwal, MLA	Regarding Old age pensioner.	Clubbed with Admitted Calling Attention No, 19
153	20.03.16	1. Shri Abhay Singh Chautala, MLA 2. Shri Om Parkash Barwa, MLA 3. Shri Rajdeep Phogat, MLA 4. Shri Balwan Singh Daultpuria, MLA	Regarding Compensation of kharif and Rabi crops due to hailstorm whitefly untimely rain and other virus attack etc.	Clubbed with Admitted Calling Attention No. 7
154.	21.03.16	1. Shri Parminder Singh Dhull, MLA 2. Shri Naseem Ahmed, MLA 3. Shri Ravinder Singh, MLA 4. Shri Balwan Singh, MLA	आधार कार्ड के बिना बुजुर्गों व बीमार लोगों की सुविधाओं का लाभ न मिलने बारे।	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
155.	21.03.16	1. Shri Jaswinder Singh Sandhu, MLA 2. Shri Parminder Singh Dhull, MLA 3. Shri Ram Chand Kamboj, MLA	केन्द्र सरकार द्वारा वक्फ बोर्ड एक्ट 1995 के संशोधन बारे।	अभ्यास और प्रक्रिया (एम.कौल व एस.एल. शक्थर) के अनुसार जो मामले राज्य सरकार की प्राथमिक जिम्मेदारी में शामिल नहीं है, उन पर ध्यानाकर्षण प्रस्ताव स्वीकृत नहीं किए जा सकते।
156.	22.03.16	Shri Pirthi Singh, MLA	Regarding damage on crop caused by recent rains and hailstorm.	Clubbed with Admitted Calling Attention No. 7

157.	28.03.16	1. Shri Randhir Singh Kapriwas 2. Shri Om Parkash, MLA 3. Dr. Banwari Lal, MLA 4. Shri Tejapl Tanwar, MLA 5. Dr. Abhe Singh Yadav, MLA	वर्ग जाति को आरक्षण की जरूरत पर श्वेत पत्र जारी करने बारे।	स्थगन प्रस्ताव संख्या 2 और ध्यानाकर्षण सूचना संख्या 30 सामान विषय पर दी थी पर पहले ही सदन में दिनांक 22.03.2016 को चर्चा हो चुकी है।
<b>The Sixth Session (August), 2016</b>				
158.	10.08.16	Smt. Kiran Choudhry, MLA	Regarding the Pardhan Mantri Fassal Bima Yojana (PMFBY)	Admitted for 26.08.16. The Agriculture Minister made a statement on 29.08.2016.
159.	12.08.16	1. Smt. Kiran Choudhry, MLA 2. Shri Anand Singh Dangi, MLA 3. Shri Jai Tirath, MLA 4. Shri Lalit Nagar, MLA	Regarding the Pardhan Mantri Fassal Bima Yojana (PMFBY)	Clubbed with Admitted Calling Attention No. 1
160.	17.08.16	1. Shri Parminder Singh Dhull, MLA 2. Shri Ranbir Gangwa, MLA 3. Shri Balwan Daultpuria, MLA 4. Shri Anoop Dhanak, MLA	Regarding the Pardhan Mantri Fassal Bima Yojana (PMFBY)	Clubbed with Admitted Calling Attention No. 1
161.	17.08.16	Shri Parminder Singh Dhull, MLA	Regarding non-payment by sugar mills to sugar cane farmers in the state.	Withdrawal by the member
162.	25.08.16	Shri Karan Singh Dalal, MLA	Regarding deteriorating condition of law and order in the state.	<b>Disallowed/ again permitted to raise a supplementary by C.M. with Admitted Calling Attention No. 22</b>
163.	25.08.16	Shri Karan Singh Dalal, MLA	Regarding the Pardhan Mantri Fassal Bima Yojana (PMFBY)	Clubbed with Admitted Calling Attention No. 1



<b>164.</b>	26.08.16	1. Shri Zakir Hussain, MLA 2. Shri Kehar Singh, MLA 3. Shri Naseem Ahmed, MLA 4. Shri Balwan Singh, MLA 5. Shri Ravinder Singh, MLA 6. Shri Parminder Singh Dhull, MLA 7. Shri Ranbir Gangwa, MLA	Regarding decreasing level of education in the school in state.	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
<b>165.</b>	26.08.16	1. Dr. Hari Chand Middha, MLA 2. Shri Zakir Hussain, MLA 3. Shri Kehar Singh, MLA 4. Shri Anoop Kumar, MLA 5. Shri Rajdeep Phogat, MLA 6. Shri Om Parkash, MLA 7. Shri Balwan Singh, MLA 8. Smt. Naina Chautala, MLA 9. Shri Ram Chand Kamboj, MLA 10. Shri Makkhan Lal Singla, MLA 11. Shri Ravinder, MLA 12. Shri Ved Narang, MLA 13. Shri Parminder Singh Dhull, MLA 14. Shri Jaswinder Singh, MLA 15. Shri Pirthi Singh, MLA 16. Shri Ranbir Gangwa, MLA	Regarding Stray Cattle in the State.	Admitted for 30.08.2016 The Agriculture Minister made a statement on the same day.
<b>166.</b>	26.08.16	1. Shri Ram Chand Kamboj, MLA 2. Shri Makkhan Lal Singla, MLA 3. Smt. Naina Singh Chautala, MLA 4. Shri Balwan Singh, MLA 5. Shri Ravinder Singh, MLA	Regarding Non-availability of the electricity in the state of digital India.	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
<b>167.</b>	26.08.16	Shri Abhay Singh Chautala, MLA	Regarding the Pardhan Mantri Fasal Bima Yojana (PMFBY)	Clubbed with Admitted Calling Attention No. 1

<b>168.</b>	26.08.16	1. Shri Ranbir Gangwa, MLA 2. Shri Ram Chand, MLA 3. Shri Anoop Kumar, MLA	Regarding notification issued by municipal secretary on 17.08.16 in reference of Backward class.	Ruled out of order on the following grounds:- अभ्यास व संसद की प्रक्रिया के पेज संख्या 487 भाग संख्या 5 के अनुसार किसी भी कर्मचारी की सेवा के नियम व शर्तें किसी भी ध्यानाकर्षण सूचना की विषय वस्तु नहीं बन सकते और इस ध्यानाकर्षण सूचना में तत्कालीनता का अभाव है।
<b>169.</b>	29.08.16	1. Shri Parminder Singh, MLA 2. Shri Ranbir Gangwa, MLA 3. Shri Kehar Singh, MLA 4. Shri Ravinder Singh, MLA 5. Shri Jaswinder Singh Sandhu, MLA	Regarding great resentment among the employee in the state.	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
<b>170.</b>	29.08.16	1. Shri Jaswinder Singh, MLA 2. Shri Ravinder Baliala, MLA	Regarding Partial Behavior with Kurukshetra University.	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
<b>171.</b>	29.08.16	1. Shri Abhay Singh Chautala, MLA 2. Shri Jaswinder Singh Sandhu, MLA 3. Shri Om Parkash Barwa, MLA 4. Shri Balwan Singh, MLA	Regarding irregularity in the resentment of police Dept. in kurukshetra.	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
<b>172.</b>	29.08.16	1. Shri Balwan Singh, MLA 2. Shri Kehar Singh, MLA 3. Shri Makkhan Lal Singla, MLA	Regarding great resentment among the farmers in the state due to water logging.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
<b>173.</b>	29.08.16	Shri Jagbir Singh Malik, MLA	Regarding the Pardhan Mantri Fasal Bima Yojana (PMFBY)	Clubbed with Admitted Calling Attention No. 1

<b>174.</b>	29.08.16	Shri Jagbir Singh Malik, MLA	Regarding the pitiable condition of Bhagat Phool Singh Mahila Medical College Khanpur Kalan.	Admitted for 31.08.2016 The Health Minister made a statement on the same day.
<b>175.</b>	29.08.16	Shri Jagbir Singh Malik, MLA	Regarding Crime against women in Haryana State.	Clubbed with Admitted Calling Attention No. 22
<b>176.</b>	29.08.16	Shri Karan Singh Dalal, MLA	Regarding the introduction and approval of Genetically Medical Mustard.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
<b>177.</b>	29.08.16	1. Shri Abhay Singh Chautala, MLA 2. Shri Parminder Singh Dhull, MLA 3. Shri Balwan Singh, MLA	Regarding Parkash Singh Committee of Jat Reservation Agitation.	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
<b>178.</b>	29.08.16	1. Smt. Kiran Choudhry, MLA 2. Dr. Raghuvir Singh Kadian, MLA 3. Shri Jagbir Singh Malik, MLA 4. Shri Anand Singh Dangi, MLA	Regarding Deteriorating Law and Order Situation in the State.	Clubbed with Admitted Calling Attention No. 22
<b>179.</b>	29.08.16	1. Shri Abhay Singh Chautala, MLA 2. Shri Zakir Hussain, MLA 3. Shri Balwan Singh, MLA 4. Shri Kehar Singh, MLA 5. Shri Parminder Singh Dhull, MLA	Regarding Deteriorating Law and Order Situation in the State.	Admitted for 30.08.2016 The Chief Minister made a statement on 31.08.2016.
<b>180.</b>	29.08.16	1. Shri Kuldip Sharma, MLA 2. Shri Anand Singh Dangi, MLA 3. Shri Karan Singh Dalal, MLA	Regarding anemic (low hemoglobin) among the girls student in the state of Haryana.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.

181.	29.08.16	Shri Naseem Ahmed, MLA	Regarding Law and Order Situation in the State.	Clubbed with Admitted Calling Attention No. 22
182.	30.08.16	Smt. Kiran Choudhry, MLA	Regarding Stray Cattle in the State.	Clubbed with Admitted Calling Attention No. 8
183.	30.08.16	1. Shri Kuldip Sharma, MLA 2. Smt. Geeta Bhukkal, MLA 3. Shri Anand Singh Dangi, MLA	Regarding the problem of traffic jam in millennium city, Gurugram	Ruled out of order on the ground that the Sitting of the Haryana Vidhan Sabha on 31 <sup>st</sup> August, 2016 i.e. the last day of the Session as per Business Advisory Committee and two Calling Attention Notices have already been admitted by the Hon'ble Speaker for 31.08.2019. As per Established practice in Haryana Vidhan Sabha Secretariat , not more than two calling attention Notice are taken up on the same day.
<b>The Seventh Session (November), 2016.</b>				
184.	19.10.16	Smt. Renuka Bishnoi, MLA	निरन्तर बढ़ रहे आवारा पशुओं के कारण आये दिन हो रही दुर्घटनाओं, गौमाता की दुर्दशा तथा हांसी शहर में जर्जर सीवरेज व पेयजल लाइनों से आम जनमानस को हो रही परेशानी बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
<b>The Eighth Session (February-March), 2017.</b>				
185.	13.02.17	Shri Gian Chand Gupta, MLA	डिजिटल इंडिया अभियान बारे।	Admitted for 28.02.2017 The Chief Minister made a statement on 07.03.2017.
186.	14.02.17	Shri GhanShyam Dass, MLA	स्वच्छ भारत अभियान बारे।	Admitted for 01.03.2017
187.	22.02.17	1. Shri Parminder Singh Dhull, MLA 2. Shri Ravinder Baliala, MLA	हरियाणा के एक्सटेंशन लेक्चरार के धरने बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है।

				2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय बजट 2017 पर सामान्य चर्चा एवं सम्बंधित मांग पर सदस्यगण मामला उठा सकते हैं।
188.	25.02.17	Smt. Renuka Bishnoi, MLA	हांसी नगर परिषद के दायरे मूलभूत सुविधाओं की बदहाली बारे।	Ruled out of order on the following grounds:- 3. यह है कि मामले में तत्कालीनता का अभाव है। 4. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 5. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय बजट 2017 पर सामान्य चर्चा एवं सम्बंधित मांग पर सदस्यगण मामला उठा सकते हैं।
189.	25.02.17	1. Shri Rajdeep Phogat, MLA 2. Shri Om Parkash, MLA	कृषि उपयोगी जमीन में पानी का भराव बारे।	The Comments received from the Government/Department are Satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
190.	25.02.17	1. Shri Jaswinder Singh Sandhu, MLA 2. Shri Ranbir Gangwa, MLA 3. Shri Ravinder Singh Baliala, MLA	Regarding the great anger and resentment among the people due to power theft in Haryana.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the member may raise the matter at the time of discussion on Governor's Address, General Discussion on Budget 2017 and relevant demand.

<b>191.</b>	25.02.17	1. Shri Abhay Singh Chautala, MLA 2. Shri Parminder Singh Dhull, MLA 3. Shri Zakir Hussain, MLA	Regarding Large number of department of the State have failed to proportionately utilize the funds allocated for various scheme and work in the budget for the financial year 2016-2017.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the member may raise the matter at the time of discussion on Governor's Address, General Discussion on Budget 2017 and relevant demand.
<b>192.</b>	25.02.17	1. Shri Parminder Singh Dhull, MLA 2. Shri Anoop Kumar, MLA 3. Shri Balwan Singh Daultpuria, MLA	Regarding great anger and frustration among the people of Haryana due to huge losses, to the Distribution Power Companies (UHVPN & DHVPN).	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the member may raise the matter at the time of discussion on Governor's Address, General Discussion on Budget 2017 and relevant demand.
<b>193.</b>	25.02.17	1. Shri Zakir Hussain, MLA 2. Shri Kehar Singh, MLA 3. Shri Ranbir Gangwa, MLA	प्रदेश में गऊ तस्करी बारे।	Admitted for 09.03.2017

194.	25.02.17	1. Shri Ravinder Singh Baliaala, MLA 2. Shri Om Parkash, MLA 3. Shri Naseem Ahmed, MLA	Regarding the great anger and frustration among the students and people of Haryana due to the EDUSAT.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the member may raise the matter at the time of discussion on Governor's Address, General Discussion on Budget 2017 and relevant demand.
195.	25.02.17	1. Shri Rajdeep Phogat, MLA 2. Shri Om Parkash, MLA 3. Shri Naseem Ahmed, MLA 4. Shri Kehar Singh, MLA	घग्घर आदि नदियों में हो रहे अवैध खनन बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय बजट 2017 पर सामान्य चर्चा एवं सम्बंधित मांग पर सदस्यगण मामला उठा सकते हैं।
196.	25.02.17	1. Shri Abhay Singh Chautala, MLA 2. Shri Ram Chand Kamboj, MLA 3. Shri Pirthi Singh, MLA 4. Shri Rajdeep Phogat, MLA 5. Shri Balwan Singh, MLA	सी.एम. विंडो की कार्यशैली बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय बजट 2017 पर सामान्य चर्चा एवं सम्बंधित मांग पर सदस्यगण मामला उठा सकते हैं।

197.	25.02.17	1. Shri Om Parkash, MLA 2. Shri Naseem Ahmed, MLA 3. Shri Kehar Singh, MLA 4. Shri Ram Chand Kamboj, MLA 5. Shri Balwan Singh, MLA 6. Smt. Naina Singh Chautala, MLA	प्रदेश में पीने के पानी की विकट समस्या बारे।	Admitted for 10.03.2017 The Agriculture Minister made a statement on the same day.
198.	25.02.17	1. Shri Abhay Singh Chautala, MLA 2. Shri Jaswinder Singh Sandhu, MLA 3. Shri Om Parkash, MLA 4. Shri Naseem Ahmed, MLA	Regarding great anger and frustration amongst the farmers of the state due to not getting remunerative price of their produce.	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
199.	25.02.17	1. Shri Ravinder Singh Baliyala, MLA 2. Shri Naseem Ahmed, MLA 3. Shri Parminder Singh Dhull	Regarding the great irregularities in the purchase of Electronics items in the the motilal Nehru Sports School, Rai.	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
200.	25.02.17	1. Shri Ravinder Singh Baliyala, MLA 2. Shri Ranbir Singh Gangwa, MLA 3. Shri Ved Narang, MLA 4. Shri Makkhan Lal Singla, MLA 5. Shri Zakir Hussain, MLA	Regarding the poor functioning of the Government schools in the State.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the member may raise the matter at the time of discussion on Governor's Address, General Discussion on Budget 2017 and relevant demand.
201.	25.02.17	1. Shri Ram Chand Kamboj, MLA 2. Shri Makkhan Lal Singla, MLA 3. Dr. Hari Chand Middha, MLA 4. Shri Ved Narang, MLA	Regarding the great anger and frustration amongst the farmers of the state due to the decision of demonetization of the Union Government.	Disallowed by the Hon'ble Speaker.



		5. Shri Anoop Kumar, MLA		
<b>202.</b>	27.02.17	1. Smt. Kiran Choudhry, MLA 2. Shri Lalit Nagar, MLA	Regarding the denial of benefits of the seventh pay commission report to thousands of agitating Asha and mid-day-meal workers in Haryana.	The Comments received from the Government/Department are Satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
<b>203.</b>	27.02.17	1. Smt. Kiran Choudhry, MLA 2. Shri Lalit Nagar, MLA	Regarding non-implementation of the demands of the Extension (Guest) Lectures of Government Colleges.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the member may raise the matter at the time of discussion on Governor's Address, General Discussion on Budget 2017 and relevant demand.
<b>204.</b>	27.02.17	1. Smt. Kiran Choudhry, MLA 2. Shri Lalit Nagar, MLA	Regarding the adoption of village under Vidhayak Adarsh Gram Yojna (VAGY).	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the member may raise the matter at the time of discussion on Governor's Address, General Discussion on Budget 2017 and relevant demand.

205.	27.02.17	1. Smt. Kiran Choudhry, MLA 2. Shri Lalit Nagar, MLA	Regarding the anti people provision contained in the new excise policy planned by the State Government.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the member may raise the matter at the time of discussion on Governor's Address, General Discussion on Budget 2017 and relevant demand.
206.	27.02.17	Smt. Kiran Choudhry, MLA	Regarding the crop losses suffered by farmers in the Districts of Hisar and Bhiwani due to recent hailstorm.	The Comments received from the Government/Department are Satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
207.	27.02.17	1. Smt. Kiran Choudhry, MLA 2. Shri Lalit Nagar, MLA	Regarding the poor standard of education and lack of basis facilities in Government schools in the state underscored by the ASER 2016.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the member may raise the matter at the time of discussion on Governor's Address, General Discussion on Budget 2017 and relevant demand.

<b>208.</b>	27.02.17	1. Smt. Kiran Choudhry, MLA 2. Shri Lalit Nagar, MLA	Regarding the problem of stray cattle in Haryana.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the member may raise the matter at the time of discussion on Governor's Address, General Discussion on Budget 2017 and relevant demand.
<b>209.</b>	27.02.17	Smt. Kiran Choudhry, MLA	Regarding the exclusion of two important mandis in Bhiwani District from the procurement of Bajra during kharif 2016.	Lapsed on Prorogation.
<b>210.</b>	27.02.17	1. Smt. Kiran Choudhry, MLA 2. Shri Lalit Nagar, MLA	Regarding the farmers distress caused by Pardhan Mantri Fasal Bima yojana (PMFBY).	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the member may raise the matter at the time of discussion on Governor's Address, General Discussion on Budget 2017 and relevant demand.
<b>211.</b>	27.02.17	Smt. Kiran Choudhry, MLA	Regarding the GSI report which states that 58% of groundwater in Haryana is not suitable for drinking.	Admitted 10.03.2017 The Agriculture Minister made a statement on the same day.

212.	27.02.17	1. Smt. Kiran Choudhry, MLA 2. Shri Lalit Nagar, MLA	Regarding the de-notification of 85 acres of Land in Aravalis.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the member may raise the matter at the time of discussion on Governor's Address, General Discussion on Budget 2017 and relevant demand.
213.	27.02.17	1. Smt. Kiran Choudhry, MLA 2. Shri Lalit Nagar, MLA	Regarding non-payment of wages to MGNREGA workers.	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
214.	27.02.17	1. Smt. Kiran Choudhry, MLA 2. Shri Lalit Nagar, MLA	Regarding the slow pace of upgradation of Government schools.	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
215.	27.02.17	1. Smt. Kiran Choudhry, MLA 2. Shri Lalit Nagar, MLA	Regarding distribution of Ravi and Beas River waters to southern Haryana.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the member may raise the matter at the time of discussion on Governor's Address, General Discussion on Budget 2017 and

				relevant demand.
<b>216.</b>	27.02.17	Shri Jagbir Singh Malik, MLA	Regarding the increase the crime against women in Haryana.	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
<b>217.</b>	27.02.17	Shri Jagbir Singh Malik, MLA	Regarding the strike of guest faculty teachers since last fifteen days.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the member may raise the matter at the time of discussion on Governor's Address, General Discussion on Budget 2017 and relevant demand.
<b>218.</b>	27.02.17	1. Shri Jagbir Singh Malik, MLA 2. Shri Kuldeep Sharma, MLA 3. Shri Jai Tirath, MLA 4. Shri Jaiveer Singh, MLA 5. Shri Sri Krishan Hooda, MLA	Regarding the deteriorating condition of Bhagat Phool Singh Mahila Medical College, Khanpur Kalan.	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
<b>219.</b>	27.02.17	Shri Jagbir Singh Malik, MLA	Regarding the worst situation of water bodies/ponds situated within or near the abadi of villages of gohana constituency.	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
<b>220.</b>	01.03.17	Shri Karan Singh Dalal, MLA	Regarding the vehicle jams in the city of Palwal on the N.H. 2.	Admitted for 08.03.2017 The Chief Minister made a statement on the same day.

<b>221.</b>	02.03.17	1. Shri Zakir Hussain, MLA 2. Shri Abhay Singh Chautala, MLA 3. Shri Kehar Singh, MLA 4. Shri Naseem Ahmed, MLA 5. Shri Parminder Singh Dhull, MLA	ग्वाल पहाड़ी की ग्राम पंचायत की शामिलता देह भूमि के विवाद बारे।	Clubbed with Admitted Calling Attention. No. 38
<b>222.</b>	28.02.17	1. Smt. Kiran Choudhry, MLA 2. Shri Anand Singh Dangi, MLA 3. Shri Lalit Nagar, MLA	Regarding on the huge involving ownership of Gwal Pahari land in Gurugram.	Admitted for 10.03.2017 The Chief Minister made a statement on the same day.
<b>223.</b>	03.03.17	1. Shri Parminder Singh Dhull, MLA 2. Shri Om parkash, MLA 3. Shri Balwan Singh Daultpuria, MLA 4. Shri Jaswinder Singh Sandhu, MLA	किसान के लागत मूल्य के हिसाब से समर्थन मूल्य नहीं मिलने बारे।	Admitted for 08.03.2017 The Agriculture Minister made a statement on the same day.
<b>224.</b>	03.03.17	Shri Karan Singh Dalal, MLA	Regarding the change of mutation of 464 Acres of land of Gwal Pahari Village of municipal Corporation Gurugram.	Clubbed with Admitted Calling Attention. No. 38
<b>225.</b>	03.03.17	Shri Karan Singh Dalal, MLA	Regarding the growing problem of Wild Cows/Neel Gai.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the member may raise the matter at the time of discussion on General Discussion on Budget 2017 and relevant demand.

226.	06.03.17	Shri Karan Singh Dalal, MLA	Regarding the Crimintality of Police functioning.	Ruled out of order on the following grounds:- 1. As per Practice and Procedure of Parliament by M.N.KAUL and S.L. SHAKDHER, Fifth Edition, page no. 487, matter on Calling Attention Notice on Law & Order matter in States usually not admitted. 2. That the member may raise the matter at the time of discussion on General Discussion on Budget 2017 and relevant demand.
227.	07.03.17	1. Shri Jagbir Singh Malik, MLA 2. Shri Jai Tirath Dahiya, MLA 3. Shri Sri Krishan Hooda, MLA	Regarding the measure taken by the Government to curb the problem of suicide by the farmers.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the member may raise the matter at the time of discussion on General Discussion on Budget 2017 and relevant demand.
<b>The Ninth Session (May), 2017</b>				
228.	24.04.2017	श्रीमती रेनुका बिश्नोई, विधायक	निरन्तर बढ़ रहे आवारा पशुओं के कारण आये दिन हो रही दुर्घटनाओं, गौमाता की दुर्दशा तथा हांसी शहर में जर्जर सीवरेज व पेयजल लाइनों से आम जनमानस को हो रही परेशानी बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।

229.	01.05.2017	<ol style="list-style-type: none"> <li>1. श्री अभय सिंह चौटाला, विधायक</li> <li>2. श्री जाकिर हुसैन, विधायक</li> <li>3. श्री जसविन्दर सिंह संधू, विधायक</li> <li>4. श्री परमिन्दर सिंह दुल, विधायक</li> <li>5. श्री बलवान सिंह, विधायक</li> <li>6. श्री रणबीर सिंह गंगवा, विधायक</li> </ol>	हरियाणा प्रदेश में बिजली की सप्लाई में निरन्तर कटौती बारे।	<p><b>Ruled out of order on the following grounds:-</b></p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।</li> </ol>
230.	01.05.2017	<ol style="list-style-type: none"> <li>1. श्री अभय सिंह चौटाला, विधायक</li> <li>2. श्री जाकिर हुसैन, विधायक</li> <li>3. श्री राजदीप फोगाट, विधायक</li> <li>4. श्री परमिन्दर सिंह दुल, विधायक</li> <li>5. श्री जसविन्दर सिंह संधू, विधायक</li> <li>6. श्री ओम प्रकाश, विधायक</li> </ol>	हरियाणा प्रदेश की गलत नीतियों व पीने के पानी की आपूर्ति न होने बारे।	<p><b>Ruled out of order on the following grounds:-</b></p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।</li> </ol>
231.	01.05.2017	<ol style="list-style-type: none"> <li>1. श्री अभय सिंह चौटाला, विधायक</li> <li>2. श्री जाकिर हुसैन, विधायक</li> <li>3. श्री परमिन्दर सिंह दुल, विधायक</li> <li>4. श्री जसविन्दर सिंह संधू, विधायक</li> <li>5. श्री केहर सिंह, विधायक</li> </ol>	हरियाणा प्रदेश में निरन्तर बिगड़ती कानून व्यवस्था के कारण लोगों में असुरक्षा एवं भय के बारे।	<p><b>Ruled out of order on the following grounds:-</b></p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।</li> </ol>
232.	01.05.2017	<ol style="list-style-type: none"> <li>1. श्री अभय सिंह चौटाला, विधायक</li> <li>2. श्री जाकिर हुसैन, विधायक</li> <li>3. श्री परमिन्दर सिंह दुल, विधायक</li> <li>4. श्री जसविन्दर सिंह संधू, विधायक</li> <li>5. श्री ओम प्रकाश, विधायक</li> <li>6. श्री राजदीप फोगाट, विधायक</li> </ol>	हरियाणा प्रदेश में सरसों की फसल का न्यूनतम समर्थन मूल्य न मिलने बारे।	<p><b>Ruled out of order on the following grounds:-</b></p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।</li> </ol>
233.	01.05.2017	<ol style="list-style-type: none"> <li>1. श्री रविन्द्र बलियाला, विधायक</li> <li>2. श्री बलवान सिंह, विधायक</li> </ol>	फतेहाबाद व रतिया हल्के के गांवों में किसानों की तैयार फसल में आग लगने बारे।	<p><b>Ruled out of order on the following grounds:-</b></p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।</li> </ol>



234.	02.05.2017	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री नसीम अहमद, विधायक 4. श्री परमिन्दर दुल, विधायक 5. श्री ओम प्रकाश, विधायक	हरियाणा स्कूल ऐजुकेशन रूल्स, 2003 के रूल-134 ए के अंतर्गत गरीब छात्रों, विशेषकर छात्राओं को प्रदेश के प्राइवेट स्कूलों में दाखिलों में आ रही समस्या के समाधान बारे।	माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दिया गया है। क्योंकि दिनांक 04.05.2017 को वस्तु एवं सेवा कर हरियाणा, 2017 के अलावा अन्य कोई कार्य सदन में नहीं हो सकता है।
235.	04.05.2017	Shri Karan Singh Dalal, MLA	Regarding the acute shortage of Power in the whole Districts of Palwal.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
236.	04.05.2017	Shri Karan Singh Dalal, MLA	Regarding the Petrol pumps owners in Haryana are selling sub-standard oil to the customers.	Ruled out of order on the ground Calling Attention Notice no. 9 it is, necessary to obtain the comments for the Government in this regard. As per tentative programme the duration of the Session is only for on day i.e. 04.05.2017. It is not possible to obtain comment from the Government in short time.
<b>THE TENTH SESSION (October), 2017</b>				
237.	04.10.17	डॉ. हरिचन्द्र मिट्टा, विधायक	पेयजल की समस्या बारे।	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
238.	06.10.17	1. श्री परमिन्दर दुल, विधायक 2. श्री अभय सिंह चौटाला, विधायक 3. श्री रामचन्द्र कम्बोज, विधायक 4. श्री बलवान सिंह दौलतपुरिया, विधायक 5. श्री जाकिर हुसैन, विधायक 6. श्री जसविन्दर सिंह संधू, विधायक	बिजली-पानी की कीमतों में वृद्धि बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।

239.	06.10.17	1. श्री अभय सिंह चौटाला, विधायक 2. श्री रणबीर सिंह गंगवा, विधायक 3. श्रीमती नैना सिंह चौटाला, विधायक 4. श्री अनूप कुमार, विधायक 5. श्री ओम प्रकाश गोरा, विधायक	कपास व ग्वार की फसलों में कीटों से हुए नुकसान की भरपाई बारे ।	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
240.	06.10.17	1. श्री अभय सिंह चौटाला, विधायक 2. श्री परमिन्दर दुल, विधायक 3. श्री रणबीर सिंह गंगवा, विधायक 4. श्री नसीम अहमद, विधायक 5. श्री जसविन्दर सिंह संधु, विधायक 6. श्री रविन्द्र बलियाला, विधायक	प्रदेश में बढ़ते हुए भ्रष्टाचार बारे ।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
241.	09.10.17	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री परमिन्दर दुल, विधायक 4. श्रीमती नैना सिंह चौटाला, विधायक 5. श्री रणबीर सिंह गंगवा, विधायक	प्रदेश में कानून व्यवस्था बारे ।	Ruled out of order on the following grounds:- 1. कौल एवं शकधर द्वारा लिखित संसदीय पद्धति और प्रक्रिया के छठे संस्करण के पेज संख्या 581 के अनुसार राज्यों में कानून तथा व्यवस्था संबंधी विषय के सम्बन्ध में ध्यानाकर्षण की सूचनाएं सामान्यता गृहित नहीं की जाती। 2. यह है कि मामले में तत्कालीनता का अभाव है।
242.	09.10.17	1. श्री अभय सिंह चौटाला, विधायक 2. श्री परमिन्दर दुल, विधायक 3. श्री जसविन्द्र सिंह संधू, विधायक 4. श्री बलवान सिंह दौलतपूरिया, विधायक 5. श्री अनुप कुमार, विधायक 6. श्री रामचन्द्र कम्बोज, विधायक 7. श्रीमती नैना सिंह चौटाला विधायक	प्रदेश में ओलावृष्टि व तेज बारिश व तूफान के कारण फसलों में भारी नुकसान का बीमा कम्पनियों से मुआवजा बारे ।	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
243.	09.10.17	श्री पिरथी सिंह, विधायक	नरवाना शहर के बीच से बनने वाले फोरलेन की जगह शहर का बाईपास बनाने की योजना बारे ।	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the</b>

				<b>Hon'ble Speaker.</b>
<b>244.</b>	10.10.17	Smt. Kiran Choudhry, MLA .	Regarding the glaring absence of toilets for women in the state.	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
<b>245.</b>	10.10.17	Smt. Kiran Choudhry, MLA .	Regarding the scam in the Power Department concerning setting up of eight mini-hydel projects in the state.	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
<b>246.</b>	10.10.17	श्रीमती नैना सिंह चौटाला, विधायिका	डबवाली से हरिद्वार, गांव चौटाला, चण्डीगढ़ वाया बठिंडा के लिए जो बसें बंद कर दी गई थी उन्हें पुनः चलाने बारे ।	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
<b>247.</b>	12.10.17	1. श्री रविन्द्र सिंह बलियाला, विधायक 2. श्रीमती नैना सिंह चौटाला, विधायक 3. श्री बलवान सिंह, विधायक 4. श्री अनूप कुमार, विधायक	प्रदेश के स्कूलों में पढ़ाई व अन्य सुविधाओं में भारी गिरावट बारे ।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
<b>248.</b>	11.10.17	Smt. Kiran Choudhary, MLA.	Regarding the decision of state government to drop the Dadupur Nalvi Irrigation Scheme	Clubbed with Admitted Calling Attention Notice No. 13
<b>249.</b>	20.10.17	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जसविन्दर सिंह संधु, विधायक 3. श्री जाकिर हुसैन, विधायक 4. श्री परमिन्दर दुल, विधायक 5. श्री राजदीप सिंह फोगाट, विधायक	हरियाणा सरकार द्वारा दादुपुर नलवी नहर परियोजना को डीनोटिफाई करने बारे।	Admitted for 24.10.2017 The Chief Minister made a statement on the same day.

		6. श्री ओमप्रकाश, विधायक		
250.	20.10.17	1. श्री अभय सिंह चौटाला, विधायक 2. श्री केहर सिंह, विधायक 3. श्री नसीम अहमद, विधायक 4. श्री रविन्द्र बलियाला, विधायक 5. श्री जाकिर हुसैन, विधायक	नौकरी से निकाले गये जेबीटी अध्यापकों वर्ष 2017 को नौकरी में जारी रखने बारे।	Admitted for 25.10.2017 The Education Minister made a statement on the same day.
251.	12.10.17	1. श्री जसविन्द्र सिंह संधू, विधायक 2. श्री अभय सिंह चौटाला, विधायक 3. श्री रामचन्द्र कम्बोज, विधायक 4. श्री बलवान सिंह दौलतपुरिया, विधायक 5. श्री वेदनारंग, विधायक	प्रदेश में पराली की समस्या बारे।	Admitted for 23.10.2017 The Agriculture Minister made a statement on the same day.
252.	13.10.17	श्री ललित नागर, विधायक	तिगांव विधान सभा क्षेत्र में कानून व्यवस्था बारे	Ruled out of order on the following grounds:- 1. कौल एवं शकधर द्वारा लिखित संसदीय पद्धति और प्रक्रिया के छठे संस्करण के पेज संख्या 581 के अनुसार राज्यों में कानून तथा व्यवस्था संबंधी विषय के सम्बन्ध में ध्यानाकर्षण की सूचनाएं सामान्यता गृहित नहीं की जाती। 2. यह है कि मामले में तत्कालीनता का अभाव है।
253.	17.10.17	1. श्री बलवान सिंह, विधायक 2. श्री जसविन्द्र सिंह संधू, विधायक 3. श्री रामचन्द्र कम्बोज, विधायक 4. श्री परमिन्दर सिंह दुल, विधायक	धान की फसल की खरीद के पुख्ता प्रबंध	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
254.	17.10.17	1. श्री जाकिर हुसैन, विधायक 2. श्री नसीम अहमद, विधायक 3. श्री ओम प्रकाश, विधायक	प्रदेश में हो रहे अवैध खनन बारे	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>

255.	18.10.17	श्री जाकिर हुसैन, विधायक	जिला-नूँह में सिंचाई के पानी की समस्या बारे ।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
256.	22.10.17	Dr. Raghuvir Singh Kadian & 8 other MLAs.	Regarding non-procurement of bajra by the Hafed at the grain market Jhajjar.	Admitted for 24.10.2017. The Minister of State Food & Supply made a statement on the same day.
257.	22.10.17	1. Shri Jai Tirath, MLA 2. Shri Kuldip Sharma, MLA 3. Shri Jagbir Singh Malik, MLA 4. Shri Jaiveer Singh, MLA	Regarding great resentment among the people of District Sonipat due to set up of Toll Plaza at Village Bhagan.	Ruled out of order on the ground that as per Report of the Business Advisory Committee adopted in the House on 23 <sup>rd</sup> October, 2017. That the sittings of the Haryana Vidhan Sabha are to be held on 24 <sup>th</sup> October, 2017 (Second Sitting) & 25 <sup>th</sup> October, 2017 in the Current Session. Two Calling Attention Notices for each sittings for 24 <sup>th</sup> October, 2017 (Second Sitting) and 25 <sup>th</sup> October, 2017 have already been admitted by the Hon'ble Speaker.
258.	22.10.17	1. डॉ० रघुवीर सिंह कादयान, विधायक 2. श्री भूपेन्द्र सिंह हुड्डा, विधायक 3. श्री कुलदीप शर्मा, विधायक 4. श्रीमती गीता भूकल, विधायक 5. श्री करण सिंह दलाल, विधायक 6. श्री जगबीर सिंह मलिक, विधायक 7. श्री श्री कृष्ण हुड्डा, विधायक 8. श्री आन्नद सिंह दांगी, विधायक 9. श्रीमती शकुन्तला खटक, विधायक 10. श्री उदय भान, विधायक	हरियाणा सरकार द्वारा दादुपुर नलवी नहर परियोजना को डीनोटिफाई करने बारे।	Clubbed with Admitted Calling Attention. No. 13

		11. श्री जयवीर सिंह, विधायक 12. श्री जय तीर्थ, विधायक		
259.	22.10.17	1. श्री अभय सिंह चौटाला, विधायक 2. श्री परमिन्दर सिंह ढूल, विधायक 3. श्री ओम प्रकाश, विधायक	प्रदेश में बाजरे की फसल की खरीद बारे ।	Clubbed with Admitted Calling Attention. No. 20
260.	22.10.17	परमिन्दर सिंह ढूल, विधायक	हरियाणा प्रदेश में गन्ना की फसल बारे।	Clubbed with Admitted Calling Attention. No. 27
261.	22.10.17	परमिन्दर सिंह ढूल, विधायक	जींद जिला में भूमि अधिग्रहण और मुआवजा देते समय किसानों के साथ हुए अन्याय बारे ।	Lapsed on Prorogation.
262.	23.10.17	1. श्री परमिन्दर सिंह ढूल, विधायक 2. श्री केहर सिंह, विधायक 3. श्री बलवान सिंह दौलतपुरिया, विधायक	हरियाणा सरकार की आउट सोर्सिंग नीति बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
263.	23.10.17	1. श्री अभय सिंह चौटाला, विधायक 2. श्री बलवान सिंह दौलतपुरिया, विधायक 3. श्री जसविन्दर सिंह संधू, विधायक	प्रदेश में गन्ना किसानों के लिए शुगर मीलों में प्रबंध बारे ।	Admitted for 25.10.2017 The Agriculture Minister made a statement on the same day.
264.	23.10.17	1. श्री परमिन्दर सिंह ढूल, विधायक 2. श्री केहर सिंह, विधायक 3. प्रो. रविन्द्र बलियाला, विधायक	श्रेणी तीन और चार योग्यता के आधार पर नौकरी देने बारे ।	Admitted for 25.10.2017 The Chief Minister made a statement on the same day.
265.	23.10.17	1. श्री बलवान सिंह दौलतपुरिया, विधायक 2. श्री केहर सिंह, विधायक 3. श्री जसविन्दर सिंह संधू, विधायक 4. श्रीमती नैना सिंह चौटाला, विधायिका	हरियाणा प्रदेश में डेंगू की बीमारी की रोकथाम बारे ।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की

				पुनरावृत्ति नहीं है।
<b>266.</b>	23.10.17	Shri Umesh Aggarwal, MLA	Regarding deteriorating Condition of law and order situation in the State.	Ruled out of order on the ground that as per Report of the Business Advisory Committee adopted in the House on 23 <sup>rd</sup> October, 2017. That the sittings of the Haryana Vidhan Sabha are to be held on 24 <sup>th</sup> October, 2017 (Second Sitting) & 25 <sup>th</sup> October, 2017 in the Current Session. Two Calling Attention Notices for each sittings for 24 <sup>th</sup> October, 2017 (Second Sitting) and 25 <sup>th</sup> October, 2017 have already been admitted by the Hon'ble Speaker.
<b>267.</b>	23.10.17	Shri Karan Singh Dalal, MLA	Regarding the construction of new Toll Plaza on NH-2 near Village Prithla, District Palwal.	Ruled out of order on the ground that as per Report of the Business Advisory Committee adopted in the House on 23 <sup>rd</sup> October, 2017. That the sittings of the Haryana Vidhan Sabha are to be held on 24 <sup>th</sup> October, 2017 (Second Sitting) & 25 <sup>th</sup> October, 2017 in the Current Session. Two Calling Attention Notices for each sittings for 24 <sup>th</sup> October, 2017 (Second Sitting) and 25 <sup>th</sup> October, 2017 have already been admitted by the Hon'ble Speaker.

268.	23.10.17	Shri Karan Singh Dalal, MLA	Regarding the problem of pre-mature deliveries.	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
269.	23.10.17	1. Shri Karan Singh Dalal, MLA 2. Shri Jagbir Singh Malik, MLA 3. Shri Jai Tirth, MLA 4. Shri Kuldip Sharma, MLA	Regarding the farmers of the State are waiting for the completion of SYL Canal.	Ruled out of order on the ground that as per Report of the Business Advisory Committee adopted in the House on 23 <sup>rd</sup> October, 2017. That the sittings of the Haryana Vidhan Sabha are to be held on 24 <sup>th</sup> October, 2017 (Second Sitting) & 25 <sup>th</sup> October, 2017 in the Current Session. Two Calling Attention Notices for each sittings for 24 <sup>th</sup> October, 2017 (Second Sitting) and 25 <sup>th</sup> October, 2017 have already been admitted by the Hon'ble Speaker.
270.	23.10.17	1. Shri Karan Singh Dalal, MLA 2. Shri Kuldip Sharma, MLA	Regarding lack of transparency in the selection and setting up of eight mini hydro-power projects in the State.	Ruled out of order on the ground that as per Report of the Business Advisory Committee adopted in the House on 23 <sup>rd</sup> October, 2017. That the sittings of the Haryana Vidhan Sabha are to be held on 24 <sup>th</sup> October, 2017 (Second Sitting) & 25 <sup>th</sup> October, 2017 in the Current Session. Two Calling Attention Notices for each sittings for 24 <sup>th</sup> October, 2017 (Second Sitting) and 25 <sup>th</sup> October, 2017 have already been admitted by the Hon'ble Speaker.



271.	23.10.17	श्री जय प्रकाश, विधायक	ध्यानाकर्षण सूचना संख्या 35 दादुपुर नलवी नहर की जमीन डीनोटिफाई करने बारे ।	Clubbed with admitted Adjournment Motion No. 1
272.	23.10.17	1. Smt. Kiran Choudhry, MLA 2. Shri Jagbir Singh Malik, MLA 3. Shri Karan Singh Dalal, MLA 4. Shri Sri Krishan Hooda, MLA 5. Dr.Raghuvir Singh Kadian, MLA 6. Shri Anand Singh Dangi, MLA 7. Shri Jai Tirath, MLA 8 .Shri Jai Tirath, MLA 9. Shri Jaiveer, MLA 10. Smt. Shakuntala Khatak, MLA 11. Smt. Geeta Bhukkal, MLA 12. Shri Bhupinder Singh Hooda, MLA 13. Shri Kuldip Sharma, MLA 14. Shri Udai Bhan, MLA	Regarding miserable condition of cane growers in Hayana.	Clubbed with Admitted Calling Attention No. 27
273.	23.10.17	1. Shri Karan Singh Dalal, MLA 2. Smt. Geeta Bhukkal, MLA 3. Shri Anand Singh Dangi, MLA 4. Shri Jagbir Singh Malik, MLA	Regarding Non Procurement of Bajra by the HAFED.	Clubbed with Admitted Calling Attention No. 20
274.	23.10.17	Smt. Kiran Choudhry, MLA	Regarding Procurement of Bajra by the HAFED in the State.	Clubbed with Admitted Calling Attention No. 20
275.	23.10.17	श्रीमती नैना सिंह चौटाला, विधायिका	राजस्थान कैनाल की मुरम्त करवाने बारे ।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की

				पुनरावृत्ति नहीं है।
<b>THE ELEVENTH (MARCH) SESSION, 2018</b>				
<b>276.</b>	20.02.2018	श्रीमती नैना सिंह चौटाला, विधायिका	डबवाली कस्बे में स्कूल में अग्निकांड में मरे हुये व्यक्तियों की याद में “राष्ट्रीय स्मारक” बनाने बारे ।	<b>Withdraw</b>
<b>277.</b>	20.02.2018	श्रीमती नैना सिंह चौटाला, विधायिका	प्रदेश में बेटियों व महिलाओं के खिलाफ बढ़ रहे घोर अपराध बारे ।	<b>Ruled out of order on the following grounds:-</b> 1. कौल एवं शकधर द्वारा लिखित संसदीय पद्धति और प्रक्रिया के छठे संस्करण के पेज संख्या 581 के अनुसार राज्यों में कानून तथा व्यवस्था संबंधी विषय के सम्बन्ध में ध्यानाकर्षण की सूचनाएं सामान्यता गृहित नहीं की जाती। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।
<b>278.</b>	20.02.2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जसविन्द्र सिंह संधू, विधायक 3. श्री मक्खन लाल सिंगला, विधायक 4. श्री परमेन्द्र सिंह दुल, विधायक 5. श्री पिरथी सिंह, विधायक 6. श्री जाकिर हुसैन, विधायक 7. श्री रणबीर गंगवा, विधायक	मुख्यमंत्री द्वारा प्रदेश में की गई विभिन्न घोषणाओं बारे ।	<b>Ruled out of order on the following grounds:-</b> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।
<b>279.</b>	20.02.2018	1. श्री परमेन्द्र सिंह दुल, विधायक 2. डॉ. हरिचन्द्र मिहड़ा, विधायक 3. श्री पिरथी सिंह, विधायक	प्रदेश में कैंसर की बीमारी की रोकथाम व इलाज बारे ।	<b>Ruled out of order on the following grounds:-</b> 1. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा

				एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।
<b>280.</b>	20.02.2018	1. डॉ. हरिचन्द्र मिहड़ा, विधायक 2. श्री परमेन्द्र सिंह दुल, विधायक 3. श्रीमती नैना सिंह चौटाला, विधायिका 4. श्री जाकिर हुसैन, विधायक 5. श्री केहर सिंह, विधायक 6. श्री मखन लाल सिंगला, विधायक 7. श्री रणबीर गंगवा, विधायक	प्रदेश में स्वास्थ्य संबंधी सेवाओं की दयनीय स्थिति बारे ।	Ruled out of order on the following grounds:- 1. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।
<b>281.</b>	22.02.2018	1. श्री जाकिर हुसैन, विधायक	प्रदेश में आंगनवाड़ी वर्कर्स की मांगों बारे ।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।
<b>282.</b>	26.02.2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री रणबीर गंगवा, विधायक 3. श्री रामचन्द्र कम्बोज, विधायक 4. श्री पिरथी सिंह, विधायक	पंचकुला में दूसरे चरण के विकास में भारी घोटाले बारे ।	सभी विधायकगणों ने अपनी सी.ए. दिनांक 27.02.2018 को वापिस ले ली है। <b>(Withdraw)</b>
<b>283.</b>	26.02.2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जसविन्द्र सिंह संधु, विधायक 3. श्री रणबीर गंगवा, विधायक 4. श्री जाकिर हुसैन, विधायक	कुरुक्षेत्र विकास बोर्ड की करोड़ों की भूमि कौड़ियों के भाव देने बारे ।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला

				उठा सकते हैं।
<b>284.</b>	26.02.2018	1.श्री अभय सिंह चौटाला, विधायक 2.श्री परमेन्द्र सिंह दुल, विधायक 3.श्री जाकिर हुसैन, विधायक 4.श्री रणबीर गंगवा, विधायक 5.श्री बलवान सिंह दौलतपुरिया, विधायक 6.श्री जसविन्द्र सिंह संधु, विधायक	प्रदेश सरकार द्वारा परमाणु में चिंतन शिविर में धन का दुरुपयोग करने बारे ।	सभी विधायकगणों ने अपनी सी.ए. दिनांक 27.02.2018 को वापिस ले ली है। <b>(Withdraw)</b>
<b>285.</b>	26.02.2018	1. श्री परमेन्द्र सिंह दुल, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री बलकौर सिंह, विधायक 4. श्री बलवान सिंह, विधायक 5. श्री रणबीर गंगवा, विधायक	इंट्रलॉकिंग टाईल्स की खरीद में भ्रष्टाचार बारे ।	Ruled out of order on the following grounds:- 1. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।
<b>286.</b>	26.02.2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जसविन्द्र सिंह संधु, विधायक 3. श्री रणबीर गंगवा, विधायक 4. श्री वेद नारंग, विधायक 5. श्री अनूप कुमार, विधायक	प्रदेश सरकार द्वारा जाति के आधार पर कार्यरत सरकारी कर्मचारियों के आधे-अधूरे जाति के आंकड़े प्रस्तुत करने बारे	सभी विधायकगणों ने अपनी सी.ए. दिनांक 27.02.2018 को वापिस ले ली है। <b>(Withdraw)</b>
<b>287.</b>	26.02.2018	1.श्री अभय सिंह चौटाला, विधायक 2.श्री ओमप्रकाश, विधायक 3.श्री राजदीप फौगाट, विधायक	भिवानी स्थित दादम खनन तथाकथित घोटाले बारे ।	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
<b>288.</b>	27.02.2018	डॉ. हरि चन्द मिहडा, विधायक	प्रदेश में पीने के पानी की समस्या बारे	<b>Disallowed by the Hon'ble Speaker</b>

289.	28.02.2018	श्री जाकिर हुसैन, विधायक	प्रदेश में टीचर एसोसियशन ऑफ मेवात केन्द्र के समस्त शिक्षकों से संबंधित मांगे बारे ।	<p><b>Ruled out of order on the following grounds:-</b></p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।</li> </ol>
290.	01.03.2018	श्री अभय सिंह चौटाला, विधायक	इंटरलॉकिंग टाईल्स की खरीद में भ्रष्टाचार बारे ।	<p><b>Ruled out of order on the following grounds:-</b></p> <ol style="list-style-type: none"> <li>1. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।</li> </ol>
291.	01.03.2018	<ol style="list-style-type: none"> <li>1. श्री अभय सिंह चौटाला, विधायक</li> <li>2. श्री रणबीर गंगवा, विधायक</li> <li>3. श्री नसीम अहमद, विधायक</li> <li>4. श्री केहर सिंह, विधायक</li> <li>5. श्री रविन्द्र बलियाला, विधायक</li> </ol>	प्रदेश में बेटियों व महिलाओं के खिलाफ बढ़ रहे घोर अपराध बारे ।	<p><b>Ruled out of order on the following grounds:-</b></p> <ol style="list-style-type: none"> <li>1. कौल एवं शकधर द्वारा लिखित संसदीय पद्धति और प्रक्रिया के छठे संस्करण के पेज संख्या 581 के अनुसार राज्यों में कानून तथा व्यवस्था संबंधी विषय के सम्बन्ध में ध्यानाकर्षण की सूचनाएं सामान्यता गृहित नहीं की जाती।</li> <li>2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।</li> </ol>
292.	03.03.2018	Shri Karan Singh Dalal,MLA	Regarding the Government agencies are not purchasing the mustard crop .	<b>Disallowed by the Hon'ble Speaker</b>

293.	03.03.2018	Shri Karan Singh Dalal	Regarding Shortcoming in the Scheme "Education Youth Allowance and Honorarium Scheme-2016".	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand.
294.	03.03.2018	Shri Karan Singh Dalal	Regarding deteriorating condition of law & order in the State.	Ruled out of order on the following grounds:- 1. That the matter is not of recent occurrence. 2. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand.
295.	03.03.2018	Shri Karan Singh Dalal	Regarding non implementation of PDS system among the Below Poverty Line (BPL).	<b>Disallowed by the Hon'ble Speaker</b>
296.	03.03.2018	Shri Karan Singh Dalal	Regarding agitation of Aanganwadi workers and helpers in the State for the last more then 10 days.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand.

297.	03.03.2018	Shri Karan Singh Dalal	Regarding many Banquet Halls/Marriage places have come up along all the National Highways/State Highways without permission of the authorities.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand.
298.	04.03.2018	श्रीमती किरण चौधरी, विधायिका	हिसार तथा यमुनानगर में विरोध प्रदर्शन कर रहे किसानों पर लाठीचार्ज करके उनका आंदोलन भंग करने बारे ।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालिनता का अभाव है। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकती हैं।
299.	04.03.2018	श्रीमती किरण चौधरी, विधायिका	राज्य में प्रदर्शन कर रहे आंगनबाड़ी, आशा व मिड-डे-मील कर्मचारियों की मांगों के बारे ।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।

300.	05.03.2018	1. श्री जाकिर हुसैन, विधायक 2. श्री नसीम अहमद, विधायक	भारी ओलावृष्टि से चूह हल्के में गेहूँ, सरसों व जौ की फसलों के नुकसान बारे ।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।
301.	05.03.2018	1.श्री अभय सिंह चौटाला, विधायक 2.श्री परमेन्द्र सिंह दुल, विधायक 3.श्री जाकिर हुसैन, विधायक 4.श्री राजदीप फौगाट, विधायक	सोनीपत नगर निगम के अंतर्गत दर्जनों गांवों में प्रशासनिक व अन्य समस्याओं बारे ।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।
302.	03.03.2018	Shri Karan Singh Dalal, MLA	Regarding the illegal sale of liquor/Opium/Bhukki/Ganja/Smack drug in the State.	<b>Admitted for 14.03.2018</b> The Parliamentary Affairs Minister made a statement on the same day.
303.	05.03.2018	श्री परमेन्द्र सिंह दुल, विधायक	जींद हलका जुलाना के किसानों की खरीफ की फसल के नुकसान की भरपाई बारे ।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।



304.	05.03.2018	श्री परमेन्द्र सिंह दुल, विधायक	जींद जिले के हलका जुलाना के गांव में सरकार द्वारा दिये गये कम मुआवजा बारे ।	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।</li> </ol>
305.	05.03.2018	1. श्री बलवान सिंह दौलतपुरिया, विधायक 2. श्री रविन्द्र बलियाला, विधायक	भूना शुगर मील बंद होने के कारण किसानों को हो रही समस्या बारे ।	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।</li> </ol>
306.	05.03.2018	श्री उमेश अग्रवाल, विधायक	गुरुग्राम के रेयान पब्लिक स्कूल में हुये हत्याकांड बारे ।	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।</li> </ol>

307.	05.03.2018	श्रीमती किरण चौधरी, विधायिका	हरियाणा विद्यालय शिक्षा बोर्ड एचटेट परीक्षा दिसम्बर 2017 में किए गए भ्रष्टचार बारे ।	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।</li> </ol>
308.	06.03.2018	Shri Jai Parkash, MLA.	Regarding agitation of Anganwadi workers and helpers across the State.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> <li>3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand.</li> </ol>
309.	06.03.2018	<ol style="list-style-type: none"> <li>1. श्री जाकिर हुसैन, विधायक</li> <li>2. श्री नसीम अहमद, विधायक</li> <li>3. श्री केहर सिंह, विधायक</li> </ol>	मेवात फीडर कैनल बनाने बारे ।	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।</li> </ol>

<b>310.</b>	06.03.2018	1.Smt. Kiran Choudhry, MLA 2. Shri Karan Dalal, MLA 3. Shri Kuldip Sharma, MLA 4. Shri Lalit Nagar, MLA 5. Shri Anand Singh Dangi, MLA 6. Shri Udai Bhan, MLA 7. Smt. Geeta Bhukkal, MLA 8. Shri Jaiveer, MLA 9. Shri Raghuvir Singh Kadian, MLA 10.Shri Jagbir Singh Malik, MLA 11. Shri Jai Tirath, MLA	Regarding rising cases of death due to cancer and cases of measles Rubella.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand.
<b>311.</b>	06.03.2018	1.Smt. Kiran Choudhry, MLA 2. Shri Karan Dalal, MLA 3. Shri Kuldip Sharma, MLA 4. Shri Lalit Nagar, MLA 5. Shri Anand Singh Dangi, MLA 6. Shri Udai Bhan, MLA 7. Smt. Geeta Bhukkal, MLA 8. Shri Jaiveer, MLA 9. Shri Raghuvir Singh Kadian, MLA 10.Shri Jagbir Singh Malik, MLA 11. Shri Jai Tirath, MLA	Regarding Toll Plaza at Murthal of National Highway-1 in District Sonipat.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand.

<b>312.</b>	06.03.2018	<ol style="list-style-type: none"> <li>1. Smt. Kiran Choudhry, MLA</li> <li>2. Shri Karan Dalal, MLA</li> <li>3. Shri Kuldip Sharma, MLA</li> <li>4. Shri Lalit Nagar, MLA</li> <li>5. Shri Anand Singh Dangi, MLA</li> <li>6. Shri Udai Bhan, MLA</li> <li>7. Smt. Geeta Bhukkal, MLA</li> <li>8. Shri Jaiveer, MLA</li> <li>9. Shri Raghuvir Singh Kadian, MLA</li> <li>10. Shri Jagbir Singh Malik, MLA</li> <li>11. Shri Jai Tirath, MLA</li> </ol>	Regarding agitation of Anganwadi workers and helpers across the State.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> <li>3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand.</li> </ol>
<b>313.</b>	06.03.2018	<ol style="list-style-type: none"> <li>1. Smt. Kiran Choudhry, MLA</li> <li>2. Shri Karan Dalal, MLA</li> <li>3. Shri Kuldip Sharma, MLA</li> <li>4. Shri Lalit Nagar, MLA</li> <li>5. Shri Anand Singh Dangi, MLA</li> <li>6. Shri Udai Bhan, MLA</li> <li>7. Smt. Geeta Bhukkal, MLA</li> <li>8. Shri Jaiveer, MLA</li> <li>9. Shri Raghuvir Singh Kadian, MLA</li> <li>10. Shri Jagbir Singh Malik, MLA</li> <li>11. Shri Jai Tirath, MLA</li> </ol>	Regarding no functional Human Rights Commission in Haryana.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> <li>3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand.</li> </ol>
<b>314.</b>	06.03.2018	<ol style="list-style-type: none"> <li>1. Smt. Kiran Choudhry, MLA</li> <li>2. Shri Lalit Nagar, MLA</li> <li>3. Shri Anand Singh Dangi, MLA</li> <li>4. Shri Udai Bhan, MLA</li> <li>5. Smt. Geeta Bhukkal, MLA</li> <li>6. Shri Raghuvir Singh Kadian, MLA</li> <li>7. Shri Jagbir Singh Malik, MLA</li> <li>8. Shri Jai Tirath, MLA</li> </ol>	Regarding Police resorted to lathi-charge on the farmers who had peacefully protested for the implementation of the Swaminathan Commission Report.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> <li>3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand.</li> </ol>

315.	06.03.2018	<ol style="list-style-type: none"> <li>1. Smt. Kiran Choudhry, MLA</li> <li>2. Shri Karan Dalal, MLA</li> <li>3. Shri Kuldip Sharma, MLA</li> <li>4. Shri Lalit Nagar, MLA</li> <li>5. Shri Anand Singh Dangi, MLA</li> <li>6. Shri Udai Bhan, MLA</li> <li>7. Smt. Geeta Bhukkal, MLA</li> <li>8. Shri Jaiveer, MLA</li> <li>9. Shri Raghuvir Singh Kadian, MLA</li> <li>10. Shri Jagbir Singh Malik, MLA</li> <li>11. Shri Jai Tirath, MLA</li> </ol>	Regarding frustration among the farmers of Haryana due to distress sale of the agricultural product particularly the sugar cane.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> <li>3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2018 and relevant demand.</li> </ol>
316.	06.03.2018	श्री परमेन्द्र सिंह दुल, विधायक	एचटेट परीक्षा में भ्रष्टाचार की जांच सम्बन्धी बारे ।	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।</li> </ol>
317.	06.03.2018	<ol style="list-style-type: none"> <li>1. श्री अभय सिंह चौटाला, विधायक</li> <li>2. श्री रणबीर गंगवा, विधायक</li> <li>3. श्री जसविन्द्र सिंह संधु, विधायक</li> <li>4. श्री केहर सिंह, विधायक</li> <li>5. श्री राजदीप फौगाट, विधायक</li> </ol>	प्रदेश में किसानों को फसल का न्यूनतम समर्थन न देने बारे ।	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।</li> </ol>

318.	06.03.2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री नसीम अहमद, विधायक 3. श्री परमेन्द्र सिंह दुल, विधायक 4. श्री रविन्द्र बलियाला, विधायक 5. श्री ओम प्रकाश बरवा, विधायक	सरकार द्वारा प्रदेश के विभिन्न विभागों के कर्मचारियों की मांगों को पूरा करवाने बारे।	<b>Ruled out of order on the following grounds:-</b> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं। 4. ध्यानाकर्षण प्रस्ताव किसी एक विषय से संबंधित नहीं है।
319.	08.03.2018	श्री रामचन्द्र कम्बोज, विधायक	रानियां हलके में दूधारू पशुओं के मरने पर मुआवजा देने बारे।	<b>Ruled out of order on the following grounds:-</b> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।
320.	09.03.2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जसविन्द्र सिंह संधु, विधायक 3. श्री परमेन्द्र सिंह दुल, विधायक 4. श्री रामचन्द्र कम्बोज, विधायक 5. श्री बलवान सिंह दौलतपुरिया, विधायक 6. प्रो. रविन्द्र बलियाला, विधायक	प्रदेश में युवाओं में नशे की लत बढ़ने बारे।	<b>clubbed with Admitted C.A. No. 27</b>
321.	09.03.2018	श्री केहर सिंह, विधायक	पलवल शुगर मिल में सीरा उत्पादन के टैंडर में भ्रष्टाचार बारे।	<b>Ruled out of order on the following grounds:-</b> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला

				उठा सकते हैं।
322.	12.03.2018	श्री परमेन्द्र सिंह दुल, विधायक	प्रदेश में बेहतर सिंचाई के प्रबंधन हेतु पुराने खालों के पुनः निर्माण बारे ।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।
<b>THE TWELFTH SESSION (SEPTEMBER), 2018</b>				
323.	25.07.2018	Smt. Kiran Choudhry, MLA	Regarding purchase of Mustard	The Comments received from the Government/Department are Satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
324.	25.07.2018	Smt. Kiran Choudhry, MLA	Regarding the Bhawantar Bharpai Yojana of the Government.	The Comments received from the Government/Department are Satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
325.	10.08.2018	Smt. Kiran Choudhry, MLA	Regarding non construction of area of SYL Canal falls in Punjab.	Ruled out of order on the ground that the matter is not of recent occurrence.
326.	10.08.2018	Smt. Kiran Choudhry, MLA	Regarding the scheme of removal of T.B. and Malaria from State by 2022.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.

327.	14.08.2018	Smt. Kiran Choudhry, MLA	Regarding law and order situation	Ruled out of order on the ground that Law and order matter in State do not form the subject matter of calling attention as per Practice and Procedure of Parliament (M.N. KAUL & S.L. SHAKDHER).
328.	14.08.2018	Smt. Kiran Choudhry, MLA	Regarding the issue of Vidhayak Adarsh Gram Yojana-Village Bapora of Tosham.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
329.	14.08.2018	Smt. Kiran Choudhry, MLA	Regarding the issue of non conducting of exam of ANM & GNM	Admitted for 10.09.2018 The Health Minister made a statement on the same day.
330.	16.08.2018	Shri Karan Singh Dalal, MLA	Regarding old houses are cracks and Collapsing due to water pipes and sewerage pipes in area of old city Palwal.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
331.	16.08.2018	Shri Karan Singh Dalal, MLA	Regarding short supply of water in the area of Palwal city and rural area due to acute shortage of power	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
332.	16.08.2018	Shri Karan Singh Dalal, MLA	Regarding deleted of 25 lacs of Ration Cards in the list of card holder's in the State	Admitted for 11.09.2018 (1 <sup>st</sup> Sitting) The Minister of State for Food & Supplies made a statement on the same day.
333.	16.08.2018	Smt. Kiran Choudhry, MLA	सिंचाई की भारी मात्रा में किल्लत के संबंध में ध्यानाकर्षण प्रस्ताव के चर्चा बारे।	Ruled out of order on the following grounds:-



				<ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।</li> </ol>
<b>334.</b>	21.08.2018	<ol style="list-style-type: none"> <li>1. Shri Abhay Singh Chautala, MLA</li> <li>2. Dr. Hari Chand Middha, MLA</li> <li>3. Shri Ranbir Gangwa, MLA</li> <li>4. Shri Naseem Ahmed, MLA</li> <li>5. Shri Ram Chand Kamboj, MLA</li> <li>6. Shri Parminder Singh Dhull, MLA</li> </ol>	प्रदेश में स्वास्थ्य सेवाओं की दयनीय स्थिति बारे।	<b>Ruled out of order on the following grounds:-</b> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।</li> </ol>
<b>335.</b>	21.08.2018	<ol style="list-style-type: none"> <li>1. Shri Ravinder Singh, MLA</li> <li>2. Shri Parminder Singh Dhull, MLA</li> <li>3. Shri Rajdeep Phogat, MLA</li> <li>4. Shri Ved Narang, MLA</li> <li>5. Shri Ranbir Gangwa, MLA</li> </ol>	प्रदेश के स्कूलों में शिक्षकों की कमी के कारण गिरते शिक्षा स्तर बारे।	<b>Ruled out of order on the following grounds:-</b> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।</li> </ol>
<b>336.</b>	21.08.2018	<ol style="list-style-type: none"> <li>1. Shri Abhay Singh Chautala, MLA</li> <li>2. Shri Om Parkash Barwa, MLA</li> <li>3. Shri Kehar Singh, MLA</li> <li>4. Shri Anoop Kumar, MLA</li> <li>5. Shri Zakir Hussain, MLA</li> <li>6. Shri Balwan Singh, MLA</li> </ol>	प्रदेश में अवैध खनन के कारण जनता को हो रही परेशानी बारे।	<b>Ruled out of order on the following grounds:-</b> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।</li> </ol>
<b>337.</b>	21.08.2018	<ol style="list-style-type: none"> <li>1. Shri Rajdeep Phogat, MLA</li> <li>2. Shri Kehar Singh, MLA</li> <li>3. Shri Anoop Kumar, MLA</li> <li>4. Shri Balwan Singh, MLA</li> <li>5. Shri Pirthi Singh, MLA</li> <li>6. Shri Balkaur Singh, MLA</li> </ol>	प्रदेश में आवारा पशुओं द्वारा किसानों की फसल बर्बाद करने बारे।	<b>Ruled out of order on the following grounds:-</b> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।</li> </ol>
<b>338.</b>	21.08.2018	<ol style="list-style-type: none"> <li>1. Shri Abhay Singh Chautala, MLA</li> </ol>	प्रदेश में एएनएम एवं जीएनएम की परीक्षाएँ समय पर न करवाने	<b>Clubbed with Admitted Calling</b>

		2. Shri Ranbir Gangwa, MLA 3. Shri Zakir Hussain, MLA 4. Smt. Naina Singh Chautala, MLA 5. Shri Om Parkash Barwa, MLA 6. Shri Balwan Singh, MLA	बारे।	<b>Attention Notice No. 7.</b>
339.	21.08.2018	1. Shri Abhay Singh Chautala, MLA 2. Shri Parminder Singh Dhull, MLA 3. Shri Ranbir Gangwa, MLA 4. Shri Balwan Singh, MLA 5. Shri Rajdeep Phogat, MLA 6. Shri Ved Narang, MLA	प्रदेश की गौशालाओं में गौवंश की दुर्दशा बारे।	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
340.	05.09.2018	Shri Karan Singh Dalal, MLA	Regarding old house are cracks and collapsing due to leakage of water pipes and sewerage pipes in area of old city Palwal.	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
341.	07.09.2018	Shri Parminder Singh Dhull, MLA	पश्चिमी यमुना नहर के टूटने के कारण किसानों को हो रही परेशानी बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
342.	07.09.2018	Shri Parminder Singh Dhull, MLA	प्रदेश के विभिन्न विभागों के कर्मचारियों द्वारा नई पेंशन स्कीम के विरोध बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
343.	07.09.2018	Shri Parminder Singh Dhull, MLA	प्रदेश सरकार की विधायक आदर्श ग्राम योजना बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव

				है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
344.	07.09.2018	Shri Parminder Singh Dhull, MLA	प्रदेश में सरकार द्वारा जूनियर खिलाड़ियों के नकदी इनामों को बंद करने बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
345.	07.09.2018	1. Shri Karan Singh Dalal, MLA 2. Dr. Raghuvir Singh Kadian, MLA 3. Shri Kuldeep Sharma, MLA 4. Shri Jaiveer, MLA 5. Smt. Geeta Bhukkal, MLA 6. Shri Jai Tirath Dahiya, MA	Regarding Scam in Procurement of mustard..	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
346.	07.09.2018	1. Shri Karan Singh Dalal, MLA 2. Dr. Raghuvir Singh Kadian, MLA 3. Shri Kuldeep Sharma, MLA 4. Shri Jaiveer, MLA 5. Smt. Geeta Bhukkal, MLA 6. Shri Jai Tirath Dahiya, MA	Regarding big cash for job scam.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
347.	07.09.2018	1. Shri Karan Singh Dalal, MLA 2. Dr. Raghuvir Singh Kadian, MLA 3. Shri Kuldeep Sharma, MLA 4. Shri Jaiveer, MLA 5. Smt. Geeta Bhukkal, MLA 6. Shri Jai Tirath Dahiya, MA	Regarding Delay in sugarcane payment to farmers	Admitted for 11.09.2018 The Agriculture Minister made a statement on the same day.
348.	07.09.2018	1. Shri Karan Singh Dalal, MLA 2. Dr. Raghuvir Singh Kadian, MLA 3. Shri Kuldeep Sharma, MLA 4. Shri Jaiveer, MLA	Regarding Dadupur-Nalvi irrigation	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent

		5. Smt. Geeta Bhukkal, MLA 6. Shri Jai Tirath Dahiya, MA		occurrence.
<b>349.</b>	07.09.2018	1. Shri Karan Singh Dalal, MLA 2. Dr. Raghuvir Singh Kadian, MLA 3. Shri Kuldeep Sharma, MLA 4. Shri Jaiveer, MLA 5. Smt. Geeta Bhukkal, MLA 6. Shri Jai Tirath Dahiya, MA	Regarding Drug menace in the State.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
<b>350.</b>	07.09.2018	1. Shri Karan Singh Dalal, MLA 2. Dr. Raghuvir Singh Kadian, MLA 3. Shri Kuldeep Sharma, MLA 4. Shri Jaiveer, MLA 5. Smt. Geeta Bhukkal, MLA 6. Shri Jai Tirath Dahiya, MA	Regarding inadequate MSP hike for Kharif Crops.	Ruled out of order on the ground that the subject matter of Calling Attention Notice is not the prime responsibility of the State.
<b>351.</b>	07.09.2018	Shri Jagbir Singh Malik, MLA	Regarding change of religion by Hindus to other religion.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
<b>352.</b>	07.09.2018	Shri Jagbir Singh Malik and one other MLA	Regarding increase corruption in the State.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
<b>353.</b>	07.09.2018	1. Shri Jagbir Singh Malik, MLA 2. Shri Sri Krishan Hooda, MLA	Regarding Law and Order situation in the State.	Ruled out of order on the ground that Law and order matter in State do not form the subject matter of calling attention as per Practice and Procedure of Parliament (M.N. KAUL & S.L. SHAKDHER).

354.	07.09.2018	1. Shri Jagbir Singh Malik, MLA 2. Shri Sri Krishan Hooda, MLA	Regarding Gravainaces of the employees in the State.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
355.	07.09.2018	1. Shri Abhay Singh Choutala, MLA 2. Shri Balwan Singh, MLA 3. Shri Parminder Singh Dhull, MLA 4. Shri Ram Chand Kamboj, MLA 5. Shri Ranbir Gangwa, MLA	प्रदेश में किसानों के गन्ने उत्पाद व गन्ने सप्लाई का भुगतान समय पर न करने बारे।	Clubbed with Admitted Calling Attention Notice No. 25 for 11.09.2018
356.	07.09.2018	1. Shri Om Parkash Barwa, MLA 2. Shri Naseem Ahmed, MLA 3. Shri Kehar Singh, MLA 4. Shri Anoop Kumar, MLA 5. Smt. Naina Singh Chautala, MLA	प्रदेश के ग्रामीण आंचल में पीने के पानी की समस्या बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
357.	07.09.2018	1. Shri Perminder Singh Dhull, MLA 2. Shri Zakir Hussain, MLA 3. Shri Ranbir Gangwa, MLA 4. Shri Ram Chand Kamboj, MLA 5. Shri Rajdeep Phogat, MLA	प्रदेश में विभिन्न विभागों के कर्मचारियों पर ऐस्मा लगाने बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
358.	10.09.2018	1. Shri Jagbir Singh Malik, MLA 2. Shri Sri Krishan Hooda, MLA	Regarding delay in sugarcane payment to farmers.	Clubbed admitted Calling Attention No. 25.
359.	10.09.2018	1. Shri Jagbir Singh Malik, MLA 2. Shri Sri Krishan Hooda, MLA	Regarding drug menace in the State.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
360.	10.09.2018	1. Shri Jagbir Singh Malik, MLA 2. Shri Sri Krishan Hooda, MLA	Regarding big cash-job-scam took place in the confidentiality branch of Haryana Staff Selection	Ruled out of order on the following grounds:-

			Commission (HSSC).	1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
<b>361.</b>	10.09.2018	1. Dr. Raghuvir Singh Kadian, MLA 2. Shri Jagbir Singh Malik, MLA 3. Shri Sri Krishan Hooda, MLA	Regarding farmers are protesting against the denotification of land acquired from 2004 onwards for Dadupur-Nalvi irrigation scheme.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
<b>362.</b>	10.09.2018	Shri Jagbir Malik, MLA	Regarding inadequate MSP hike for Kharif Crops.	Ruled out of order on the ground that the subject matter of Calling Attention Notice is not the prime responsibility of the State.
<b>363.</b>	10.09.2018	1. Shri Jagbir Singh Malik, MLA 2. Shri Sri Krishan Hooda, MLA	Regarding Scam in Procurement of mustard.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
<b>364.</b>	10.09.2018	Shri Kuldip Sharma, MLA	Regarding heavy rain in Gurugram leaves city submerged in water.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
<b>365.</b>	10.09.2018	Shri Kuldip Sharma, MLA	Regarding International Horticulture Market Terminal in Gannaur.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
<b>366.</b>	11.09.2018	1. Shri Abhay Singh Chautala, MLA 2. Shri Zakir Hussain, MLA 3. Shri Naseem Ahmed, MLA	दादुपुर-नलवी नहर निर्माण एवं मेवात फीडर कैनल बारे।	Ruled out of order on the ground that the matter lacks urgency.

		4. Shri Kehar Singh, MLA 5. Shri Parminder Singh Dhull, MLA		
367.	11.09.2018	1. Shri Abhay Singh Chautala, MLA 2. Shri Parminder Singh Dhull, MLA 3. Shri Zakir Hussain, MLA 4. Shri Ranbir Gangwa, MLA 5. Shri Ram Chand Kamboj, MLA 6. Shri Rajdeep Phogat, MLA	विभिन्न विभागों के कर्मचारियों की मांगों बारे	Ruled out of order on the following grounds:- 1. हड़ताल , तालाबंदी, अनशन और आंदोलन संसद के अभ्यास और प्रक्रिया (एम.एन. कौल एवं एस.एल. शकधर) पांचवे संस्करण के अनुसार ध्यानाकर्षण सूचना की विषय वस्तु का निर्माण नहीं करते है। 2. यह है कि मामले में तत्कालीनता का अभाव है।
<b>THE THIRTEENTH SESSION (DECEMBER), 2018</b>				
368.	24.12.2018	श्री परमेन्द्र सिंह दुल, विधायक	हलका जुलाना में बारिश के कारण फसलों के हुए नुकसान बारे।	Clubbed with Admitted C.A. No. 4
369.	24.12.2018	श्री परमेन्द्र सिंह दुल, विधायक	हलका जुलाना में जल भराव से लोगों को हो रही परेशानी बारे।	Ruled out of order on the following grounds:- ध्यानाकर्षण सूचना संख्या नं 4 जो कि श्री अभय सिंह चौटाला, विधायक एवं चार अन्य विधायकगणों द्वारा सामान विषय पर दी गई जो कि दिनांक 28.12.2018 के लिए स्वीकृत है और ध्यानाकर्षण सूचना संख्या नं. 1 जो परमेन्द्र सिंह दुल, विधायक द्वारा सामान विषय पर होने के कारण ध्यानाकर्षण सूचना संख्या 4 के साथ सलंग्न कर दी गई है तथा ध्यानाकर्षण सूचना संख्या 2 भी ध्यानाकर्षण सूचना नं. 1 की लगभग पुनारावृत्ति है। अतः ध्यानाकर्षण सूचना संख्या 1 स्वीकृत होने के संबंध में ध्यानाकर्षण सूचना संख्या 2 को अस्वीकार कर दिया गया है।
370.	24.12.2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री परमेन्द्र सिंह दुल, विधायक 3. श्री रणबीर गंगवा, विधायक 4. श्री जाकिर हुसैन, विधायक	प्रदेश में सरकारी निगमों, बोर्ड तथा सोसाईटी आदि को सरकार द्वारा समाप्त करने बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2- यह है कि विषय वस्तु की हाल की पुनरावृत्ति

		5. श्री नसीम अहमद, विधायक		नहीं हैं।
<b>371.</b>	24.12.2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री ओम प्रकाश बरवा, विधायक 3. श्री राम चन्द कम्बोज, विधायक 4. श्री जाकिर हुसैन, विधायक 5. श्री नसीम अहमद, विधायक	प्रदेश में विभिन्न जिलों में भारी बारिश के कारण कृषि उपयोगी भूमि में जल भराव की समस्या बारे।	Admitted for dated 28.12.2018 The Agriculture Minister made a statement on the same day.
<b>372.</b>	24.12.2018	1. श्री रविन्द्र बलियाला, विधायक 2. श्री रणबीर गंगवा, विधायक 3. श्री वेद नारंग, विधायक	प्रदेश के सरकारी स्कूलों में शिक्षकों व गैर शिक्षकों की कमी के कारण गिरते शिक्षा स्तर बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
<b>373.</b>	24.12.2018	1. श्री रणबीर गंगवा, विधायक 2. श्री वेद नारंग, विधायक 3. श्री राम चन्द कम्बोज, विधायक 4. श्री अभय सिंह चौटाला, विधायक 5. श्री बलवान सिंह दौलतपुरिया, विधायक 6. श्री जाकिर हुसैन, विधायक	प्रदेश के निजी उद्योगों में युवाओं को रोजगार न दिए जाने बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
<b>374.</b>	24.12.2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री रणबीर गंगवा, विधायक 3. श्री राम चन्द कम्बोज, विधायक 4. श्री वेद नारंग, विधायक	प्रदेश के निजी शुगर मीलों द्वारा गन्ना किसानों की बकाया राशि का भुगतान न किये जाने बारे।	Admitted for dated 28.12.2018
<b>375.</b>	24.12.2018	1. श्री रणबीर गंगवा, विधायक 2. श्री वेद नारंग, विधायक 3. श्री केहर सिंह, विधायक 4. श्री बलवान सिंह दौलतपुरिया, विधायक	प्रदेश में स्वास्थ्य सेवाओं की दयनीय स्थिति बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।



376.	26.12.2018	<ol style="list-style-type: none"> <li>1. श्री नसीम अहमद, विधायक</li> <li>2. श्री ओम प्रकाश बरवा, विधायक</li> <li>3. श्री वेद नांरग, विधायक</li> <li>4. श्री अभय सिंह चौटाला, विधायक</li> <li>5. श्री रविन्द्र सिंह बलियाला, विधायक</li> <li>6. श्री रणबीर गंगवा, विधायक</li> </ol>	जिला रेवाड़ी के गांव मनेठी में एम्स की स्थापना की घोषणा बारे।	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> </ol>
377.	26.12.2018	<ol style="list-style-type: none"> <li>1. श्री अभय सिंह चौटाला, विधायक</li> <li>2. श्री जाकिर हुसैन, विधायक</li> <li>3. श्री परमेन्द्र सिंह दुल, विधायक</li> <li>4. श्री ओम प्रकाश बरवा, विधायक</li> <li>5. श्री केहर सिंह, विधायक</li> <li>6. श्री बलवान सिंह दौलतपुरिया, विधायक</li> </ol>	प्रदेश में बिगड़ती कानून व्यवस्था बारे।	<p>Ruled out of order on the ground</p> <p>ध्यानाकर्षण सूचना संख्या 10 को कौल एवं शकधर द्वारा लिखित संसदीय पद्धति और प्रक्रिया के छटे संस्करण के पेज संख्या 581 के अनुसार राज्यों में कानून तथा व्यवस्था संबंधी विषय के सम्बन्ध में ध्यानाकर्षण की सूचनाएं सामान्यता गृहित नहीं की जाती।</p>
378.	27.12.2018	<ol style="list-style-type: none"> <li>1. Smt. Geeta Bhukkal, MLA</li> <li>2. Shri Jaiveer Singh, MLA</li> <li>3. Shri Jagbir Singh Malik, MLA</li> <li>4. Shri Sri Krishan Hooda, MLA</li> <li>5. Smt. Shakuntala Khatak, MLA</li> </ol>	Regarding hiring of private buses by the Haryana Roadways.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That subject matter is not of recent occurrence.</li> <li>2. That the matter lacks urgency.</li> </ol>
379.	27.12.2018	<ol style="list-style-type: none"> <li>1. Shri Kuldip Sharma, MLA</li> <li>2. Smt. Geeta Bhukkal, MLA</li> <li>3. Shri Jaiveer Singh, MLA</li> <li>4. Shri Jagbir Singh Malik, MLA</li> <li>5. Shri Sri Krishan Hooda, MLA</li> <li>6. Smt. Shakuntala Khatak, MLA</li> </ol>	Regarding Pradhan Mantri Fasal Bima Yojna (PMFBY).	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That subject matter is not of recent occurrence.</li> <li>2. That the matter lacks urgency.</li> </ol>

380.	27.12.2018	1. Shri Kuldip Sharma, MLA 2. Smt. Geeta Bhukkal, MLA 3. Shri Jaiveer Singh, MLA 4. Shri Jagbir Singh Malik, MLA 5. Shri Sri Krishan Hooda, MLA 6. Smt. Shakuntala Khatak, MLA	Regarding delay in sugarcane payment to the farmers by sugar mills.	<b>Clubbed with Admitted C.A. No. 7</b>
381.	27.12.2018	1. Shri Kuldip Sharma, MLA 2. Smt. Geeta Bhukkal, MLA 3. Shri Jaiveer Singh, MLA 4. Shri Jagbir Singh Malik, MLA 5. Shri Sri Krishan Hooda, MLA 6. Smt. Shakuntala Khatak, MLA	Regarding corruption in power Department functioning.	Ruled out of order on the following grounds:- 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency.
382.	28.12.2018	1. श्रीमती किरण चौधरी, विधायक 2. श्री उदय भान, विधायक 3. श्री ललित नागर, विधायक	प्रदेश में किसानों को फसल का उचित मूल्य दिए जाने बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2- यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
383.	28.12.2018	1. श्रीमती किरण चौधरी, विधायक 2. श्री उदय भान, विधायक 3. श्री ललित नागर, विधायक	भिवानी एवं दादरी जिले में ओलावृष्टि एवं बेमौसम बरसात के कारण खराब हुई फसलों बारे।	ध्यानाकर्षण सूचना संख्या 16 को माननीय अध्यक्ष द्वारा पहले अस्वीकार कर दी गई थी। परन्तु जब ध्यानाकर्षण सूचना संख्या 4 जो कि सामान विषय पर थी, की चर्चा के दौरान ध्यानाकर्षण सूचना संख्या 16 के संबंधित विधायको को सदन में ही अध्यक्ष महोदय ने सैपलीमेंटरी पूछने की अनुमति दे दी थी।
384.	28.12.2018	1. श्रीमती किरण चौधरी, विधायक 2. श्री उदय भान, विधायक 3. श्री ललित नागर, विधायक	प्रदेश में किसानों की कर्जमाफी बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2- यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।

<b>THE FOURTEENTH SESSION (FEBRUARY), 2019</b>				
<b>385.</b>	12.02.2019	श्रीमती किरण चौधरी, विधायक	ओडीएफ प्रोजेक्ट के तहत शौचालयों का निर्माण करवाने उपरांत सरपंचो तथा आम जन का भुगतान ना करने बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3-राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।
<b>386.</b>	12.02.2019	श्रीमती किरण चौधरी, विधायक	किसानों को कम मात्रा में दिए गए मुआवजे के कारण पनपते रोष बारे।	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
<b>387.</b>	12.02.2019	श्रीमती किरण चौधरी, विधायक	नहरी पानी नहीं पहुचने और माईनरो के टेल व जलघर सूखें बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।
<b>388.</b>	12.02.2019	श्री परमेन्द्र सिंह दुल, विधायक	प्रदेश के रिटायर्ड पेंशनर्स की जायज मांगों बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा

				कर सकते हैं।
<b>389.</b>	12.02.2019	श्री परमेन्द्र सिंह दुल, विधायक	नगर पालिकाओं से मकान बनाने हेतु नक्शे स्वीकृत करवाने बारे	<b>Ruled out of order on the following grounds:-</b> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।
<b>390.</b>	12.02.2019	श्री परमेन्द्र सिंह दुल, विधायक	जीन्द जिला में बाढ के कारण बर्बाद हुई फसलों बारे।	<b>Ruled out of order on the following grounds:-</b> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।
<b>391.</b>	14.02.2019	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री परमेन्द्र सिंह दुल, विधायक 4. श्री रणबीर गंगवा, विधायक 5. श्री राम चन्द कम्बोज, विधायक 6. श्री केहर सिंह, विधायक	प्रदेश में बिगड़ती कानून व्यवस्था बारे।	<b>Ruled out of order on the following grounds:-</b> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।

392.	14.02.2019	<ol style="list-style-type: none"> <li>1. श्री बलवान सिंह दौलतपुरिया, विधायक</li> <li>2. श्री राम चन्द कम्बोज, विधायक</li> <li>3. श्री मक्खन लाल सिंगला, विधायक</li> <li>4. श्री रविन्द्र बलियाला, विधायक</li> <li>5. श्री वेद नारंग, विधायक</li> </ol>	प्रदेश में आवारा पशुओं से जनता को हो रही समस्या बारे।	<p><b>Ruled out of order on the following grounds:-</b></p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3-राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>
393.	14.02.2019	<ol style="list-style-type: none"> <li>1. श्री रविन्द्र बलियाला, विधायक</li> <li>2. श्री अभय सिंह चौटाला, विधायक</li> <li>3. श्री नसीम अहमद, विधायक</li> <li>4. श्री केहर सिंह, विधायक</li> <li>5. श्री राम चन्द कम्बोज, विधायक</li> <li>6. श्री वेद नारंग, विधायक</li> </ol>	प्रदेश के स्कूलों में शिक्षा के गिरते स्तर बारे।	<p><b>Ruled out of order on the following grounds:-</b></p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3-राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>
394.	14.02.2019	<ol style="list-style-type: none"> <li>1. श्री रविन्द्र बलियाला, विधायक</li> <li>2. श्री परमेन्द्र सिंह दुल, विधायक</li> <li>3. श्री जाकिर हुसैन, विधायक</li> <li>4. श्री रणबीर गंगवा, विधायक</li> </ol>	प्रदेश के सरकारी कर्मचारियों का मकान किराया (एचआरए) सातवें वेतन आयोग के अनुसार देने बारे।	<p><b>Ruled out of order on the following grounds:-</b></p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3-राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>

395.	14.02.2019	<ol style="list-style-type: none"> <li>1. श्री ओम प्रकाश बरवा, विधायक</li> <li>2. श्री केहर सिंह, विधायक</li> <li>3. श्री बलवान सिंह दौलतपुरिया, विधायक</li> <li>4. श्री रणबीर गंगवा, विधायक</li> <li>5. श्री अभय सिंह चौटाला, विधायक</li> </ol>	प्रदेश में अवैध खनन के कारण जनता को हो रही परेशानी बारे।	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>
396.	14.02.2019	<ol style="list-style-type: none"> <li>1. श्री अभय सिंह चौटाला, विधायक</li> <li>2. श्री परमेन्द्र सिंह दुल, विधायक</li> <li>3. श्री जाकिर हुसैन, विधायक</li> <li>4. श्री राम चन्द कम्बोज, विधायक</li> <li>5. श्री बलवान सिंह दौलतपुरिया, विधायक</li> </ol>	प्रदेश में स्वास्थ्य सेवाओं की दयनीय स्थिति बारे।	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>
397.	14.02.2019	<ol style="list-style-type: none"> <li>1. श्री बलवान सिंह दौलतपुरिया, विधायक</li> <li>2. श्री रविन्द्र बलियाला, विधायक</li> <li>3. श्री परमेन्द्र सिंह दुल, विधायक</li> <li>4. श्री राम चन्द कम्बोज, विधायक</li> </ol>	सरकार द्वारा भूना शुगर मिल को प्राइवेट सेक्टर को बेचने बारे।	<p>The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b></p>
398.	14.02.2019	<ol style="list-style-type: none"> <li>1. श्री अभय सिंह चौटाला, विधायक</li> <li>2. श्री ओम प्रकाश बरवा, विधायक</li> <li>3. श्री राम चन्द कम्बोज, विधायक</li> <li>4. श्री रणबीर गंगवा, विधायक</li> <li>5. श्री केहर सिंह, विधायक</li> </ol>	प्रदेश में भारी वर्षा और ओला वृष्टि से फसलों को हुए नुकसान बारे।	<p>The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b></p>
399.	15.02.2019	<ol style="list-style-type: none"> <li>1. श्री अभय सिंह चौटाला, विधायक</li> <li>2. श्री परमेन्द्र सिंह दुल, विधायक</li> <li>3. श्री रणबीर गंगवा, विधायक</li> <li>4. श्री बलवान सिंह दौलतपुरिया, विधायक</li> <li>5. श्री जाकिर हुसैन, विधायक</li> <li>6. श्री ओम प्रकाश बरवा, विधायक</li> </ol>	केन्द्रीय अंतरिम बजट में किसानों के लिए 6 हजार रुपये प्रतिवर्ष एकमुश्त देने बारे।	<p>Ruled out of order on the ground</p> <p>ध्यानाकर्षण सूचना संख्या 15 जो उपरोक्त विषय पर दी गई थी माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि उक्त विषय केन्द्रीय सरकार का निर्णय है जिस पर राज्य</p>

				सरकार उत्तरदायी नहीं है।
400.	18.02.2019	श्रीमती किरण चौधरी, विधायक	एनएचएम कर्मियों की मांगे स्वीकार करने बारे।	<b>Ruled out of order on the following grounds:-</b> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।
401.	18.02.2019	1. श्री अभय सिंह चौटाला, विधायक 2. श्री राम चन्द कम्बोज, विधायक 3. श्री मखन लाल सिंगला, विधायक 4. श्री बलवान सिंह दौलतपुरिया, विधायक 5. श्री वेद नारंग, विधायक	सिरसा में राष्ट्रीय राजमार्ग नं0 9 के अनेक गांवों की जमीन अधिग्रहण बारे।	<b>Ruled out of order on the following grounds:-</b> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।
402.	18.02.2019	1. श्री अभय सिंह चौटाला, विधायक 2. श्री परमेन्द्र सिंह दुल, विधायक 3. श्री रणबीर गंगवा, विधायक 4. श्री रविन्द्र बलियाला, विधायक 5. श्री राम चन्द कम्बोज, विधायक	प्रदेश में अनुबंधित एनएचएम कर्मचारियों के आन्दोलन बारे।	<b>Ruled out of order on the following grounds:-</b> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3-राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।

403.	19.02.2019	श्रीमती किरण चौधरी, विधायक	कच्चे और अनुबंधित आधार पर रखे कर्मचारियों की पुनर्वास के संबंध बारे।	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3-राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>
404.	20.02.2019	<ol style="list-style-type: none"> <li>1. Smt. Naina Singh Chautala, MLA</li> <li>2. Shri Anoop Kumar, MLA</li> <li>3. Shri Pirthi Singh, MLA</li> </ol>	Regarding heavy financial loss of farmers in the standing crop due to heavy rain and hailstorm	<p>Ruled out of order on the following grounds:-</p> <p>Calling Attention Notice No. 14 given by Shri Abhay Singh Chautala, MLA and four others MLAs on the similar subject has already been disallowed by the Hon'ble Speaker on the ground that Comments received from the Government are satisfactory.</p> <p>In view of above, the Calling Attention Notice No. 20 also disallowed by the Hon'ble Speaker on the abovesaid ground and raise the matter at the time of discussion on the Governor's Address, General discussion on Budget and relevant demand.</p>



405.	20.02.2019	<ol style="list-style-type: none"> <li>1. Smt. Naina Singh Chautala, MLA</li> <li>2. Shri Anoop Kumar, MLA</li> <li>3. Shri Pirthi Singh, MLA</li> </ol>	Regarding conducting an inquiry in a matter of purchase of medicine by the Health Department of Haryana.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> <li>3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget and relevant demand.</li> </ol>
406.	20.02.2019	<ol style="list-style-type: none"> <li>1. Shri Jai Tirath, MLA</li> <li>2. Shri Jaiveer, MLA</li> <li>3. Smt. Geeta Bhukkal, MLA</li> <li>4. Shri Kuldip Sharma, MLA</li> <li>5. Shri Lalit Nagar, MLA</li> <li>6. Shri Udai Bhan, MLA</li> <li>7. Shri Jagbir Singh Malik, MLA</li> <li>8. Shri Karan Singh Dalal, MLA</li> <li>9. Dr. Raghuvir Singh Kadian, MLA</li> <li>10. Shri Anand Singh Dangi, MLA</li> <li>11. Shri Sri Krishan Hooda, MLA</li> </ol>	Regarding Spurt in crime against women.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> <li>3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget and relevant demand.</li> </ol>

407.	20.02.2019	<ol style="list-style-type: none"> <li>1. Shri Jai Tirath, MLA</li> <li>2. Shri Jaiveer, MLA</li> <li>3. Smt. Geeta Bhukkal, MLA</li> <li>4. Shri Kuldip Sharma, MLA</li> <li>5. Shri Lalit Nagar, MLA</li> <li>6. Shri Udai Bhan, MLA</li> <li>7. Dr. Raghuvir Singh Kadian, MLA</li> <li>8. Shri Anand Singh Dangi, MLA</li> <li>9. Shri Sri Krishan Hooda, MLA</li> <li>10. Shri Karan Singh Dalal, MLA</li> <li>11. Shri Jagbir Singh Malik, MLA</li> </ol>	Regarding Delay in payment of Insurance claims.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> <li>3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget and relevant demand.</li> </ol>
408.	20.02.2019	<ol style="list-style-type: none"> <li>1. Shri Jai Tirath, MLA</li> <li>2. Shri Jaiveer, MLA</li> <li>3. Smt. Geeta Bhukkal, MLA</li> <li>4. Shri Kuldip Sharma, MLA</li> <li>5. Shri Lalit Nagar, MLA</li> <li>6. Shri Udai Bhan, MLA</li> <li>7. Dr. Raghuvir Singh Kadian, MLA</li> <li>8. Shri Anand Singh Dangi, MLA</li> <li>9. Shri Sri Krishan Hooda, MLA</li> <li>10. Shri Karan Singh Dalal, MLA</li> <li>11. Shri Jagbir Singh Malik, MLA</li> </ol>	Regarding G.S.T. scam in Haryana.	<p>The Comments received from the Government/Department are Satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b></p>

<b>409.</b>	20.02.2019	<ol style="list-style-type: none"> <li>1. Smt. Geeta Bhukkal, MLA</li> <li>2. Shri Jai Tirath, MLA</li> <li>3. Shri Jaiveer, MLA</li> <li>4. Shri Kuldip Sharma, MLA</li> <li>5. Shri Lalit Nagar, MLA</li> <li>6. Shri Udai Bhan, MLA</li> <li>7. Dr. Raghuvir Singh Kadian, MLA</li> <li>8. Shri Anand Singh Dangi, MLA</li> <li>9. Shri Sri Krishan Hooda, MLA</li> <li>10. Shri Karan Singh Dalal, MLA</li> <li>11. Shri Jagbir Singh Malik, MLA</li> </ol>	Regarding Road Safety Casualty in Haryana.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> <li>3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget and relevant demand.</li> </ol>
<b>410.</b>	20.02.2019	<ol style="list-style-type: none"> <li>1. Shri Jai Tirath, MLA</li> <li>2. Shri Jaiveer, MLA</li> <li>3. Smt. Geeta Bhukkal, MLA</li> <li>4. Shri Kuldip Sharma, MLA</li> <li>5. Shri Lalit Nagar, MLA</li> <li>6. Shri Udai Bhan, MLA</li> <li>7. Dr. Raghuvir Singh Kadian, MLA</li> <li>8. Shri Anand Singh Dangi, MLA</li> <li>9. Shri Sri Krishan Hooda, MLA</li> <li>10. Shri Karan Singh Dalal, MLA</li> <li>11. Shri Jagbir Singh Malik, MLA</li> </ol>	Regarding Swine flu scare in Haryana.	<p>Calling Attention Notice No. 37 has admitted by the Hon'ble Speaker for 27.02.2019. Calling Attention Notice No. 26 on the similar subject has already been disallowed by the Hon'ble Speaker on dated 21.02.2019, now the Hon'ble Speaker has reconsider Calling Attention Notice No. 26 and the concerned members are allowed to raise a supplementary when Admitted Calling Attention No. 37 taken up.</p>

411.	20.02.2019	<ol style="list-style-type: none"> <li>1. Smt. Geeta Bhukkal, MLA</li> <li>2. Shri Jai Tirath, MLA</li> <li>3. Shri Jaiveer, MLA</li> <li>4. Shri Kuldip Sharma, MLA</li> <li>5. Shri Lalit Nagar, MLA</li> <li>6. Shri Udai Bhan, MLA</li> <li>7. Dr. Raghuvir Singh Kadian, MLA</li> <li>8. Shri Anand Singh Dangi, MLA</li> <li>9. Shri Sri Krishan Hooda, MLA</li> <li>10. Shri Karan Singh Dalal, MLA</li> <li>11. Shri Jagbir Singh Malik, MLA</li> </ol>	Regarding Cash for Job Scam.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> <li>3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget and relevant demand.</li> </ol>
412.	20.02.219	<ol style="list-style-type: none"> <li>1. श्रीमती किरण चौधरी, विधायक</li> <li>2. श्री कुलदीप शर्मा, विधायक</li> <li>3. श्री करण सिंह दलाल, विधायक</li> <li>4. श्री जगबीर सिंह मलिक, विधायक</li> <li>5. श्री आनन्द सिंह दांगी, विधायक</li> <li>6. डॉ० रघुवीर सिंह कादियान, विधायक</li> <li>7. श्री ललित नागर, विधायक</li> <li>8. श्री रणदीप सिंह सुरजेवाला, विधायक</li> </ol>	एनएचएम कर्मियों की मांगे स्वीकार करने बारे।	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3-राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>
413.	20.02.2019	<ol style="list-style-type: none"> <li>1. श्रीमती किरण चौधरी, विधायक</li> <li>2. श्री कुलदीप शर्मा, विधायक</li> <li>3. श्री करण सिंह दलाल, विधायक</li> <li>4. श्री जगबीर सिंह मलिक, विधायक</li> <li>5. श्री आनन्द सिंह दांगी, विधायक</li> <li>6. डॉ० रघुवीर सिंह कादियान, विधायक</li> <li>7. श्री ललित नागर, विधायक</li> <li>8. श्री रणदीप सिंह सुरजेवाला, विधायक</li> <li>9. श्री उदय भान, विधायक</li> </ol>	ओडीएफ प्रोजेक्ट के तहत शौचालयों का निर्माण करवाने उपरांत सरपंचो तथा आम जन का भुगतान ना करने बारे।	<p>The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b></p>

414.	20.02.2019	<ol style="list-style-type: none"> <li>1. श्रीमती किरण चौधरी, विधायक</li> <li>2. श्री कुलदीप शर्मा, विधायक</li> <li>3. श्री करण सिंह दलाल, विधायक</li> <li>4. श्री जगबीर सिंह मलिक, विधायक</li> <li>5. श्री आनन्द सिंह दांगी, विधायक</li> <li>6. डॉ० रघुवीर सिंह कादियान, विधायक</li> <li>7. श्री ललित नागर, विधायक</li> <li>8. श्री उदय भान, विधायक</li> </ol>	किसानों को कम मात्रा में दिए गए मुआवजे के कारण पनपते रोष बारे।	<p><b>Ruled out of order on the ground</b>          ध्यानाकर्षण सूचना संख्या 2 जो श्रीमती किरण चौधरी, विधायक के द्वारा समान विषय पर दी गई थी, माननीय अध्यक्ष महोदय ने पहले ही इस तथ्य पर अस्वीकार कर दी थी कि सरकार के द्वारा मांगी गई टिप्पणी संतोषजनक थी। अतः आपके द्वारा दी गई ध्यानाकर्षण सूचना संख्या 30 को भी उपरोक्त तथ्य पर अस्वीकार किया गया है। इसके अलावा माननीय सदस्यगण राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट पर सामान्य चर्चा एवं सम्बन्धित मांग पर उक्त विषय पर चर्चा कर सकते हैं।</p>
415.	20.02.2019	<ol style="list-style-type: none"> <li>1. श्रीमती किरण चौधरी, विधायक</li> <li>2. श्री कुलदीप शर्मा, विधायक</li> <li>3. श्री करण सिंह दलाल, विधायक</li> <li>4. श्री जगबीर सिंह मलिक, विधायक</li> <li>5. श्री आनन्द सिंह दांगी, विधायक</li> <li>6. डॉ० रघुवीर सिंह कादियान, विधायक</li> <li>7. श्री ललित नागर, विधायक</li> <li>8. श्री रणदीप सिंह सुरजेवाला, विधायक</li> <li>9. श्री उदय भान, विधायक</li> </ol>	साक्षर भारत मिशन से हटाए गए 5100 शिक्षकों प्रेरकों को शिक्षा विभाग या अन्य विभागों में समायोजित करने बारे।	<p><b>Ruled out of order on the following grounds:-</b>          1. यह है कि मामले में तत्कालीनता का अभाव है।          2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।          3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर दस्यगण उक्त विषय पर चर्चा कर सकते हैं।</p>
416.	20.02.2019	<ol style="list-style-type: none"> <li>1. श्रीमती किरण चौधरी, विधायक</li> <li>2. श्री कुलदीप शर्मा, विधायक</li> <li>3. श्री करण सिंह दलाल, विधायक</li> <li>4. श्री जगबीर सिंह मलिक, विधायक</li> <li>5. श्री आनन्द सिंह दांगी, विधायक</li> <li>6. डॉ० रघुवीर सिंह कादियान, विधायक</li> <li>7. श्री रणदीप सिंह सुरजेवाला, विधायक</li> <li>8. श्री उदय भान, विधायक</li> </ol>	नहरी पानी नहीं पहुंचने और माईनरों के टेल व जलघर सूखे बारे।	<p><b>Ruled out of order on the following grounds:-</b>          1. यह है कि मामले में तत्कालीनता का अभाव है।          2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।          3-राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</p>

417.	20.02.2019	<ol style="list-style-type: none"> <li>1. श्रीमती किरण चौधरी, विधायक</li> <li>2. श्री कुलदीप शर्मा, विधायक</li> <li>3. श्री करण सिंह दलाल, विधायक</li> <li>4. श्री जगबीर सिंह मलिक, विधायक</li> <li>5. श्री आनन्द सिंह दांगी, विधायक</li> <li>6. डॉ० रघुवीर सिंह कादियान, विधायक</li> <li>7. श्री ललित नागर, विधायक</li> </ol>	कच्चे और अनुबंधित आधार पर रखे कर्मचारियों की पुनर्वास के संबंध बारे।	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।</li> <li>3-राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>
418.	20.02.2019	<ol style="list-style-type: none"> <li>1. Dr. Raghuvir Singh Kadian, MLA</li> <li>2. Shri Bhupinder Singh Hooda, MLA</li> <li>3. Shri Karan Singh Dalal, MLA</li> <li>4. Shri Anand Singh Dangi, MLA`</li> </ol>	Regarding Agitation of farmers of Village Chara of District Jhajjar under the banner of “Bharat Bhumi Bachao Sangarsh Samiti”	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon’ble Speaker.</b>
419.	21.02.2019	Shri Karan Singh Dalal, MLA	Regarding huge losses due to hailstorm in the different villages of District Palwal.	<p>Calling Attention No.14 given by Shri Abhay Singh Chautala, MLA and four others MLAs and Calling Attention Notice No. 20 given by Smt. Naina Singh Chautala and two other MLAs on the similar subject has already been disallowed by the Hon’ble Speaker on the ground that Comments received from the Government are satisfactory.</p> <p>In view of above, the Calling Attention Notice No. 35 given by you also disallowed on the abovesaid ground and you may raise the matter at the time of discussion on the Governor’s Address, General discussion on Budget and relevant</p>

				demand.
420.	22.02.2019	श्री असीम गोयल, विधायक	अम्बाला शहर में वाटिका सिटी सेंटर रेजिडेंशियल कम कमर्शियल टाउनशिप की जांच सीबीआई से करवाने बारे।	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
421.	23.2.2019	Shri Karan Singh Dalal, MLA	Regarding Swine flu scare in Haryana.	<b>Admitted for 27.02.2019.</b> The Health Minister made a statement on the same day.
422.	26.02.2019	1. श्री रणबीर गंगवा, विधायक 2. श्री जाकिर हुसैन, विधायक	प्रदेश में स्वाइन फ्लू के बढ़ते कहर बारे।	ध्यानाकर्षण सूचना संख्या 37 जो कि श्री करण सिंह दलाल, विधायक द्वारा दी गई थी, को माननीय अध्यक्ष महोदय ने 27.02.2019 के लिए स्वीकृत किया है यहां यह बताना भी आवश्यक है कि ध्यानाकर्षण सूचना संख्या 26 जो श्री जय तीर्थ, विधायक एवं दस अन्य विधायकगणों द्वारा समान विषय पर दिया गया था माननीय अध्यक्ष महोदय ने संबंधित सभी विधायकों को अनुपूरक प्रश्न पूछने की अनुमति दी है। ध्यानाकर्षण सूचना संख्या 38 को भी माननीय अध्यक्ष महोदय ने स्वीकृत ध्यानकर्षण सूचना संख्या 37 के साथ संलग्न कर दिया है तथा संबंधित विधायकों को अनुपूरक प्रश्न पूछने की

				अनुमति दी गई है।
<b>THE FIFTEENTH SESSION (AUGUST), 2019</b>				
423.	15.07.2019	श्रीमती किरण चौधरी, विधायक	ओवरलोडिंग द्वारा पनपते भ्रष्टाचार बारे।	Ruled out of order on the ground समान विषय पर प्रश्न संख्या 3096 जो कि श्री करण सिंह दलाल, विधायक द्वारा पूछा गया है जो 05.08.2019 की प्रश्न सूची में सम्मिलित है। इसलिए ध्यानाकर्षण सूचना संख्या 1 को माननीय अध्यक्ष महोदय द्वारा उपरोक्त तथ्य के आधार पर अस्वीकृत कर दिया गया है।
424.	25.07.2019	Shri Karan Singh Dalal, MLA	Tube-well Power Connection are not being released to the farmers in the District Palwal.	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
425.	25.07.2019	Shri Karan Singh Dalal, MLA	Shortage of power in the District Palwal.	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>



426.	26.07.2019	1. श्री अभय सिंह चौटाला, विधायक 2. श्री ओम प्रकाश बरवा, विधायक 3. श्री वेद नारंग, विधायक 4. श्री मखन लाल सिंगला, विधायक 5. श्री रविन्द्र बलियाला, विधायक	कैंग द्वारा 7 राज्यों में स्वास्थ्य के लक्ष्यों संबंधी कार्यक्रमों का अध्ययन करने बारे।	ध्यानाकर्षण सूचना संख्या 4 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2- यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
427.	26.07.2019	1. श्री अभय सिंह चौटाला, विधायक 2. श्री ओम प्रकाश बरवा, विधायक 3. श्री रविन्द्र बलियाला, विधायक 4. श्री वेद नारंग, विधायक	प्रदेश में फसलों की बिजाई बारे।	<b>Ruled out of order on the following grounds:-</b> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
428.	26.07.2019	1. श्री अभय सिंह चौटाला, विधायक 2. श्री वेद नारंग, विधायक 3. श्री ओम प्रकाश बरवा, विधायक 4. श्री रविन्द्र बलियाला, विधायक 5. श्री मखन लाल सिंगला, विधायक	राज्य के रेवाड़ी जिले के मनेठी गांव में ऐम्स बनाने बारे।	<b>Ruled out of order on the following grounds:-</b> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2- यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
429.	26.07.2019	1. श्री वेद नारंग, विधायक 2. श्री अभय सिंह चौटाला, विधायक 3. श्री मखन लाल सिंगला, विधायक 4. श्री ओम प्रकाश बरवा, विधायक 5. श्री रविन्द्र बलियाला, विधायक	सफाई कर्मचारियों को उपयुक्त सुरक्षा उपकरण एवं सुविधाएँ देने बारे।	<b>The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is Disallowed by the Hon'ble Speaker.</b>
430.	26.07.2019	1. श्री अभय सिंह चौटाला, विधायक 2. श्री ओम प्रकाश बरवा, विधायक 3. श्री वेद नारंग, विधायक 4. श्री रविन्द्र बलियाला, विधायक 5. श्री मखन लाल सिंगला, विधायक	राज्य में बढ़ते अपराध बारे।	<b>Ruled out of order on the following grounds:-</b> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2- यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
431.	26.07.2019	श्रीमती किरण चौधरी, विधायक	परिवहन विभाग में हुए बड़े घोटाले बारे।	<b>Ruled out of order on the following grounds:-</b> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2- यह है कि विषय वस्तु की हाल की पुनरावृत्ति

				नहीं हैं।
432.	26.07.2019	श्रीमती किरण चौधरी, विधायक	कैंग द्वारा 7 राज्यों में स्वास्थ्य के लक्ष्यों संबंधी कार्यक्रमों का अध्ययन करने बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
433.	31.07.2019	1. श्री रविन्द्र बलियाला, विधायक 2. श्री अभय सिंह चौटाला, विधायक 3. श्री वेद नारंग, विधायक 4. श्री ओम प्रकाश बरवा, विधायक 5. श्री मखन लाल सिंगला, विधायक	राज्य के अफसर एवं नेताओं द्वारा जरूरतमंद छात्रों को छात्रवृत्ति न देकर उनके विकास में बाधा बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
434.	31.07.2019	1. श्री ओम प्रकाश बरवा, विधायक 2. श्री अभय सिंह चौटाला, विधायक 3. श्री वेद नारंग, विधायक 4. श्री मखन लाल सिंगला, विधायक 5. श्री रविन्द्र बलियाला, विधायक	परिवहन विभाग में हुए बड़े घोटाले बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
435.	31.07.2019	1. श्री रविन्द्र बलियाला, विधायक 2. श्री अभय सिंह चौटाला, विधायक 3. श्री ओम प्रकाश बरवा, विधायक 4. श्री वेद नारंग, विधायक 5. श्री मखन लाल सिंगला, विधायक	राज्य के सरकारी स्कूलों में शिक्षा के गिरते स्तर बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2- यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
436.	02.08.2019	Shri Jagbir Singh Malik, MLA	Regarding Scam in New and Renuable Energy 100 Crore Tender.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.

437.	02.08.2019	<ol style="list-style-type: none"> <li>1. Smt. Geeta Bhukkal, MLA</li> <li>2. Shri Jaiveer Singh, MLA</li> <li>3. Shri Jagbir Singh Malik, MLA</li> <li>4. Smt. Kiran Choudhry, MLA</li> <li>5. Shri Kuldip Sharma, MLA</li> <li>6. Shri Karan Singh Dalal, MLA</li> </ol>	Regarding crop loss due to heavy rain.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> </ol>
438.	02.08.2019	<ol style="list-style-type: none"> <li>1. Smt. Geeta Bhukkal, MLA</li> <li>2. Shri Jaiveer Singh, MLA</li> <li>3. Shri Jagbir Singh Malik, MLA</li> <li>4. Dr. Raghuvir Singh Kadian, MLA</li> <li>5. Smt. Kiran Choudhry, MLA</li> <li>6. Shri Kuldip Sharma, MLA</li> <li>7. Shri Karan Singh Dalal, MLA</li> </ol>	Regarding Early completion of SYL Canal.	<p>Ruled out of order on the grounds Motion shall not deal with any matter which is under adjudication by a Court of law (As per Rule 68(xi) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly).</p>
439.	02.08.2019	<ol style="list-style-type: none"> <li>1. Smt. Geeta Bhukkal, MLA</li> <li>2. Shri Jaiveer Singh, MLA</li> <li>3. Shri Jagbir Singh Malik, MLA</li> <li>4. Smt. Kiran Choudhry, MLA</li> <li>5. Shri Kuldip Sharma, MLA</li> <li>6. Shri Karan Singh Dalal, MLA</li> </ol>	Regarding Scandal in the State Government's much-touted Kilometre scheme.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> </ol>
440.	02.08.2019	<ol style="list-style-type: none"> <li>1. Smt. Geeta Bhukkal, MLA</li> <li>2. Shri Jaiveer Singh, MLA</li> <li>3. Shri Jagbir Singh Malik, MLA</li> <li>4. Smt. Kiran Choudhry, MLA</li> <li>5. Shri Kuldip Sharma, MLA</li> <li>6. Shri Karan Singh Dalal, MLA</li> </ol>	Regarding spurt in crime against women.	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> </ol>

441.	02.08.2019	1. Shri Karan Singh Dalal, MLA 2. Smt. Geeta Bhukkal, MLA 3. Shri Jagbir Singh Malik, MLA 4. Smt. Kiran Choudhry, MLA	Regarding Scam in Rohtak Parking Project.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
442.	02.08.2019	1. Smt. Geeta Bhukkal, MLA 2. Shri Jaiveer Singh, MLA 3. Shri Jagbir Singh Malik, MLA 4. Shri Karan Singh Dalal, MLA 5. Shri Kuldip Sharma, MLA	Regardingn Multi-Crore Post-Matric Scholarship Scam.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
443.	02.08.2019	Shri Kuldip Sharma, MLA	Regarding acquisition of land for construction of N.H.No152D from Kurukshetra to Narnaul.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
444.	03.08.2019	Shri Karan Singh Dalal, MLA	Regarding reduction of market fee on cotton by Rajasthan Government the business of cotton ginning factories in Haryana under threat.	The Comments received from the Government/Department are Satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
445.	03.08.2019	Shri Karan Singh Dalal, MLA	Regarding scam of more than Rs.100 crore, that fraud committed by the Department of New & Renewable Energy Haryana.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
446.	04.08.2019	श्रीमती किरण चौधरी, विधायक	किसानों की गम्भीर समस्याओं और जायज मांगो बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2-यह है कि विषय वस्तु की हाल की पुनरावृत्ति

				नहीं हैं।
447.	04.08.2019	श्रीमती किरण चौधरी, विधायक	ग्रीन कारिडोर नेशनल हाईवे 152 डी की भूमि अधिग्रहण के उचित मूल्यों की मांग करते धरने, पिछले 5 मास से बैठे किसानों में एक किसान ढाणी फोगाट जिला चरखी दादरी निवासी की दुखद मौत के बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
448.	05.08.2019	1. Dr. Raghuvir Singh Kadian, MLA 2. Smt. Geeta Bhukkal, MLA 3. Shri Karan Singh Dalal, MLA	Regarding farmer sitting on dharna dies in Charkhi Dadri.	Ruled out of order on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
449.	06.08.2019	Shri Karan Singh Dalal, MLA	Regarding rising unemployment among the youth of the State.	Ruled out of order on the ground Calling Attention Notice No. 27 is received in this Secretariat at 10:40 A.M. on 06.08.2019. As per Business Advisory Committee the 6 <sup>th</sup> August, 2019 is the last day of this August Session. Therefore, Calling Attention Notice No. 27 cannot be taken as per Rule 73 (2) (ii) of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly which is reproduce as under:- “Notices for a sitting received one hour before the commencement of the sitting shall be deemed to have been received for that day. Notices received within one hour before the commencement of the sitting shall be deemed to

				have been given for the next sitting”.
--	--	--	--	--

**SHORT DURATION DISCUSSION**

<b>THE THIRD SESSION (SEPTEMBER), 2015</b>				
<b>Sr. No.</b>	<b>Date of Motion</b>	<b>Members who have given the notices</b>	<b>Subject</b>	<b>Decision</b>
<b>1.</b>	01.09.15	1. Shri Abhay Singh Chautala, MLA 2. Shri Balwan Singh, MLA 3. Shri Parminder Singh Dhull, MLA	Regarding the amount of compensation of Land acquisition.	Converted into C.A. No. 9
<b>2.</b>	02.09.15	Shri Parminder Singh Dhull & 2 Other MLA's	Regarding Contract and integrated family	Converted into C.A. No. 38
<b>3.</b>	06.09.15	1. Shri Karan Singh Dalal, MLA 2. Smt. Geeta Bhukkal, MLA	Regarding Damage of Cotton Crop due to whitefly attack.	Short Duration Discussion Notice may kindly be disallowed on the ground that the notice is not supported by signatures of two other members.
<b>4.</b>	06.09.15	1. Shri Karan Singh Dalal, MLA	Regarding not appointing 7 <sup>th</sup> Pay Commission for	Short Duration Discussion Notice may

		2.Smt. Geeta Bhukkal, MLA	removing the anomalies.	kindly be disallowed on the ground that the notice is not supported by signatures of two other members.
<b>THE FOURTH SESSION (NOVEMBER-DECEMBER), 2015</b>				
5.	30.11.15	1. Shri Zakir Hussain, MLA 2. Shri Naseem Ahmed, MLA 3. Shri Parminder Singh Dhull, MLA 4. Shri Jaswinder Singh Sandhu, MLA	प्रदेश में कानून व्यवस्था बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
6.	30.11.15	1. Shri Abhay Singh Chautala, MLA 2. Shri Jaswinder Singh Sandhu, MLA 3. Shri Parminder Singh Dhull, MLA	प्रदेश में आवारा पशुओं की समस्या बारे।	Admitted for 01.12.15. The S.D.D. entered in the List of Business for 01.12.2015 same was not discussed in the House because not one presence of the the member in the House.
<b>THE FIFTH SESSION (MARCH), 2016</b>				
7.	10.03.16	1. Shri Abhay Singh Chautala, MLA 2. Shri Ranbir Singh, MLA	Regarding the heavily increased in the power traiff	Short Duration Discussion Notice may kindly be disallowed on the ground that the notice is not supported by signatures of two other members.
8.	10.03.16	1. Shri Abhay Singh Chautala, MLA 2. Shri Naseem Ahmed, MLA 3. Shri Kehar Singh Rawat, MLA	Regarding the heavily increased in the power traiff	Ruled out of order on the following grounds:- 1. That the matter is not of recent occurrence. 2. That the matter lacks urgency. 3. That the members may raise the matter at the time of discussion on

				the Governor's Address, General discussion on Budget 2016 and relevant demand.
9.	14.03.16	1. Smt. Kiran Choudhry, MLA 2. Shri Jai Tirath Dahiya, MLA 3. Shri Anand Singh Dangi, MLA	Regarding de-notification of land acquired from the Satluj-Yamuna-link (SYL) Canal.	The above said matter has been discussed in the House in length as official resolution on 14.03.2016. In view of that the Short Duration Discussion No. 3 may be disallowed.
10.	14.03.16	1. Smt. Kiran Choudhry, MLA 2. Shri Jai Tirath Dahiya, MLA 3. Shri Anand Singh Dangi, MLA	Regarding Problem of Stray Cattle.	Ruled out of order on the ground the Hon'ble Speaker as the concerned Minister has already given reply on the same subject matter's question No. 1027 in the House on 17.03.2016.
11.	28.03.16	1. Shri Om Prakash, MLA 2. Shri Tejpal Singh Tanwar, MLA 3. Shri Randhir Singh Kapriwas, MLA	Regarding Reservation to certain categories/caste in the Government Services of the State.	Ruled out of order on the ground the Hon'ble Speaker as the Adjournment Motion No. 2 and Calling Attention Notice No. 30 on the similar subject matter have already been discussed in length in the House on 22.03.2016
<b>THE EIGHTH SESSION (FEBRUARY-MARCH), 2017</b>				
12.	25.02.17	1. Shri Abhay Singh Chautala, MLA 2. Shri Zakir Hussain, MLA 3. Shri Jaswinder Singh Sandhu, MLA	सरकार द्वारा खरीदे गए बिजली मीटरों में घपले बारे।	The Comments received from the Government/Department are satisfactory. Hence the Calling Attention is <b>Disallowed by the Hon'ble Speaker.</b>
13.	25.02.17	1. Shri Ravinder Singh Baliyala, MLA 2. Shri Parminder Singh Dhull, MLA 3. Smt. Naina Singh Chautala, MLA	Regarding notice under rule 73 A of the rule of procedure and conduct of Business in Haryana Vidhan Sabha regarding the poor functioning of education Department.	Ruled out of order on the following grounds:- 1. That the matter is not of recent occurrence.



				2. That the matter lacks urgency. 3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2017 and relevant demand.
14.	02.03.17	Shri Parminder Singh Dhull, MLA	किसानों को अपने उत्पादन के लागत मूल्य के हिसाब से न्यूनतम समर्थन मूल्य न मिलने के कारण किसानों की दुर्दशा बारे।	Short Duration Discussion Notice may kindly be disallowed on the ground that the notice is not supported by signatures of two other members.
15.	03.03.17	1. Shri Parminder Singh Dhull, MLA 2. Shri Om parkash, MLA 3. Shri Balwan Singh Daultpuria, MLA 4. Shri Jaswinder Singh Sandhu, MLA	किसान के लागत मूल्य के हिसाब से समर्थन मूल्य नहीं मिलने बारे।	Converted into Calling Attention No. 39
<b>THE NINTH SESSION (MAY), 2017</b>				
16.	01.05.2017	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री नसीम अहमद, विधायक 4. श्री परमिन्दर दुल, विधायक 5. श्री ओम प्रकाश, विधायक	हरियाणा प्रदेश में पीने के पानी की आपूर्ति न होने के कारण प्रदेश की जनता में त्राही-त्राही बारे ।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।

17.	02.05.2017	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री नसीम अहमद, विधायक 4. श्री परमिन्दर दुल, विधायक	हरियाणा प्रदेश में बिजली की कमी बारे।	<b>Ruled out of order on the following grounds:-</b> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
18.	03.05.2017	1. श्री अभय सिंह चौटाला, विधायक 2. श्री अनूप कुमार, विधायक 3. श्री बलवान सिंह, विधायक	प्रदेश में किसानों की दयनीय स्थिति बारे।	अल्प अवधि संख्या 3 हरियाणा विधान सभा सचिवालय में 3.45 बजे अपराह्न पर प्राप्त हुआ था जो प्रदेश के किसानों की दयनीय आर्थिक स्थिति के बारे में था। माननीय अध्यक्ष महोदय द्वारा हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियमों के नियम 74 व 73क का अवलोकन करने के पश्चात अस्वीकृत कर दिया गया है।
<b>THE ELEVENTH (MARCH) SESSION, 2018</b>				
19.	20.02.2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री परमेन्द्र सिंह दुल, विधायक 3. श्री रणबीर गंगवा, विधायक 4. श्री बलवान सिंह दौलतपुरिया, विधायक 5. श्री राजदीप फौगाट, विधायक	प्रदेश सरकार से केन्द्र सरकार को रबी और खरीफ की फसलों के लागत मूल्य से 50 प्रतिशत अधिक न्यूनतम समर्थन मूल्य की सिफारिश करने बारे ।	<b>Ruled out of order on the following grounds:-</b> 1. यह विषय राज्य सरकार के मुख्य जिम्मेदारी के भीतर नहीं आता है। 2. यह है कि मामले में तत्कालीनता का अभाव है। 3. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 4. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।
20.	20.02.2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जसविन्द्र सिंह संधु, विधायक 3. श्री परमेन्द्र सिंह दुल, विधायक	प्रदेश में गीता जयंती पर किए गए धन के दुरुपयोग बारे ।	<b>Withdraw</b>

21.	20.02.2018	1.श्री अभय सिंह चौटाला, विधायक 2.श्री जसविन्द्र सिंह संधु, विधायक 3.श्री परमेन्द्र सिंह दुल, विधायक 4.श्री जाकिर हुसैन, विधायक 5.श्री बलवान सिंह दौलतपुरिया,विधायक	प्रदेश में कानून व्यवस्था की बिगड़ती स्थिति बारे ।	<b>Ruled out of order on the following grounds:-</b> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।
22.	01.03.2018	1. श्री जसविन्द्र सिंह संधु, विधायक 2. श्री रामचन्द्र कम्बोज, विधायक 3. श्री ओम प्रकाश बरवा,, विधायक	प्रदेश सरकार से केन्द्र सरकार को रबी और खरीफ की फसलों के लागत मूल्य से 50 प्रतिशत अधिक न्यूनतम समर्थन मूल्य की सिफारिश करने बारे ।	<b>Ruled out of order on the following grounds:-</b> 1. यह विषय राज्य सरकार के मुख्य जिम्मेदारी के भीतर नहीं आता है। 2. यह है कि मामले में तत्कालीनता का अभाव है। 3. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 4. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।
23.	01.03.2018	1. श्री रणबीर सिंह, विधायक 2. श्री रामचन्द्र कम्बोज, विधायक 3. श्री ओम प्रकाश बरवा, विधायक	प्रदेश में कानून व्यवस्था की बिगड़ती स्थिति बारे ।	<b>Ruled out of order on the following grounds:-</b> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।

24.	05.03.2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री नसीम अहमद, विधायक 3. श्री केहर सिंह, विधायक	प्रदेश में बिजली की चोरी व बिजली मीटरों की खरीद में हुई अनियमितताएं बारे ।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2018 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण मामला उठा सकते हैं।
<b>THE FOURTEENTH SESSION (MARCH), 2019</b>				
25.	20.02.2019	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री रविन्द्र बलियाला, विधायक	गैस्ट अध्यापकों को नियमित करने बारे।	Ruled out of order on the following grounds:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।

### QUESTION OF PRIVILEGES

Only three notices seeking to raise question of Privileges were received from 19<sup>th</sup> October 2014 to 24<sup>th</sup> October 2019. The said questions of alleged breach of privileges were admitted by the Hon'ble Speaker and referred to the Committee of Privileges for examination and report.

Details relating to the nature of each question raised, the date on which it was raised and the decision taken are set out in the table given below :-

Sr. no.	Nature of question	Date	Decision
1.	Question of alleged breach of privilege given notice by Sh. Gian Chand Gupta, MLA against Sh. Karan Singh Dalal ,MLA for misleading the House on 29 <sup>th</sup> August ,2016 and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pockets of Ministers, which is totally false.	29.08.2016	This issue has been dropped with the sense of the House in its meeting dated 02.08.2019.
2.	Question of alleged breach of privilege given notice by Sh. Gian Chand Gupta, MLA against Sh. Kuldeep Sharma, MLA in respect of misleading the House on 07 <sup>th</sup> march, 2017, as he has alleged that illegal mining in the Haryana State and which is being done by the Government people and there is no place in the state where illegal mining is not being done and the concerned people who are doing illegal mining are also present in this House.	07.03.2017	This issue has been dropped with the sense of the House in its meeting dated 02.08.2019.
3.	Question of alleged breach of privilege given notice by Sh. Shyam Singh Rana, MLA against Sh. Kehar Singh, MLA in respect of misleading the house on 25 <sup>th</sup> October, 2017 as he has alleged that Sh. Gian Chand Gupta, MLA has been recovering Rs.300/-form each "Rehri Wala" (Street Vander's) in Panchkula.	25.10.2017	This issue has been dropped with the sense of the House in its meeting dated 02.08.2019.



## FINANCIAL BUSINESS

Budget Estimates were presented and passed for various amounts as detailed below:-

Budget for the year	Date of presentation	Date of general discussion	Demand wise discussion/Voting on demands	Amount in `
1.	2.	3.	4.	5.
2015-2016	17 <sup>th</sup> March, 2015	18 <sup>th</sup> & 20 <sup>th</sup> March, 2015 <b>Total 528-Minutes</b> 17-Members Treasury (277- Minutes) 12-Members Opposition (246-Minutes) 02-Members Independent (05- Minutes)	24 <sup>th</sup> March, 2015 <b>Total 162-Minutes</b> 17-Members Opposition (162-Minutes)	89234,72,86,730
2016-2017	21 <sup>st</sup> March, 2016	22 <sup>nd</sup> , 28 <sup>th</sup> , 29 <sup>th</sup> & 30 <sup>th</sup> March, 2016 <b>Total 508-Minutes</b> 20-Members Treasury (296- Minutes) 09-Members Opposition (195-Minutes) 02-Members Independent (17- Minutes)	30 <sup>th</sup> March, 2016 <b>Total 71-Minutes</b> 15-Members Opposition (71-Minutes)	108788,16,15,387
2017-2018	6 <sup>th</sup> March, 2017	7 <sup>th</sup> & 8 <sup>th</sup> March, 2017 <b>Total 428-Minutes</b> 10-Members Treasury (142- Minutes) 11-Members Opposition (271-Minutes) 01-Member Independent (15- Minutes)	9 <sup>th</sup> March, 2017 No member rose to speak.	113266,31,05,517
2018-2019	9 <sup>th</sup> March, 2018	12 <sup>th</sup> , 13 <sup>th</sup> & 14 <sup>th</sup> March, 2018 <b>Total 426-Minutes</b> 17-Members Treasury (185- Minutes) 25-Members Opposition (228-Minutes) 02-Members Independent (13- Minutes)	14 <sup>th</sup> March, 2018 No member rose to speak	125495,89,23,489
2019-	25 <sup>th</sup>	26 <sup>th</sup> February, 2019	26 <sup>th</sup> February, 2019	147065,10,64,426

2020	February, 2019	<b>Total 492-Minutes</b> 16-Members Treasury (212- Minutes) 16-Members Opposition (275-Minutes) 01-Member Independent (05- Minutes)	<b>Total 06-Minutes</b> 1-Member Opposition (06-Minutes)	
------	-------------------	---	---	--

-----



**SUPPLEMENTARY ESTIMATES**

Eleven Supplementary Estimates in respect of additional/new expenditure were presented and voted for various amounts as under:-

<b>Supplementary Estimates for the year</b>	<b>Amount in `</b>	<b>Date of Presentation</b>	<b>Date on which discussed and voted</b>
<b>1.</b>	<b>2.</b>	<b>3.</b>	<b>4.</b>
Supplementary Estimates (First Instalment ) 2014-2015	2558,02,31,000	4 <sup>th</sup> November, 2014	4 <sup>th</sup> November, 2014
Supplementary Estimates (Second Instalment) 2014-2015	1792,14,30,000	16 <sup>th</sup> March, 2015	16 <sup>th</sup> March, 2015
Supplementary Estimates (First Instalment) 2015-2016	4180,99,91,000	4 <sup>th</sup> September, 2015	4 <sup>th</sup> September, 2015
Supplementary Estimates (Second Instalment) 2015-2016	18143,53,32,000	18 <sup>th</sup> March, 2016	18 <sup>th</sup> March, 2016
Supplementary Estimates (First Instalment) 2016-2017	2842,24,32,759	29 <sup>th</sup> August, 2016	29 <sup>th</sup> August, 2016
Supplementary Estimates (Second Instalment) 2016-2017	1029,05,80,500	3 <sup>rd</sup> March, 2017	3 <sup>rd</sup> March, 2017
Supplementary Estimates ( First Instalment) 2017-2018	8812,45,00,000	24 <sup>th</sup> October, 2017	24 <sup>th</sup> October, 2017
Supplementary Estimates (Second Instalment) 2017-2018	2911,63,77,879	8 <sup>th</sup> March, 2018	8 <sup>th</sup> March, 2018

Supplementary Estimates (First Instalment) 2018-2019	13661,86,13,000	10 <sup>th</sup> September, 2018	10 <sup>th</sup> September, 2018
Supplementary Estimates (Second Instalment) 2018-2019	2575,14,19,000	28 <sup>th</sup> December, 2018	28 <sup>th</sup> December, 2018
Supplementary Estimates (First Instalment) 2019-2020	7755,09,00,375	5 <sup>th</sup> August, 2019	5 <sup>th</sup> August, 2019

---

**STATEMENTS MADE BY THE MINISTERS**

In all 47 statements were made by the Ministers on the floor of the House on different matters and on different occasions.

For the subject matter of these statements, reference may be made to the Resume of different Sessions held during the period under review.

-----

**FIGURES RELATING TO THE NUMBER OF SPEECHES  
MADE AND TIME TAKEN THEREON**

The total number of speeches made was 753, the time taken by them was 142 hours 58 Minutes in Fifteen Sessions with 84 sittings. Out of these, 189 speeches were made by the Members of the Ruling Party (excluding Ministers). 122 by the Ministers, 414 by the Members of Opposition and 28 by the Independent Members

The time taken in each case being 43 hours 39 minutes, 25 hours 26 minutes, 70 hours 02 minutes and 3 hours 51 Minutes respectively.

It may however, be mentioned that the above figures and the figures in the statements below do not include the time taken by the Chair on observations/rulings etc.etc.

The year-wise break up of the above figures is given in the statement given below:-

**STATEMENT**

Year	No. of Sittings	Number of speeches made by				Time taken in minutes			
		Treasury Benches		Members of Opposition	Independent Members	Treasury Benches		Members of opposition	Independent Members
		Members (Excluding Ministers)	Ministers			Members	Ministers		
1	2	3	4	5	6	7	8	9	10
2014	3	13	1	12	1	87	82	167	10
2015	20	48	26	80	7	508	324	813	44
2016	17	46	36	141	8	644	377	937	62
2017	17	26	18	46	5	573	275	960	53
2018	16	29	21	76	5	376	260	638	31
2019	11	27	20	59	2	431	208	687	31
<b>Total</b>	<b>84</b>	<b>189</b>	<b>122</b>	<b>414</b>	<b>28</b>	<b>2619</b>	<b>1526</b>	<b>4202</b>	<b>231</b>

3.51 hrs.

Total no. of Speeches-753

43.39 hrs. 25.26 hrs. 70.2 hrs.

Total-142.58 hrs.

**WALK –OUTS**

In all there were 53 Walk-outs by individual Members/Members of different groups during this period. The table given below gives the year -wise figure:

Year	Session	No. of Walk- Out(s)
2014	First	1
2015	First	4
2015	Second	3
2015	Third	6
2016	First	2
2016	Second	3
2016	Third	1
2017	First	9
2017	Second	1
2017	Third	4
2018	First	7
2018	Second	6
2018	Third	2
2019	First	2
2019	Second	2
<b>Total :</b>		<b>53</b>

-----

**UN-PARLIAMENTARY EXPRESSEIONS**

A number of expressions were held by the Chair as un-parliamentary/undesirable . For details,reference may to Resumes of various Sessions.

-----

**COMMITTEES****(i) PUBLIC ACCOUNTS COMMITTEE**

The Public Accounts Committee consisting of nine Members was constituted/ nominated every year by the Hon'ble Speaker on authorization through motion moved and passed by the House during the period from November, 2014 to November, 2019.

The total number of sittings held alongwith the number of Reports presented to the House by Public Accounts Committee is given in the following statement :-

**STATEMENT**

<b>Years:</b>	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20
<b>No. of</b>	17	61	87	88	76	31

**Sittings:**

	<b>Number of Reports presented</b>	<b>Years</b>	<b>Date on which presented to the House</b>
1.	The Committee presented its 71 <sup>st</sup> Report on the Reports of the Comptroller and Auditor General of India for the year ended 31 <sup>st</sup> March, 2010 (Civil & Revenue Receipts).	2014-15	25.03.2015
2.	The Committee presented its 72 <sup>nd</sup> Report on the Reports of the Comptroller and Auditor General of India for the year ended (i) 31 <sup>st</sup> March, 2010 Civil and (ii) 2011 (Civil & Revenue Receipts).	2015-16	31.03.2016
3. (a)	The Committee presented its 73 <sup>rd</sup> Report on the Reports of the Comptroller and Auditor General of India for the year ended 31 <sup>st</sup> March, 2012 (Social General and Economic Sectors (Non-Public Sector Undertakings, District Gurgaon and Revenue Sector).	2016-17	10.03.2017
(b)	The Committee presented its 74 <sup>th</sup> Report on the Reports of the Comptroller and Auditor General of India for the year ended 31 <sup>st</sup> March, 2014 (Social General and Economic Sectors (Non-Public Sector Undertakings and Revenue Sector).	2016-17	10.03.2017
4. (a)	The Committee presented its 75 <sup>th</sup> Report on the Reports of the Comptroller and Auditor General of India for the year ended 31 <sup>st</sup> March, 2013 (Social General and Economic Sectors (Non-Public Sector Undertakings and Revenue Sector).	2017-18	15.03.2018
(b)	The Committee presented its 76 <sup>th</sup> Report on the Appropriation Accounts/Finance Accounts of the Haryana Government for the years 2011-12, 2012-13, 2013-14, 2014-15 and 2015-16.	2017-18	15.03.2018
(c)	The Committee presented its 77 <sup>th</sup> Report on the Reports of the Comptroller and Auditor General of India for the year ended 31 <sup>st</sup> March, 2015 (Social General and Economic Sectors (Non-Public Sector Undertakings).	2017-18	15.03.2018

**Summary of the Business Transacted**

**(i) Public Accounts Committee for the year 2014-15**

The Hon'ble Speaker having been authorized by motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 04<sup>th</sup> November, 2014 to nominate nine Members of the Committee on Public Accounts for the year 2014-15, nominated the Committee, vide Notification No. PAC-1/2014/92, dated 25<sup>th</sup> November, 2014. The Committee held 17 meetings during the period of its tenure.

The Committee examined the representatives of various Departments on the Reports of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March, 2010 (Civil & Revenue Receipts).

The Committee scrutinized the replies received from the Government Departments in regard to implementation of observations/recommendations contained in various Reports of the Public Accounts Committee of Haryana Vidhan Sabha.

The Committee held its meetings outside of Chandigarh at New Delhi and Suraj Kund Faridabad.

The Committee presented its 71<sup>st</sup> Report to the House on 25<sup>th</sup> March, 2015.

**(ii) Public Accounts Committee for the year 2015-16.**

The Hon'ble Speaker having been authorized by motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 18<sup>th</sup> March, 2015 to nominate nine Members of the Committee on Public Accounts for the year 2015-16, nominated the Committee, vide Notification No. PAC-1/2015/21, dated 24<sup>th</sup> April, 2015. The Committee held 61 meetings during the period of its tenure.

The Committee examined the representatives of various Departments on the Reports of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March, 2010 (Civil) and 31<sup>st</sup> March, 2011 Civil & Revenue Receipts).

The Committee scrutinized the replies received from the Government Departments in regard to implementation of observations/recommendations



contained in various Reports of Public Accounts Committee of Haryana Vidhan Sabha.

The Committee held its meetings outside of Chandigarh at New Delhi, Jammu & Kashmir, Kurukshetra, Goa and Suraj Kund (Faridabad).

The Committee presented its 72<sup>nd</sup> Reports to the House on 31<sup>st</sup> March, 2016.

**(iii) Public Accounts Committee for the year 2016-17.**

The Hon'ble Speaker having been authorized by motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 15<sup>th</sup> March, 2016 to nominate nine Members of the Committee on Public Accounts for the year 2016-17, nominated the Committee, vide Notification No. PAC-1/2016/35, dated 25<sup>th</sup> April, 2016. The Committee held 87 meetings during the period of its tenure.

The Committee examined the representatives of various Departments on the Reports of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March, 2012 (Social General and Economic Sectors (Non-Public Sector Undertakings, District Gurgaon and Revenue Sector) and 31<sup>st</sup> March, 2014 (Social General and Economic Sectors (Non-Public Sector Undertakings and Revenue Sector).

The Committee scrutinized the replies received from the Government Departments in regard to implementation of observations/recommendations contained in various Reports of Public Accounts Committee of Haryana Vidhan Sabha.

The Committee held its meetings outside of Chandigarh at New Delhi, Shimla, Suraj Kund (Faridabad), Andaman & Nikobar, (Assam), Gurgaon, Sikkam and West Bangal.

The Committee presented its 73<sup>rd</sup> and 74<sup>th</sup> Reports to the House on 10<sup>th</sup> March, 2017.

**(iv) Public Accounts Committee for the year 2017-18.**

The Hon'ble Speaker having been authorized by motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 28<sup>th</sup> February, 2017 to nominate nine Members of the Committee on Public Accounts for

the year 2017-18, nominated the Committee, vide Notification No. PAC-1/2017/30, dated 25<sup>th</sup> April, 2017. The Committee held 88 meetings during the period of its tenure.

The Committee examined the representatives of various Departments on the Reports of the Comptroller and Auditor General of India for the year ended (i) 31<sup>st</sup> March, 2013 (Social General and Economic Sectors (Non-Public Sector Undertakings and Revenue Sector), (ii) 31<sup>st</sup> March, 2015 (Social General and Economic Sectors (Non-Public Sector Undertakings).

The Committee examined the representatives of the various Departments on the Appropriation Accounts/Finance Accounts of the Haryana Government for the years 2011-12, 2012-13, 2013-14, 2014-15 and 2015-16.

The Committee scrutinized the replies received from the Government Departments in regard to implementation of observations/recommendations contained in various Reports of Public Accounts Committee of Haryana Vidhan Sabha.

The Committee held its meetings outside of Chandigarh at New Delhi, Shimla, Punjab, Rajasthan and Suraj Kund (Faridabad).

The Committee presented its 75<sup>th</sup>, 76<sup>th</sup> and 77<sup>th</sup> Reports to the House on 15<sup>th</sup> March, 2018.

**(v) Public Accounts Committee for the year 2018-19.**

The Hon'ble Speaker having been authorized by motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 06<sup>th</sup> March, 2018 to nominate nine Members of the Committee on Public Accounts for the year 2018-19, nominated the Committee, vide Notification No. PAC-1/2018/25, dated 25<sup>th</sup> April, 2018. The Committee held 76 meetings during the period of its tenure.

The Committee examined the representatives of various Departments on the Reports of the Comptroller and Auditor General of India for the year ended (i) 31<sup>st</sup> March, 2015 (Revenue Sector), (ii) 31<sup>st</sup> March, 2016 (Social General and Economic Sectors (Non-Public Sector Undertakings).

The Committee scrutinized the replies received from the Government Departments in regard to implementation of observations/recommendations contained in various Reports of Public Accounts Committee of Haryana Vidhan Sabha.

The Committee held its meetings outside of Chandigarh at New Delhi, Shimla, Himachal Pradesh, Rohtak and Suraj Kund (Faridabad).

The Committee presented its 78<sup>th</sup> and 79<sup>th</sup> Report to the House on 27<sup>th</sup> February, 2019.

**(vi) Public Accounts Committee for the year 2019-20.**

The Hon'ble Speaker having been authorized by motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 21<sup>st</sup> February, 2019 to nominate nine Members of the Committee on Public Accounts for the year 2019-20, nominated the Committee, vide Notification No. PAC-1/2019/31, dated 10<sup>th</sup> April, 2019. The term of the Haryana Vidhan Sabha was expired on 02<sup>nd</sup> November, 2019 and therefore the term of the Committee was also upto 02<sup>nd</sup> November, 2019. The Committee held 31 meetings during the period of its tenure.

The Committee examined the representatives of various Departments on the Reports of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March, 2017 (Social General and Economic Sectors (Non-Public Sector Undertakings).

The Committee scrutinized the replies received from the Government Departments in regard to implementation of observations/recommendations contained in various Reports of Public Accounts Committee of Haryana Vidhan Sabha.

The Committee held its meetings outside of Chandigarh at New Delhi, Shimla and Sikkam.

No Report was presented to the House by the Committee during the year 2019-20 (upto 02.11.2019) due to the expiration of the term of Haryana Vidhan Sabha.

-----

## (ii) COMMITTEE ON ESTIMATES

On constitution of the 13<sup>th</sup> Assembly after General Election, the Committee on Estimates for the remaining period of 2014-15 of the 13<sup>th</sup> Vidhan Sabha, for the first time, was nominated by the Hon'ble Speaker, on having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 4<sup>th</sup> November, 2014. Therefore, the Committee was accordingly, nominated every year from 2014-15 to 2019-20. The strength of the Committee remains as Nine Members.

### **Supplementary Estimates**

The Committee examined the Supplementary Estimates for the year 2014-15 (2nd Installment), 2015-16 (1st and 2<sup>nd</sup> Installment), 2016-17 (1<sup>st</sup> and 2<sup>nd</sup> Installment), 2017-18 (1<sup>st</sup> and 2<sup>nd</sup> Installment), 2018-19 (1st and 2<sup>nd</sup> Installment), 2019-20 (1<sup>st</sup> Installment) and presented ten Reports.

### **Reports Presented**

The Committee presented five Reports, each in financial year 2014-15, 2015-16, 2016-17, 2017-18 and 2018-19 during the period under review.

### **Scrutiny of action taken by the Govt. on previous recommendations/observations of the Committee.**

The Committee scrutinized the action taken by the Govt. on the recommendations/observations made in the earlier Reports of the Committee.

### **Committee for the year 2014-15.**

The Committee fixed/held 21 meetings during the period of its tenure.

During its term the Committee prepared a report on the Supplementary Estimates

for the year 2014-15 (2<sup>nd</sup> Installment) and also scrutinized the replies received from the Government regarding action taken on the recommendation/observation made by the Committee in its earlier reports.

The Committee undertook a study tour to the States of Andaman and Nicobar Island discussed the matter of common interest with the concerned Officers of Andaman and Nicobar Island (U.T).

The Committee scrutinized the material relating to the Budget Estimates of the Tourism Department and also presented its 43<sup>rd</sup> Report on the Budget Estimates for the year 2014-15 of the Tourism Department.

### **Committee for the year 2015-16.**

The Committee fixed/held 70 meetings during the period of its tenure.

The Committee scrutinized the material relating to the Budget Estimates of the Agriculture, Health, Irrigation, Mines & Geology, Industry & Commerce, Tourism, SC, ST & BC, Development & Panchayat, Rural Development,

Environment, Excise & Taxation and Public Health Engineering Departments and also orally examined the representatives of the Agriculture, Health, Irrigation, Mines & Geology, Industry & Commerce, Tourism, Rural Development, Public Health Engineering Departments.

The Committee also scrutinized the replies received from the Government regarding action taken on the recommendation/observation made by the Committee in its earlier Reports.

The Committee visits the Craft Mela of Surajkund at Faridabad.

The Committee undertook a study tour to the States of Jammu Kashmir, Rajasthan and Maharashtra discussed the matter of common interest with the Officers of above said Legislative Assemblies.

The Committee presented its 44<sup>th</sup> Report on the Budget Estimates for the year 2015-16 of the Agriculture Department.

### **Committee for the year 2016-17**

The Committee fixed/held 57 meetings during the period of its tenure.

The Committee scrutinized the material relating to the Budget Estimates of the Health, PW (B&R) Department, Transport and Industry & Commerce Departments and also orally examined the representatives of the Health Department.

The Committee also scrutinized the replies received from the Government regarding action taken on the recommendation/observation made by the Committee in its earlier Reports.

The Committee undertook a study tour to the State of Karnataka, Tamilnadu, Rajasthan, Sikkim and West Bengal to discuss the matter of common interest with the Sister Committee of above said Legislative Assemblies.

The Committee presented its 45<sup>th</sup> Report on the Budget Estimates for the year 2016-17 of the Health Department.

### **Committee for the year 2017-18.**

The Committee fixed/held 53 meetings during the period of its tenure.

The Committee scrutinized the material relating to the Budget Estimates of the Industry & Commerce, Education, Public Health, Sports & Youth Affairs and Town & Country Planning Departments and also orally examined the representatives of the Agriculture, Tourism and Industries & Commerce Departments.

The Committee also scrutinized the replies received from the Government regarding action taken on the recommendation/observation made by the Committee in its earlier Reports.

The Committee undertook a study tour to the States of Himachal Pradesh and Punjab discussed the matter of common interest with the Sister Committee of Himachal Pradesh Legislative Assembly, Shimla.

The Committee presented its 46<sup>th</sup> Report on the Budget Estimates for the year 2017-18 of the Industries & Commerce Department.

**Committee for the year 2018-19.**

The Committee fixed/held 64 meetings during the period of its tenure.

The Committee scrutinized the material relating to the Budget Estimates of the PW (B&R), Transport and Town & Country Planning Departments and orally examined the representatives of the Tourism, Agriculture and PW (B&R) Departments.

The Committee also scrutinized the replies received from the Government regarding action taken on the recommendation/observation made by the Committee in its earlier Reports.

The Committee undertook a study tour to the States of Utrakhhand and Andaman & Nicobar Island discussed the matter of common interest with the Sister Committee of Utrakhhand Legislative Assembly, Dehradun and the concerned Officers of Andaman and Nicobar Island (U.T ).

The Committee presented its 47<sup>th</sup> Report on the Budget Estimates for the year 2018-19 of the PW (B&R) Department.

**Committee for the year 2019-20 (up to October, 2019).**

The Committee fixed/held 27 meetings during the period of its tenure.

The Committee selected Power, Irrigation and Transport Departments for its examination.

The Committee also scrutinized the replies received from the Government regarding action taken on the recommendation/observation made by the Committee in its earlier Reports.

The Committee could not present its report due to expiration of the term of Assembly on October, 2019.

---

**(iii) Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes**

**Committee for the year 2014-2015**

After the General Election of Thirteen Haryana Legislative Assembly, the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the remaining period of the year 2014-2015 consisting of nine Members was constituted on 25<sup>th</sup> November, 2014 as a result of the motion moved passed by the Haryana Vidhan Sabha in its sitting held on 4<sup>th</sup> November, 2014 authorizing the Hon'ble Speaker to nominate the Members of the Committee. Shri Balwant Singh, MLA was appointed as a Chairperson of the Committee by the Hon'ble Speaker while Constituted the Committee on dated 25<sup>th</sup> November, 2014.

During the remaining period of the year 2014-2015, the Committee held 17 meetings. The Committee selected the six departments for examination i.e. Public Health Engineering Department, Irrigation Department, Tourism Department, Development & Panchayats Department, Forests Department and Welfare of Scheduled Castes & Backward Classes Department.

The Committee scrutinized the replies/orally examined the departmental representatives in connection with the implementation of recommendations/observations made by the Committee in its 37<sup>th</sup> Report and made further recommendations/observations in this regard.

The Committee presented its 38<sup>th</sup> Report on 18<sup>th</sup> March, 2015.

**Committee for the year 2015-2016**

The Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2015-2016 consisting of nine members was constituted on 28<sup>th</sup> April, 2015 as a result of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 18<sup>th</sup> March, 2015 authorizing the Hon'ble Speaker to nominate the Members of the Committee. Shri Balwant Singh, MLA was also appointed as a Chairperson of the Committee by the Hon'ble Speaker while constituted the Committee on dated 28<sup>th</sup> April, 2015.

During the year 2015-2016 the Committee held 65 meetings. The Committee selected the four departments for examination i.e. Public Health Engineering Department, Public Works (B&R) Department, Forest Department and Power Department.

The Committee scrutinized the replies/orally examined the departmental representatives in connection with the implementation of recommendations/observations made by the Committee in its 38<sup>th</sup> Report and made further recommendations/observations in this regard.

The Committee presented its 39<sup>th</sup> Report on 30<sup>th</sup> March, 2016.

### **Committee for the year 2016-2017**

The Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2016-2017 consisting of nine members was constituted on 25<sup>th</sup> April, 2016 as a result of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 15<sup>th</sup> March, 2016 authorizing the Hon'ble Speaker to nominate the Members of the Committee. Shri Balwant Singh, MLA was also appointed as a Chairperson of the Committee by the Hon'ble Speaker while constituted the Committee on dated 25<sup>th</sup> April, 2016.

During the year 2016-2017 the Committee held 52 meetings. The Committee selected the Seven departments for examination i.e. Education Department, Home Department, Power Department, Urban Development and Local Bodies Department, Irrigation Department, Public Health Engineering Department and Welfare of Scheduled Castes & Backward Classes Department.

The Committee scrutinized the replies/orally examined the departmental representatives in connection with the implementation of recommendations/observations made by the Committee in its 39<sup>th</sup> Report and made further recommendations/observations in this regard.

The Committee presented its 40<sup>th</sup> Report on 10<sup>th</sup> March, 2017.

### **Committee for the year 2017-2018**

The Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2017-2018 consisting of nine members was constituted on 25<sup>th</sup> April, 2017 as a result of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 28<sup>th</sup> February, 2017 authorizing the Hon'ble Speaker to nominate the Members of the Committee. Shri Balwant Singh, MLA was also appointed as a Chairperson of the Committee by the Hon'ble Speaker while constituted the Committee on dated 25<sup>th</sup> April, 2017.

During the year 2017-2018 the Committee held 54 sittings. The Committee selected the five departments for examination i.e. Social Welfare Department, Education Department, Local Bodies Department, P.W (B&R) Department and Health Department.

The Committee scrutinized the replies/orally examined the departmental representatives in connection with the implementation of recommendations/observations made by the Committee in its 40<sup>th</sup> Report and made further recommendations/observations in this regard.

The Committee presented its 41<sup>st</sup> Report on 15<sup>th</sup> March, 2018.

### **Committee for the year 2018-2019**

The Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2018-2019 consisting of nine members was constituted on 24<sup>th</sup> April, 2018 as a result of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 6<sup>th</sup> March, 2018 authorizing the



Hon'ble Speaker to nominate the Members of the Committee. Shri Balwant Singh, MLA was also appointed as a Chairperson of the Committee by the Hon'ble Speaker while constituted the Committee on dated 24<sup>th</sup> April, 2018.

During the year 2018-2019 the Committee held 67 meetings. The Committee selected the Tourism and Development & Panchayats Departments for examination during the Year 2018-2019:-

The Committee also examined the implementation of recommendations/observations given in the previous reports in respect of following departments:-

- (i) Urban Development (Local Bodies) Department;
- (ii) Haryana State Electricity Board;
- (iii) Haryana Shehari Vikas Pradhikaran (HVSP);
- (iv) Industrial Training and Vocational Education Department;
- (v) Haryana State Co-operative Supply and Marketing Federation Limited;
- (vi) Education Department;
- (vii) Public Health Engineering Department; and
- (viii) Forest Department.

The Committee scrutinized the replies/orally examined the departmental representatives in connection with the implementation of recommendations/observations made by the Committee in its 41<sup>st</sup> Report and made further recommendations/observations in this regard.

The Committee presented its 42<sup>nd</sup> Report on 27<sup>th</sup> February, 2019.

### **Committee for the year 2019-2020**

The Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2019-2020 consisting of nine members was constituted on 10<sup>th</sup> April, 2019 as a result of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 18<sup>th</sup> February, 2019 authorizing the Hon'ble Speaker to nominate the Members of the Committee. Shri Balwant Singh, MLA was also appointed as a Chairperson of the Committee by the Hon'ble Speaker while constituted the Committee on dated 10<sup>th</sup> April, 2019.

During the year 2019-2020 the Committee held 67 Meetings. The Committee selected the following Departments for examination:-

1. Irrigation and Water Resources Department;
2. Development & Panchyats Department; and
3. Food, Civil Supplies and Consumer Affairs Department.

The Committee also examined the implementation of recommendations/observations given in the previous reports in respect of following departments:-

- (i) Tourism Corporation Department;
- (ii) P.W.(B&R) Department; and
- (iii) Home Department.

No report was presented to the House by the Committee during the year 2019-2020 (upto 03-11-2019) due to the expiration of the term of Haryana Vidhan Sabha.

---

**(IV) COMMITTEE ON PUBLIC UNDERTAKINGS**

The Committee on Public Undertakings consisting of nine Members was constituted/nominated every year by the Hon'ble Speaker on authorization through motion moved and passed by the House during the period from October, 2014 to October, 2019.

The total number of sitting held alongwith the number of Reports presented to the House by Committee on Public Undertakings is given in the following statement:-

**STATEMENT**

<b>Years</b>	<b>2014-15 November, 2014 to February 2015</b>	<b>2015- 16</b>	<b>2016- 17</b>	<b>2017-18</b>	<b>2018-19</b>	<b>2019-20 upto October, 2019</b>
<b>No. of sittings:</b>	<b>21</b>	<b>56</b>	<b>40</b>	<b>59</b>	<b>66</b>	<b>26</b>

<b>Sr. No.</b>	<b>No. of Reports presented</b>	<b>Years</b>	<b>Date on which presenting in the House</b>
1.	The Committee presented its 61 <sup>st</sup> Report on the Report of the Comptroller & Auditor General of the India for the year ended 2011 (Commercial).	2014-15	<b>16<sup>th</sup> March, 2015</b>
2.	The Committee presented its 62 <sup>nd</sup> Report on the Reports of the Comptroller & Auditor General of the India for the years ended 2009 and 2011 (Commercial) and for the year ended 2012 (Social, General and Economic Sectors).	2015-16	<b>30<sup>th</sup> March, 2016</b>
3.	The Committee presented its 63 <sup>rd</sup> Report on the Report of the Comptroller & Auditor General of the India on Public Sector Undertakings (Economic and Social Sectors) for the year ended 2013.	2016-17	<b>10<sup>th</sup> March, 2017</b>
4.	The Committee presented its 64 <sup>th</sup> Report	2017-	<b>15<sup>th</sup> March, 2018</b>

	on the Reports of the Comptroller & Auditor General of the India on Public Sector Undertakings (Economic and Social Sectors) for the years ended 2013 and 2014.	18	
5.	The Committee presented its 65 <sup>th</sup> Report on the Report of the Comptroller & Auditor General of the India on Public Sector Undertakings (Economic and Social Sectors) for the year ended 2015.	2018-19	<b>27<sup>th</sup> February, 2019</b>

### **Summary on Business transacted**

**(i) Committee on Public Undertakings for the remaining period of the year 2014-15.**

The Hon'ble Speaker having being authorized by motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 4<sup>th</sup> November, 2014 to nominate nine Members of the Committee on Public Undertakings for the remaining period of the year 2014-15 nominate the Committee, vide notification No. PUC/1/2014, dated 25<sup>th</sup> November, 2014. The Committee held 21 meetings during the period of its tenure.

The Committee scrutinized the replies received in regard to implementation of the recommendations/observations contained in the outstanding paragraphs of the various Reports of the Committee on Public Undertakings relating to the Haryana Seeds Corporation Limited, Uttar Haryana Bijli Vitarn Nigam Limited, Dakshin Haryana Bijli Vitarn Nigam Limited, Haryana Vidyut Prasaran Nigam Limited and Haryana Power Generation Corporation Limited.

The Committee orally examined the representatives of the Government Departments/Boards/Undertakings in connection with the Report of the Comptroller and Auditor General of India for the year 2010-2011 (Commercial) as mentioned below:-

(i) Uttar Haryana Bijli Vitarn Nigam Limited and Dakshin Haryana Bijli Vitarn Nigam Limited (Review).

(ii) Haryana State Roads and Bridges Development Corporation Limited (Review).

The Committee presented its 61<sup>st</sup> Report on the Report of the Comptroller & Auditor General of the India for the year ended 2011 (Commercial).

**(ii) Committee on Public Undertakings for the year 2015-16.**

The Hon'ble Speaker having being authorized by motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 18<sup>th</sup> March, 2015 to nominate nine Members of the Committee on Public Undertakings for the year 2015-16

nominate the Committee, vide notification No. CPU/2015-16/23, dated 29<sup>th</sup> April, 2015. The Committee held 56 meetings during the period of its tenure.

The Committee scrutinized the replies received in regard to implementation of the recommendations/observations contained in the outstanding paragraphs of the various Reports of the Committee on Public Undertakings relating to the Haryana State Cooperative Supply & Marketing Board federation Limited, Haryana Financial Corporation, , Haryana Land Requisition Development Corporation Limited, Haryana Scheduled Castes Revenue and Development Corporation Limited, Haryana Agro Industries Corporation Limited, Haryana State Industries and Infrastructure Development Corporation Limited, Haryana Power Generation Corporation Limited and Uttar Haryana Bijli Vitran Nigam Limited.

The Committee orally examined the representatives of the Government Departments/Boards/Undertakings in connection with the Report of the Comptroller and Auditor General of India for the years ended 2009 and 2011 and 2012 (Social General and Economic Sectors) as mentioned below:-

- (i) Haryana Tourism Corporation Limited.
- (ii) Haryana Power Generation Corporation Limited.
- (iii) Haryana State Industries and Infrastructure Development Corporation Limited.
- (iv) Haryana Agro Industries Corporation Limited.
- (v) Haryana Power Generation Corporation Limited.
- (vi) Haryana Roads & Bridges Corporation Limited.

The Committee presented its 62<sup>nd</sup> Report on the Reports of the Comptroller & Auditor General of the India for the years ended 2009 and 2011 (Commercial) and for the year ended 2012 (Social, General and Economic Sectors).

**(iii) Committee on Public Undertakings for the year 2016-17.**

The Hon'ble Speaker having being authorized by motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 15<sup>th</sup> March, 2016 to nominate nine Members of the Committee on Public Undertakings for the year 2016-17 nominate the Committee, vide notification No.1-CPU/2016-17/28, dated 25<sup>th</sup> April, 2016. The Committee held 40 meetings during the period of its tenure.

The Committee scrutinized the replies received in regard to implementation of the recommendations/observations contained in the outstanding paragraphs of the various Reports of the Committee on Public Undertakings relating to the Haryana State Industries and Infrastructure Development Corporation Limited, Haryana State Warehousing Corporation Limited, Haryana Tourism Development Corporation Limited, Haryana Pollution Control Board, Haryana State Roads & Bridges Development Corporation Limited and Haryana Financial Corporation Limited.

The Committee orally examined the representatives of the Government Departments/Boards/Undertakings in connection with the Report of the

Comptroller and Auditor General of India for the year 2010-2011 (Commercial) as mentioned below:-

(i) Uttar Haryana Bijli Vitarn Nigam Limited and Dakshin Haryana Bijli Vitarn Nigam Limited (Review).

(ii) Haryana Warehousing Corporation Limited.

(iii) Haryana Schedule Caste Finance & Development Corporation Limited.

The Committee presented its 63<sup>rd</sup> Report on the Report of the Comptroller & Auditor General of the India on Public Sector Undertakings (Economic and Social Sectors) for the year ended 2013.

**(iv) Committee on Public Undertakings for the year 2017-18.**

The Hon'ble Speaker having being authorized by motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 28<sup>th</sup> February, 2017 to nominate nine Members of the Committee on Public Undertakings for the year 2017-18 nominate the Committee, vide notification No.1-CPU/2017-18/25, dated 25<sup>th</sup> April, 2017. The Committee held 59 meetings during the period of its tenure.

The Committee scrutinized the replies received in regard to implementation of the recommendations/observations contained in the outstanding paragraphs of the various Reports of the Committee on Public Undertakings relating to the Haryana Seeds Corporation Limited, Uttar Haryana Bijli Vitarn Nigam Limited, Haryana Land Requisition Development Corporation Limited, Haryana State Warehousing Corporation Limited, Haryana Forest Development Corporation Limited, Haryana Financial Corporation.

The Committee orally examined the representatives of the Government Departments/Boards/Undertakings in connection with the Report of the Comptroller and Auditor General of India for the year 2013 and 2014 as mentioned below:-

(i) Uttar Haryana Bijli Vitarn Nigam Limited and Dakshin Haryana Bijli Vitarn Nigam Limited (Review).

(ii) Haryana Warehousing Corporation Limited (Review).

(iii) Haryana Seeds Development Corporation Limited (Review).

(iv) Haryana State Roads and Bridges Development Corporation Limited.

(v) Haryana Agro Industries Corporation Limited.

(vi) Haryana Women Development Corporation Limited.

(vii) Haryana Backward Classes & Economically Weaker Saction Kalyan Nigam Limited.

The Committee presented its 64<sup>th</sup> Report on the Reports of the Comptroller & Auditor General of the India on Public Sector Undertakings (Economic and Social Sectors) for the years ended 2013 and 2014.

**(v) Committee on Public Undertakings for the year 2018-19.**

The Hon'ble Speaker having being authorized by motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 21<sup>st</sup> February, 2019 to nominate nine Members of the Committee on Public Undertakings for the year 2018-19

nominate the Committee, vide notification No. CPU/2019-20/37, dated 10<sup>th</sup> April, 2019. The Committee held 26 meetings during the period of its tenure.

The Committee scrutinized the replies received in regard to implementation of the recommendations/observations contained in the outstanding paragraphs of the various Reports of the Committee on Public Undertakings relating to the Haryana Warehousing Corporation Limited, Haryana Power Generation Corporation Limited, Haryana Tourism Development Corporation Limited, Haryana State Industries Infrastructure Development Corporation Limited, Haryana Seeds Development Corporation Limited and Haryana Women Development Corporation Limited.

The Committee orally examined the representatives of the Government Departments/Boards/Undertakings in connection with the Report of the Comptroller and Auditor General of India for the year ended 2015 (Commercial) as mentioned below:-

- (i) Uttar Haryana Bijli Vitarn Nigam Limited and Dakshin Haryana Bijli Vitarn Nigam Limited (Review).
- (ii) Haryana Power Generation Corporation Limited.
- (iii) Haryana State Industries & Infrastructure Development Corporation Limited
- (iv) Haryana Agro Industries Corporation Limited.

The Committee presented its 65<sup>th</sup> Report on the Report of the Comptroller & Auditor General of the India on Public Sector Undertakings (Economic and Social Sectors) for the year ended 2015.

---

### **(V) BUSINESS ADVISORY COMMITTEE**

- (i) The Business Advisory Committee which was constituted on 23<sup>rd</sup> February, 2015, held two meetings on 9<sup>th</sup> March, 2015 & 16<sup>th</sup> March, 2015 and presented two Reports to the House on 9<sup>th</sup> March, 2015 & 16<sup>th</sup> March, 2015. The Committee recommended to the House the allocation of time for transaction of Government Business for the sittings of the Haryana Vidhan Sabha for 9<sup>th</sup>, 10<sup>th</sup>, 11<sup>th</sup>, 12<sup>th</sup>, 13<sup>th</sup>, 16<sup>th</sup>, 17<sup>th</sup>, 18<sup>th</sup> (First Sitting), 18<sup>th</sup> (Second Sitting) 19<sup>th</sup>, 20<sup>th</sup>, 24<sup>th</sup> & 25<sup>th</sup> March, 2015.

The Business Advisory Committee which was constituted on the 23<sup>rd</sup> February, 2015, continued to function upto 18<sup>th</sup> August, 2015 when a new Committee was nominated by the Hon'ble Speaker on the 19<sup>th</sup> August, 2015, held one meeting and presented one Report to the House on the 3<sup>rd</sup> September, 2015. The Committee recommended to the House the allocation of time for transaction of Government Business for the sittings of the Haryana Vidhan Sabha for 2<sup>nd</sup>, 3<sup>rd</sup>, 4<sup>th</sup> (First Sitting), 4<sup>th</sup> (Second Sitting) & 7<sup>th</sup> September, 2015.

The Committee which was constituted on the 23<sup>rd</sup> February, 2015 continued to function upto 19<sup>th</sup> November, 2015 when a new Committee was nominated by the Hon'ble Speaker on the 20<sup>th</sup> November, 2015, held one meeting and presented one Report to the House on the 30<sup>th</sup> November, 2015. The Committee recommended to the House the allocation of time for transaction of Government Business for the sittings of the Haryana Vidhan Sabha for 30<sup>th</sup> November, 2015 & 1<sup>st</sup> December, 2015.

- (ii) The Committee which was constituted on the 23<sup>rd</sup> February, 2015 continued to function upto 7<sup>th</sup> March, 2016 when a new Committee was nominated by the Hon'ble Speaker on the 8<sup>th</sup> March, 2016, held one meeting and presented one Report to the House on the 14<sup>th</sup> March, 2016. The Committee recommended to the House the allocation of time for transaction of Government Business for the sittings of the Haryana Vidhan Sabha for 14<sup>th</sup>, 15<sup>th</sup>, 16<sup>th</sup>, 17<sup>th</sup>, 18<sup>th</sup> (First Sitting), 18<sup>th</sup> (Second Sitting), 21<sup>st</sup>, 22<sup>nd</sup>, 28<sup>th</sup>, 29<sup>th</sup>, 30<sup>th</sup> & 31<sup>st</sup> March, 2016.

The Committee which was constituted on the 8<sup>th</sup> March, 2016 continued to function upto 8<sup>th</sup> August, 2016 when a new Committee was nominated by the Hon'ble Speaker on the 9<sup>th</sup> August, 2016, held one meeting and presented one Report to the House on the 29<sup>th</sup> August, 2016. The Committee recommended to the House the allocation of time for transaction of Government Business for the sittings of the Haryana Vidhan Sabha for 26<sup>th</sup>, 29<sup>th</sup>, 30<sup>th</sup> & 31<sup>st</sup> August, 2016.

The Committee which was constituted on the 8<sup>th</sup> March, 2016 continued to function upto 24<sup>th</sup> October, 2016 when a new Committee was nominated by the Hon'ble Speaker on the 25<sup>th</sup> October, 2016, held one meeting and presented one Report to the House on the 4<sup>th</sup> November, 2016. The Committee recommended to the House the allocation of time for transaction of Government Business for the sitting of the Haryana Vidhan Sabha for 4<sup>th</sup> November, 2016.



- (iii) The Committee which was constituted on the 8<sup>th</sup> March, 2016 continued to function upto 12<sup>th</sup> February, 2017 when a new Committee was nominated by the Hon'ble Speaker on the 13<sup>th</sup> February, 2017, held one meeting and presented one Report to the House on the 27<sup>th</sup> February, 2017. The Committee recommended to the House the allocation of time for transaction of Government Business for the sittings of the Haryana Vidhan Sabha for 27<sup>th</sup>, 28<sup>th</sup> February, 2017, 1<sup>st</sup> (First Sitting), 1<sup>st</sup> (Second Sitting), 2<sup>nd</sup>, 3<sup>rd</sup>, 6<sup>th</sup>, 7<sup>th</sup> (First Sitting), 7<sup>th</sup> (Second Sitting), 8<sup>th</sup>, 9<sup>th</sup> & 10<sup>th</sup> March, 2017.

The Committee which was constituted on the 13<sup>th</sup> February, 2017 continued to function upto 24<sup>th</sup> April, 2017 when a new Committee was nominated by the Hon'ble Speaker on the 25<sup>th</sup> April, 2017, held one meeting and presented one Report to the House on the 4<sup>th</sup> May, 2017. The Committee recommended to the House the allocation of time for transaction of Government Business for the sitting of the Haryana Vidhan Sabha for 4<sup>th</sup> May, 2017.

The Committee which was constituted on the 13<sup>th</sup> February, 2017 continued to function upto 25<sup>th</sup> September, 2017 when a new Committee was nominated by the Hon'ble Speaker on the 26<sup>th</sup> September, 2017, held one meeting and presented one Report to the House on the 23<sup>rd</sup> October, 2017. The Committee recommended to the House the allocation of time for transaction of Government Business for the sittings of the Haryana Vidhan Sabha for 23<sup>rd</sup>, 24<sup>th</sup> and 25<sup>th</sup> October, 2017.

- (iv) The Committee which was constituted on the 13<sup>th</sup> February, 2017 continued to function upto 20<sup>th</sup> February, 2018 when a new Committee was nominated by the Hon'ble Speaker on the 21<sup>st</sup> February, 2018, held one meeting and presented one Report to the House on the 5<sup>th</sup> March, 2018. The Committee recommended to the House the allocation of time for transaction of Government Business for the sittings of the Haryana Vidhan Sabha for 5<sup>th</sup>, 6<sup>th</sup>, 7<sup>th</sup>, 8<sup>th</sup> (First Sitting), 8<sup>th</sup> (Second Sitting), 9<sup>th</sup>, 12<sup>th</sup>, 13<sup>th</sup>, 14<sup>th</sup> and 15<sup>th</sup> March, 2018.

The Committee which was constituted on the 21<sup>st</sup> February, 2018 continued to function upto 24<sup>th</sup> August, 2018 when a new Committee was nominated by the Hon'ble Speaker on the 25<sup>th</sup> August, 2018, held one meeting and presented one Report to the House on the 10<sup>th</sup> September, 2018. The Committee recommended to the House the allocation of time for transaction of Government Business for the sittings of the Haryana Vidhan Sabha for 9<sup>th</sup>, 10<sup>th</sup>, 11<sup>th</sup> (First Sitting) & 11<sup>th</sup> September, 2018 (Second Sitting).

The Committee which was constituted on the 21<sup>st</sup> February, 2018 continued to function upto 24<sup>th</sup> December, 2018 when a new Committee was nominated by the Hon'ble Speaker on the 25<sup>th</sup> December, 2018, held one meeting and presented one Report to the House on the 28<sup>th</sup> December, 2018. The Committee recommended to the House the allocation of time for transaction of Government Business for the sitting of the Haryana Vidhan Sabha for 28<sup>th</sup> December, 2018.

- (v) The Committee which was constituted on the 21<sup>st</sup> February, 2018 continued to function upto 10<sup>th</sup> February, 2019 when a new Committee was nominated by the Hon'ble Speaker on the 11<sup>th</sup> February, 2019, held

one meeting and presented one Report to the House on the 20<sup>th</sup> February, 2019. The Committee recommended to the House the allocation of time for transaction of Government Business for the sittings of the Haryana Vidhan Sabha for 20<sup>th</sup>, 21<sup>st</sup>, 22<sup>nd</sup>, 25<sup>th</sup>, 26<sup>th</sup> & 27<sup>th</sup> February, 2019.

The Committee which was constituted on the 11<sup>th</sup> February, 2019 continued to function upto 22<sup>nd</sup> July, 2019 when a new Committee was nominated by the Hon'ble Speaker on the 23<sup>rd</sup> July, 2019, held one meeting and presented one Report to the House on the 2<sup>nd</sup> August, 2019. The Committee recommended to the House the allocation of time for transaction of Government Business for the sittings of the Haryana Vidhan Sabha for 2<sup>nd</sup>, 5<sup>th</sup> & 6<sup>th</sup> August, 2019.

The Committee which was constituted on the 11<sup>th</sup> February, 2019 continued to function upto 2<sup>nd</sup> November, 2019 i.e. the date when the term of the Assembly expired on 2<sup>nd</sup> November, 2019.

The Strength of the Committee as laid down in the Rules is given below:-

- |    |                                       |   |
|----|---------------------------------------|---|
| 1. | Committee on Subordinate Legislation. | 8 (Including Advocate General)                  |
| 2. | Rules Committee                       | 8 (Including Speaker as Ex-Officio Chairperson) |
| 3. | Business Advisory Committee           | 7 (Including Speaker as Ex-Officio Chairperson) |
-



**(VI) RULES COMMITTEE**

The Committee consisting of eight Members of the Haryana Vidhan Sabha was nominated by the Speaker on the 28<sup>th</sup> April, 2015 and notified vide Notification No. HVS-LA-81/2015/19, dated 29<sup>th</sup> April, 2015 for the year 2015 to 2019.

(The Committee held one meeting during the period under review)

---

Sr. No.	Name of the Members	
1.	Shri Kanwar Pal, Hon'ble Speaker	Ex-Officio Chairperson
2.	Shri Bhupinder Singh Hooda, MLA	Member
3.	Shri Randeep Singh Surjewala, MLA	Member
4.	Shri Abhay Singh Chautala, MLA	Member
*5.	Shri Parminder Singh Dhull, MLA	Member
6.	Dr. Abhe Singh Yadav, MLA	Member
7.	Shri Ghan Shyam Dass, MLA	Member
8	Shri Gian Chand Gupta, MLA	Member

---

\* Resignation from the Membership of the Haryana Legislative Assembly on 25<sup>th</sup> June, 2019.

**Proceedings**

A record of proceeding of the meeting of the Rules Committee has been kept in the Haryana Vidhan Sabha Secretariat.

---

**(VII) COMMITTEE ON GOVERNMENT ASSURANCES****Committee for the year 2014-2015**

- (i) After constitution of the Thirteenth Assembly, the new Committee on Government Assurances consisting of Nine Members was nominated by the Hon'ble Speaker Haryana Vidhan Sabha on 25<sup>th</sup> November, 2014 for the remaining period of the year 2014-15.
- (ii) The Committee held 16 meetings during the year 2014-2015.
- (iii) The Committee scrutinized the replies received from the Government Departments from time to time in regard to implementation of the outstanding Assurances of 43<sup>rd</sup> Report.
- (iv) The representatives of the following Departments were orally examined in regard to the implementation of the outstanding assurances:-
  - i) Public Health Engineering Department
  - ii) Urban Local Bodies Department
  - iii) Town & Country Planning Department
  - iv) School Education Department
  - v) Industrial Training Department
- (v) The Committee presented its 44<sup>th</sup> Report for the year 2014-15 to the House on 25<sup>th</sup> March, 2015.

**Committee for the year 2015-2016**

- (i) The Committee on Government Assurances for the year 2015-2016 consisting of Nine Members was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on 28<sup>th</sup> April, 2015.
- (ii) The Committee held 56 meetings during the year 2015-2016.
- (iii) The Committee scrutinized the replies received from the Government Departments from time to time in regard to implementation of the outstanding assurances of the 44<sup>th</sup> Report.
- (iv) The representatives of the following Departments were orally examined in regard to the implementation of the outstanding assurances:-
  - i) General Administration Department
  - ii) Home Department
  - iii) Agriculture Department
  - iv) Co-operation Department
  - v) Revenue & Disaster Management Department
  - vi) Industries & Commerce Department
  - vii) Transport Department
  - viii) Irrigation Department
  - ix) Power Department
  - x) P.W. (B&R) Department
  - xi) Public Health Engineering Department
  - xii) School Education Department
  - xiii) Health Department
  - xiv) Urban Local Bodies Department
  - xv) Forests Department
  - xvi) Technical Education Department
  - xvii) Development & Panchayats Department
  - xviii) Town & Country Planning Department
  - xix) Sports & Youth Affairs Department
  - xx) Tourism Department
- (v) The Committee undertook a study tour to the States of Jammu & Kashmir.
- (vi) The Committee presented its 45<sup>th</sup> Report for the year 2015-2016 to the House on 30<sup>th</sup> March, 2016.

**Committee for the year 2016-2017**

- (i) The Committee on Government Assurances for the year 2016-2017 consisting of Nine Members was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on 25<sup>th</sup> April, 2016.
- (ii) The Committee held 71 meetings during the year 2016-2017.
- (iii) The Committee scrutinized the replies received from the Government Departments from time to time in regard to implementation of the outstanding assurances of the 45<sup>th</sup> Report.
- (iv) The representatives of the following Departments were orally examined in regard to the implementation of the outstanding assurances:-
- i) Revenue and Disaster Management Department
  - ii) Power Department
  - iii) P.W. (B&R) Department
  - iv) Public Health Engineering Department
  - v) Health Department
  - vi) Urban Local Bodies Department
  - vii) Forests Department
  - viii) Technical Education Department
  - ix) Development and Panchayats Department
  - x) Mines and Geology Department
  - xi) Civil Aviation Department
- (v) The Committee undertook study tours to the States of Himachal Pradesh, Telangana, Uttar Pradesh, Maharashtra and Kerala.
- (vi) The Committee presented its 46<sup>th</sup> Report for the year 2016-2017 to the House on 10<sup>th</sup> March, 2017.

**Committee for the year 2017-2018**

- (i) The Committee on Government Assurances for the year 2017-2018 consisting of Nine Members was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on 25<sup>th</sup> April, 2017.
- (ii) The Committee held 49 meetings during the year 2017-2018.
- (iii) The Committee scrutinized the replies received from the Government Departments from time to time in regard to implementation of the outstanding assurances of the 46<sup>th</sup> Report.
- (iv) The representatives of the following Departments were orally examined in regard to the implementation of the outstanding assurances:-
- i) Finance Department
  - ii) Home Department
  - iii) General Administration Department
  - iv) Vigilance Department
  - v) Agriculture & Farmers Welfare Department
  - vi) Co-operation Department
  - vii) Revenue and Disaster Management Department
  - viii) Industries & Commerce Department
  - ix) Transport Department
  - x) Irrigation Department
  - xi) Power Department
  - xii) P.W. (B&R) Department
  - xiii) Public Health Engineering Department
  - xiv) Higher Education Department

- xv) Health Department
- xvi) Urban Local Bodies Department
- xvii) Forests Department
- xviii) Technical Education Department
- xix) Development and Panchayats Department
- xx) Environment Department
- xxi) Animal Husbandry & Dairying Department
- xxii) Town & Country Planning Department
- xxiii) Sports & Youth Affairs Department
- xxiv) Tourism Department
- xxv) Food & Supplies Department
- xxvi) Personnel Department
- xxvii) Skill Development & Industrial Training Department
- xxviii) Fisheries Department
- xxix) Excise & Taxation Department
- xxx) School Education Department
- (v) The Committee undertook study tours to the State of Andhra Pradesh and the Union Territories of Puducherry and Andaman & Nicobar Islands.
- (vi) The Committee presented its 47<sup>th</sup> Report for the year 2017-2018 to the House on 15<sup>th</sup> March, 2018.

#### **Committee for the year 2018-2019**

- (i) The Committee on Government Assurances for the year 2018-2019 consisting of Nine Members was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on 24<sup>th</sup> April, 2018.
- (ii) The Committee held 46 meetings during the year 2018-2019.
- (iii) The Committee scrutinized the replies received from the Government Departments from time to time in regard to implementation of the outstanding assurances of the 47<sup>th</sup> Report.
- (iv) The representatives of the following Departments were orally examined in regard to the implementation of the outstanding assurances:-
  - i) Home Department
  - ii) Vigilance Department
  - iii) Agriculture & Farmers Welfare Department
  - iv) Co-operation Department
  - v) Revenue and Disaster Management Department
  - vi) Transport Department
  - vii) Irrigation and Water Resources Department
  - viii) Power Department
  - ix) P.W. (B&R) Department
  - x) Public Health Engineering Department
  - xi) School Education Department
  - xii) Medical Education And Research Department
  - xiii) Health Services Department
  - xiv) Ayush Department
  - xv) Urban Local Bodies Department

- xvi) Forests Department
- xvii) Technical Education Department
- xviii) Development and Panchayats Department
- xix) Town & Country Planning Department
- xx) Sports & Youth Affairs Department
- xxi) Food & Supplies Department
- xxii) Horticulture Department
- xxiii) Science and Technology Department
- (v) The Committee undertook a study tour to the State of Sikkim.
- (vi) The Committee presented its 48<sup>th</sup> Report for the year 2018-2019 to the House  
27<sup>th</sup> February, 2019.

**Committee for the year 2019-2020.**

- (i) The Committee on Government Assurances for the year 2019-2020 consisting of Nine Members was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on 9<sup>th</sup> April, 2019.
  - (ii) The Committee held 23 meetings during the year 2019-2020.
  - (iii) The Committee scrutinized the replies received from the Government Departments from time to time in regard to implementation of the outstanding assurances in the 48<sup>th</sup> Report.
  - (iv) The representatives of the following Departments were orally examined in regard to the implementation of the outstanding assurances:-
    - (i) P.W. (B&R) Department.
    - (ii) Power Department.
    - (iii) Public Health Engineering Department.
    - (iv) Urban Local Bodies Department.
    - (v) Irrigation & Water Resources Department.
    - (vi) Education Department.
    - (vii) Transport Department.
    - (viii) Horticulture Department.
  - (v) The Committee could not presented its Report due to expiration of the term of 13<sup>th</sup> Assembly on 2<sup>nd</sup> November, 2019.
-



**(VIII) COMMITTEE ON SUBORDINATE LEGISLATION**

- (i) The Committee on Subordinate Legislation for the remaining period of the year 2014-15 was nominated by the Hon'ble Speaker on the 25<sup>th</sup> November, 2014 and the Committee held 15 meetings.

During this period the Committee scrutinized the following Rules and presented its 43<sup>rd</sup> report to the House on the 25<sup>th</sup> March, 2015:-

1. The Punjab Factory Rules, 1952 framed under the Factories Act, 1948.
2. The Haryana Minor Mineral Concession, Stocking, Transportation Minerals and Prevention of Illegal Mining Rules, 2012 framed under the Mines and Minerals (Development and Regulation) Act, 1957.

- (ii) The Committee on Subordinate Legislation for the year 2015-2016 was nominated by the Hon'ble Speaker on the 28<sup>th</sup> April, 2015 and the Committee held 60 meetings.

During this period the Committee scrutinized the following Rules and presented its 44<sup>th</sup> report to the House on the 31<sup>st</sup> March, 2016:-

1. The Punjab Sugarcane (Regulation of Purchase and Supply) Rules, 1992 framed under the Punjab Sugarcane (Regulation of Purchase and Supply) Act, 1953.
2. The Punjab Slum Areas (Improvement and Clearance) Rules, 1962 framed under the Punjab Slum Areas (Improvement and Clearance) Act, 1961.
3. The Punjab Agricultural Produce Markets (General) Rules, 1962 framed under the Punjab Agricultural Produce Markets Act, 1961.

- (iii) The Committee on Subordinate Legislation for the year 2016-2017 was nominated by the Hon'ble Speaker on the 25<sup>th</sup> April, 2016 and the Committee held 59 meetings.

During this period the Committee scrutinized the following Rules and presented its 45<sup>th</sup> report to the House on the 10<sup>th</sup> March, 2017:-

1. The Haryana Apartment Ownership Rules, 1987 framed under the Haryana Apartment Ownership Act, 1983.

2. The Haryana Development and Regulation of Urban Areas Rules, 1976 framed under the Haryana Development and Regulation of Urban Areas Act, 1975.

(iv) The Committee on Subordinate Legislation for the year 2017-2018 was nominated by the Hon'ble Speaker on the 25<sup>th</sup> April, 2017 and the Committee held 57 meetings.

During this period the Committee scrutinized the following Rules and presented its 46<sup>th</sup> report to the House on the 15<sup>th</sup> March, 2018:-

1. The Punjab Village Common Lands (Regulation) Rules, 1964 framed under the Punjab Village Common Lands (Regulation) Act, 1961.
2. The Haryana Co-operative Societies Rules, 1989 framed under the Haryana Co-operative Societies Act, 1984.

(v) The Committee on Subordinate Legislation for the year 2018-2019 was nominated by the Hon'ble Speaker on the 24<sup>th</sup> April, 2018 and the Committee held 64 meetings.

During this period the Committee scrutinized the following Rules and presented its 47<sup>th</sup> report to the House on the 27<sup>th</sup> February, 2019:-

1. The Punjab Warehouses Rules, 1958 framed under the Punjab Warehouses Act, 1957.
2. The Haryana Children Rules, 1974 framed under the Haryana Children Act, 1974.

(vi) The Committee on Subordinate Legislation for the year 2019-2020 was nominated by the Hon'ble Speaker on the 9<sup>th</sup> April, 2019 and the Committee held 30 meetings. During this period the Committee made further observations/recommendations in respect of implementation but could not present its report due to General Election of Haryana Vidhan Sabha, which was held on 21<sup>st</sup> October, 2019 and the term the Assembly expired on 2<sup>nd</sup> November, 2019.

**(IX) Library Committee for the year 2014 to 2016**

The Library Committee for the year 2014-15 was nominated by the Hon'ble Speaker on dated 25<sup>th</sup> November 2014. The Committee selected 52 books on different subjects. The cost of publication purchased during the year 2014-15 including the Newspapers/Magazines etc. was ₹ 91,058/-.

The Library Committee for the year 2015-16 was nominated by the Hon'ble Speaker on dated 28<sup>th</sup> April, 2015. The Committee selected 182 books on different subjects. The cost of publication purchased during the year 2014-15 including the Newspapers/Magazines etc. was ₹ 2,13,111/-.

The Committee also undertake study tour of Aravali Golf Club, Faridabad in the month of February, 2016. The Committee also discussed the various steps for the improvement of the Library Committee of Haryana Vidhan Sabha.

After that the Library Committee was not Constituted.

**The following Magazines/ Newspapers, periodicals are being subscribed:-**

**Magazines**

<b>English</b>	<b>Hindi</b>
1. India Today	1. Meri Saheli
2. Employment News	2. India Today
3. Readers Digest	3. Sarita
4. Time	4. Nirogdham
5. Outlook	5. Garhshobha
6. The Week	6. Yojana
7. Yojana	7. Outlook
8. Mainstream	8. Rojgar
Samachar	
9. Frontline	9. Partiyogita
Darpan	
10. Organiser	10. Panchjanya
11. Competition Success Review	
12. Partiyogita Darpan	

**Newspapers:-**

**English**

1. The Tribune
2. Hindustan Times
3. The Statesman
4. Economics Times
5. The Hindu

**Hindi**

1. Dainik Tribune
2. Hindustan
3. Dainik Bhaskar
4. Dainik Jagran
5. Punjab Kesri

6. The Indian Express
7. The Financial Express
8. The Times of India

6. Ajit Samachar
7. Amar Ujala
8. Aaj Samaj
9. Haribhoomi
10. Aarth parkash.

### Urdu

1. Hind Samachar

### Punjabi

1. Punjabi Tribune

**The year wise numbers of meetings of Library Committee are given below:-**

<b>Year</b>	<b>No. of Meetings</b>
2014-15	11
2015-16	46

---

**(X) COMMITTEE OF PRIVILEGES**

Under Rule 286 (1) as amended of the Rules of procedure and conduct of Business in the Haryana Legislative Assembly, the committee was nominate on 30.08.2016 (consisting of 10 Members) by the Hon' ble Speaker.

The Committee of Privileges held a total number of 71 meetings during the period under review. No report was presented by the committee in regard to issues referred to it.

Sr. No.	Name of Member	Designation
1.	Shri Ghanshyam Dass, M.L.A	Ex. Officio Chairperson
2.	Shri Sri Krishan Hooda, M.L.A	Member
3.	* Shri Parminder Singh Dhull, M.L.A	Member
4.	Prof. Dinesh Kaushik, M.L.A.	Member
5.	Shri Jaiveer Singh, M.L.A.	Member
6.	Shri Umesh Aggarwal, M.L.A.	Member
7.	Shri Mool Chand Sharma, M.L.A.	Member
8.	Dr. Pawan Saini, M.L.A.	Member
9.	Prof. Ravinder Baliiala, M.L.A.	Member
10.	Shri Tek Chand Sharma, M.L.A.	Member
11.	** Shri Pirthi Singh, MLA	Member
12.	*** Shri Naresh Kaushik, MLA	Member

\* Resigned from the membership of the Haryana Vidhan Sabha w.e.f. 28.08.2018.

\*\* Nominated to serve on the committee of Privileges w.e.f. 28.08.2018 and resigned from the Membership w.e.f. 15.05.2019.

\*\*\* Nominated to serve on the committee of Privileges w.e.f. 15.05.2019.

---

### (XI) House Committee

The House Committee for the remaining period of the year 2014-2015 consisting of five Members was nominated by the Hon'ble Speaker on dated 25<sup>th</sup> November, 2014. The Committee held 13 sittings. The Committee allotted MLAs Flats, Servant quarters and Motor garages to the Members by draw of lots. The Committee discussed about the facilities to be provided to the Member of Haryana Vidhan Sabha in the HUDA Field Hostel, Kisan Bhawan, Panchkula and Panchayat Bhawan, Chandigarh.

The House Committee for the year 2015-2016 consisting of five Members was nominated by the Hon'ble Speaker on dated 28<sup>th</sup> April, 2015. One member Shri Pirthi Singh, MLA was nominated as Special Invitee on dated 8<sup>th</sup> June, 2015. One member Shri Hari Chand Midha, MLA was nominated as Special Invitee on dated 13<sup>th</sup> July, 2015. One member Sh. Shyam Singh Rana, MLA resigned from the said Committee on dated 23<sup>rd</sup> July, 2015. One member Smt. Rohita Rewari, MLA was nominated as Special Invitee on dated 4<sup>th</sup> August, 2015. The Committee held 29 sittings during the year. The Committee discussed about the facilities to be provided to the Member of Haryana Vidhan Sabha in the HUDA Field Hostel, Kisan Bhawan, Panchkula and Panchayat Bhawan, Chandigarh. The Committee also undertake study tour to the State of Rajasthan in the month of December, 2015. The Committee also discussed matters of common interest with the sister Committee of Rajasthan Legislative Assembly. The Committee also decided to revise room rent of the Haryana MLAs Hostel.

The House Committee for the year 2016-2017 consisting of five Members was nominated by the Hon'ble Speaker on dated 25<sup>th</sup> April, 2016. One member Sh. Ravinder Baliaal, MLA resigned from the Committee on dated 11<sup>th</sup> May, 2016. One member Sh. Manish Kumar Grover, MLA resigned from the Committee on dated 22<sup>nd</sup> July, 2016. Sh. Bikram Singh Yadav, MLA was nominated to server as member of the House Committee for the remaining period of the year 2016-2017 on 9<sup>th</sup> August 2016. The Committee held 09 sittings during the year. The Committee held its meeting outside of Chandigarh at Haryana Bhawan, New Delhi with regard to improvement of facilities of rooms being provided to the MLAs at the Haryana Bhawan, New Delhi. The Committee suggested many points for improvement of Haryana MLAs Hostel and Flats.

The House Committee for the year 2017-2018 consisting of five Members was nominated by the Hon'ble Speaker on dated 25<sup>th</sup> April, 2017. One member Sh. Kuldeep Sharma, MLA resigned from the Committee on dated 5<sup>th</sup> June, 2017. Sh. Shyam Singh Rana, MLA was nominated to server as member of the House Committee for the remaining period of the year 2017-2018 on dated 27<sup>th</sup> July 2017. The Committee held 06 sittings during the year. The Committee suggested many points for improvement of Haryana MLAs Hostel and Flats.

The House Committee for the year 2018- 2019 consisting of five Members was nominated by the Hon'ble Speaker on dated 24<sup>th</sup> April, 2018. The Committee held 04 sittings during the year. The Committee suggested many points for improvement of Haryana MLAs Hostel and Flats.

The House Committee for the year 2019- 2020 consisting of five Members was nominated by the Hon'ble Speaker on dated 9<sup>th</sup> April, 2019. The Committee held no sitting during the year.

The number of meeting of the House Committee held year-wise are given below:-

Year	No. of Meetings
2014-2015	13
2015-2016	29
2016-2017	09

2017-2018	06
2018-2019	04
<hr/>	
2019-2020	00
<hr/>	

**(XII) COMMITTEE ON PETITIONS**

The Committee on Petitions not exceeding Seven Members was Constituted/Nominated every year by the Hon'ble Speaker under Rules 268 of Procedure and Conduct of Business in Haryana Legislative Assembly.

The numbers of sittings held in each year is given in the following statement:-

**STATEMENT**

Sr.No.	Year	No. of Sittings
1.	2014-2015	20
2.	2015-2016	68
3.	2016-2017	61
4.	2017-2018	53
5.	2018-2019	56
6.	2019- 2020	31(Up to 26 <sup>th</sup> October 2019)

**Summary of the Business Transacted for the year 2014-15**

The Hon'ble Speaker, nominated the Committee on Petitions consisting of Seven Members for the remaining period of the year 2014-2015 under Rule 268 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide Notification No.1/2014-15/86, dated 25<sup>th</sup> November, 2014. The Committee held 20 meetings during the period of its tenure.

The Committee examined the petitions/representations received from the various people and forwarded the same to the concerned Departments for sending their comments. After receiving the replies from the concerned Departments the Committee scrutinized those replies.

The Committee conducted its study tour to Chennai and Mumbai, Shirdi & held its meetings with sister Committees of respective Legislative Assemblies/Officers.

The Committee held its meetings outside of Chandigarh at New Delhi.



The Committee presented its 5<sup>th</sup> report in the House on 18<sup>th</sup> March, 2015 containing 14 Petitions explaining therein action taken by the Committee in detail.

### **Summary of the Business Transacted for the year 2015-16**

The Hon'ble Speaker, nominated the Committee on Petitions consisting of Seven Members for the year 2015-2016 under Rule 268 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide Notification No.1/2015-16/26, dated 29<sup>th</sup> April, 2015. The Committee held 68 meetings during the period of its tenure.

The Committee examined the petitions/representations received from the various people and forwarded the same to the concerned Departments for sending their comments. After receiving the replies from the concerned Departments the Committee scrutinized those replies.

The Committee conducted its study tour to Ganga Sagar, Kolkatta, Port Blair, Havelock Island, Jolly Bony Island, Jaipur, Jodhpur and Bikaner & held its meetings with sister Committees of respective Legislative Assemblies/Officers.

The Committee also held its meetings outside Chandigarh at New Delhi.

The Committee presented its 6<sup>th</sup> report in the House on 31<sup>st</sup> March, 2016 containing 11 Petitions explaining therein action taken by the Committee in detail.

### **Summary of the Business Transacted for the year 2016-17**

The Hon'ble Speaker, nominated the Committee on Petitions consisting of Seven Members for the year 2016-2017 under Rule 268 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide Notification No.1/2016-17/31, dated 25<sup>th</sup> April, 2016. The Committee held 61 meetings during the period of its tenure.

The Committee examined the petitions/representations received from the various people and forwarded the same to the concerned Departments for sending their comments. After receiving the replies from the concerned Departments the Committee scrutinized those replies.

The Committee conducted its study tour to Jaipur, Jodhpur, Jaisalmer and Bikaner & held its meetings with sister Committees of Rajasthan Legislative Assembly/Officers.

The Committee also held its meetings outside of Chandigarh at New Delhi and Shimla.

The Committee presented its 7th report in the House on 10<sup>th</sup> March, 2017 containing 25 Petitions explaining therein action taken by the Committee in detail.

### **Summary of the Business Transacted for the year 2017-18**

The Hon'ble Speaker, nominated the Committee on Petitions consisting of Seven Members for the year 2017-2018 under Rule 268 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide Notification No.1/2017-18/26, dated 25<sup>th</sup> April, 2017. The Committee held 53 meetings during the period of its tenure.

The Committee examined the petitions/representations received from the various people and forwarded the same to the concerned Departments

for sending their comments. After receiving the replies from the concerned Departments the Committee scrutinized those replies.

The Committee conducted its study tour to Jammu, Katra, Virandavan, Etawa, Lucknow and Varanasi & held its meetings with sister Committees of respective Legislative Assemblies/Officers.

The Committee also held its meetings outside of Chandigarh at New Delhi, Morni, Shimla, Amritsar, Jagadhri and Mussoorie.

The Committee presented its 8th report in the House on 15<sup>th</sup> March, 2018 containing 15 Petitions explaining therein action taken by the Committee in detail.

### **Summary of the Business Transacted for the year 2018-19**

The Hon'ble Speaker, nominated the Committee on Petitions consisting of Seven Members for the year 2018-2019 under Rule 268 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide Notification No.1/2018-19/26, dated 25<sup>th</sup> April, 2018. The Committee held 56 meetings during the period of its tenure.

The Committee examined the petitions/representations received from the various people and forwarded the same to the concerned Departments for sending their comments. After receiving the replies from the concerned Departments the Committee scrutinized those replies.

The Committee conducted its study tour to Jaipur, Udaipur, Mount Abu, Khatu Shyam and held its meeting with sister Committee of Rajasthan Legislative Assembly/Officers. The Committee also conducted study tour to the state of Gujarat and visited Dhorob (Gujarat).

The Committee held its meetings outside Chandigarh at New Delhi, Amritsar, Nainital, Rewari and Mussoorie.

The Committee presented its 9<sup>th</sup> report in the House on 27<sup>th</sup> February, 2019 containing 09 Petitions explaining therein action taken by the Committee in detail.

**Summary of the Business Transacted for the year 2019-20, (Up to 26<sup>th</sup> October 2019)**

The Hon'ble Speaker, nominated the Committee on Petitions consisting of Seven Members for the year 2019-20 under Rule 268 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide Notification No.1/2019-20/36, dated 10<sup>th</sup> April, 2019. The Committee held 31 meetings during the period of its tenure.

The Committee examined the petitions/representations received from the various people and forwarded the same to the concerned Departments for sending their comments. After receiving the replies from the concerned Departments the Committee scrutinized those replies.

The Committee conducted its study tour to Dehradun and Haridwar & held its meetings with sister Committee of Utrakhand Legislative Assembly/Officers.

The Committee also held its meetings outside of Chandigarh at New Delhi, and Mussoorie.

---

**(XIII) Committee on Local Bodies and Panchayati Raj Institutions**

The Committee on Local Bodies and Panchayati Raj Institutions consisting of nine Members was constituted/nominated every year by the Hon'ble Speaker on authorization through motion moved and passed by the House during the period from October, 2014 to October, 2019.

The Total number of sitting held alongwith the number of Reports presented to the House by the Local Bodies and Panchayati Raj Institutions Committee is given in the following statement: -

**STATEMENT**

Years	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20 (UptoOct, 2019)
No. of Sittings	13	38	60	43	55	23

Sr. No.	Number of Reports presented	Years	Date on which presented to the House
---------	-----------------------------	-------	---

1. (A). The Committee presented its 2014-15 18.03.2015

Fifth Report on the Audit and Inspection Note on the Accounts of Panchayat Samiti, Morni (Distt. Panchkula) for the Period from April, 2005 to March, 2012 Audited by the Director Local Audit, Haryana.

(B). The Committee presented its 2014-15 18.03.2015

Sixth Report on the Audit and Inspection Note on the Accounts of Municipal Corporations, Faridabad for the Period from April, 2011 to March, 2012, Yamuna Nagar for the Period from April, 2012 to March, 2013 and Ambala for the Period from April, 2012 to March, 2013 Audited by the Director Local Audit, Haryana.

(C) The Committee presented its 2014-15 18.03.2015

Seventh Report on the Audit and

Inspection Note on the Accounts of Zila parishad, Kurukshetra for the Period from April, 2010 to March, 2011 From April, 2012 to March, 2013, Sonapat for the Period from April, 2011 to March, 2014, Jind for the Period from April, 2011 to March, 2013 and Ambala for the period from April, 2010 March, 2013 Audited by the Director Local Audit, Haryana.

2. (A) The Committee presented its Eighth Report 2015-16 30.03.2016 on the Audit and Inspection Note on the Accounts of Zila Parishad, Sirsa for the period from April, 2012 to March, 2013, Panchayat Samitis, Pehowa for the period from April, 2012 to March, 2013, Pundri for the period from April, 2005 to March, 2013, Tohana for the period from April, 2010 to March, 2013 and Nissing for the period from April, 2010 to March, 2013 Audited by the Director, Local Audit, Haryana.
- (B) The Committee presented its Ninth Report on 2015-16 30.03.2016 the Audit and Inspection Notes on the Accounts of Municipal Corporations, Gurgaon for the period from April, 2012 to March, 2013 and Karnal for the period from April, 2013 to March, 2014 Audited by the Director, Local Audit, Haryana.
3. The Committee presented its Tenth Report on 2016-17 07.03.2017 the Audit and Inspection Notes on the Accounts of Municipal Corporations, Faridabad for the period from April, 2013 to March, 2014, Gurugram for the period from April, 2013 to March, 2014 and Rohtak for the period from April, 2013 to March, 2014 Audited by the Director, Local Audit, Haryana.
4. (A) The Committee presented its Eleventh Report 2017-18 15.03.2018 On the Audit and Inspection Notes on the Accounts of Zila Parishad, Sonipat for the period from April, 2015 to March, 2016 and Panchayat Samiti, Ambala-1 for the period from April, 2013 to March, 2016 Audited by the Director, Local Audit, Haryana.
- (B) The Committee presented its Twelfth Report on 2017-18 15.03.2018 the Audit and Inspection Notes on the Accounts of Municipal Corporation, Panipat, Municipal Corporation, Ambala, and Municipal Council, Palwal for the period from April, 2015 to March, 2016, Audited by the Director, Local Audit, Haryana.

5. (A) The Committee presented its Thirteenth Report 2018-19 27.02.2019 On the Audit and Inspection Notes on the Accounts of Panchayat Samiti, Ambala-1 for the period from April, 2016 to March, 2017, Audited by the Director, Local Audit, Haryana.
- (B) The Committee presented its Fourteenth Report 2018-19 27.02.2019 on the Audit and Inspection Notes on the Accounts of Municipal Corporation, Ambala and Municipal Council, for the period from April, 2016 to March, 2017, Audited by the Director, Local Audit, Haryana.

(i) **Review for the year 2014-15**

The Committee on Local Bodies and Panchayati Raj Institutions for the year 2014-2015 consisting of nine Members was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on 25<sup>th</sup> November, 2014 and was notified vide Haryana Vidhan Sabha Secretariat Notification No. LB/PRIC-1/2014-2015/88 dated Chandigarh, the 25<sup>th</sup> November, 2014.

Sh. Gian Chand Gupta, MLA was appointed as Chairperson of the Committee by the Hon'ble Speaker.

**Reports Examined**

- (i) The Committee examined/scrutinized the Audit and Inspection note on the Accounts of Panchayat samiti , Morni (Distt Panchkula) for the period from April, 2005 to March, 2012, audited by the Director, Local Audit, Haryana.
- (ii) The Committee examined/scrutinized the Audit and Inspection note on the Accounts of Municipal Corporations, Faridabad for the period from April, 2011 to March, 2012, Yamunanagar for the period from April, 2012 to March, 2013 and Ambala for the period from April, 2012 to March, 2013 audited by the Director, Local Audit, Haryana.
- (iii) The Committee examined/scrutinized the Audit and Inspection note on the Accounts of Zila Parishads, Kukshetra for the period from April, 2010 to March, 2011, & for the period from April, 2012 to March, 2013, Sonapat for the period from April, 2011 to March, 2014, Jind for the period from April, 2011 to March, 2013 & Ambala for the period from April, 2010 to March, 2013 audited by the Director, Local Audit, Haryana.

**Meetings held and Business Transacted**

The details showing the dates of meetings held, the number of Members present and the business transacted at each meeting are given in the following table: -

Sr. No.	Date of Meetings	Number of Members/Special Invitee Present	Business Transacted
1.	08.12.2014	5	i) The Joint Secretary, Haryana Vidhan Sabha welcome the members of the Committee and explained the scope and functions of the Committee. The Chairperson thanked the Hon'ble Speaker for nominating him as Chairperson of this important Committee.
2.	16.12.2014	7	Discussion with the Principal Secretary to Government, Haryana and Director-cum-Special Secretary Urban Local Bodies Department regarding general functioning of the Committee and non supply of Audit Reports for the year 2012-13 as submitted by the Local Audit Department relating to all the Municipal Corporations of Haryana.
3.	23.12.2014	5	i) Paper placed before the Committee. ii) Postponement of Oral examination.
4.	30.12.2014	7	i) Discussion with the Principal Secretary to Government, Haryana and Director-cum-Special Secretary Urban Local Bodies Department regarding general functioning of the Committee and non supply of Audit Reports for the year 2012-13 as submitted by the Local Audit Department relating to all the Municipal Corporations of Haryana. ii) Discussion with the Additional Chief Secretary to Government, Haryana Town and Country Planning Department and Chief Administrator, Haryana, Urban Development Authority regarding general functioning and financial position of Haryana Urban Development Authority.
5.	07.01.2015	8	i) Paper placed before the Committee. iii) Discussion with the Additional Chief Secretary to Government, Haryana and Director General, Development and Panchayats Department, Haryana regarding general functioning of the Committee and non supply of Audit Reports for the year 2012-13 as submitted by the Local Audit Department relating to Zila Parishads and Panchayat Samiti of Haryana.
6.	12.01.2015	5	The Committee scrutinized the Audit and Inspection Note on the Accounts of Zila Parishad, Ambala for the period from April, 2010 to March, 2013, audited by the Director, Local Audit Department, Haryana.
7.	20.01.2015	6	The Committee scrutinized the Audit and Inspection Note on the Accounts of Zila

			Parishad, Jind for the period from April, 2011 to March, 2013, audited by the Director, Local Audit Department, Haryana.
8.	23.01.2019	6	The Committee scrutinized the Audit and Inspection Note on the Accounts of Municipal Corporation, Yamuna Nagar-Jagadhari for the period from April, 2012 to March, 2013, audited by the Director, Local Audit Department, Haryana.
9.	27.01.2015	6	Discussion with the Principal Secretary to Government, Haryana and Director-cum-Special Secretary Urban Local Bodies Department regarding information sought by the Committee in its previous meeting and non supply of Audit Reports for the year 2012-13 as submitted by the Local Audit Department relating to all the Municipal Corporations of Haryana.
10.	05.02.2015	6	The Committee scrutinized the Audit and Inspection Note on the Accounts of Municipal Corporation, Ambala for the period from April, 2012 to March, 2013, audited by the Director, Local Audit Department, Haryana.
11.	10.02.2015	6	Paper placed before the Committee.
12.	16.02.2015	6	The Committee scrutinized the Audit and Inspection Note on the Accounts of Municipal Corporation, Ambala for the period from April, 2012 to March, 2013, audited by the Director, Local Audit Department, Haryana.
13.	04.03.2015	8	i) Paper placed before the Committee. ii) Drafting & Finalization of 5 <sup>th</sup> , 6 <sup>th</sup> and 7 <sup>th</sup> Reports of the Committee.

## (ii) Review for the year 2015-16

The Committee on Local Bodies and Panchayati Raj Institutions for the year 2015-2016 consisting of nine Members was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on 28<sup>th</sup> April, 2015 and was notified vide Haryana Vidhan Sabha Secretariat Notification No. LB/PRIC-1/2015-2016/24 dated Chandigarh, the 29<sup>th</sup> April, 2015.

Dr. Abhe Singh Yadav, MLA was appointed as Chairperson of the Committee by the Hon'ble Speaker.



## **Reports Examined**

- (i) The Committee examined/scrutinized the Audit and Inspection note on the Accounts of Zila Parishad, Sirsa for the period from April, 2012 to March, 2013, audited by the Director, Local Audit, Haryana.
- (ii) The Committee examined/scrutinized the Audit and Inspection note on the Accounts of Panchayat Samiti, Pehowa for the period from April, 2012 to March, 2013, audited by the Director, Local Audit, Haryana.
- (iii) The Committee examined/scrutinized the Audit and Inspection note on the Accounts of Panchayat Samiti, Pundri for the period from April, 2005 to March, 2013, audited by the Director, Local Audit, Haryana.
- (iv) The Committee examined/scrutinized the Audit and Inspection note on the Accounts of Panchayat Samiti, Tohana for the period from April, 2010 to March, 2013, audited by the Director, Local Audit, Haryana.
- (v) The Committee examined/scrutinized the Audit and Inspection note on the Accounts of Panchayat Samiti, Nissing for the period from April, 2010 to March, 2013, audited by the Director, Local Audit, Haryana.
- (vi) The Committee examined/scrutinized the Audit and Inspection note on the Accounts of Municipal Corporation, Gurgaon for the period from April, 2012 to March, 2013, audited by the Director, Local Audit, Haryana.
- (vii) The Committee examined/scrutinized the Audit and Inspection note on the Accounts of Municipal Corporation, Karnal for the period from April, 2013 to March, 2014, audited by the Director, Local Audit, Haryana.

## **Meetings held and Business Transacted**

The details showing the dates of meetings held, the number of Members present and the business transacted at each meeting are given in the following table: -

<b>Sr. No.</b>	<b>Date of Meetings</b>	<b>Number of Members/Special Invitee Present</b>	<b>Business Transacted</b>
1.	12.05.2015	8	i) The Deputy Secretary, Haryana Vidhan Sabha welcome the members of the Committee and explained the scope and functions of the Committee. ii) The Committee selected the Audit Reports of the Municipal Corporations, Gurgaon for the year 2012-13 and Karnal for the year 2013-14 functioning under Urban Local Bodies Department. iii) The Committee decided to hold its meeting on 22.05.2015 at Haryana Bhawan, New Delhi.
2.	19.05.2015	7	i) Paper placed before the Committee. ii) The Committee scrutinized the Annual Audit Report of the Director, Local

			<p>Audit Department, Haryana on the Accounts of the Municipal Corporation, Karnal for the year 2013-14.</p> <p>iii) The Committee decided to cancel its meeting to be held on 22.05.2015 at Haryana Bhawan, New Delhi.</p>
3.	27.05.2015	4	<p>i) Paper placed before the Committee.</p> <p>ii) Oral examination of the Principal Secretary to Government, Haryana, Urban Local Bodies Department regarding general functioning of the department and non supply of the Annotated replies of Audit Report for the year 2013-2014 as submitted by the Director, Local Audit Department relating to Municipal Corporation, Karnal.</p>
4.	03.06.2015	7	<p>i) The Committee scrutinized the Audit and Inspection Note on the Account of Municipal Corporation, Gurgaon for the year 2012-2013, audited by the Director, Local Audit Department, Haryana.</p> <p>ii) The Committee selected the Audit Report of the Zila Parishad, Sirsa for the year 2012-13 audited by the Director, Local Audit Department, Haryana.</p>
5.	09.06.2015	8	<p>i) Paper placed before the Committee.</p> <p>ii) The Committee scrutinized Audit and Inspection Note on the Accounts of Zila Parishad, Sirsa for the period from April, 2012 to March, 2013, audited by the Director, Local Audit Department, Haryana.</p>
6.	16.06.2015	7	<p>i) Oral examination of the Principal Secretary to Government, Haryana, Urban Local Bodies Department regarding Audit and Inspection Note on the Accounts of Municipal Corporation, Gurgaon for the year 2012-2013, audited by the Director, Local Audit Department, Haryana.</p> <p>ii) The Committee decided to hold its next meeting on 26.06.2015 at Haryana Bhawan, New Delhi.</p>
7.	23.06.2015	9	<p>i) The Committee scrutinized the Audit and Inspection Note on the Accounts of Zila Parishad, Sirsa for the period from April, 2012 to march, 2013 audited by the Director, Local Audit, Haryana.</p> <p>ii) The Committee decided to undertake study tour w.e.f. 07.07.2015 to 12.07.2015 to the State of Jammu &amp; Kashmir.</p>
8.	01.07.2015	10	<p>i) Papers placed before the Committee.</p> <p>ii) The Committee selected the Audit</p>

			<p>Reports of Panchayat Samitis, Sirsa for the period from April, 2012 to March, 2013, Gurgaon for the period from April, 2010 to March, 2013, Jind for the period from April, 2011 to March, 2013, Adampur for the period from April, 2012 to March, 2013 and, Pundri for the period from April, 2005 to March, 2013.</p> <p>i) Resumption of oral examination of the Principal Secretary to Government, Haryana, Urban Local Bodies Department Audit and Inspection Note on the Accounts of Municipal Corporation, Karnal for the year 2013-2014 audited by the Director, Local Audit Department, Haryana.</p> <p>ii) The Committee decided to cancel its study tour programme to the State of Jammu &amp; Kashmir w.e.f. 07.07.2015 to 12.07.2015.</p>
9.	07.07.2015	9	<p>i) Papers placed before the Committee.</p> <p>ii) The Committee selected the of Audit Reports of Panchayat Samitis, Pehowa for the period from April, 2012 to March, 2013, Meham for the period from April, 2012 to March, 2013, Nissing for the period from April, 2010 to March, 2013 and Tohana for the period from April, 2010 to March, 2013.</p> <p>iii) The Committee scrutinized of the replies on the Annual Audit Reports on the Accounts of Panchayat Samiti, Gurgaon for the period from April, 2010 to March, 2013, Panchayat Samiti, Jind for the period from April, 2011 to March, 2013 and Panchayat Samiti, Pundri for the period from April, 2005 to March, 2013 respectively, audited by the Director, Local Audit Department, Haryana.</p>
10.	14.07.2015	9	<p>The Chairperson desired to postpone the oral examination of the departmental representatives of the Development and Panchayats Department.</p>
11.	21.07.2015	7	<p>The Committee scrutinized of the replies on the annual Audit Reports/Notes on three Accounts of Panchayat Samiti, Pundri for the period from April, 2005 to March, 2013, Panchayat Samiti, Sirsa for the period from April, 2012 to March, 2013, Panchayat Samiti, Meham for the period from April, 2012 to March, 2013, Panchayat Samiti, Nissing for the period from April, 2010 to March, 2013, Panchayat Samiti, Pehowa for</p>

			the period from April, 2012 to March, 2013 and Panchayat Samiti, Tohana for the period from April, 2010 to March, 2013 respectively Audited by the Director, Local Audit Department, Haryana.
12	28.07.2015	8	The Committee condoled the death of former President of India Dr. A.P.J. Abdul Kalam on 27 <sup>th</sup> July, 2005.
13	04.08.2015	8	i) Postponement of oral examination fixed for 04.08.2015 as the Additional Chief Secretary to Government of Haryana, Development and Panchayats Department is on leave. ii) Papers placed before the Committee.
14.	11.08.2015	10	The Committee scrutinized the reply of Audit and Inspection Note on the Accounts of Municipal Corporation, Rohtak for the period from April, 2012 to March, 2013 audited by the Director, Local Audit Department, Haryana.
15.	18.08.2015	6	i) Papers placed before the Committee. ii) The Committee scrutinized the replies of Audit and Inspection Note on the Accounts of Municipal Corporation, Hisar for the period from April, 2012 to March, 2013 audited by the Director, Local Audit Department, Haryana. iii) The Committee selected the Annual Audit Report on the Accounts of Municipal Council, Kaithal for the period from April, 2013 to March, 2014 audited by the Director, Local Audit Department, Haryana.
16.	25.08.2015	6	The Committee scrutinized the Annual Audit Report on the Accounts of Municipal Council, Kaithal for the period from April, 2013 to March, 2014 audited by the Director, Local Audit Department, Haryana.
17.	15.09.2015	8	i) Papers placed before the Committee. ii) The Committee scrutinized the replies of Audit and Inspection Note on the Accounts of Municipal Corporation, Hisar for the period from April, 2012 to March, 2013 audited by the Director, Local Audit Department, Haryana.
18.	22.09.2015	7	i) Papers placed before the Committee. ii) Discussion with Principal Secretary to Government, Haryana, Urban local bodies Department regarding non-supply of the information as desired by the Committee in its meeting held on 1 <sup>st</sup> July, 2015.

			iii) The Committee decided to undertake on the Spot study tour on 9-10-2015 at Faridabad.
19.	29.09.2015	7	i) The Committee scrutinized the replies of Audit and Inspection Note on the Accounts of Municipal Corporation, Rohtak for the period from April, 2012 to March, 2013 audited by the Director, Local audit Department, Haryana. ii) The Committee decided to postponed its Spot study tour on 9-10-2015 at Faridabad.
20.	06.10.2015	4	The Committee scrutinized the replies of Audit and Inspection Note on the Accounts of Municipal Corporation, Rohtak for the period from April, 2012 to March, 2013 audited by the Director, Local Audit Department, Haryana.
21.	14.10.2015	4	The Committee scrutinized the replies on the Annual Audit Reports and Inspection Note on the Accounts of Panchayat Samiti, Pehowa for the period from April, 2012 to March, 2013 and Panchayat Samiti, Tohana for the period from April, 2010 to March, 2013 respectively, audited by the Director, Local Audit Department, Haryana.
22.	20.10.2015	4	There was no Quorum. Hence, no business could be transacted.
23.	28.10.2015	6	The Committee scrutinized the Annual Audit Report and Inspection Note on the Accounts of Municipal Corporation, Gurgaon for the period from April, 2012 to March, 2013 audited by the Director, Local Audit Department, Haryana.
24.	03.11.2015	7	The Committee scrutinized the Annual Audit Report on the Accounts of Municipal Council, Kaithal for the period from April, 2013 to March, 2014, audited by the Director, Local Audit Department, Haryana.
25.	17.11.2015	5	i) Papers placed before the Committee. ii) Oral examination of the Additional Chief Secretary to Government, Haryana, Development and Panchayats Department Regarding Replies on the Audit Reports and

			<p>Inspection Notes on the Accounts of Panchayat Samiti, Pundri for the period from April, 2005 to March, 2013, Panchayat Samiti, Nisssing for the period from April, 2010 to March, 2013, Panchayat Samiti, Pehowa for the period from April, 2012 to March, 2013 and Panchayat Samiti, Tohana for the period from April, 2010 to March, 2013 respectively audited by the Director, Local Audit Department, Haryana.</p> <p>iii) Confirmation of proceedings.</p>
26.	24.11.2015	6	<p>The Committee scrutinized the replies of Audit and Inspection Note on the Accounts of Municipal Corporation, Hisar for the period from April, 2012 to March, 2013, audited by the Director, Local Audit Department, Haryana.</p>
27.	08.12.2015	8	<p>The Committee scrutinized the replies of Audit and Inspection Notes on the accounts of Panchayat Samiti, Pundri for the period from April, 2005 to March, 2013, Panchayat Samiti, Nissing for the period from April, 2010 to March, 2013, Panchayat Samiti, Pehowa for the period from April, 2012 to March, 2013 and Panchayat Samiti, Tohana for the period from April, 2010 to March, 2013 respectively audited by the Director, Local Audit Department, Haryana.</p>
28.	15.12.2015	6	<p>The Committee scrutinized the replies of Audit and Inspection Note on the Accounts of Municipal Corporation, Karnal for the period April, 2013 to March, 2014, audited by the Director, Local Audit Department, Haryana.</p>
29.	22.12.2015	4	<p>The Committee scrutinized the replies of Audit and Inspection Note on the Accounts of Municipal Corporation, Karnal for the period from April, 2013 to March, 2014, audited by the Director, Local Audit Department, Haryana.</p>
30.	29.12.2015	4	<p>The Committee scrutinized the replies of Audit and Inspection Note on the Accounts of Municipal Corporation, Karnal for the period from April, 2013 to March, 2014, audited by the Director, Local Audit Department, Haryana.</p>

31.	05.01.2016	9	The Committee scrutinized the replies of Audit and Inspection Note on the Accounts of Municipal Corporation, Hisar for the period from April, 2012 to March, 2013, audited by the Director, Local Audit Department, Haryana.
32.	12.01.2016	9	i) Papers placed before the Committee. ii) The Committee scrutinized the replies of Audit and Inspection Note on the Accounts of Municipal Corporation, Karnal for the period from April, 2013 to March, 2014, audited by the Director, Local Audit Department, Haryana.
33.	19.01.2016	7	i) Due to unavoidable circumstances, the Chairperson postponed the oral examination of the Principal Secretary to Government Haryana, Urban Local Bodies Department fixed for 19.01.2016. ii) Papers placed before the Committee. iii) The Committee scrutinized the replies received from the Urban Local Bodies Department regarding Audit and Inspection Note on the Accounts of Municipal Corporation, Karnal for the period from April, 2013 to March, 2014 audited by the Director, Local Audit Department, Haryana.
34.	28.01.2016	7	i) Papers placed before the Committee. ii) The Committee scrutinized the replies of Audit and Inspection Note on the Accounts of Municipal Corporation, Karnal for the period from April, 2013 to March, 2014, audited by the Director, Local Audit Department, Haryana.
35.	02.02.2016	5	Resumption of oral examination of the Principal Secretary to Government, Haryana, Urban Local Bodies Department regarding Audit and Inspection Note on the Accounts of Municipal Corporation, Karnal for the period from April, 2013 to March, 2014 audited by the Director, Local Audit Department, Haryana.
36.	10.02.2016	9	i) Papers placed before the Committee. ii) Resumption of oral examination of the Principal Secretary to Government, Haryana, Urban Local Bodies Department regarding Audit and Inspection Note on the Accounts of Municipal Corporation, Gurgaon for the period from April, 2012 to March, 2013 audited by the Director, Local Audit Department, Haryana. iii) The Committee decided to undertake a study tour to the Union Territory of

			Andaman & Nicobar Island w.e.f. 25.02.2016 to 02.03.2016.
37.	16.02.2016	6	The Committee scrutinized the replies of Audit and Inspection Notes on the Accounts of Panchayat Samiti, Pundri for the period from April, 2005 to March, 2013 and Panchayat Samiti, Nissing for the period from April, 2010 to March, 2013 respectively, audited by the Director, Local Audit Department, Haryana.
38.	23.02.2016	3	There was no Quorum. Hence, no business could be transacted.
39.	01.03.2016	7	i) The Committee drafted its 8 <sup>th</sup> Report for the year 2015-16 on the Audit and Inspection Notes on the Accounts of Zila Parishad, Sirsa for the period from April, 2012 to March, 2013, Panchayat Samitis, Pehowa for the period from April, 2012 to March, 2013, Pundri for the period from April, 2005 to March, 2013, Tohana for the period from April, 2010 to March, 2013 and Nissing for the period from April, 2010 to March, 2013 audited by the Director, Local Audit, Haryana. ii) Confirmation of proceedings.
40.	08.03.2016	5	i) Papers placed before the Committee. ii) The Committee drafted its 9 <sup>th</sup> Report for the year 2015-16 on the Audit and Inspection Notes on the Accounts of Municipal Corporations, Gurgaon for the period from April, 2012 to March, 2013 and Karnal for the period from April, 2013 to March, 2014 audited by the Director, Local audit, Haryana.
41.	14.03.2016	3	i) The Committee finalized its 8 <sup>th</sup> and 9 <sup>th</sup> Reports for the year 2015-16 on the Audit and Inspection Notes on the Accounts of Zila Parishad, Sirsa for the period from April, 2012 to March, 2013, Panchayat Samitis, Pehowa for the period from April, 2012 to March, 2013, Pundri for the period from April, 2005 to March, 2013, Tohana for the period from April, 2010 to March, 2013, Nissing for the period from April, 2010 to March, 2013, Municipal Corporations, Gurgaon for the period from April, 2012 to March, 2013 and Karnal for the period from April, 2013 to March, 2014 audited by the Director, Local audit, Haryana. ii) Confirmation of proceedings.



The Committee did not hold any meeting out of Chandigarh during the year 2015-16.

### **(iii) Review for the year 2016-17**

The Committee on Local Bodies and Panchayati Raj Institutions for the year 2016-2017 consisting of nine Members was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on 28<sup>th</sup> April, 2016 and was notified vide Haryana Vidhan Sabha Secretariat Notification No. LB/PRIC-1/2016-2017/24, dated Chandigarh, the 29<sup>th</sup> April, 2016.

Shri Mool Chand Sharma, MLA was appointed as Chairperson of the Committee by the Hon'ble Speaker.

#### **Reports Examined**

- (i) The Committee examined/scrutinized the Audit and Inspection note on the Accounts of Municipal Corporation, Faridabad for the period from April, 2013 to March, 2014, audited by the Director, Local Audit, Haryana.
- (ii) The Committee examined/scrutinized the Audit and Inspection note on the Accounts of Municipal Corporation, Gurugram for the period from April, 2013 to March, 2014, audited by the Director, Local Audit, Haryana.
- (iii) The Committee examined/scrutinized the Audit and Inspection note on the Accounts of Municipal Corporation, Rohtak for the period from April, 2013 to March, 2014, audited by the Director, Local Audit, Haryana.

#### **Meetings held and Business Transacted**

The details showing the dates of meetings held, the number of Members present and the business transacted at each meeting are given in the following table: -

Sr. No.	Date of Meetings	Number of Members/Special Invitee Present	Business Transacted
1.	27.04.2016	9	i) The Deputy Secretary, Haryana Vidhan Sabha welcome the members of the Committee and explained the scope and functions of the Committee. ii) Paper placed before the Committee vide Memo No. Accounts/MCG/2016/15104, dated 21.03.2016 received from the Commissioner, Municipal Corporation, Gurugaon.
2.	03.05.2016	7	i) Paper placed before the Committee. ii) Discussion regarding general functioning

			of the Committee with the Additional chief Secretary to Government Haryana, Urban Local Bodies Department and Development & Panchayat Department.
3.	10.05.2016	7	<p>i) The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Faridabad for the year 2013-14 audited by the Director, Local Audit Department, Haryana.</p> <p>ii) The Committee has decided to hold its own meeting on 27.05.2016 at Faridabad for Oral Examination.</p>
5.	17.05.2016	10	<p>i) The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Faridabad for the year 2013-14 audited by the Director, Local Audit Department, Haryana</p> <p>ii) The Committee selected the Audit Report of the Municipal Corporation, Rohtak for the year 2013-14 audited by the Director, Local Audit Department, Haryana for its scrutiny/Oral examination of the Departmental representatives.</p>
5.	24.05.2016	7	<p>i) The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Rohtak for the year 2013-14 audited by the Director, Local Audit Department, Haryana.</p> <p>ii) The Committee has decided to hold its own meeting on 03.06.2016 at Haryana Bhawan, New Delhi.</p>
6.	27.05.2016	6	Oral examination of the Principal Secretary to Government, Haryana, Urban Local Bodies Department regarding Audit and Inspection Note on the Accounts of Municipal Corporation, Faridabad for the year 2013-2014, audited by the Director, Local Audit Department, Haryana.
7.	30.05.2016	8	<p>i) The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Rohtak for the year 2013-14 audited by the Director, Local Audit Department, Haryana.</p> <p>ii) The Committee selected the Municipal Corporation, Gurgaon and Panchayat Samities of Bhiwani and Jind for its scrutiny and oral examination with the departmental representatives.</p>
8.	03.06.2016	8	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Rohtak for the year 2013-14 audited by the Director, Local Audit Department, Haryana.
9.	10.06.2016	6	<p>i) Papers placed before the Committee.</p> <p>ii) The Committee scrutinized the replies of the Audit and inspection note on the Accounts of Zila Parishad, Kaithal for the</p>

			Period from 8/2012 to 2/2014 audited by the Director, Local Audit Department, Haryana.
10.	15.06.2016	5	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Rohtak for the year 2013-14 audited by the Director, Local Audit Department, Haryana.
11.	22.06.2016	8	i) Papers placed before the Committee. ii) The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Rohtak for the year 2013-14 audited by the Director, Local Audit Department, Haryana.
12.	27.06.2016	6	i) The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Rohtak for the year 2013-14 audited by the Director, Local Audit Department, Haryana. ii) The Committee also decided to orally examine the Principal Secretary to Government, Haryana Local Bodies Department on 04.07.2016 which was earlier fixed for 26.06.2016 and postponed due to non availability of Local Bodies Department Staff.
13.	04.07.2016	9	i) Papers placed before the Committee. ii) Oral examination of the Principal Secretary to Government, Haryana, Urban Local Bodies Department regarding Audit and Inspection Note on the Accounts of Municipal Corporation, Rohtak for the year 2013-2014, audited by the Director, Local Audit Department, Haryana.
14.	11.07.2016	5	i) The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Gurgaon for the year 2013-14 audited by the Director, Local Audit Department, Haryana. ii) The Committee has decided to hold its own meeting on 16.07.2016 at Haryana Bhawan, New Delhi.
15.	16.07.2016	4	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Gurgaon for the year 2013-14 audited by the Director, Local Audit Department, Haryana.
16.	18.07.2016	7	i) Papers placed before the Committee. ii) Oral examination of the Principal Secretary to Government, Haryana, Urban Local Bodies Department regarding Audit and Inspection Notes on the Accounts of Municipal Corporation, Gurgaon for the year 2013-2014, audited by the Director, Local Audit Department, Haryana.
17.	25.07.2016	7	The Committee scrutinized the replies/status report received form

			Municipal Corporation, Faridabad.
18.	01.08.2016	6	The Committee framed the questionnaire on the replies received from the Municipal Corporation, Faridabad.
19.	08.08.2016	6	i) The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Panchayat Samiti, Jind for the year 2013-14 audited by the Director, Local Audit Department, Haryana. ii) The Committee has decided to hold its own meeting on 13.08.2016 at Haryana Bhawan, New Delhi.
20.	13.08.2016	7	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Panchayat Samiti, Jind for the year 2013-14 audited by the Director, Local Audit Department, Haryana.
21.	17.08.2016	9	i) The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Panchayat Samiti, Jind for the year 2013-14 audited by the Director, Local Audit Department, Haryana. ii) The Committee has decided to hold its own meeting on 20.08.2016 at Haryana Bhawan, New Delhi.
22.	20.08.2016	6	i) The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Panchayat Samiti, Bhiwani for the from 4/2010 to 03/2014 audited by the Director, Local Audit Department, Haryana ii) The Committee has decided to undertake study tour w.e.f 07.09.2016 to 12.09.2016 to the Union Territory of Andaman & Nicobar Iceland and also to the State of Tamilnadu.
23.	22.08.2016	9	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Panchayat Samiti, Bhiwani for the from 4/2010 to 03/2014 audited by the Director, Local Audit Department, Haryana.
24.	07.09.2016	8	The Committee scrutinized the Annual Audit Report and Inspection Note on the Accounts of Municipal Corporation, Faridabad for the period from April, 2013 to March, 2014 audited by the Director, Local Audit Department, Haryana.
25.	14.09.2015	10	i) Papers placed before the Committee. ii) Oral examination of the Principal Secretary to Government, Haryana, Urban Local Bodies Department regarding Audit and Inspection Notes on the Accounts of Municipal Corporation, Faridabad for the year 2013-2014, audited by the Director, Local Audit Department, Haryana. iii) The Committee has decided to undertake

			study tour w.e.f 24.09.2016 to 29.09.2016 to the State of Madhya Pradesh.
26.	23.09.2016	7	The Committee scrutinized the Annual Audit Report and Inspection Note on the Accounts of Municipal Corporation, Gurgaon for the period from April, 2013 to March, 2014 audited by the Director, Local Audit Department, Haryana.
27.	25.09.2016	6	The Committee scrutinized the Annual Audit Report and Inspection Note on the Accounts of Municipal Corporation, Gurgaon for the period from April, 2013 to March, 2014 audited by the Director, Local Audit Department, Haryana.
28.	26.09.2016	5	The Committee scrutinized the Annual Audit Report and Inspection Note on the Accounts of Municipal Corporation, Gurgaon for the period from April, 2013 to March, 2014 audited by the Director, Local Audit Department, Haryana.
29.	27.09.2016	5	The Committee scrutinized the Annual Audit Report and Inspection Note on the Accounts of Municipal Corporation, Gurgaon for the period from April, 2013 to March, 2014 audited by the Director, Local Audit Department, Haryana.
30.	28.09.2016	5	The Committee scrutinized the Annual Audit Report and Inspection Note on the Accounts of Municipal Corporation, Gurgaon for the period from April, 2013 to March, 2014 audited by the Director, Local Audit Department, Haryana.
31.	29.09.2016	5	The Committee scrutinized the Annual Audit Report and Inspection Note on the Accounts of Municipal Corporation, Gurgaon for the period from April, 2013 to March, 2014 audited by the Director, Local Audit Department, Haryana.
32.	30.09.2016	7	The Committee scrutinized the Annual Audit Report and Inspection Note on the Accounts of Municipal Corporation, Gurgaon for the period from April, 2013 to March, 2014 audited by the Director, Local Audit Department, Haryana..
33.	03.10.2016	6	The Committee scrutinized the Annual Audit Report and Inspection Note on the Accounts of Municipal Corporation, Gurgaon for the period from April, 2013 to March, 2014 audited by the Director,

			Local Audit Department, Haryana.
34.	10.10.2016	8	The Committee scrutinized the Annual Audit Report and Inspection Note on the Accounts of Municipal Corporation, Gurgaon for the period from April, 2013 to March, 2014 audited by the Director, Local Audit Department, Haryana and action taken reports in respect of the observation /recommendation made by the Committee in its meeting held on 18.07.2016.
35.	19.10.2016	9	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Faridabad for the year 2013-14 audited by the Director, Local Audit Department, Haryana.
36.	25.10.2016	7	i) The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Gurugram and Faridabad for the year 2013-14 audited by the Director, Local Audit Department, Haryana. ii) And Committee made Observation/recommendation (Local Bodies Department).
37.	09.11.2016	6	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Gurugram for the year 2013-2014, audited by the Director, Local Bodies Department, Haryana.
38.	15.11.2016	10	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Faridabad for the year 2013-2014, audited by the Director, Local Bodies Department, Haryana.
39.	22.11.2016	9	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Faridabad for the year 2013-2014, audited by the Director, Local Bodies Department, Haryana.
40.	28.11.2016	6	i) Papers placed before the Committee. ii) Postponement of Oral Examination vide Letter No.PRC/2016/257, dated 26.11.2016 received from the Principal Secretary to Government, Haryana, Urban Local

			Bodies department, Chandigarh expressing his inability to attend the oral examination and request to re-schedule the oral examination for any other convenient date, was placed before the Committee. The Committee acceded to the request made therein and decided to orally examine the department in one of its subsequent meeting.
41.	07.12.2016	7	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Faridabad for the year 2013-2014, audited by the Director, Local Bodies Department, Haryana.
42.	14.12.2016	6	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Gurugram for the year 2013-2014, audited by the Director, Local Bodies Department, Haryana.
43.	19.12.2016	7	i) Papers placed before the Committee. ii) Oral examination of the Principal Secretary to Government, Haryana, Urban Local Bodies Department regarding Audit and Inspection Notes on the Accounts of Municipal Corporation, Gurugram and Faridabad for the year 2013-2014, audited by the Director, Local Audit Department, Haryana and discussion on the observations made by the Committee in its meeting held on 01.08.2016 and 14.09.2016.
44.	28.12.2016	6	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Faridabad for the year 2013-2014, audited by the Director, Local Bodies Department, Haryana.
45.	04.01.2017	7	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Gurugram for the year 2013-2014, audited by the Director, Local Bodies Department, Haryana.
46.	10.01.2017	10	i) The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Rohtak for the year 2013-2014, audited by the Director, Local Bodies Department, Haryana. ii) Confirmation of proceedings.
47.	18.01.2017	7	i) The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Gurugram for the year 2013-2014, audited by the

			<p>Director, Local Bodies Department, Haryana.</p> <p>ii) Confirmation of proceedings.</p> <p>iii) The Committee has decided to undertake study tour w.e.f 28.01.2016 to 30.01.2016 to the State of Tamil Nadu and Andhra Pradesh.</p>
48.	23.01.2017	7	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Faridabad for the year 2013-2014, audited by the Director, Local Bodies Department, Haryana.
49.	28.01.2017	5	<p>i) The Committee scrutinized the replies received from Urban local Bodies Department in respect of the Annual Audit Report on the Accounts of Municipal Corporation, Faridabad for the year 2013-2014, audited by the Director, Local Bodies Department, Haryana.</p> <p>ii) The Committee decided to hold its meeting on 03.01.2017 at Haryana Bhawan, New Delhi.</p> <p>iii) Postponement of Study Tour Programme to the State of Tamil Nadu and Andhra Pradesh from 28<sup>th</sup> January, to 30<sup>th</sup> January, 2017.</p>
50.	03.02.2017	5	i) The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Faridabad for the year 2013-2014, audited by the Director, Local Bodies Department, Haryana.
51.	07.02.2017	6	To draft the 10 <sup>th</sup> report of the Committee.
52.	15.02.2017	8	<p>i) To draft the 10<sup>th</sup> report of the Committee.</p> <p>ii) Confirmation of proceedings.</p>
53.	22.02.2017	9	<p>i) The Committee finalized its 10<sup>th</sup> Reports on the Municipal Corporation, Faridabad for the period April,2013 to March, 2014, Municipal Corporation, Gurugram for the period April,2013 to March,2014 and Municipal Corporation, Rohtak for the period April, 2013 to March, 2014.</p> <p>ii) Spot Study Tour Programme to the State of Gujarat w.e.f. 20.03.2017 to 28.03.2017.</p> <p>iii) Confirmation of proceedings.</p>
54.	17.03.2017	8	Discussion on the Study Tour Programme to the State of Jammu & Kashmir w.e.f. 23 <sup>rd</sup> March, 2017 to 29 <sup>th</sup> March, 2017.
55.	23.03.2017	4	The Committee partly review its 10 <sup>th</sup> Report relating to Municipal Corporation, Gurugram for the year 2013-14.
56.	26.03.2017	3	The Committee partly review its 10 <sup>th</sup> Report relating to Municipal Corporation, Gurugram for the year 2013-



			14.
57.	27.03.2017	3	i) The Committee partly review its 10 <sup>th</sup> Report relating to Municipal Corporation, Gurugram for the year 2013-14. ii) Committee visited to Jammu & Kashmir Legislative Assembly in Srinagar
58.	28.03.2017	4	The Committee partly review its 10 <sup>th</sup> Report relating to Municipal Corporation, Gurugram for the year 2013-14.
59.	29.03.2017	4	The Committee partly review its 10 <sup>th</sup> Report relating to Municipal Corporation, Gurugram for the year 2013-14.
60.	30.03.2017	4	The Committee partly review its 10 <sup>th</sup> Report relating to Municipal Corporation, Gurugram for the year 2013-14.

The Committee held its own meetings at places of outside Chandigarh as details given below: -

Sr. No.	Dates of meeting	Places of meeting
1	27.05.2016	Faridabad
2	03.06.2016	New Delhi
3	16.07.2016	New Delhi
4	23.09.2016	New Delhi
5	25.09.2016	Khajuraho (M.P.)
6	26.09.2016	Maihar (M.P.)
7	27.09.2016	Jabalpur (M.P.)
8	28.09.2016	Pachmarhi (M.P.)
9	29.09.2016	Bhopal (M.P.)
10	30.09.2016	New Delhi
11	28.01.2016	New Delhi
12	03.02.2017	New Delhi
13	23.03..2017	New Delhi
14	26.03.2017	Pahalgam (J&k)
15	27.03.2017	Srinagar (J&K)
16	28.03.2017	Sonamarg (J&k)
17	29.03.2017	Gulmarg (J&k)
18	30.03.2017	New Delhi

**(iv) Review for the year 2017-18**

The Committee on Local Bodies and Panchayati Raj Institutions for the year 2017-2018 consisting of nine Members was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on 25<sup>th</sup> April, 2017 and was notified vide Haryana Vidhan Sabha Secretariat Notification No. LB/PRIC-1/2017-2018/27 dated Chandigarh, the 25<sup>th</sup> April, 2017.

Shri Aseem Goel, MLA was appointed as Chairperson of the Committee by the Hon'ble Speaker.

### **Reports Examined**

1. The Committee examined/scrutinized the Audit and Inspection note on the Accounts of Zila Parishad, Sonipat for the period from April, 2015 to March, 2016, audited by the Director, Local Audit, Haryana.
2. The Committee examined/scrutinized the Audit and Inspection note on the Accounts of Panchayat Samiti, Ambala-1 for the period from April, 2013 to March, 2016, audited by the Director, Local Audit, Haryana.
3. The Committee examined/scrutinized the Audit and Inspection note on the Accounts of Municipal Corporation, Panipat, Municipal Corporation, Ambala and Municipal Council, Palwal for the period from April, 2015 to March, 2016, audited by the Director, Local Audit, Haryana.

### **Meetings held and Business Transacted**

The details showing the dates of meetings held, the number of Members present and the business transacted at each meeting are given in the following table: -

<b>Sr. No.</b>	<b>Date of Meetings</b>	<b>Number of Members/Special Invitee Present</b>	<b>Business Transacted</b>
1.	08.05.2017	6	i) The Under Secretary, Haryana Vidhan Sabha welcome the members of the Committee and explained the scope and functions of the Committee. ii) The Committee selected the Audit Reports of the Municipal Corporation, Ambala, Municipal Corporation, Panipat and Municipal Corporation, Gurugram, Zila Parishad, Jhajjar and Sonipat, Panchayat Samities, Barwala, Ratia, Fetehabad, Uklana and Naraingarh for the year 2015-16 audited by the Director, Local Audit Department, Haryana for its scrutiny/Oral examination of the Departmental representatives.
2.	17.05.2017	7	i) Discussion with the Director, Local Audit Department, Haryana regarding selected Municipal Corporations, Zila Parishads and Panchayat Samities. ii) Papers placed before the Committee vide Memo No. TAIIL/LAD/2017/4279 dated 16.05.2017 received from the Director, Local Audit, Haryana, Panchkula.
3.	24.05.2017	6	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Ambala for the year 2015-16 audited by the Director, Local Audit Department, Haryana.
4.	31.05.2017	8	i) Discussion with the Principal Secretary to Government, Haryana, Urban Local Bodies Department regarding general functioning of the Municipal Bodies.

			ii) The Committee has decided to hold its own meeting on 07.06.2017 at Benmore Circuit House, Shimla (HP).
5.	08.06.2017	8	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Zila Parishad, Sonapat for the year 2015-16 audited by the Director, Local Audit Department, Haryana.
6.	14.06.2017	8	i) Discussion with the Additional Chief Secretary to Government, Haryana, Development and Panchayats Department regarding general functioning of the Panchayati Raj Institutions. ii) Discussion with the Principal Secretary to Government, Haryana, Urban Local Bodies Department regarding general functioning of the Municipal Bodies.
7.	22.06.2017	2	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Ambala for the year 2015-16 audited by the Director, Local Audit Department, Haryana.
8.	29.06.2017	4	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Ambala for the year 2015-16 audited by the Director, Local Audit Department, Haryana.
9.	05.07.2017	9	i) The Committee scrutinized the replies of the Annual Report on the Accounts of Municipal Corporation, Panipat for the year 2015-16 audited by the Director, Local Audit Department, Haryana. ii) Papers placed before the Committee.
10.	10.07.2017	8	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Panchayat Samiti, Naraingarh for the year 4 /2014 to 3/2016 audited by the Director, Local Audit Department, Haryana.
11.	28.07.2017	5	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Panipat for the year 2015-16 audited by the Director, Local Audit Department, Haryana.
12.	01.08.2017	7	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Ambala for the year 2015-16 audited by the Director, Local Audit Department, Haryana.

13.	09.08.2017	8	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Ambala for the year 2015-16 audited by the Director, Local Audit Department, Haryana.
14.	16.08.2017	7	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Panipat for the year 2015-16 audited by the Director, Local Audit Department, Haryana.
15.	23.08.2017	10	i) Informal discussion in respect of the Agenda fixed for the meeting. ii) Oral examination of the Principal Secretary to Government, Haryana, Urban Local Bodies Department regarding Audit and Inspection Notes on the Accounts of Municipal Corporation, Ambala for the year 2015-2016, audited by the Director, Local Audit Department, Haryana.
16.	30.08.2017	9	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Zila Parishad, Sonipat for the year 04/2015 to 03/2016 audited by the Director, Local Audit Department, Haryana.
17.	05.09.2017	5	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Panipat for the year 2015-16 audited by the Director, Local Audit Department, Haryana.
18.	13.09.2017	9	i) Informal discussion in respect of the Agenda fixed for the meeting. ii) Oral examination of the Additional Chief Secretary to Government, Haryana, Development & Panchayats Department, Haryana in respect of the annotated replies of the paras of Annual Audit Report on the Accounts of Zila Parishad, Sonipat for the year 04/2015 to 03/2016 audited by the Director, Local Audit Department, Haryana.
19.	19.09.2017	5	i) Informal discussion in respect of the Agenda fixed for the meeting. ii) Oral examination of the Principal Secretary to Government, Haryana, Development & Panchayats Department, Haryana in respect of the replies to the paras of Annual Audit Report on the Accounts of Zila Parishad, Sonipat for the year 04/2015 to 03/2016 audited by the Director, Local Audit Department, Haryana.
20.	27.09.2017	7	i) Informal discussion in respect of the Agenda fixed for the meeting. ii) Oral examination of the Principal Secretary to Government, Haryana, Urban Local Bodies Department in respect of the replies to the paras of Annual Audit Report on the

			Accounts of Municipal Corporation, Panipat for the year 2015-2016, audited by the Director, Local Audit Department, Haryana.
21.	03.10.2017	6	The Committee informally discussed in respect of agenda fixed for the meeting.
22.	04.10.2017	6	The Committee discussed the working and implementation of the views on different points of common interests.
23.	06.10.2017	6	The Committee informally discussed in respect of agenda fixed for the meeting.
24.	09.10.2017	6	The Committee informally discussed in respect of agenda fixed for the meeting.
25.	10.10.2017	6	The Committee informally discussed in respect of agenda fixed for the meeting.
26.	12.10.2017	6	The Committee informally discussed in respect of agenda fixed for the meeting.
27.	17.10.2017	6	The Committee scrutinized the Annual Audit Report and Inspection Note on the Accounts of M.C, Palwal for the year 2015-16 audited by the Director, Local Audit Department, Haryana.
28.	03.11.2017	6	The Committee scrutinized the Annual Audit Report and Inspection Note on the Accounts of Municipal Council, Gohana for the year 2015-16 audited by the Director, Local Audit Department, Haryana.
29.	08.11.2017	9	i) Informal discussion in respect of the Agenda fixed for the meeting. ii) Oral examination of the Principal Secretary to Government, Haryana, Urban Local Bodies Department in respect of the replies to the paras of Annual Audit Report on the Accounts of Municipal Corporation, Panipat for the year 2015-2016, audited by the Director, Local Audit Department, Haryana.
30.	15.11.2017	8	i) Informal discussion in respect of the Agenda fixed for the meeting. ii) Oral examination of the Principal Secretary to Government, Haryana, Urban Local Bodies Department in respect of the replies to the paras of Annual Audit Report on the Accounts of Municipal Corporation, Ambala for the year 2015-2016, audited by the Director, Local Audit Department, Haryana.
31.	22.11.2017	7	i) Informal discussion in respect of the Agenda fixed for the meeting. ii) Oral examination of the Principal Secretary to Government, Haryana, Urban Local Bodies Department in respect of the replies

			to the paras of Annual Audit Report on the Accounts of Panchayat Samiti, Ambala-1 and Panchayat Samiti, Ratia for the year 2015-2016, audited by the Director, Local Audit Department, Haryana.,.
32.	06.12.2017	9	<ul style="list-style-type: none"> <li>i) Informal discussion in respect of the Agenda fixed for the meeting.</li> <li>ii) Oral examination of the Principal Secretary to Government, Haryana, Urban Local Bodies Department in respect of the paras of Annual Audit Report on the Accounts of Municipal Corporation, Ambala and Municipal Council, Palwal for the year 2015-2016, audited by the Director, Local Audit Department, Haryana.</li> </ul>
33.	11.12.2017	7	The Committee scrutinized the Annual Audit Report and Inspection Note on the Accounts of Municipal Corporation, Gurugram for the 2015-16 audited by the Director, Local Audit Department, Haryana.
34.	13.12.2017	9	Spot study tour visit to various ongoing projects including Bandhwari Solid Waste Management Plant of Municipal Corporation, Gurugarm,
35.	20.12.2017	8	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Gurugram for the year 2015-16 audited by the Director, Local Audit Department, Haryana.
36.	03.01.2018	9	<ul style="list-style-type: none"> <li>i) Spot study tour visit to various ongoing projects of Municipal Corporation, Ambala.</li> <li>ii) Spot study tour visit to various ongoing works of Zila Parisad and Panchyat Samiti, Ambala-1 under Development &amp; Panchyats Department, Haryana.</li> </ul>
37.	12.01.2018	6	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Council, Palwal for the year 2015-2016, audited by the Director, Local Bodies Department, Haryana.
38.	19.01.2018	5	Spot study tour to visit various ongoing works of Zila Parisad and Panchyat Samiti, Ambala-1, under Development & Panchyats, Department, Haryana.
39.	24.01.2018	7	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Gurugram for the year 2015-2016, audited by the Director, Local Bodies Department, Haryana.
40.	01.02.2018	6	The Committee scrutinized the replies of

			the Annual Audit Report on the Accounts of Panchayat Samiti, Naraingarh for the period 4/2010 to 03/2016 audited by the Director, Local Bodies Department, Haryana.
41.	05.02.2018	3	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Panchayat Samiti, Barwala for the period 4/2010 to 03/2012 audited by the Director, Local Bodies Department, Haryana. Kindly attend accordingly.
42.	13.02.2018	6	To draft the 11 <sup>th</sup> report of the Committee.
43.	21.02.2018	6	To draft the 12 <sup>th</sup> report of the Committee.
44.	28.02.2018	7	To Finalize the 11 <sup>th</sup> & 12 <sup>th</sup> report of the Committee.

The Committee held its own meetings at places of outside Chandigarh as details given below: -

Sr. No.	Dates of meeting	Places of meeting
1	08.06.2017	Shimla
2	22.06.2017	New Delhi
3	28.07.2017	New Delhi
4	05.09.2017	New Delhi
5	03.10.2017	New Delhi
6	04.10.2017	Itanagar (Arunachal Pradesh)
7	06.10.2017	Tawang (Arunachal Pradesh)
8	09.10.2017	Bhalukpong (Arunachal Pradesh)
9	10.10.2017	Shillong (Mehgalya)
10	12.10.2017	New Delhi
11	11.12.2017	Jagadhari
12	13.12.2017	Gurugram
13	03.01.208	Ambala
14	12.01.2018	New Delhi
15	19.01.2018	Ambala

(v) **Review for the year 2018-19**

The Committee on Local Bodies and Panchayati Raj Institutions for the year 2018-2019 consisting of nine Members was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on 24<sup>th</sup> April, 2018 and was notified vide Haryana Vidhan Sabha Secretariat Notification No. LB/PRIC-1/2017-2018/30, dated Chandigarh, the 25<sup>th</sup> April, 2018.

Shri Aseem Goel, MLA was appointed as Chairperson of the Committee by the Hon'ble Speaker.

**Reports Examined**

1. The Committee examined/scrutinized the Audit and Inspection note on the Accounts of Panchayat Samiti, Ambala-1 for the period from April, 2016 to March, 2017, audited by the Director, Local Audit, Haryana.
2. The Committee examined/scrutinized the Audit and Inspection note on the Accounts of Municipal Corporation, Ambala and Municipal Council, Gohana for the period from April, 2016 to March, 2017, audited by the Director, Local Audit, Haryana.

**Meetings held and Business Transacted**

The details showing the dates of meetings held, the number of Members present and the business transacted at each meeting are given in the following table: -

Sr. No.	Date of Meetings	Number of Members/Special Invitee Present	Business Transacted
1.	02.05.2018	7	i) The Under Secretary, Haryana Vidhan Sabha Welcome the members of the Committee and explained the scope and functions of the Committee. ii) The Committee selected the Audit Reports of the Municipal Corporation, Ambala, and Municipal Corporation, Gurugram, Municipal Council Bhiwani; and Municipal Council, Gohana for the year 2016-17 audited by the Director, Local Audit Department, Haryana for its Scrutiny/Oral examination of the Departmental representatives.
2.	09.05.2018	7	Discussion with the Director, Local Audit Department, Haryana regarding selected Municipal Corporations, and Municipal Councils,
3.	16.05.2018	8	Discussion the scope and functions of the Committee.
4.	23.05.2018	8	i) Discussion with the Director, Local Audit Department, Haryana regarding selected Municipal Corporations, and Municipal Councils, ii) Paper placed before the Committee.
5.	30.05.2018	8	The Committee discussed with the Director, Local Audit Department regarding Annual Technical Inspection report on Urban Local Bodies, Department and Development & Panchayati Raj Institutions Department for the year 2015-16.
6.	03.06.2018	5	Discussion on the audit and Inspection Notes on the Accounts of Zila Parishad, sonipat for the period from April, 2015 to March, 2016



			Audited by the Director Local Audit, Haryana.
7.	05.06.2018	3	The Committee informally discussed in respect of agenda fixed for the meeting.
8.	07.06.2018	3	The Committee informally discussed in respect of agenda fixed for the meeting.
9.	08.06.2018	3	The Committee informally discussed in respect of agenda fixed for the meeting.
10.	09.06.2018	3	The Committee informally discussed in respect of agenda fixed for the meeting.
11.	10.06.2018	3	The Committee informally discussed in respect of agenda fixed for the meeting.
12.	12.06.2018	3	The Committee informally discussed in respect of agenda fixed for the meeting.
13.	19.06.2018	8	i) The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Council, Gohana for the year 2016-17 audited by the Director, Local Audit Department, Haryana. ii) Paper placed before the Committee.
14.	26.06.2018	8	i) The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Ambala for the year 2016-17 audited by the Director, Local Audit Department, Haryana. ii) Papers placed before the Committee.
15.	29.06.2018	4	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Ambala for the year 2016-17 audited by the Director, Local Audit Department, Haryana.
16.	04.07.2018	9	i) Informal discussion in respect of the Agenda fixed for the meeting. ii) Oral examination of the Principal Secretary to Government, Haryana, Urban Local Bodies Department in respect of the replies to the paras of Annual Audit Report on the Accounts of Municipal Corporation, Ambala for the year 2016-2017, audited by the Director, Local Audit Department, Haryana.
17.	12.07.2018	4	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Council, Gohana for the year 2016-17 audited by the Director, Local Audit Department, Haryana.
18.	18.07.2018	5	i) Informal discussion in respect of the Agenda fixed for the meeting. ii) Oral examination of the Principal Secretary to

			Government, Haryana, Urban Local Bodies Department in respect of the replies to the paras of Annual Audit Report on the Accounts of Municipal Council, Gohana for the year 2016-2017, audited by the Director, Local Audit Department, Haryana. iii) Paper placed before the Committee.
19.	01.08.2018	9	i) The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Council, Gohana for the year 2016-17 audited by the Director, Local Audit Department, Haryana. ii) Paper placed before the Committee.
20.	06.08.2018	7	i) The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Council, Palwal for the year 2016-17 audited by the Director, Local Audit Department, Haryana. ii) Paper placed before the Committee.
21.	10.08.2018	6	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Gurugram for the year 2016-17 audited by the Director, Local Audit Department, Haryana.
22.	21.08.2018.	7	i) The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Council, Gohana for the year 2016-17 audited by the Director, Local Audit Department, Haryana. ii) Paper placed before the Committee.
23.	24.08.2018	8	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Council, Palwal for the year 2016-17 audited by the Director, Local Audit Department, Haryana.
24.	28.08.2018	8	i) The Committee places on record its deep sense of sorrow and grief over the said demise of Dr. Hari Chand Midha, M.L.A. (Jind), Haryana Vidhan Saba. The Committee prayed to the Almighty to give peace to the departed soul and strength to the Members of the bereaved family to bear the irreparable loss. ii) Paper placed before the Committee.
25.	30.08.2018	5	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Council, Gohana for the year 2016-17 audited by the Director, Local Audit Department, Haryana.
26.	14.09.2018	4	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of

			Municipal Council, Bhiwani for the year 2016-17 audited by the Director, Local Audit Department, Haryana.
27.	19.09.2018	8	<ul style="list-style-type: none"> <li>i) Informal discussion in respect of the Agenda fixed for the meeting.</li> <li>ii) Oral examination of the Principal Secretary to Government, Haryana, Development &amp; Panchayats Department, Haryana in respect of the replies to the paras of Annual Audit Report on the Accounts of Panchayat Samiti, Ambala-1 for the year 2016-2017, audited by the Director, Local Audit Department, Haryana.</li> </ul>
28.	26.09.2018	7	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Panchayat Samiti, Ambala-1 for the year 2016-17 audited by the Director, Local Audit Department, Haryana.
29.	28.09.2018	4	Meeting with the sister Committee (Local Bodies Committee and Panchayati Raj Committee), Uttar Pradesh Legislative Assembly at Lucknow.
30.	29.09.2018	5	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Council, Bhiwani for the year 2016-17 audited by the Director, Local Audit Department, Haryana.
31.	30.09.2018	5	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Council, Bhiwani for the year 2016-17 audited by the Director, Local Audit Department, Haryana.
32.	08.10.2018	6	<ul style="list-style-type: none"> <li>i) The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Council, Bhiwani for the year 2016-17 audited by the Director, Local Audit Department, Haryana.</li> <li>ii) Paper placed before the Committee.</li> </ul>
33.	17.10.2018	11	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Gurugram for the year 2016-17 audited by the Director, Local Audit Department, Haryana.
34.	23.10.2018	7	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Panchayat Samiti, Ambala-1 for the year 2016-17 audited by the Director, Local Audit Department, Haryana.
35.	31.10.2018	9	<ul style="list-style-type: none"> <li>i) Informal discussion in respect of the Agenda fixed for the meeting.</li> <li>ii) Oral examination of the Principal Secretary to</li> </ul>

			Government, Haryana, Urban Local Bodies Department, Haryana in respect of the replies to the paras of Annual Audit Report on the Accounts of Municipal Council, Gohana and Palwal for the year 2016-2017, audited by the Director, Local Audit Department, Haryana. iii) Paper placed before the Committee.
36.	06.11.2018	6	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Council, Bhiwani for the year 2016-17 audited by the Director, Local Audit Department, Haryana.
37.	14.11.2018	7	i) Informal discussion in respect of the Agenda fixed for the meeting. ii) Oral examination of the Principal Secretary to Government, Haryana, Urban Local Bodies Department, Haryana in respect of the replies to the paras of Annual Audit Report on the Accounts of Municipal Corporation, Ambala and Municipal Council, Gohana for the year 2016-2017, audited by the Director, Local Audit Department, Haryana.
38.	21.11.2018	8	i) Informal discussion in respect of the Agenda fixed for the meeting. ii) Oral examination of the Principal Secretary to Government, Haryana, Urban Local Bodies Department, Haryana in respect of the replies to the paras of Annual Audit Report on the Accounts of Municipal Council, Palwal and Bhiwani for the year 2016-2017, audited by the Director, Local Audit Department, Haryana.
39.	28.11.2018	5	i) Informal discussion in respect of the Agenda fixed for the meeting. ii) Oral examination of the Principal Secretary to Government, Haryana, Development & Panchayats Department, Haryana in respect of the replies to the paras of Annual Audit Report on the Accounts of Panchayat Samiti, Ambala-1 for the year 2016-2017, audited by the Director, Local Audit Department, Haryana. iii) Paper placed before the Committee.
40.	30.11.2018	5	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Council, Bhiwani for the year 2016-17 audited by the Director, Local Audit Department, Haryana.
41.	05.12.2018	6	i) Informal discussion in respect of the Agenda fixed for the meeting. ii) Oral examination of the Principal Secretary to Government, Haryana, Development & Panchayats Department, Haryana in respect of the replies to the paras of Annual Audit Report on the Accounts of Panchayat Samiti, Ambala-1 for the year 2016-2017, audited by the Director, Local Audit Department, Haryana. iii) Paper placed before the Committee.

42.	15.12.2018	3	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Council, Bhiwani for the year 2016-17 audited by the Director, Local Audit Department, Haryana.
43.	19.12.2018	8	i) Informal discussion in respect of the Agenda fixed for the meeting. ii) Oral examination of the Principal Secretary to Government, Haryana, Development & Panchayats Department, Haryana in respect of the replies to the paras of Annual Audit Report on the Accounts of Panchayat Samiti, Ambala-1 for the year 2016-2017, audited by the Director, Local Audit Department, Haryana. iii) Paper placed before the Committee.
44.	02.01.2019	7	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Ambala for the year 2016-17 audited by the Director, Local Audit Department, Haryana.
45.	04.01.2019	7	Meeting with the sister Committee (Local Bodies Committee and Panchayati Raj Committee), Gujarat Legislative Assembly at Gandhinagar.
46.	05.01.2019	7	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Ambala for the year 2016-17 audited by the Director, Local Audit Department, Haryana
47.	06.01.2019	6	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Ambala for the year 2016-17 audited by the Director, Local Audit Department, Haryana
48.	07.01.2019	5	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Gurugram for the year 2016-17 audited by the Director, Local Audit Department, Haryana
49.	08.01.2019	5	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Gurugram for the year 2016-17 audited by the Director, Local Audit Department, Haryana
50.	10.01.2019	5	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Gurugram for the year 2016-17 audited by the Director, Local Audit

			Department, Haryana
51.	23.01.2019	4	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Council, Bhiwani for the year 2016-17 audited by the Director, Local Audit Department, Haryana.
52.	30.01.2019	5	The Committee scrutinized the replies of the Annual Audit Report on the Accounts of Municipal Corporation, Ambala for the year 2016-17 audited by the Director, Local Audit Department, Haryana
53.	06.02.2019	9	i) Informal discussion in respect of the Agenda fixed for the meeting. ii) Oral examination of the Principal Secretary to Government, Haryana, Development & Panchayats Department, Haryana and Principal Secretary to Government, Haryana, Urban Local Bodies Department, Haryana regarding non- supply of annotated replies to the paras of Annual Technical Inspection Report for the year 2009-11,2011-13,2013-14,2014-15 and 2015-16. iii) Paper placed before the Committee.
54.	13.02.2019	7	i) Informal discussion in respect of the Agenda fixed for the meeting. ii) Oral examination of the Principal Secretary to Government, Haryana, Development & Panchayats Department, Haryana and Principal Secretary to Government, Haryana, Urban Local Bodies Department, Haryana regarding non- supply of annotated replies to the paras of Annual Technical Inspection Report for the year 2009-11,2011-13,2013-14,2014-15 and 2015-16. iii) To draft the 13 <sup>th</sup> & 14 <sup>th</sup> report of the Committee. iv) Paper placed before the Committee.
55.	16.02.2019	8	To finalization the 13 <sup>th</sup> & 14 <sup>th</sup> report of the Committee.

The Committee held its own meetings at places of outside Chandigarh as details given below: -

Sr. No.	Dates of meeting	Places of meeting
1	16.05.2018	New Delhi
2	03.06.2018	New Delhi
3	05.06.2018	Sri Nagar (Jammu & Kashmir)
4	07.06.2018	Gulmarg (Jammu & Kashmir)
5	08.06.2018	Sonmarg (Jammu & Kashmir)
6	09.06.2018	Leh (Jammu & Kashmir)
7	10.06.2018	Ladakh (Jammu & Kashmir)
8	12.06.2018	New Delhi
9	29.06.2018	New Delhi
10	12.07.2018	New Delhi
11	10.08.2018	New Delhi
12	24.08.2018	New Delhi
13	14.09.2018	New Delhi
14	26.09.2018	New Delhi
15	28.09.2018	Lucknow (Uttar Pardesh)
16	29.09.2018	Ayodhya (Uttar Pardesh)

17	30.09.2018	Varanasi (Uttar Pardesh)
18	02.01.2019	Rewari
19	04.01.2019	Gandhinagar (Gujarat)
20	05.01.2019	Sardar Sarovar Dam (Gujarat)
21	06.01.2019	Gir Forest (Gujarat)
22	07.01.2019	Diu (U.T)
23	08.01.2019	Rann of Kutch (Gujarat)
24	10.01.2019	Gurugram
25	16.02.2019	New Delhi

### **(VI) Review for the year 2019-20**

The Committee on Local Bodies and Panchayati Raj Institutions for the year 2019-2020 consisting of nine Members was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on 09<sup>th</sup> April, 2019 and was notified vide Haryana Vidhan Sabha Secretariat Notification No. LB/PRIC-1/2019-20/30, dated Chandigarh, the 10<sup>th</sup> April, 2019.

Shri Aseem Goel, MLA was appointed as Chairperson of the Committee by the Hon'ble Speaker.

#### **Reports Examined**

1. The Committee examined/scrutinized the Audit and Inspection note on the Accounts of Municipal Corporation, Ambala for the period from April, 2016 to March, 2017, audited by the Director, Local Audit, Haryana.
  2. The Committee examined/scrutinized the Audit and Inspection note on the Accounts of Municipal Corporation, Gurugram for the period from April, 2016 to March, 2017, audited by the Director, Local Audit, Haryana.
  3. The Committee examined/scrutinized the Audit and Inspection note on the Accounts of Municipal Corporation, Ambala and Municipal Council, Gohana for the period from April, 2016 to March, 2017, audited by the Director, Local Audit, Haryana.
  4. The Committee examined/scrutinized the Audit and Inspection note on the Accounts of Panchayat Samiti, Ambala-1 for the period from April, 2016 to March, 2017, audited by the Director, Local Audit, Haryana.
-

**(XIV) SUBJECT COMMITTEE ON FOOD & SUPPLIES**

The Subject committee on Food & Supplies consisting of nine Members was constituted /Nominated by the Hon'ble Speaker under rule 276 of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

The work done by the committee during the respective term of office was as under :

1. Committee for the year (2014-15)  
Not Constituted
2. Committee for the year (2015-16)  
Not Constituted
3. Committee for the year (2016-17)

The Hon'ble Speaker, nominated the Subject Committee on Food and Supplies for the year 2016-17 consisting of nine members was nominated by the Hon'ble Speaker under rule 276 of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide Notification No. HVS/F&C-1/2016-17/27, dated 25<sup>th</sup>April, 2016.

The Committee held 60 meetings during the period under Review.

During the period under review, the Committee discussed its scope and function, framed questionnaire, scrutinized, replies given by the Department and discussed various matters concerning the functioning of the Departments with the departmental representatives and also made it's recommendations/ observation and contained in it's report.

The Committee orally examined the representative of the Additional Chief Secretary to Government of Haryana Food & Supplies, Departments in respect of questionnaire.

The Committee presented it's 2<sup>nd</sup> report to the house on 27<sup>th</sup> February, 2017.

The Committee also held it's meeting outside of Chandigarh at New Delhi, Gandhi Nagar, Dwaraka, Gir Forest (Gujrat), Jaipur, Jodhpur, Jaisalmer, Bikaner (Rajasthan), Bengluru, Mysuru, Ooty (Karnataka), Faridabad

4. Committee for the year (2017-18)  
Not Constituted
5. Committee for the year (2018-19)  
Not Constituted



**(XV) Subject Committee on Public Health, Irrigation,  
Power and Public Works (Building & Roads)**

The Subject Committee on Public Health, Irrigation, Power and Public Works (Building & Roads) consisting of nine Members was constituted/nominated every year by the Hon'ble Speaker under Rule 274(1) of the Rules & Procedure and Conduct of Business in Haryana Legislative Assembly .

The work done by the Committee during the respective term of office was as under: -

**(i) Committee for the year 2014-2015 (from 25<sup>th</sup> November, 2014)**

The Hon'ble Speaker, nominated the Subject Committee on Public Health, Irrigation, Power and Public Works (Building & Roads) consisting of nine Members was constituted/nominated every year by the Hon'ble Speaker under Rule 274(1) of the Rules & Procedure and Conduct of Business in Haryana Legislative Assembly vide Notification No. PHIP&PW (B&R) C-1/2014-2015/82 dated 25.11.2014. The Subject Committee held 18 meetings during the period of its tenure.

During the period under review, the Committee discussed its scope and functions, framed questionnaire and scrutinized the replies given by the Departments.

The Committee orally examined the representatives of the Public Health Engineering, Power and Public Works (B&R) Departments in respect of replies to the questionnaire framed by the Committee and also made its recommendations/observations as contained in its report.

The Committee also held its meetings outside of Chandigarh at New Delhi and Mussoorie.

The Committee presents its 2<sup>nd</sup> Report to the House on 25<sup>th</sup> March, 2015.

**(ii) Committee for the year 2015-2016**

The Hon'ble Speaker, nominated the Subject Committee on Public Health, Irrigation, Power and Public Works (Building & Roads) consisting of nine Members was constituted/nominated every year by the Hon'ble Speaker under Rule 274(1) of the Rules & Procedure and Conduct of Business in Haryana Legislative Assembly vide Notification No. PHIP&PW (B&R) C-1/2015-2016/25 dated 29.04.2015. The Subject Committee held 59 meetings during the period of its tenure.

During the period under review, the Committee discussed its scope and functions, framed questionnaire and scrutinized the replies given by the Departments.

The Committee orally examined the representatives of the Public Health Engineering, Irrigation, Power and Public Works (B&R) Departments in respect of replies to the questionnaire framed by the Committee and also made its recommendations/observations as contained in its report.

The Committee also held its meetings outside of Chandigarh at New Delhi, Jammu & Kashmir & Rajasthan.

The Committee presents its 3<sup>rd</sup> Report to the House on 31<sup>st</sup> March, 2016.

**(iii) Committee for the year 2016-2017**

The Hon'ble Speaker, nominated the Subject Committee on Public Health, Irrigation, Power and Public Works (Building & Roads) consisting of nine Members was constituted/nominated every year by the Hon'ble Speaker under Rule 274(1) of the Rules & Procedure and Conduct of Business in Haryana Legislative Assembly vide Notification No. PHIP&PW (B&R) C-1/2016-2017/33 dated 25.04.2016. The Subject Committee held 52 meetings during the period of its tenure.

During the period under review, the Committee discussed its scope and functions, framed questionnaire and scrutinized the replies given by the Departments.

The Committee orally examined the representatives of the Public Health Engineering, Irrigation & Water Resources, Power and Public Works (B&R) Departments in respect of replies to the questionnaire framed by the Committee and also made its recommendations/observations as contained in its report.

The Committee also held its meetings outside of Chandigarh, New Delhi, Himachal Pradesh.

The Committee presents its 4<sup>th</sup> Report to the House on 10<sup>th</sup> March, 2017.

**(iv) Committee for the year 2017-2018**

The Hon'ble Speaker, nominated the Subject Committee on Public Health, Irrigation, Power and Public Works (Building & Roads) consisting of nine Members was constituted/nominated every year by the Hon'ble Speaker under Rule 274(1) of the Rules & Procedure and Conduct of Business in Haryana Legislative Assembly vide Notification No. PHIP&PW (B&R) C-1/2017-2018/31 dated 25.04.2017. The Subject Committee held 57 meetings during the period of its tenure.

During the period under review, the Committee discussed its scope and functions, framed questionnaire and scrutinized the replies given by the Departments.

The Committee orally examined the representatives of the Public Health Engineering, Irrigation & Water Resources, Power and Public Works (B&R) Departments in respect of replies to the questionnaire framed by the Committee and also made its recommendations/observations as contained in its report.

The Committee also held its meetings outside of Chandigarh at New Delhi, Mussoorie(UK), Rajasthan & Andaman & Nicobar Islands.

The Committee presents its 5<sup>th</sup> Report to the House on 15<sup>th</sup> March, 2018.

**(iv) Committee for the year 2018-2019**

The Hon'ble Speaker, nominated the Subject Committee on Public Health, Irrigation, Power and Public Works (Building & Roads) consisting of nine Members was constituted/nominated every year by the Hon'ble Speaker under Rule 274(1) of the Rules & Procedure and Conduct of Business in Haryana Legislative Assembly vide Notification No. PHIP&PW (B&R) C-1/2018-2019/28 dated 25.04.2018. The Subject Committee held 48 meetings during the period of its tenure.

During the period under review, the Committee discussed its scope and functions, framed questionnaire and scrutinized the replies given by the Departments.

The Committee orally examined the representatives of the Public Health Engineering, Irrigation & Water Resources and Public Works (B&R) Departments in respect of replies to the questionnaire framed by the Committee and also made its recommendations/observations as contained in its report.

The Committee also held its meetings outside of Chandigarh at New Delhi, Madhya Pradesh & Gujarat.

The Committee presents its 6<sup>th</sup> Report to the House on 27<sup>th</sup> February, 2019.

**(iv) Committee for the year 2019-2020 (up to 02.11.2019)**

The Hon'ble Speaker, nominated the Subject Committee on Public Health, Irrigation, Power and Public Works (Building & Roads) consisting of nine Members was constituted/nominated every year by the Hon'ble Speaker under Rule 274(1) of the Rules &

Procedure and Conduct of Business in Haryana Legislative Assembly vide Notification No. PHIP&PW (B&R) C-1/2019-2020/32 dated 10.04.2019. The Subject Committee held 16 meetings during the period of its tenure.

During the period under review, the Committee discussed its scope and functions, framed questionnaire and scrutinized the replies given by the Departments.

The Committee orally examined the representatives of the Power Department in respect of replies to the questionnaire framed by the Committee and also made its recommendations/observations as contained in its report.

The Committee also held its meetings outside of Chandigarh at New Delhi & Gujarat.

No report was presented to the House by the Committee during the year 2019-2020 (up to 02.11.2019) due to the expiration of the term of Haryana Vidhan Sabha.

---

**(XVI) SUBJECT COMMITTEE ON SOCIAL JUSTICE & EMPOWERMENT, WOMEN  
AND CHILD DEVELOPMENT  
AND WELFARE OF SCs & BCs**

The Subject committee on Social Justice & Empowerment, Women and Child Development and Welfare of SCs & BCs consisting of nine Members was constituted /nominated by the Hon'ble Speaker under rule 278 (1) of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

The work done by the committee during the respective term of office was as under :

1. Committee for the year (2014-15)  
Not Constituted
2. Committee for the year (2015-16)  
Not Constituted
3. Committee for the year (2016-17)

The Hon'ble Speaker, nominated the Subject Committee on Social Justice & Empowerment, Women and Child Development and Welfare of SCs & BCs for the year 2016-17 consisting of nine Members was nominated by the Hon'ble Speaker under rule 278 (1) of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide Notification No. HVS/SJE-1/2016-17/34, dated 25<sup>th</sup> April, 2016.

The Committee held 57 meetings during the period under Review.

During the period under review, the committee discussed its scope and function, framed questionnaire, scrutinized, replies given by the Department and discussed various matters concerning the functioning of the Departments with the departmental representatives and also made it's recommendations/ observation as contained in it's report.

The Committee orally examined the representative of the Secretary, Commission for protection of the child rights regarding general working and function of the commission.

The Committee presented it's report to the House on 20<sup>th</sup> February, 2017.

The Committee also held it's meeting outside of Chandigarh at New Delhi, Shimla, Ajmer, Udaipur, Shirdi, Mumbai, Sikkim, Gangtok.

4. Committee for the year (2017-18)  
Not Constituted
5. Committee for the year (2018-19)  
Not Constituted

---

**(XVII) The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services.**

The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services consisting of nine Members every year by Hon'ble Speaker under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly. The work done by the Committee during the respective term of office was under:-

**(i) Summary of the Business transacted for the year 2014-2015 & 2015-2016.**

The Committee was not nominated w.e.f. October, 2014 to March, 2016 by the Hon'ble Speaker Haryana Legislative Assembly.

**(ii) Summary of the Business transacted for the year 2016-2017.**

The Hon'ble Speaker nominated the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services consisting of nine Members under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide Notification No. HVS/E&H/2016-2017/37 dated 25.4.2016. The Committee held 53 meetings during the period of its tenure.

The Committee scrutinized the material received from the Medical Education Department, Primary Education Department, School Education Department, Higher Education Department, Health Services Department and Technical Education Department. The Committee also orally examined the Principal Secretary to Government, Haryana Higher Education Department, School Education Department and Technical Education Department during the period of 2016-2017.

The Committee conducted its spot study tour to Rajasthan (Jaipur, Jodhpur and Jaslmer). The Committee also held its meetings New Delhi and Gurugram during this tenure. The Committee drafted its Second Report during the period of 2016-2017.

**(iii) Summary of the Business transacted for the year 2017-2018.**

The Hon'ble Speaker nominated the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services consisting of nine Members under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide Notification No.

HVS/E&H/2017-2018/67 dated 8<sup>th</sup> June, 2017. The Committee held 47 meetings during the period of its tenure.

The Committee discussed the scope and functions of the Committee. The Committee scrutinized the material received from the Medical Education Department, Medical Education & Research Department, School Education Department, Higher Education Department, Health Services Department and HUDA Department. The Committee orally examined The Additional Chief Secretary to Government, Haryana, School Education Department, the Principal Secretary to Government, Haryana Higher Education Department, the Principal Secretary to Government, Haryana Health Department & the Chief Administrator, Urban Development Authority.

The Committee conducted its spot study tour to Andhra Pradesh and Tamil Nadu. The Committee visited Tirupati (Andhra Pradesh). The Committee discussed with the Deputy Secretary of Tamil Nadu Legislative Assembly on common interest during the visit at Chennai (Tamil Nadu). The Committee also visited Rameshwaram and Madurai during the spot study tour to Tamil Nadu the Committee discussed on schemes & facilities provided in the Government Hospitals. The Committee also conducted its spot study tour to the State of Puducherry & Andaman & Nicobar Islands (Port Blair, Havelock). During its visit the Committee discussed on various points like Education, Health & Transport etc at L.G. House of Port Blair. The Committee held a meeting with sister Committee of Puduchery and discussed in detailed with School Education Department of Puduchery. The Committee also held its meetings New Delhi and Amritsar during this tenure. The Committee drafted its third Report during the period of 2016-2017.

**(iv) Summary of the Business transacted for the year 2018-2019.**

The Hon'ble Speaker nominated the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services consisting of nine Members under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide Notification No. HVS/E&H/2018-2019/32 dated 25<sup>th</sup> April, 2018. The Committee held 60 meetings during the period of its tenure.

The Committee discussed the scope and functions of the Committee. The Committee visited Medanta-Medicity, Forties & Airtimes Hospitals and discussed

orally the polices regarding the treatment of the poor person in above said Hospitals. The Committee scrutinized the material received from the Medical Education Department, Medical Education & Research Department, School Education Department, Higher Education Department, Health Services Department, Technical Education Department and Haryana Shehri Vikas Pradhikaran (HSVP) Department. The Committee orally examined the Additional Chief Secretary to Government, Haryana, School Education Department, Medical Education & Research Department and Health Services Department.

The Committee conducted its spot study tour to Odisha (Bhubaneswar, Puri and Chilka). The Committee discussed with the Secretary, Odisha Legislative Assembly on common interest & Education System of Odisha State.

The Committee also held its meetings New Delhi and Gurugram during this tenure. The Committee drafted the Fourth Report also during the period of 2018-2019.

**(v) Summary of the Business transacted for the year 2019-2020.**

The Hon'ble Speaker nominated the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services consisting of nine Members under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide Notification No. HVS/E&H/2019-2020/38 dated 10<sup>th</sup> April, 2019. The Committee held 27 meetings during the period of its tenure.

The Committee discussed the scope and functions of the Committee. The Committee scrutinized the material received from the Medical Education Department, Medical Education & Research Department, School Education Department, Health Services Department, Technical Education Department and Haryana Shehri Vikas Pradhikaran (HSVP) Department. The Committee orally examined the Additional Chief Secretary to Government, Haryana, School Education Department, the Director School Shiksha Pariyojana Parishad and Health Services Department.

The Committee also held its meetings New Delhi during this tenure.

---

**RULINGS/OBSERVATIONS**

The Chair gave rulings or made observations in regard to various matters. The important Rulings/Observations have been included in the Resumes for various Sessions of the Sabha, held during the period under review.

---



**POINTS OF ORDER AND DECISIONS THEREON**

For decision given on various points of order, reference may be made to the Resumes of the Sabha held during the period under review.

---

## ANNEXURE-1

**SYNOPSIS OF OFFICIAL BILLS PASSED BY THE HARYANA VIDHAN  
SABHA DURING THE YEARS (2014-2019).**

**NOVEMBER SESSION, 2014**

**1. The Haryana Appropriation (No. 3) Bill, 2014. (Introduced and passed on 5<sup>th</sup> November, 2014).**

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial year ending on the thirty-first day of March, 2015.

**2. The Haryana Value Added Tax (Second Amendment) Bill, 2014. (Introduced and passed on 5<sup>th</sup> November, 2014).**

This Bill seeks to repeal the Haryana Value Added Tax (Amendment) Ordinance, 2014 (Haryana Ordinance No. 7 of 2014) with a view to amend the Principal Act to facilitate recovery of old arrears of taxes and to provide relief to all types of dealers from payment of penalties and interest, an “Amnesty Scheme” is proposed to be brought by the Department. At present there is no enabling provision in the Haryana Value Added Tax Act, 2003 to notify the “Amnesty Scheme”.

**MARCH SESSION, 2015**

**1. The Haryana State Board of Technical Education (Amendment and Validation) Bill, 2015. (Introduced and passed on 16<sup>th</sup> March, 2015).**

This Bill seeks to amend the Principal Act with a view establishment of Board, there has been an exponential growth in the number of technical institutions regulated by the Haryana State Board of Technical Education and the students registered with it. At present there are 25 Government Polytechnics, 4 Government Aided and 157 Private Polytechnics conduction diploma on regular basis and 35 Engineering Colleges in evening shift. Total sanctioned intake of diploma programmes is 71245.

The Bill further seeks to Act could not be appointed therefore, to validate all the functions discharged by the Board during its course of working, the Act needs to be appointed from the date of its notification i.e. 6<sup>th</sup> May, 2008.

**2. The Haryana Value Added Tax (Amendment) Bill, 2015. (Introduced and passed on 16<sup>th</sup> March, 2015).**

This Bill seeks to repeal the Haryana Value Added Tax (Third Amendment) Ordinance, 2014 (Haryana Ordinance No. 8 of 2014) with a view to amend the Principal Act to provision exists in section 60 of the Act for amending the Haryana Value Added Tax Rules, 2003 (here-in-after referred to as the Rules). In case of any exigency the State Government is not able to amend the Schedules or the Rules. In order to enable the State Government to bring any amendment immediately in case the circumstances so require, the provisions contained in Section 59 and Section 60 of the Act are proposed to be amended.

**3. The Haryana Gauvansh Sanrakshan and Gausamvardhan Bill, 2015. (Introduced and passed on 16<sup>th</sup> March, 2015).**

This Bill seeks to establish proposed to Gauvansh Sanrakshan and Gausamvardhan Bill is to prohibit the slaughter of cow and its progeny, conserve and develop indigenous breeds of Cows and to establish institutions to keep, maintain and care the infirm, injured, stray and uneconomic cows in the State incidental thereto.

**4. The Haryana Appropriation (No. 1) Bill, 2015. (Introduced and passed on 25<sup>th</sup> March, 2015).**

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial year ending on the thirty-first day of March, 2015.

**5. The Haryana Appropriation (No. 2) Bill, 2015. (Introduced and passed on 25<sup>th</sup> March, 2015).**

This Bill seeks to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial year ending on the thirty-first day of March, 2016.

**6. The Indian Stamp (Haryana Amendment) Bill, 2015. (Introduced and passed on 25<sup>th</sup> March, 2015).**

This Bill seeks to amend the Principal Act with a view to provide to reduce the rates of stamp duty on debenture is 0.05% per year of the face value of the debenture subject to the maximum of 0.25% or Rs 25 lacs whichever is lower.

**7. The Haryana School Teachers Selection Board (Repealing) Bill, 2015. (Introduced and passed on 25<sup>th</sup> March, 2015).**

This Bill seeks to repeal the Haryana School Teachers Selection Board Act, 2011 (21 of 2011) (Haryana Ordinance No. 9 of 2014).

**SEPTEMBER SESSION, 2015**

**1. The Haryana Police (Amendment) Bill, 2015. (Introduced and passed on 4<sup>th</sup> September, 2015).**

This Bill seeks to repeal the Haryana Police (Amendment) Ordinance, 2015 (Haryana Ordinance No. 1 of 2015) with a view to dissolve State Level Recruitment Board/multiple recruitment agencies and making the direct recruitment of 12,000 posts of non-gazetted ranks of the Police Department, through already existing independent recruitment body the Haryana Staff Selection Commission.

**2. The Haryana Goods Conduct Prisoners (Temporary Release) Amendment Bill, 2015. (Introduced and passed on 4<sup>th</sup> September, 2015).**

This Bill seeks to amend the Principal Act with a view to include the under trial period for considering the case of temporary release and furlough.

**3. The Haryana Registration and Regulation of Societies (Amendment) Bill, 2015. (Introduced and passed on 4<sup>th</sup> September, 2015).**

This Bill seeks to repeal the Haryana Registration and Regulation of Societies (Amendment) Ordinance, 2015 (Haryana Ordinance No. 4 of 2015) with a view to amend the various sections by increasing the electoral Colleges of Societies from 300 members to more than 1000 members to making able to the Societies to conduct the direct election of the General Body without constitution of the Collegiums.

**4. The Haryana Appropriation (No. 3) Bill, 2015. (Introduced and passed on 4<sup>th</sup> September, 2015).**

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial year ending on the thirty-first day of March, 2016.

**5. The Haryana Value Added Tax (Second Amendment) Bill, 2015. (Introduced and passed on 7<sup>th</sup> September, 2015).**

This Bill seeks to repeal the Haryana Value Added Tax (Second Amendment) Ordinance, 2015 (Haryana Ordinance No. 3 of 2015) with a view to deny undue advantage of payment of input tax in a case where no tax is actually paid to the

Government, and insert the words, “actually”, and in no case the amount of input tax on purchase of any goods in the State shall exceed the amount of tax in respect of the same goods, actually paid under this Act in to the Government Treasury.

**6. The Haryana Municipal Corporation (Amendment) Bill, 2015. (Introduced and passed on 7<sup>th</sup> September, 2015).**

This Bill seeks to repeal the Haryana Municipal Corporation (Amendment) Ordinance, 2015 (Haryana Ordinance No. 6 of 2015) with a view to amend the Section 45 for the appointment of Commissioner Corporation of suitable Officer in place of IAS Officer.

**7. The Haryana Lokayukta (Amendment) Bill, 2015. (Introduced and passed on 7<sup>th</sup> September, 2015).**

This Bill seeks to amend the Principal Act with a view to grant the additional pension and other related benefits to the Lokayukta for the period. Keeping in view he worked as Lokayukta of judgment of Hon’ble Punjab and Haryana High Court and Hon’ble Supreme Court of India in the case of Hon’ble Mr. Justice (Retd.) N.K. Sud, former Lokayukta, Haryana.

**8. The Haryana Legislative Assembly (Facilities to Members) Amendment, Bill, 2015. (Introduced and passed on 7<sup>th</sup> September, 2015).**

This Bill seeks to amend the Principal Act with a view to increase the House Building Advance of MLAs from Rs.40.00 lakhs to Rs.60.00 lakhs and Motor Car Advance from Rs.10.00 lakhs to Rs.20.00 lakhs.

**9. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2015. (Introduced and passed on 7<sup>th</sup> September, 2015).**

This Bill seeks to amend the Principal Act with a view to increase the Secretariat Allowances from Rs.10.00 thousand per month to Rs.15.00 thousand per month.

**10. The Haryana Panchayati Raj (Amendment) Bill, 2015. (Introduced and passed on 7<sup>th</sup> September, 2015).**

This Bill seeks to amend the Principal Act with a view to prescribed a minimum standards of education not only help in augmenting performance of the Panches, Sarpanches and Members of Panchayat Samiti and Zila Parishads but also reduce chances of misled faster and sustainable development of villages.

**NOVEMBER-DECEMBER SESSION, 2015**

**1. The Haryana State University of Horticultural Science, Karnal Bill, 2015. (Introduced and passed on 1<sup>st</sup> December, 2015).**

This Bill seeks to amend the Principal Act with a view to establish and incorporate a University in the State for the purposes of affiliating, teaching and ensuing proper and systematic instruction, training, research and extension in modern systems of horticultural sciences, vegetable sciences and allied sciences and for the matters concerned therewith or incidental thereto.

**2. The Haryana Gau-Seva Aayog (Amendment) Bill, 2015. (Introduced and passed on 1<sup>st</sup> December, 2015).**

This Bill seeks to amend the Principal Act with a view of the increasing quantum of work to be undertaken by the Aayog, 12 non-official members would not be sufficient to look after work but increase in number of members 12 to 16.

**3. The Haryana Private Universities (Amendment) Bill, 2015. (Introduced and passed on 1<sup>st</sup> December, 2015).**

This Bill seeks to amend the Principal Act with a view to incorporate the name of PDM University, Bahadurgarh at District Jhajjar for the development and higher education to the children in the State in Scheduled appended with “The Haryana Private University Act, 2006 at Sr. No. 19.

The Bill further amend the change of name ITM University, Gurgaon as “The Northcap University, Gurgaon”.

**4. Indira Gandhi University, Meerpur (Amendment and Validation) Bill, 2015. (Introduced and passed on 1<sup>st</sup> December, 2015).**

This Bill seeks to amend the Principal Act with a view to provisions for validation could not be included the validation clause has to be incorporated in the Act.

**5. The Haryana Panchayati Raj (Second Amendment) Bill, 2015. (Introduced and passed on 1<sup>st</sup> December, 2015).**

This Bill seeks to amend the Principal Act with a view to omit the word elephant in clause (xi) of section 2.

**MARCH SESSION, 2016**

**1. The Haryana Municipal (Amendment) Bill, 2016. (Introduced and passed on 30<sup>th</sup> March, 2016).**

This Bill seeks to amend the Haryana Municipal (Amendment) Ordinance, 2016 (Haryana Ordinance No. 2 of 2016) with a view to strengthen the Urban Local Bodies, the third tier of the Governance and improving efficiency, transparency and accountability by making education as a necessary qualification for the office bearers or Urban Local Bodies. Prescribing minimum standards of education will not only help in augmenting performance of the Member of Urban Local Bodies, but also reduce chances of them being misled and ensure their accountability. The conviction or charges framed against any person by a court in a criminal case for an offence, punishable with imprisonment for not less ten years is being made as a disqualification for contesting the elections of Urban Local Bodies. The Urban Local Bodies are also expected to lead social change and foster economic development in the cities. Therefore, default of payment of electricity bill or of loans of co-operative Institutions is being made as disqualification for contesting the elections of Urban Local Bodies.

The appropriate sanitation arrangements in the residential areas of urban population is the main attention of the time and in this scenario the provision of functioning toilets in each and every house is must. To boost and encourage such type of provision of toilet must be started from the elected representative of the Urban Local Bodies. Therefore, non provision of functional toilet at the place of residence of a candidate is being made as disqualification.

**2. The Haryana Municipal Corporation (Amendment) Bill, 2016. (Introduced and passed on 30<sup>th</sup> March, 2016).**

This Bill seeks to amend the Haryana Municipal Corporation (Amendment) Ordinance, 2016 (Haryana Ordinance No. 3 of 2016) with a view to strengthen the Urban local Bodies, the third tier of the Governance and improving efficiency, transparency and accountability by making education as a necessary qualification for the office bearers of Urban Local Bodies. Prescribing minimum standards of education will not only help in augmenting performance of the Members of Urban Local Bodies, but also reduce chances of them being misled and ensure their accountability. The conviction or charges framed against any person by a court in a criminal case for an offence, punishable with imprisonment for not less ten years is being made as a disqualification for contesting the elections of Urban Local Bodies. The Urban Local Bodies are also expected to lead social change and foster economic development in the cities. Therefore, default of payment of electricity bill or of loan of co-operative Institutions is being made as disqualification for contesting the elections of Urban Local Bodies.

The appropriate sanitation arrangements in the residential areas of Urban population is the main attention of the time and in this scenario the provision of

functioning toilets in each and every house is must . To boost and encourage such type of provision of toilet must be started from the elected representative of the Urban Local Bodies. Therefore, non provision of functional toilet at the place of residence of a candidate is being made as disqualification.

**3. The Contract Labour (Regulation and Abolition) Haryana Amendment Bill, 2016. (Introduced and passed on 30<sup>th</sup> March, 2016).**

This Bill seeks to amendment to raise the existing limit of 20 workers to 50 workers at present flexible nature of business requires a larger option of employing workers through outsourcing and this also includes Government establishment. It is, therefore, considered necessary to raise the existing limit to 50 workers for the purpose of allocation of the Act. This will facilitate flexible deployment of contract labour for medium and small industries. The contractors commonly misuse the provision of the Act by the contractors & curb the exploitation at the hands of the contractor(s) add proviso to sub-section (2) section 7 which may empower the Government to impose further such conditions as may be felt necessary at the time of issuing registration certificate.

**4. The Industrial Disputes (Haryana Amendment) Bill, 2016. (Introduced and passed on 30<sup>th</sup> March, 2016).**

This Bill seeks to amendment to raise the existing limit of one hundred workmen to three hundred workmen. However, this limit of three hundred workmen is subject to a rider to the effect that if the State Government is satisfied that maintenance of industrial peace or prevention of victimization of workmen so requires, it may apply the provisions to such industrial establishments employing less than three hundred workmen but not less than one hundred, as may be specified by the Government.

**5. The Factories (Haryana Amendment) Bill, 2016. (Introduced and passed on 30<sup>th</sup> March, 2016).**

This Bill seeks to amendment the factory having 20 numbers of workers with aid of power and 40 numbers of workers without the aid of power may be exempted from the definition of Factories Act, 1948. The orders for supplying the goods are time bound and the factories are to supply the required goods well before the targeted time and it is the need of the hour to increase the overtime working hours of the factories so that the factories may achieve their targets and fulfil the orders within specified time frame.

The court proceedings are time consuming and expensive. In order to reduce the litigations and to provide the relief to the factories who have committed the offence for the first time may be given opportunity for compounding their offences at Department level instead of going to Court. For these purpose amendments/substitution are required.

**6. The Payment of Wages (Haryana Amendment) Bill, 2016. (Introduced and passed on 30<sup>th</sup> March, 2016).**

This Bill seeks to amendment the existing limit of such wages Rs. 18000/- per month. There is a provision to review this wage limit after a period of five years. It has been felt that this wage limit needs to be removed in the present scenario as the manufacturing industry in Haryana has been very progressive and the wage levels are usually high. Further it has been also considered the employers of which shall pay to the persons employed therein, the wages in the particular mode of payment either by cheque or by crediting the wages in their bank account.

**7. The Haryana Appropriation (No. 1) Bill, 2016. (Introduced and passed on 22<sup>nd</sup> March, 2016).**

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial year ending on the thirty-first day of March, 2017.

**8. The Haryana Appropriation (No. 2) Bill, 2016. (Introduced and passed on 31<sup>st</sup> March, 2016).**

This Bill seeks to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial year ending on the thirty-first day of March, 2017.

**9. The East Punjab Holdings (Consolidation and Prevention of Fragmentation) Haryana Amendment Bill, 2016. (Introduced and passed on 31<sup>st</sup> March, 2016).**

This Bill seeks to amend the Principal Act with a view to the State came into existence in 1966, more than 80% of the villages had been consolidated under the provisions of the East Punjab Holdings (Consolidation and Prevention of Fragmentation), Act, 1948. During the last 15 years, the utilization of land in Haryana has undergone a sea change due to its proximity to the National Capital, Delhi. Today 13 districts of Haryana fall under the National Region (NCR) on account of which the pressure on utilization of land for various purposes like residential, commercial and industrial has increase manifold leading to further fragmentation in the holdings.

**10. The Haryana Value Added Tax (Amendment) Bill, 2016. (Introduced and passed on 31<sup>st</sup> March, 2016).**

This Bill seeks to repeal the Haryana Value Added Tax (Amendment) Ordinance, 2016 (Haryana Ordinance No. 1 of 2016) with a view to amend to provide for Amnesty Scheme to recover tax, interest, penalty and all other dues under the Act, for the period prior to 1<sup>st</sup> April, 2015.

**11. The Haryana Fire Service (Amendment) Bill, 2016. (Introduced and passed on 31<sup>st</sup> March, 2016).**

This Bill seeks to amend the Principal Act with a view to insert provision of NOC will be renewed after every five years and the intervening period, the owner/occupier of the building shall give a self declaration certificate annually to affect that the Fire Fighting System installed in his building/premises is working in good condition and there is no addition/alteration in the building. In case there is any addition/alteration in the building, the Fire No Objection Certificate shall cease to exist and the owner shall apply for approval of revised Fire Fighting Scheme as per sub-section (1) and the competent authority may randomly check such building/premises.

**12. The Haryana Appropriation (Repeal) Bill, 2016. (Introduced and passed on 31<sup>st</sup> March, 2016).**

This Bill seeks to repealed the Acts of the Haryana Appropriation Act, 1967 (35 of 1967), the Haryana Appropriation Act, 1968 (11 of 1968) and the Haryana Appropriation (Vote on Account) Act, 1968 (12 of 1968) on the recommendation of the Central Government.

**13. The Haryana Enterprises Promotion Bill, 2016. (Introduced and passed on 31<sup>st</sup> March, 2016).**

This Bill seeks to provide for simplification of regulatory framework and to assist the promoters in speedy implementation of industrial and other projects in the state of Haryana by providing single point time bound clearances required for setting up of enterprise under one roof and reducing the procedural requirements, rationalizing the documents and to ensure ease of doing business for the promotion of industrial development and facilitation of new investments and to provide for an investor friendly environment in the State of Haryana.

**14. The Haryana Backward Classes (Reservation in Services and Admission in Educational Institutions) Bill, 2016. (Introduced and passed on 29<sup>th</sup> March, 2016).**

This Bill seeks to provide for reservation in services and admission in educational institutions to persons belonging to Backward Classes Block "C"

- |            |             |                     |
|------------|-------------|---------------------|
| 1. Jat     | 2. Jat Sikh | 3. Ror              |
| 4. Bishnoi | 5. Tyagi    | 6. Mulla Jat/Muslim |

Jat

\* Reservation in services: - Ten percent reservation shall be provided for Class III and IV posts and six percent in Class I and II posts.

\* Reservation in admission: - Ten percent reservation shall be provided for admissions in educational institutions in the State of Haryana and for matters connected therewith or incidental thereto.

**15. The Haryana Backward Classes Commission Bill, 2016. (Introduced and passed on 29<sup>th</sup> March, 2016).**

This Bill seeks to provide the State Government has decided to set up a permanent mechanism and to give a statutory status to the Haryana Backward Classes Commission by enacting a separate legislation. Moreover, demands of inclusion or change of Blocks within the Backward Classes are likely to arise in future also from different communities. Therefore, it has become imperative that Haryana Commission for Backward Classes be set up or incidental thereto.

**16. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Bill, 2016. (Introduced and passed on 31<sup>st</sup> March, 2016).**

This Bill seeks to provide to make special provisions for providing essential services in civic amenities and infrastructure deficient municipal areas in the State of Haryana and for matters connected therewith and incidental thereto.

**17. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2016. (Introduced and passed on 31<sup>st</sup> March, 2016).**

This Bill seeks to provide the New Integrated Licensing Policy and issuance of Transferable Development Rights (TDR) certificate would make available land to the Government for development of community facilities, infrastructural facilities, EWS/affordable housing, physical/social/commercial urban infrastructure in various towns without resorting to land acquisition.

**AUGUST SESSION, 2016**

**1. The Haryana Right to Service (Amendment) Bill, 2016. (Introduced and passed on 30<sup>th</sup> August, 2016).**

This Bill seeks to amend the Principal Act with a view to reduce the harassment of applicants and to fix time periods for deciding second and third appeals in specific timeframe, the Haryana Right to Service (Amendment) Bill, 2016 is being introduced in the State Legislature for approval. According to this Bill, if any Designated Officer does not receive and acknowledge the application, the applicant may submit his application to the office of First Redressal Grievances and Second Grievances Redressal Authority shall decide the appeal within a period of thirty days instead of sixty days, from the date of receipt of appeal, as far as possible. The Commission shall decide the appeal within a period of thirty days.

**2. The Haryana Private Universities (Second Amendment) Bill, 2016. (Introduced and passed on 30<sup>th</sup> August, 2016).**

This Bill seeks to amend the Principal Act for the steady progress and academic development, it is proposed that there should not be any



cap/restriction on the number of terms of a Vice Chancellor in a Private University and the Vice-Chancellor shall be eligible for re-appointment for subsequent terms of three years each till he attains the age of 70 years, if the Vice-Chancellor has contributed significantly to raise the academic and research standards of the University.

This Bill further to amend the scheduled to the Private Universities Act, 2006 incorporate the name of Starex University, District Gurgaon for the development and higher education to the children in the State in Scheduled appended with “The Haryana Private Universities Act, 2006 at Sr. No. 20”.

**3. The Haryana Sports Council Bill, 2016. (Introduced and passed on 29<sup>th</sup> August, 2016).**

This Bill seeks to provide for the promotion of sports, games, yoga and physical fitness, to augment the athletic efficiency, to promote the concept of ‘sports for all’, to constitute sports councils at State level, district level and local level in the State of Haryana and for matter ancillary or incidental thereto.

**4. The Court Fees (Haryana Amendment) Bill, 2016. (Introduced and passed on 30<sup>th</sup> August, 2016).**

This Bill seeks to repeal the Court Fees (Haryana Amendment) Ordinance, 2016 (Haryana Ordinance No. 4 of 2016) with a view to facilitate citizens by providing online payment mechanism for court fees round the clock, to save precious time of the citizens, to obviate difficulties of shortage of regular stamps, to prevent re-use of stamps, loss of stamps and sale of counterfeit stamps, to provide an environment for ease of doing business the State intends to enable the citizens to purchase of court fee stamps through a 24x7 secure online mechanism developed by NIC Haryana.

**5. Shri Krishna Ayush University Kurukshetra Bill, 2016. (Introduced and passed on 30<sup>th</sup> August, 2016).**

This Bill seeks to provide to establish and incorporate a University in the State for the purpose of teaching and affiliating and ensuring proper and systematic instructions, training and research in Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy system of medicines to achieve excellence in these and connected fields and to control of various colleges/institutions, there curriculum for various course including UGIPG and certificate courses and to conduct examinations and awarding degree/diploma and promote research for advancement and development of AYUSH System.

**6. The Haryana Appropriation (No. 3) Bill, 2016. (Introduced and passed on 30<sup>th</sup> August, 2016).**

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial years ending on the thirty-first day of March, 2017.

**7. The Haryana Vishwakarma Skill University Bill, 2016. (Introduced and passed on 30<sup>th</sup> August, 2016).**

This Bill seeks to provide to establish and in corporate a Skill University in the State of Haryana to facilitate and promote skill, entrepreneurship development, skill based education and research in the emerging areas of manufacturing, textile, design, logistics and transportation, automation, maintenance, etc. and to raise skill level in various fields related to these areas and for matters connected therewith or incidental thereto.

**8 .The Haryana Legislative Assembly (Facilities to Members) Amendment Bill, 2016. (Introduced and passed on 30<sup>th</sup> August, 2016).**

This Bill seeks to amend the Principal Act with a view to increase the amount of advance from Rs. 1.75 lakh to upto a maximum of Rs. 10.00 lakh (Rupees ten lakh) for effecting major repairs, additions or alterations to the house provided that outstanding principal amount towards House Building Advance is not more than Rs. 50.00 lakh (Rupees fifty lakh).

**9 .The Haryana State Legislature (Prevention of Disqualification) Amendment Bill, 2016. (Introduced and passed on 30<sup>th</sup> August, 2016).**

This Bill seeks to amend the Principal Act with a view to include the offices of Government Chief Whip and Leader of Opposition in the Act, clause (d) and (e) are proposed to be inserted in sub-section (2) of Section 3 by introducing a Bill.

**10 .The Haryana Law Officers (Engagement) Amendment Bill, 2016. (Introduced and passed on 30<sup>th</sup> August, 2016).**

This Bill seeks to provide for a system of engagement and Selection of Law Officers in the office of Advocate General in a transparent, fair and objective manner.

**11 .The Haryana Development and Regulation of Urban Areas (Second Amendment) Bill, 2016. (Introduced and passed on 31<sup>st</sup> August, 2016).**

This Bill seeks to amend the Principal Act with a view the colonizer has to submit bank guarantee equivalent to 25% of the cost of internal development works (IDW) and external development charges CEDC at the time of grant of licence, in order to ensure the execution of IDW and payment of EDC. However, there have been huge defaults on EDC payments and as a result, the department has not been able to grant permissions regarding renewal of licences, approval of building plans/zoning plans, etc. which is ultimately affecting the interests colonizers. As a result, not only the urban development in the State has been adversely affected but the cashflow has been hampered. In order to give financial flexibility to colonizers for implementation of the projects, the Government has allowed an option of mortgaging of licenced land in lieu of submission of bank guarantees against internal development works and external development charges. Hence, EDC relief policy has been introduced by the Government on 12.04.2016 and further amended on 21.07.2016.

**12 .The Haryana Motor Vehicles Taxation Bill, 2016. (Introduced and passed on 31<sup>st</sup> August, 2016).**

This Bill seeks to provide to consolidate and regulates the existing law relating to imposition taxes on motor vehicles in the State of Haryana. A single tax system makes depositing of tax by the public convenient, reduces cost of collection and improves tax compliances. Therefore, to derive the full benefits, merger of the road tax and the PG and the PG Tax and to authorize the Transport Department (Regulatory Wing) to collect taxes on all types of motor vehicles has been felt desirable.

**13 .University of Health Sciences, Karnal Bill, 2016. (Introduced and passed on 31<sup>st</sup> August, 2016).**

This Bill seeks to provide to establish a residential and affiliating University with facilities of medical education, dental education and paramedical courses alongwith super speciality hospital in the same campus to promote integration of different streams and to produce competent, caring and committed health professionals and for the purposes of teaching and affiliating, ensuring proper

and systematic instruction, training and research in modern systems of medicine and Indian systems of medicine and administration the burden on Pandit Bhagwat Dayal Sharma University of Health Sciences, Rohtak will be reduced.

**14 .The Haryana Tax on Luxuries (Amendment) Bill, 2016. (Introduced and passed on 31<sup>st</sup> August, 2016).**

This Bill seeks to amend the Principal Act with a view the provisions of the Haryana Tax on Luxuries Act, 2007 has been prepared to implement the recommendations of the Committee on Subordinate Legislations as well as to implement the initiatives of the Government.

This Bill further to proviso to sub-section (1) of section 8 and 9 is proposed to be omitted. A new section 10-A providing for payment of lump sum in lieu of tax is proposed to be inserted. It is proposed that in order to comply with the recommendations of the Committee, sub-section (7), (8) and (9) of section 11, providing for amendment and cancellation of Registration Certificate, may be substituted. Amendment has been proposed in sub-section (1) of the Section 13 and 14 to enable the assessing authority to require any proprietor to file returns and to pay tax under the Act. Section 34 is proposed to be substituted to enable refund of excess tax, penalty and interest.

In order to implement electronic governance under the Haryana Tax on Luxuries Act, 2007, a new clause (gg) in section 2 and new section 40-A and 40-B are proposed to be inserted.

**15 .The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2016. (Introduced and passed on 31<sup>st</sup> August, 2016).**

This Bill seeks to amend the Principal Act with a view increase the Salary of Members of Legislative Assembly from Rs. 30,000/- per month to Rs. 40,000/- per month, Constituency Allowance @ Rs. 30,000/- per month to Rs. 60,000/- per month, Office Allowance @ Rs. 10,000/- per month to Rs. 25,000/- per month, Sumptuary Allowance @ Rs. 5,000/- per month to Rs. 10,000/-, Daily Allowance @ Rs. 1,500 per day to Rs. 2,000/- per day for maximum 15 days in a month, Free travelling facility @ Rs. 2.00 lakh per year to Rs. 3.00 lakh per year and Telephone Allowance @ Rs. 15,000/- per month for a telephone at residence is being substituted to a telephone and a Mobile phone for residence. It is also proposed to omit the Section 7A (4) (b) of the *ibid* Act.

**FEBRUARY-MARCH SESSION, 2017**

**1. The PEPSU Tenancy and Agricultural Lands (Haryana Amendment) Bill, 2017. (Introduced and passed on 3<sup>rd</sup> March, 2017).**

This Bill seeks to amend the principal Act the existing land leasing laws have forced tenancy to be informal and insecure resulting in lack of access to institutional credit, insurance and other support services for the tenants. Therefore, for balancing the relationship between land owners and tenants and to promote agricultural efficiency. In order to legalize tenancy of land, it is expedient to amend Section 7 (1) of the PEPSU Tenancy and Agricultural Lands Act, 1955 so that the land owner may be able to have the right to get his land back after the expiry of registered agreement. The long tenure leases with companies have not been entered into by land owners due to fear of losing the ownership rights. It is appropriate to amend Section 22 of the Act whereby, if the tenant is a company registered under the Companies Act,

2013, it shall not be entitled to acquire from its landowner in respect of the land comprising its tenancy, the proprietary rights under this section.

As per Section 18(1) is discriminatory against the women Vis -a- vis. their male counterparts. Since, in the present circumstances, the woman and their male counterparts have equal rights, therefore, Section 18 (1) of the PEPSU Tenancy and Agricultural Lands Act, 1955 is required to be amended.

**2. The Punjab Security of Land Tenures (Haryana Amendment) Bill, 2017. (Introduced and passed on 3<sup>rd</sup> March, 2017).**

This Bill seeks to amend the principal Act the existing land leasing laws have forced tenancy to be informal, and insecure resulting in lack of access to institutional credit, insurance and other support services for the tenants. Therefore, for balancing the relationship between land owners and tenants and to promote agricultural efficiency. After the amendment the land owner may be able to have the right to get his land back as per terms of registered lease agreement.

**3. The Punjab Land Revenue (Haryana Amendment) Bill, 2017. (Introduced and passed on 3<sup>rd</sup> March, 2017).**

This Bill seeks the amend the principal Act to provide for speedy disposal of cases mainly pertaining to Khasra Girdawri, mutation and partition. It has been observed quite often that disposal of partition and mutation cases take long time and the parties have to face repeated litigation in various courts. In order to cut short the delay and to reduce the litigations involved in the disposal of Revenue cases viz demarcation, Khasra Girdawari, mutation and partition cases, will result in avoiding repeated remand orders at various levels and only one appeal against the mode of partition.

**4. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2017. (Introduced and passed on 3<sup>rd</sup> March, 2017).**

This Bill seeks to repeal the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Ordinance, 2016 (Haryana Ordinance No.5 of 2016) with a view that the Government may, by notification, constitute a Tribunal consisting of (a Chairman who is a retired judge of the High Court) and two members. One of the member will be of the rank of Chief Engineer having special knowledge about roads and highways and the other member will be a professional from the fields like Law, Town Planning, Industry and Management, as may be decided by the Government. If the members of the Tribunal are divided over some matter, the decision of the Chairman of the Tribunal shall prevail.

**5. The Haryana Appropriation (No.1) Bill, 2017. (Introduced and passed on 7<sup>th</sup> March, 2017).**

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial years ending on the thirty-first day of March, 2017.

**6. The Haryana Appropriation (No.2) Bill, 2017. (Introduced and passed on 10<sup>th</sup> March, 2017).**

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the

services during the financial years ending on the thirty-first day of March, 2018.

**7. The Haryana Law Officers (Engagement) Amendment Bill, 2017. (Introduced and passed on 7<sup>th</sup> March, 2017).**

This Bill seeks to amend the principal Act to provide for a system of making assessment of the requirement of Law Officers and their engagement and selection in each category in a transparent, fair and objective manner, that too based upon trust and confidence, keeping in view the relationship between lawyer and client. The Haryana Law Officers (Engagement) Act, 2016 is silent on the issue of extension of term of a Law Officer whose work and conduct during the term of earlier engagement has been found satisfactory.

In order to facilitate re-engagement of Law Officers, whose term has expired after the commencement of the Act and who fulfil the eligibility criteria may be granted extension of term on the recommendation of the Selection Committee who shall obtain report about his satisfactory work and conduct from the Advocate General.

**8. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2017. (Introduced and passed on 10<sup>th</sup> March, 2017).**

This Bill seeks to amend the principal Act change the policy, this policy has enabled the colonizers to enter into agreement with the other developers for implementation of the projects. The Department has granted certain permissions under this policy and the requests are being received which are under consideration. However, there has been no enabling provision in the Act *ibid* for recovery of administrative charges being recovered by the Department under this policy. Therefore, it is proposed to make enabling provision for the permissions under this policy with retrospective effect from 18.02.2015.

**9. The Haryana Municipal (Amendment) Bill, 2017. (Introduced and passed on 10<sup>th</sup> March, 2017).**

This Bill seeks to amend the principal Act with the provides that if the State Election Commission is satisfied that a person, has failed to lodge an account of election expenses within the time and in the manner required by or under this Act; and has no good reason or justification for the failure, the State Election Commission, shall by order publish in the official Gazette, declare him to be disqualified and any such person shall be disqualified for a period of three years from the date of the order. General Elections to the Municipal Councils/Committees are conducted after a period of five years and if a contesting candidate is disqualified by the State Election Commission for the period of three years on the reason mentioned above, the period of disqualification shall be elapsed before the next General Election. Hence, this provision is not a deterrent and a disqualified person can legitimately contest the next election. To prevent such persons to contest the next election necessary amendment in the Act is required.

There are large numbers of contesting candidate in the Municipal Councils/Committees Elections and it is not possible for the State Election Commissioner to give proper opportunity of personal hearing to all the candidates before deciding the case of disqualification etc. As a result thereof large numbers of cases remain undecided before the Election Commission. The State Election Commission, Haryana has proposed to make such provisions after Section-13E and Section-3A (State Election Commission) of the Haryana Municipal Act, 1973.

**10. The Haryana Municipal Corporation (Amendment) Bill, 2017. (Introduced and passed on 10<sup>th</sup> March, 2017).**

This Bill seeks to amend the principal Act with the provides that if the State Election Commission is satisfied that a person, has failed to lodge an account of election expenses within the time and in the manner required by or under this Act; and has no good reason or justification for the failure, the State Election Commission, shall by order publish in the official Gazette, declare him to be disqualified and any such person shall be disqualified for a period of three years from the date of the order. General Elections to the Municipal Corporations are conducted after a period of five years and if a contesting candidate is disqualified by the State Election Commission for the period of three years on the reason mentioned above, the period of disqualification shall be elapsed before the next General Election. Hence, this provision is not a deterrent and a disqualified person can legitimately contest the next election. To prevent such persons to contest the next election necessary amendment in the Act is required.

There are large numbers of contesting candidate in the Municipal Corporation Elections and it is not possible for the State Election Commissioner to give proper opportunity of personal hearing to all the candidates before deciding the case of disqualification etc. The State Election Commission, Haryana has proposed to make such provisions in Section-8 (Disqualifications of members) and Section-9 (Election to the Corporation) of the Haryana Municipal Corporation Act, 1994.

**11. The Haryana Road Infrastructure Protection Bill, 2017. (Introduced and passed on 10<sup>th</sup> March, 2017).**

This Bill seeks to provide for prevention of misuse, damage, unauthorized use and encroachment of the road infrastructure in the State and for matters connected therewith or incidental thereto.

This Bill takes cognizance of all the provisions, describes the structure and functions, power and authority to have a clear picture that requires or prohibits certain activities, consistent with the provisions of the constitution viz-a-viz protecting the road infrastructure. The objective is to develop and implement a systematic approach towards better utilization and management of road infrastructure and enhancement of security.

**12. The Haryana Private Universities (Amendment) Bill, 2017. (Introduced and passed on 10<sup>th</sup> March, 2017).**

This Bill seeks to amend the principal Act to encourage the sponsoring bodies with experience of running educational institutions to come forward for setting up Private Universities in Haryana, requirement of minimum 5 acres of land.

**13. The Haryana Nurses and Nurse-Midwives Bill, 2017. (Introduced and passed on 10<sup>th</sup> March, 2017).**

This Bill seeks to provide for the constitution of the Haryana Nurses and Nurse-Midwives Council for the registration of Nurses, Nurse-Midwives and for the registration of institutions imparting training and prescribing qualifications to such institutions in the State of Haryana and for matters connected therewith or incidental thereto. It is highly imperative to pass a law to achieve the objective of promotion, streamlining and regulation of Nursing education and dealing with issues related to admission, curriculum, examination and registration process associated with the Nursing Education under single roof.

**14. The Haryana Cattle Fairs (Amendment) Bill, 2017. (Introduced and passed on 10<sup>th</sup> March, 2017).**

This Bill seeks to amend the principal Act to organize the Cattle Fairs through a private agency, detail policy guidelines are required to be framed. Therefore, it is required to provide enabling provision in the Act. Further the Cattle Fairs fund needs to be utilized by various authorities and not only by Gram Panchayat, Panchayat Samitis and Zila Parishad.

**15. The Haryana Panchayati Raj (Amendment) Bill, 2017. (Introduced and passed on 10<sup>th</sup> March, 2017).**

This Bill seeks to amend the principal Act with the laying lines of public utilities, e.g. water pipelines, sewerage, gas and electric cable etc. Underneath the passage and nallah vesting in the Gram panchayat by the private companies/persons.

**16. The Punjab Village Common Lands (Regulation) Haryana Amendment) Bill, 2017. (Introduced and passed on 10<sup>th</sup> March, 2017).**

This Bill seeks to amend the principal Act provide to regularize the gifts of their lands in shamlat deh by the Gram Panchayats made to a department, Board or any agency of the State Government, without prior approval of the State Government before 4<sup>th</sup> April, 2007.

**17. The Haryana Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Bill, 2017. (Introduced and passed on 10<sup>th</sup> March, 2017).**

This Bill seeks to provide for, as a good governance, efficient, transparent and targeted delivery of subsidies, benefits and services, the expenditure for which is incurred entirely from the Consolidated Fund of State, to individuals residing in the State of Haryana using Aadhaar number as sole proof of establishing identity of an individual and for matters connected therewith or incidental thereto.

**18. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2017. (Introduced and passed on 10<sup>th</sup> March, 2017).**

This Bill seeks to amend the principal Act with the rise to a new approach to the issue of land acquisition for development purposes with a view to ensure that the farmers who part with their lands are enabled to share the benefits of progressive development. The acquisitions instead of putting them at a disadvantage make them a stakeholder as well as a shareholder in the development process. The Act envisages a number of provisions not only as regards payment of compensation but also for rehabilitation and resettlement of the farmers/landowners. These essential acquisitions had been planned long back under the 1894 Act for public purposes, and in some cases, even third party rights have already been created. After proposed to be added in order to strike a balance between the needs of acquiring land and providing fair compensation to the landowners.

The land is returned back by the Government as per due process in case land acquired under the old Act of 1894 becomes unviable or non-essential.

## MAY SESSION, 2017

1. **The Haryana State University of Horticultural Sciences, Karnal (Amendment) Bill, 2017. (Introduced and passed on 4<sup>th</sup> May, 2017).**

This Bill seeks to amend the principal Act change the name of the University from “Haryana State University of Horticultural Sciences, Karnal” to “**Maharana Partap Horticultural University, Karnal**”.

2. **Chaudhary Ranbir Singh University, Jind (Amendment and Validation) Bill, 2017. (Introduced and passed on 4<sup>th</sup> May, 2017).**

This Bill seeks to amend the principal Act that affiliation of colleges with the State Universities will be reviewed by the Government. The State Government has established many State Universities in recent past for imparting higher education so as to enhance the gross enrolment ratio and to improve quality standards in higher education. To regulate proliferation of institution of higher education, territorial jurisdiction for all State Universities has been re-considered. In this era of ICT and e-learning, need to formulate quality benchmarks for universities to allow them to conduct courses without compromising the quality. The re-distribution of the colleges as per the territorial jurisdiction of the State University will ensure quality education for all sections of society within their reach. It is also felt that to affiliate all the Colleges of Education with a single State University is not administratively convenient and logistically desirable.

3. **Gurugram University Bill, 2017. (Introduced and passed on 4<sup>th</sup> May, 2017).**

This Bill seeks to establish and incorporate a teaching-cum-affiliating University at Gurugram to facilitate and promote higher education with special emphasis in emerging areas of information technology and computer education, commerce, humanities, management studies and also to achieve excellence in these and connected fields. There is a great need for the creation and development of educational facilities for providing enhanced educational opportunities to the people of this area for which creation of a university at Gurugram is absolutely necessary.

The establishment of this university would provide impetus for higher education in the State. It would make higher education relevant to the demands of changing industrial, professional and vocational scenario. Therefore, it has been considered necessary to make suitable enactment by the legislature of the State of Haryana for establishment of a State University at Gurugram.

4. **The Haryana Goods and Services Tax Bill, 2017. (Introduced and passed on 4<sup>th</sup> May, 2017).**

This Bill seeks to make a provision for levy and collection of tax on intra-State supply of goods or services or both by the State of Haryana and for matters connected therewith or incidental thereto. In this regard 101<sup>st</sup> Constitution Amendment Act, 2016 has been enacted which facilitates the introduction of Goods and Services Tax (GST) in the country. The amended provisions of the Constitution empower both the Parliament and the State legislatures simultaneously to make laws for levying GST on the intra-state supply of goods and services on the same transaction.

Accordingly the parliament passed the Central GST Act (CGST) for levying tax on intra-state supply of Goods and Services and Integrated GST (IGST) Act for levying tax on inter-state supply of Goods and Services, Union



Territory GST (UTGST) Act and the Compensation Act for giving compensation to the states. The GST Council has approved the model draft State GST (SGST) bill on 31-3-17 and communicated to all the States with a request to pass the SGST Bill in the State Legislature. In view of the above, it has become necessary to have a State Legislation, namely, the Haryana State Goods and Services Tax Bill, 2017.

**5. The Indian Stamp (Haryana Amendment) Bill, 2017. (Introduced and passed on 4<sup>th</sup> May, 2017).**

This Bill seeks to amend the Principal Act that the rate of stamp duty on transaction of instruments of Security & Commodity the State Government of Haryana intends to amend the provisions under Article No. 5, 28, 36 and 43 of Schedule 1-A of the Indian Stamp Act, 1899.

**6. YMCA University of Science and Technology, Faridabad (Amendment) Bill, 2017. (Introduced and passed on 4<sup>th</sup> May, 2017).**

This Bill seeks to amend the Principal Act that the YMCA University of Science and Technology Faridabad Act, 2009 to provide for provisions related to territorial limits of the University with respect to affiliation of various Institutions/Colleges.

**7. The Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill, 2017. (Introduced and passed on 4<sup>th</sup> May, 2017).**

This Bill seeks to amend the principal Act to increase the salary of Hon'ble Speaker and Deputy Speaker of Haryana Vidhan Sabha from ₹ 50,000/- per month to ₹ 60,000/- per month and the Office Allowance from ₹ 2,000/- per month to ₹ 20,000/- per month.

**8. The Haryana Salaries and Allowances of Ministers (Amendment) Bill, 2017. (Introduced and passed on 4<sup>th</sup> May, 2017).**

This Bill seeks to amend the principal Act to increase the salary of Ministers and Ministers of State from ₹ 50,000/- per month to ₹ 60,000/- per month and the Office Allowance from ₹ 2,000/- per month to ₹ 20,000/- per month.

**9. The Haryana Legislative Assembly (Salary, Allowances and Pension of Member's) Amendment Bill, 2017. (Introduced and passed on 4<sup>th</sup> May, 2017).**

This Bill seeks to amend the principal Act to increase the salary of Leader of the Opposition from ₹ 50,000/- per month to ₹ 60,000/- per month.

## OCTOBER SESSION, 2017

**1. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2017. (Introduced and passed on 24<sup>th</sup> October, 2017).**

This Bill seeks to amend the principal Act with a view to proposed in section 4 (1) and (2) of the Act the word “one year” may be substituted by the word “two years” so that one more year may be made available to declare such eligible areas as Civic Amenities and Infrastructure Deficient Municipal Areas and the basic infrastructure may be provided in these areas.

**2. The Haryana Municipal (Second Amendment) Bill, 2017. (Introduced and passed on 24<sup>th</sup> October, 2017).**

This Bill seeks to amend the principal Act with a view to increase in electricity charges, the tax on the consumption of electricity @ 2% of the every bill amount of electricity consumed by any person within the limits of a municipality in the State of Haryana, shall be imposed by each Municipal Committee/ Municipal Council within a period of 15 day. This tax shall be collected by the Uttar Haryana Bijili Vitran Nigam and Dhakshin Haryana Bijili Vitran Nigam and paid in the same manner, as if it were electricity duty payable to the State Government under the Punjab Electricity (Duty) Act, 1958 and the same shall be remitted to the concerned Committee/Council.

This Bill also seeks to propose a provision to be made that in case the elected house does not pass a resolution within 60 days of receipt of such requisition then the Deputy Commissioner, may forward the case for approval of the Government.

**3. The Haryana Municipal Corporation (Second Amendment) Bill, 2017. (Introduced and passed on 24<sup>th</sup> October, 2017).**

This Bill seeks to amend the principal Act with a view to increase in electricity charges, the tax on the consumption of electricity @ 2% of the every bill amount of electricity consumed by any person within the limits of a municipality in the State of Haryana, shall be imposed by each Municipal Committee/ Municipal Council within a period of 15 day. This tax shall be collected by the Uttar Haryana Bijili Vitran Nigam and Dhakshin Haryana Bijili Vitran Nigam and paid in the same manner, as if it were electricity duty payable to the State Government under the Punjab Electricity (Duty) Act, 1958 and the same shall be remitted to the concerned Committee/Council.

This Bill also seeks to propose a provision to be made that in case the elected house does not pass a resolution within 60 days of receipt of such requisition then the Commissioner of Municipal Corporation may forward the case for approval of the Governor.

**4. The Indian Stamp (Haryana second Amendment) Bill, 2017. (Introduced and passed on 24<sup>th</sup> October, 2017).**

This Bill seeks to amend the Principal Act with a view to reduce the rates of Stamp Duty to encourage expansion of such business in the State of Haryana.

**5. The Haryana Vishwakarma Skill University (Amendment) Bill, 2017. (Introduced and passed on 25<sup>th</sup> October, 2017).**

This Bill seeks to repeal the Haryana Vishwakarma Skill University (Amendment) Ordinance, 2017 (Haryana Ordinance No. 3 of 2017) with a view to need of skilled man power and to give impetus to the industry, State Government has established Haryana Skill Development Mission. Skill Development & Industrial Training Department, Haryana has been designated as Nodal Department for Skill Development in the State.

This Bill also seeks to facilitate and promote skill, entrepreneurship development, skill based education and research in the emerging areas of manufacturing, textile, design, logistics and transportation, automation, maintenance, etc. and to raise skill level in various fields related to these areas and for matter connected therewith or incidental thereto.

**6. The Gurugram Metropolitan Development Authority Bill, 2017. (Introduced and passed on 25<sup>th</sup> October, 2017).**

This Bill seeks to repeal the Gurugram Metropolitan Development Authority Ordinance, 2017 (Haryana Ordinance No. 2 of 2017) with a view to develop a vision for the continued, sustained and balanced growth of the Gurugram Metropolitan Area through quality of life and reasonable standard of living provided to residents through generation of employment opportunities, to provide for integrated and coordinated planning, infrastructure development and provision of urban amenities, mobility management, sustainable management of the urban environment and social, economic and industrial development, to redefine the urban governance and delivery structure in coordination with local authorities in the context of the emergence of Gurugram as a rapidly expanding urban agglomeration, to establish a statutory Authority for the said purpose and for matters connected therewith or incidental thereto.

This Bill also seeks proposed to develop a vision for the continued, sustained and balanced growth of the Gurugram Metropolitan Area through quality of life and reasonable standard of living provided to residents, to provide for integrated and coordinated planning, infrastructure development and provision of urban amenities, mobility management, sustainable management of the urban environment and social, economic and industrial development.

**7. The Haryana Settlement of Outstanding Dues Bill, 2017. (Introduced and passed on 25<sup>th</sup> October, 2017).**

This Bill seeks to repeal the Haryana Settlement of Outstanding Dues Ordinance, 2017 (Haryana Ordinance No.1 of 2017) with a view to provide for expeditious recovery of outstanding dues by way of settlement under various Acts by offering Settlement Scheme thereunder and matters connected therewith or incident thereto.

This Bill also seeks to with a view to move ahead in the GST regime with lesser baggage of arrears and litigations and to expedite recovery of outstanding dues the State of Haryana needed to bring out Settlement Scheme(s) expediting recovery of outstanding dues under various Acts administered by the Department.

**8. The Haryana Appropriation (No.3) Bill, 2017. (Introduced and passed on 25<sup>th</sup> October, 2017).**

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial years ending on the thirty-first day of March, 2018.

**9. The Haryana Private Universities (Second Amendment) Bill, 2017. (Introduced and passed on 25<sup>th</sup> October, 2017).**

This Bill seeks to amend the principal Act with a view to need for creation and expansion of educational institutions for improving opportunities of higher education for the youth of the State. In order to accommodate the unprecedented growth of students in higher education, and also to cross the target of 30% gross enrolment ratio (GER), we need to roughly double the number of institutions at all levels by 2020.

This Bill also proposed for setting up of World University of Design, Sonipat.

**10. The Haryana Consolidation of Project Land (Special Provisions) Bill, 2017. (Introduced and passed on 25<sup>th</sup> October, 2017).**

This Bill seeks to make special provisions to consolidate left out pockets of land for setting up a project and for the matters connected therewith or incidental thereto.

### **MARCH SESSION, 2018**

**1. The Haryana Clinical Establishment (Registration and Regulation) Adoption Bill, 2018. (Introduced and passed on 12<sup>th</sup> March, 2018).**

This Bill seeks to repeal the Haryana Clinical Establishments (Registration and Regulation) Adoption Ordinance, 2018 (Haryana Ordinance No. 1 of 2018) with a view to adopt the Clinical Establishments (Registration and Regulation) Act, 2010 enacted by the Parliament of India for providing Health Care is a mandate of Article 47 of the Constitution in the State of Haryana.

**2. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2018. (Introduced and passed on 12<sup>th</sup> March, 2018).**

This Bill seeks to amend the principal Act with a view to an alternate to the said first-come-first-served policy stands formulated and notified vide Notification dated 10.11.2017. The said policy envisages grant of specified category of licences through bidding/auction process, after following a prescribed procedure in this regard.

However, the prevailing statutory provisions do not envisage grant of licence through auction/bidding process. Thus the implementation of the said policy dated 10.11.2017 requires incorporating enabling provisions in the Haryana Development and Regulation of Urban Areas Act, 1975, so as to allow grant of specified category of licences after following the bidding/auction process.

**3. The Motor Vehicles (Haryana Amendment) Bill, 2018. (Introduced and passed on 12<sup>th</sup> March, 2018).**

This Bill seeks to amend the principal Act with a view to the shortage of fleet strength of Haryana Roadways, the kilometre scheme will be implemented for strengthening the fleet strength, after hiring the buses from registered owners, to be plied on permit granted to Haryana Roadways. The buses will be taken on lease basis from the private registered owner of the vehicle on basis hiring rates and shall be plied by Haryana Roadways as per the permits granted under the provisions of motor Vehicles Act, 1988.

**4. The Haryana Civil Services (Executive Branch) and Allied Services and Other Services Common/Combined Examination (Amendment) Bill, 2018. (Introduced and passed on 12<sup>th</sup> March, 2018).**

This Bill seeks to amend the Principal Act with a view that the post of Naib Tehsildar be included in the Haryana Civil Services (Executive Branch) and allied Services.

**5. The Haryana Private Universities (Amendment) Bill, 2018. (Introduced and passed on 12<sup>th</sup> March, 2018).**

This Bill seeks to amend the principal Act with a view to need setting up of IILM University, Gurugram for creation and expansion of educational institutions for improving opportunities of higher education for the youth of the State. In order to accommodate the unprecedented growth of students in higher education.

**6. The Haryana Motor Vehicles Taxation (Amendment) Bill, 2018. (Introduced and passed on 12<sup>th</sup> March, 2018).**

This Bill seeks to repeal the Haryana Motor Vehicles Taxation (Amendment) Ordinance, 2018 (Haryana Ordinance No. 2 of 2018) with a view to rationalize the rate of interest charged as per sub section 2 of section 10 of the Haryana Motor Vehicles Taxation Act, 2016 (24 of 16) and to reduce the same from one and half percent per month to one percent per month that is twelve percent per annum. It

was also decided to carry out amendment in section 16 and section 24 of the HMVT Act, 2016 for empowering the Government for the grant of exemption from the tax liability and to refund the amount of tax and penalty paid in excess of the tax due either prospectively or retrospectively and also in section 27 of the said act for disposal of all the assessment cases under the Punjab Passenger & Goods Taxation Act, 1952 lying pending with the Excise & Taxation Department by the said department.

**7. Maharishi Balmiki Sanskrit University, Kaithal Bill, 2018. (Introduced and passed on 15<sup>th</sup> March, 2018).**

This Bill seeks to establish and incorporate a teaching-cum-affiliating University at Kaithal to facilitate and promote higher education with special emphasis in Sanskrit Literature, Vedas, Philosophy, Indian Culture and Indic Languages and also to achieve excellence in these and connected fields. The establishment of Sanskrit university would provide impetus for higher education in the State in particular to Sanskrit and Indic languages.

**8. The Haryana Appropriation (No.1) Bill, 2018. (Introduced and passed on 12<sup>th</sup> March, 2018).**

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial years ending on the thirty-first day of March, 2018.

**9. The Haryana Appropriation (No.2) Bill, 2018. (Introduced and passed on 15<sup>th</sup> March, 2018).**

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial years ending on the thirty-first day of March, 2019.

**10. The Haryana State Higher Education Council Bill, 2018. (Introduced and passed on 15<sup>th</sup> March, 2018).**

This Bill seeks to repeal the Haryana state Higher Education Council Ordinance, 2018 (Haryana Ordinance No.3 of 2018) promote academic excellence and social justice by obtaining academic input for policy formulation and perspective planning, ensuring autonomy and greater accountability of all institutions of Higher Education in the State and guiding the growth of Higher Education in accordance with the socio-economic requirements of the State as per the requirement of Rashtriya Uchchatar Shiksha Abhiyaan and for matters connected therewith or incidental thereto.

**11. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2018 (Introduced and passed on 15<sup>th</sup> March, 2018).**

This Bill seeks to amend the Principal Act with a view to the said first-come-first-served policy stands formulated and notified vide notification dated 10.11.2017. The said policy envisages grant of specified category of change of land use permissions through bidding/auction process, after following a prescribed procedure in this regard.

This Bill further to the prevailing statutory provisions do not envisage grant of change of land use permissions through auction/bidding process. The Government also envisages to initiate on-line receipt and issuance of statutory approvals to further increase the transparency and efficiency in the functioning of the Department.

**12. University of Health Sciences, Karnal (Amendment) Bill, 2018. (Introduced and passed on 15<sup>th</sup> March, 2018).**

This Bill seeks to amend the principal Act change the name of the University from “University of Health Sciences, Karnal” to “**Pandit Deen Dayal Upadhyaya, university of Health Sciences, Karnal**”.

**13. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2018. (Introduced and passed on 15<sup>th</sup> March, 2018).**

This Bill seeks to amend the Principal Act with a view to identify those areas falling within municipal limits where construction has taken place on more than fifty percent plots prior to 31st March 2015 to declare such areas as the Civic Amenities and Infrastructure Deficient Municipal Areas to provide Civic Amenities and Infrastructure in such Areas. In this Act under section 4 “Enforcement to be kept in Abeyance” was for a period of one year which was upto 20.04.2017.

It is, therefore, proposed that in section 4 (1) and (2) of the Act the words “two years” may be substituted by the words “three years” so that one more year may be made available to declare areas as the Civic Amenities and Infrastructure Deficient Municipal Areas.

**14. The Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Repeal Bill, 2018. (Introduced and passed on 15<sup>th</sup> March, 2018).**

This Bill seeks to repeal the Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 because simultaneously, the Central Government notified the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 on 05.03.2014 and instructed the State Government to frame Street Vendor Rules and Scheme under the Central Act. The Central legislation meets the objective, the State Law may be repealed by the State Legislature as it is no use having two laws on same subject.

**15. The Haryana Urban Development Authority (Amendment) Bill, 2018. (Introduced and passed on 15<sup>th</sup> March, 2018).**

This Bill seeks to amend the principal Act change the name of the Department from “**the Haryana Urban Development Authority**” may be renamed as “**Haryana Shehri Vikas Pradhikaran**”.

**16. The Criminal Law (Haryana Amendment) Bill, 2018. (Introduced and passed on 15<sup>th</sup> March, 2018).**

This Bill seeks to amend the Principal Act with a view to amendments have been proposed in respect of rape/gang rape of woman up to 12 years for which punishment of death or rigorous imprisonment not less than 14 years which may extend to imprisonment for life i.e. for remainder of the person’s natural life.

Further, the punishment for assault with intent to outrage the modesty not less than 2 years and up to 7 years. Similarly the punishment for stalking in respect of second conviction which shall be not less than 3 years and upto 7 years.

**17. The Haryana Group D Employees (Recruitment and Conditions of Service) Bill, 2018. (Introduced and passed on 15<sup>th</sup> March, 2018).**

This Bill seeks to regulate the recruitment and conditions of service of the Haryana Group D employees in the State and for the matters connected therewith and incidental thereto.

This Bill further to have provide for common minimum age, common minimum educational qualifications and a transparent selection criteria alongwith some

weightage for socio-economic status, experience and doing away with practice of interviews in case of Group-D posts.

**18. The Haryana Municipal (Amendment) Bill, 2018. (Introduced and passed on 15<sup>th</sup> March, 2018).**

This Bill seeks to amend the Principal Act with a view to it has been observed by the State Election Commission that if any contesting candidate fails to lodge account of election expenses within prescribed period to the competent authority, he should be barred/disqualified for contesting elections.

This Bill further to amend Under **Section-14** of the **Haryana Municipal Act, 1973**, the powers for removal of the members of **Municipal Council/Committee** having any disqualification at the time of election lie with the State Government. The Government has also made educational qualification mandatory for the contesting candidates, but several complaints are being received in the State Election Commission as well as the district offices w.r.t. attachment of fake educational qualification certificates issued by the unrecognized institutions/boards with the nomination papers. The State Election Commission has no power to take action against such defaulting elected candidates; resultantly, the Commission is helpless in dispensing justice to the complainants. Therefore, State Election Commission intends that the powers for the removal of an elected person having any disqualification at the time of election should be vested in the State Election Commission, so that in future such matters are sorted out immediately and justice is done to the general public.

**19. The Haryana Municipal Corporation (Amendment) Bill, 2018. (Introduced and passed on 15<sup>th</sup> March, 2018).**

This Bill seeks to amend the Principal Act with a view to has been observed by the State Election Commission that if any contesting candidate fails to lodge account of election expenses within prescribed period to the competent authority, he should be barred/disqualified for contesting elections.

This Bill seeks further amend the Under **Section-34** of the **Haryana Municipal Corporation Act, 1994**, the powers for removal of the members of **Municipal Corporations** having any disqualification at the time of election lie with the State Government. The immovable property of municipal corporation can only be transferred by way of sale to either Government Departments/ Boards/ Corporation or an individual only at competitive rate i.e. market rate. The Government considered that the existing provision is not in justification in case of transfer of municipal corporation land to other Government Departments/ Boards/ Corporations, etc. for infrastructure/ public welfare projects or to an individual who is in possession of plot by way of rent/ lease from more than 20 years at market rate only.

**20. The Haryana Re-Appropriation Bill, 2018. (Introduced and passed on 15<sup>th</sup> March, 2018).**

This Bill seeks to re-appropriate the funds from grant of ₹ 7785 crore released to the Haryana Power Utilities to equity under Ujwal DISCOM Assurance Yojana Scheme during the financial years 2015-16 and 2016-17 and for matters connected therewith or incidental thereto.

**21. The Haryana Kisan Kalyan Pradhikaran Bill, 2018. (Introduced and passed on 15<sup>th</sup> March, 2018).**

This Bill seeks to establish THE HARYANA KISAN KALYAN PRADHIKARAN to formulate and undertake a humanistic and holistic welfare based approach to address the difficulty faced by the farmers of the State and to provide relief to distressed farmers in varying and challenging situations and for the matters connected therewith or incidental thereto.

**22. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2018. (Introduced and passed on 15<sup>th</sup> March, 2018).**

This Bill seeks to amend the Principal Act with a view that pension of all the persons who have completed first term before 01.01.2016, will be consolidated by merging pension, additional pension, dearness pension and dearness relief as on 01.01.2016. Out of this consolidated amount (i) the first Rs. 50,000/- shall be treated as revised Pension for the first term; (ii) for the period exceeding 1st term, Rs. 2,000/- for each year or part thereof shall be added in the pension of first term, the resultant figure shall be treated as revised pension from 01.01.2016; and (iii) the remaining amount shall be treated as 'Dearness Relief (Fixed). They will be entitled to draw either Dearness Relief (Fixed) or Dearness Relief at the rate(s) prescribed by Government from time to time for their post-2016 pensioners, whichever is more.

This Bill further amend to journey demand to Ex-MLAs allow them the facility of Special Travelling Allowance for journey by himself and their family members. In this regard it has been proposed that they may be allowed the facility of Special Travelling Allowance upto Rs. 10,000/- per month provided that their monthly pension plus dearness relief plus amount of coupons should not exceed Rs. 1.00 lakh.

**SEPTEMBER SESSION, 2018**

**1. YMCA University of Science and Technology Faridabad (Amendment) Bill, 2018. (Bill No. 23-HLA of 2018) (Introduced and passed on 10<sup>th</sup> September, 2018).**

This Bill seeks to amend the principal Act with a view to executive council of the University considered that the name of this University should be suitably replaced in a manner to be identifiable as a Govt. University and hence resolved to recommend the name as "J.C. Bose University of Science & Technology, YMCA, Faridabad."

It has been decided that the name of the University be amended from YMCA University of Science & Technology Faridabad to J.C. Bose University of Science & Technology, YMCA, Faridabad and to amend the act accordingly.

**2. The Haryana Vishwakarma Skill University (Amendment) Bill, 2018. (Bill No. 24-HLA of 2018) (Introduced and passed on 10<sup>th</sup> September, 2018).**

This Bill seeks to amend the principal Act with a view to Lord Vishwakarma is worshiped by our society, so, it is proposed that the name of the University be changed from "Haryana Vishwakarma Skill University" to "Shri Vishwakarma Skill University, Haryana". For this, the existing Act of the University needs to be amended.

**3. The Haryana Pond and Waste Water Management Authority Bill, 2018. (Bill No. 25-HLA of 2018) (Introduced on 10<sup>th</sup> September, 2018 and passed on 11<sup>th</sup> September, 2018).**

This Bill seeks to repeal the Haryana Pond and Waste Water Management Authority Ordinance, 2018 (Haryana Ordinance No. 4 of 2018) with a view for protection, conservation, development, redevelopment and rejuvenation of Ponds by a Single Authority.

It is expedient to provide for establishment of "The Haryana Pond and Waste Water Management Authority" having necessary powers and functions to achieve the object of development, protection, rejuvenation, conservation, construction & management; utilization of pond water for irrigation wherever required and utilization of treated effluent of sewage treatment plants/ effluent treatment plants for the purpose of irrigation and other uses.



**4. The Punjab Land Improvement Schemes (Haryana Amendment) Bill, 2018. (Bill No. 26-HLA of 2018) (Introduced and passed on 11<sup>th</sup> September, 2018).**

This Bill seeks to amend the principal Act with a view that there is a huge demand for laying of underground pipeline which usually passes through the agriculture field of numbers of farmers. Around 15,000 farmers submit application to the Department of Agriculture and Farmers Welfare for availing subsidy on Underground Pipeline System. There is difficulty in actual laying of Underground Pipeline due to opposition from certain farmers. The amendment/incorporation in the aforesaid Act would facilitate the farmers for laying out underground pipeline passing through the fields of other farmers. Therefore, the necessary amendment within “Punjab Land Improvement Schemes Act, 1963 amended by Haryana Adaptation of Laws (State and Concurrent Subjects) Order, 1968” will be required.

**5. The Factories (Haryana Amendment) Bill, 2018. (Bill No. 27-HLA of 2018) (Introduced and passed on 11<sup>th</sup> September, 2018).**

This Bill seeks to amend the principal Act with a view the discriminatory to women on sole ground of sex and interfered with the fundamental rights of the women to carry out their fundamental right to practice any profession or to carry on any occupation, trade or business. Therefore, In the light of “Right of Equality” provided by the Constitution of India, it is proposed to amend the clause (b) of sub-section 1 of section 66 of the Factories Act, 1948 to allow employ women workers in the factories during night shift i.e 7.00 P.M. to 6.00 A.M.

In order to reduce the litigations and to provide the relief to the factories who have committed the offence for the first time in certain provisions may be given opportunity for compounding their offences at Department level instead of going to Court. For these purposes, it is proposed to compound in respect of offences specified in the Fourth Schedule to the bill which relates to Compounding of certain offences, amendments / insertion under section 105& 106B of the Factories Act, 1948 are required.

Thus in the view of above and to achieve the object of ease of doing business it has become essential to carry out the above necessary amendments.

**6. The Haryana Panchayati Raj (Amendment) Bill, 2018. (Bill No. 28-HLA of 2018) (Introduced and passed on 11<sup>th</sup> September, 2018).**

This Bill seeks to amend the principal Act with a view to avoid inconsistency between the number of voters in the Assembly electoral rolls and the Panchayati Raj Institutions electoral rolls, it is necessary to adopt the Assembly electoral rolls for the purpose of elections of Panchayati Raj Institutions.

**7. The Haryana State Commission for Scheduled Castes Bill, 2018. (Bill No. 29-HLA of 2018) (Introduced and passed on 11<sup>th</sup> September, 2018).**

This Bill seeks to safeguard the interest of Scheduled Castes and also to check and curb the atrocity being committed on Scheduled Castes. The Commission also stressed that merely the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 is not enough. There is a strong need to monitor the various provisions of the Act, and also to investigate, examine and working of the safeguards provided in the Constitution of India and to inquire into special complaints with respect to the deprivation of right and also advice on planning process of socio-economic development of Scheduled Castes and to evaluate the achievements, the State Government is of the opinion that a Commission namely, Haryana State Commission for Scheduled Castes Act, be enacted without delay.

By enacting an Act, “Haryana State Commission for Scheduled Castes” Act, large percentage of population of Haryana suffering for social, educational and economic backwardness shall enjoy the benefit of facilities provided to other

sections of the society and shall improve their lot and attain better living condition who have not been represented or have been under the representation in the State even in the field of Govt. jobs.

It is endeavour of the State Govt. to give statutory status to the Haryana State Scheduled Castes Commission for the reason mentioned above and a request be made to the State Assembly to enact the “Haryana State Commission for Scheduled Castes” Act, at the tune of Article 338 of the Constitution of India.

**8. The Haryana Appropriation (No. 3) Bill, 2018. (Bill No. 30-HLA of 2018) (Introduced and passed on 11<sup>th</sup> September, 2018).**

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial years ending on the thirty-first day of March, 2019.

**9. The Indian Stamp (Haryana Amendment) Bill, 2018. (Bill No. 31-HLA of 2018) (Introduced and passed on 11<sup>th</sup> September, 2018).**

This Bill seeks to amend the principal Act with a view to the rates of stamp duty have been revised in the neighboring States. Therefore, it becomes necessary for the Haryana State to revise the rate of stamp duty in various Articles/documents. Accordingly, the State Government of Haryana intends to enhance the rate of stamp duty under Article No. 1, 2, 3, 5, 7, 8, 10, 11, 12, 17, 22, 24, 25, 26, 29, 34, 39, 42, 46, 48, 50, 57, 60, 61, 64 and 65 of Schedule 1-A of the Indian Stamp Act, 1899.

**10. The Haryana Goods and Services Tax (Amendment) Bill, 2018. (Bill No. 32-HLA of 2018) (Introduced and passed on 11<sup>th</sup> September, 2018).**

This Bill seeks to amend the principal Act with a view to clarify the scope of supply; empowering the Haryana Government to notify classes of registered persons to pay the tax on reverse charge basis in respect of receipt of supplies of certain specified goods from unregistered suppliers; enhance the limit of composition levy from one crore rupees to one crore and fifty lakh rupees; specify the scope of input tax credit; enhance the exemption limit for registration in the special category States from ten lakh rupees to twenty lakh rupees; facilitate tax payer to have the option to obtain multiple registrations for multiple places of business located within the State and to provide for separate registration for Special Economic Zone unit or developer; insert a provision for temporary suspension of registration while cancellation of registration is under process; provide for the new system of filing return and availing input tax credit; Appeals so as to provide that the amount of pre-deposit payable for filing of appeal shall be capped at twenty five crore rupees; and increase the period relating to detention or seizure of goods and conveyance in transit from seven days to fourteen days.

**11. The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2018. (Bill No. 33-HLA of 2018) (Introduced and passed on 11<sup>th</sup> September, 2018).**

This Bill seeks to amend the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Ordinance, 2018 (Haryana Ordinance No. 5 of 2018) with a view to provision of power to remove difficulties within a maximum period of three years of the commencement of the Act and placing the same before the State legislature as soon as possible. The State of Haryana has faced some difficulties, while interpreting and implementing the provisions of the said Act No. 5 of 2018. In order to mitigate the difficulties it is necessary to make certain amendments in Act No. 5 of 2018. Accordingly, to achieve the said purpose, the need to amend Haryana Act No. 5 of 2018 has become necessary.

**12. The Haryana Dholidar, Butimar, Bhonedar and Muqararidar (Vesting of Proprietary Rights) Amendment Bill, 2018. (Bill No. 34-HLA of 2018) (Introduced and passed on 11<sup>th</sup> September, 2018).**

This Bill seeks to amend the principal Act with a view to safeguard the interest of Gram Panchayats and Local Bodies, amendment in sub-section (4) of Section 1 of Haryana Dohlidar, Butimar, Bhondedar and Muqararidar (Vesting of Proprietary Rights) Act, 2010 is required to the effect that the provisions of Haryana Dohlidar, Butimar, Bhondedar and Muqararidar (Vesting of Proprietary Rights) Act, 2010 would be applicable to Dholidar, Butimar, Bhondedar and Muqararidar or any other similar class or category of persons which the State Government may notify in the Official Gazette, of land belonging to private individuals/entities only and will not be applicable to lands owned or deemed to have vested in the Local Bodies i.e Panchayat deh, Municipalities etc. & lands owned by any Government Department, Board or Corporation.

**13. The Haryana Municipal Corporation (Second Amendment) Bill, 2018. (Bill No. 35-HLA of 2018) (Introduced and passed on 11<sup>th</sup> September, 2018).**

This Bill seeks to amend the principal Act with a view to the orders passed by the Hon'ble Punjab and Haryana High Court on 23.8.2012 in the Civil Writ Petition No. 17048 of 2007 titled as Rajat Kuchhal Vs. State of Haryana and others, all the powers and functions in respect of the Controlled Areas falling within Municipal Limits are being exercised by the Urban Local Bodies Department. Hence, necessary amendments have been carried out in the Haryana Municipal Corporation Act, 1994 so that the various controlled Areas in the state declared by the Town & Country Planning Department under the provisions of the Punjab Scheduled Roads and Controlled Areas Restrictions of Un-regulated Development Act, 1963 in respect of the area falling within Municipal Corporation Limits are deemed to be the Controlled Areas under the Haryana Municipal Corporation Act, 1994. In view of the above said judgment of the Punjab and Haryana High Court the Town & Country Planning Department is not able to exercise the powers within the Periphery Controlled Area falling within the limits of Municipal Corporation, Panchkula.

**14. The Haryana Municipal Citizens' Participation (Amendment) Bill, 2018. (Bill No. 36-HLA of 2018) (Introduced and passed on 11<sup>th</sup> September, 2018).**

This Bill seeks to amend the principal Act with a view to continue the representation of elected members of such local area/gram panchayat, which area has been included/converted into municipality, an amendment may be made by inserting the provision in sub section-2(b) of Section-11 of the Haryana Municipal Citizens' Participation Act, 2008 that "*when any local area/gram panchayat is merged into a municipality, the incumbents of the offices of Panches and Sarpanch at the time of merger shall act as the ward committee for the geographical area so merged till such time as the next elections to that municipality are held or till the term of the erstwhile gram panchayat would have lasted, whichever is earlier.*"

**15. The Haryana Prohibition of Change of Public Utilities Bill, 2018. (Bill No. 37-HLA of 2018) (Introduced and passed on 11<sup>th</sup> September, 2018).**

This Bill seeks to with a view to with the passage of time and enhancement in the value of lands, individuals entities have started either disturbing such public utility by seeking the restoration of the land or by claiming their rights in the land to the exclusion of aforesaid public rights of public utility or the detriment of the public interest. Even some of such public utilities are existing before Reorganization Act and there are practical problems to trace the origin of public utility. The State Government due to all this, is facing enormous difficulties in terms of disruption of road connectivity, water supply and various other administrative problems and such disruptions and disturbance of public utility involve huge financial loss of

public money as well as various difficulties to the public in general. Therefore, in public interest, it is necessary to bring law in this regard.

## **DECEMBER SESSION, 2018**

### **1. The Haryana Development and Regulation of Urban Areas (Second Amendment) Bill, 2018. (Introduced and passed on 28<sup>th</sup> December, 2018).**

Keeping in view the huge number of community sites that remain to be put-to-use, it has been decided to enable further extension of validity period for undertaking such construction, albeit, upon payment of extension fees to be prescribed. The extension fees shall accordingly act as financial penalty for delay in undertaking construction of community sites. The sub-clause (iv) of clause (a) of sub-section 3 of Section 3 of the Haryana Development and Regulation of Urban Areas Act, 1975 (Act no. 8 of 1975) is proposed for amendment accordingly.

Further, keeping in view the fact that real estate projects are long gestation period which normally take more than ten years period for completion, and in addition, since RERA has been constituted specifically for the purpose of monitoring of such real estate projects as well as to resolve the disputes arising between allottees and the colonizer, a need has arisen to relax the stringent monitoring provisions in terms of more frequent renewal of licence under the Act of 1975.

### **2. The Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2018. (Introduced and passed on 28<sup>th</sup> December, 2018).**

The prevailing statutory provisions do not envisage grant of change of land use permission through auction/bidding process. Thus the implementation of the said policy dated 10.11.2017 requires incorporating enabling provisions in the Punjab New Capital (Periphery) Control Act, 1952, so as to allow grant of specified category of change of land use permission after following the bidding/auction process.

The Government also envisages to initiate on-line receipt and issuance of statutory approval to further increase the transparency and efficiency in the functioning of the Department, for which an enabling provision in the Act is required.

### **3. The Haryana Police (Amendment) Bill, 2018. (Introduced and passed on 28<sup>th</sup> December, 2018).**

The provision of State Police Board of the Act within the spirit of the above mention directions, the State Police Board is required to be substituted with State Security Commission. There is no procedure for selection of Director General of Police. For the appointment of Director General of Police, who is responsible for administration controlling and supervising the police service to ensure its efficiency, effectiveness, responsiveness and accountability in the State a transparent procedure needs to be adopted.

### **4. State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2018. (Introduced and passed on 28<sup>th</sup> December, 2018).**

The State University of Performing and Visual Arts, Rohtak is located in the heart of the Rohtak city and falls in the National Capital Region (NCR). The University is emerging as one of the leading University of the Country in the Performing & Visual Arts and in the field of Mass Media. Now, the Govt. has taken the decision to change the name of the University with the name of Indian poet of Haryanvi language, who was honored posthumously as Surya Kavi by the State Govt. and has decided to rename it as “Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak”.

### **5. The Faridabad Metropolitan Development Authority, Bill 2018. (Introduced and passed on 28<sup>th</sup> December, 2018).**

Faridabad Metropolitan Development Authority is proposed to develop a vision for the continued, sustained and balanced growth of the Faridabad Metropolitan Area through quality of life and reasonable standard of living provided to residents, to provide for integrated and coordinated planning, infrastructure development and provision of urban amenities, mobility management, sustainable management of the urban environment and social, economic and industrial development. It shall endeavour to redefine urban governance and delivery structure in coordination with local authorities in the context of the emergence of Faridabad as a rapidly expanding urban agglomeration.

**6. The Haryana Municipal Corporation (Third Amendment) Bill, 2018. (Introduced and passed on 28<sup>th</sup> December, 2018).**

There is no specific provision in the Haryana Municipal Corporation Act, 1994 empowering the State Government to abolish any Municipal Corporation constituted under the Act, similar to the provision contained in section 8 of the Haryana Municipal Act, 1973, which empowers the Government to abolish any Municipality by notification. The Advocate General, Haryana has opined that provisions in this regard may be made in the Haryana Municipal Corporation Act, 1994 by inserting a provision similar to Section 8 of the Haryana Municipal Act, 1973, which empowers the State Government to abolish any Municipal Committee by notification. Therefore, it is proposed that the matter may be considered for making the provisions empowering the State Government to abolish any Municipal Corporation as per requirements, by adding Section 3A after Section 3 in the Haryana Municipal Corporation Act, 1994.

**7. The Haryana Municipal (Second Amendment) Bill, 2018. (Introduced and passed on 28<sup>th</sup> December, 2018).**

The Advocate General, Haryana has suggested that the State Government may consider adding an explanation to the specific definition clause empowering the State Government to take into account contemporaneous growth in the population of an area, on cogent evidence, for the purposes of this Act, which would be legally and constitutionally permissible. Therefore, it is proposed that the matter may be considered for taking into account the contemporaneous growth in the population of an area during the interregnum period between the last census, which is not reflected till the time the official census is carried, for declaring a Municipality in the State by inserting a provision of 'existing population' in clause (i), (ii) & (iii) of sub-section (1) of Section 2A of the Haryana Municipal Act, 1973 and to insert the 'explanation' of 'existing population' in the Act.

**8. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2018. (Introduced and passed on 28<sup>th</sup> December, 2018).**

At present Section 2 and Section 4 of Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Act, 1975 provide the definition, Salary and facilities provides to the Speaker, Deputy Speaker, LOP and Members of the State Legislative Assembly. The Office of Government Chief Whip has not been included in the aforesaid Act and has been provides other facilities which are not applicable to the Members of Legislative Assembly.

The Government Chief Whip should be calculated in the prescribed 15% strength of Ministers where as the Government Chief Whip is not a Minister. Therefore now it is required to mention the definition of the Government Chief Whip by inserting Section 2CC after Section 2 of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Act, 1975. It is also further required that the facilities being provided to Government Chief Whip may also be inserting Section 4A after Section 4 of the said Act.

**9. The Haryana Appropriation (No.4) Bill, 2018. (Introduced and passed on 28<sup>th</sup> December, 2018).**

The Bill is introduced in pursuance of Articles 204(1) and 205 of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Haryana of the sums required to meet the supplementary grants made by the Legislative Assembly for expenditure for the financial year 2018-19.

**10. The Haryana Service of Engineers, Group A, Irrigation Department (Amendment) Bill, 2018. (Introduced and passed on 28<sup>th</sup> December, 2018).**

The retrospective operation assigned to the rules with effect from 1966, has the effect of depriving the in service incumbents of the legitimate expectations they were assured of at the time of entry into service, besides prejudicially affecting their rights of promotion. Hence bad.”

The 2009 Rules in particular the offensive Rule-9 tends to create an unreasonable classification between two cadres, which once existed alongside but with a common seniority list, based on the first principle of service law, to assign seniority with effect from the date one is borne on the cadre and is restrictive in promotional avenues to one, while favourable to those of Civil Engineering cadre, which can at best be termed to be discriminatory and arbitrary.

Having said thus we direct the official respondents to undertake the determination of seniority etc. in the light of what has been observed above.

**FEBRUARY SESSION, 2019**

**1. The Haryana Service of Engineers, Group A, Public Health Engineering Department (Amendment) Bill, 2019 (Introduced and passed on 22<sup>nd</sup> February, 2019).**

This Bill seeks to amend the Principal Act with a view in compliance the order of the Hon'ble Punjab and Haryana High Court to retrospective date and separate seniority of Civil & Mechanical & Cadre.

**2. The Haryana Private Universities (Amendment) Bill, 2019. (Introduced and passed on 22<sup>nd</sup> February, 2019).**

This Bill seeks to provide improving opportunities of higher education for the youth of the State and accommodate the unprecedented growth of students in higher education and also to cross the target of 30% gross enrolment ratio.

**3. The Haryana Laws (Special Provisions) Bill, 2019. (Introduced and passed on 22<sup>nd</sup> February, 2019).**

This Bill seeks to provide temporary relief to the Farmers and other affected people of Haryana residing in the Districts falling under NCR in respect of operation of specified agricultural purpose vehicles for period of one year in pursuance to various orders passed by the Hon'ble National Green Tribunal and the Hon'ble Supreme Court of India to restriction on diesel vehicles registered a period of Ten year or more to ply on roads in the area falling under National Capital Region.

**4. The Punjab Land Preservation (Haryana Amendment) Bill, 2019. (Introduced and passed on 27<sup>th</sup> February, 2019).**

This Bill seeks to amend the Principal Act with a view to provide reasonable opportunity of being heard before imposing restrictions, prohibitions and regulations with respect to an area being proposed to be brought under subh restrictions, prohibitions and regulations. In order to adhere to the principles of natural justice.

The Bill also seeks to make provisions to amend or rescind, any notification or order made under the Act.

**5. The Electricity (Haryana Amendment) Bill, 2019. (Introduced and passed on 27<sup>th</sup> February, 2019).**

This Bill seeks to amend the Principal Act with a view to remove difficulties are being faced by aggrieved consumers in filing appeal under the provision of sub-section (2) of section 127 of this Act because of the requirement of payment of 50% (half of the assessed amount) before filing the appeal. The Bill proposed to deposit of one fifth of assessed amount for filing the appeal against the assessment order.

**6. The Haryana Panchayati Raj (Amendment) Bill, 2019. (Introduced and passed on 27<sup>th</sup> February, 2019).**

This Bill seeks to amend the Principal Act with a view in the area of Gram Panchayats are required to be regulated in conformity with the Communication and Connectivity infrastructure.

**7. The Haryana Clinical Establishments (Registration and Regulation) Adoption (Amendment) Bill, 2019. (Introduced and passed on 27<sup>th</sup> February, 2019).**

This Bill seeks to amend the Principal Act with a view to improve the minimum standards of the Medical Diagnostic Laboratories (or Pathological Laboratories).

**8. The Punjab Courts (Haryana Amendment) Bill, 2019. (Introduced and passed on 27<sup>th</sup> February, 2019).**

This Bill seeks to amend the Principal Act with a view to change the nomenclature of the Civil Judge in this State of Haryana.

**9. The Haryana Appropriation (No.1) Bill, 2019. (Introduced and passed on 27<sup>th</sup> February, 2019).**

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial years ending on the thirty-first day of March, 2020.

**10. The Haryana Accountability of Public Finances Bill, 2019. (Introduced and passed on 27<sup>th</sup> February, 2019).**

This Bill seeks to provide for accountability in the financial administration of the State by way of an efficient and effective system to facilitate accountability through appropriate accounting and auditing system in all the Departments, Boards, Corporations, Co-operative Societies, Universities, local authorities, statutory bodies, public institutions, and other authorities established, controlled or financed by the State Government, Non-Government Organizations which receive grant-in-aid or contribution from State Government and all those entities that receive public monies from the State Government in any form including organizations which receive funds from the consolidated fund of the State.

**11. The Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2019. (Introduced and passed on 27<sup>th</sup> February, 2019).**

The Bill proposed to enhance the contributed fund for the welfare of the labour and their dependant family members.

**12. The Punjab Excise (Haryana Validation) Bill, 2019. (Introduced and passed on 27<sup>th</sup> February, 2019).**

This Bill seeks to validate orders issued, actions taken and acts done under notification No. 7/X-1/P.A.1/1914/S.59/2017 dated 29<sup>th</sup> March 2017 issued under section 59 of Punjab Excise Act, 1914, in its application to the State of Haryana.

**13. The Haryana Municipal Entertainment Duty Bill, 2019. (Introduced and passed on 27<sup>th</sup> February, 2019).**

This Bill seeks to empowers the municipalities to levy the taxes on entertainment.

**14. The Haryana Municipal (Amendment) Bill, 2019. (Introduced and passed on 27<sup>th</sup> February, 2019).**

This Bill seeks to amend the Principal Act with a view to elect the President and Vice-President in the Municipalities in time-bound manner.

**15. The Haryana Municipal Corporation (Amendment) Bill, 2019. (Introduced and passed on 27<sup>th</sup> February, 2019).**

This Bill seeks to amend the Principal Act with a view to casting of vote by the Mayor of the corporation in the election of senior Deputy Mayor and Deputy Mayor of the Corporation.

**16. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2019. (Introduced and passed on 27<sup>th</sup> February, 2019).**

This Bill seeks to amend the Principal Act with a view that all action pertaining to declaration of Colonies is to be completed within the validity period of four years.

**17. The Haryana Right to Service (Amendment) Bill, 2019. (Introduced and passed on 27<sup>th</sup> February, 2019).**

This Bill seeks to amend the Principal Act with a view that the salaries and allowances payable to the Chief Commissioner and the Commissioner.

**18. The Haryana Guest Teachers Service Bill, 2019. (Introduced and passed on 27<sup>th</sup> February, 2019).**

This Bill seeks to provide for the validation of appointment of teachers already engaged as Guest Faculty Teachers and to allow them to continue to work in the Department till the age of Superannuation.

**19. The Haryana Animal (Registration, Certification and Breeding) Bill, 2019. (Introduced and passed on 27<sup>th</sup> February, 2019).**

This Bill seeks to provide welfare and Genetic improvement of animals by regulating animal breeding activities including use of breeding animals for production, processing, storage, sale and distribution of animal semen and embryos by way of artificial insemination, in-vitro fertilization, embryo transfer technology etc by registration and certification of animals and to prevent victimization of the owners of the animals by way of unregulated breeding activity in the State.

**20. The Haryana Legislative Assembly (Facilities to Members) Amendment Bill, 2019. (Introduced and passed on 27<sup>th</sup> February, 2019).**

This Bill seeks to amend the Principal Act with a view that Members of Haryana Legislative Assembly are being granted the refundable House Building Advance to allow them to avail the facility 3<sup>rd</sup> time of House Building Advance. This advance shall be admissible to those Members whose age is less than 60 years and have repaid the 2<sup>nd</sup> House Building Advance alongwith interest.

**21. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2019. (Introduced and passed on 27<sup>th</sup> February, 2019).**

This Bill seeks to amend the Principal Act with a view to allow the facility of free journey in State Transport Department Buses including Volvo Buses to Ex. MLA on attaining the age sixty years or more with one attendant.



## AUGUST SESSION, 2019

**1. The Sports University of Haryana Bill, 2019. (Introduced and passed on 6<sup>th</sup> August, 2019).**

This Bill seeks to provide improving opportunities of sports facilities for the youth of the State. A specialised University, to promote sports education in the areas of sports sciences, sports technology, sports management and sports coaching besides functioning as the training centre for select sports disciplines by adopting best international practices and for matters connected therewith or incidental thereto.

**2. The Haryana Appropriation (No. 3) Bill, 2019. (Introduced and passed on 6<sup>th</sup> August, 2019).**

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial years ending on the thirty-first day of March, 2020.

**3. The Haryana Gauvansh Sanrakshan and Gausamvardhan (Amendment) Bill, 2019. (Introduced and passed on 6<sup>th</sup> August, 2019).**

This Bill seeks to the proposal to amend the principal Act “The Haryana Gauvansh Sanrakshan and Gausamvardhan Act, 2015” is required to be amended by changing the word “cow” to “cow or beef” thus adding the word ‘beef’ which was missing in all places in section 16 of the Act. Furthermore it is intended to substitute the word ‘Confiscated’ with ‘Seized’ under section 17(1) & (2) in this Act, since technically as per present provision U/S 17(1) & (2), Sub-inspector could not ‘Confiscate’ the vehicle and could only ‘Seize’ it, as the power to ‘Confiscate’ was already vested with competent authority i.e. Sub Divisional Magistrate. Therefore to avoid such confusion and irregularity in investigation, present amendment is required by separating the ‘Seizing’ action from the ‘Confiscation’ action.

**4. The Haryana Municipal (Second Amendment) Bill, 2019. (Introduced and passed on 6<sup>th</sup> August, 2019).**

This Bill seeks to amend the principal Act with a view to proposed that on the pattern of election of Mayors of Municipal Corporations, provisions may be made in the Haryana Municipal Act, 1973 to hold the election of Presidents of Municipal Councils/ Committees, directly by the eligible voters under the supervision and control of State Election Commission.

An equal provisions are required to be made in the Haryana Municipal Act, 1973 similar to the Haryana Municipal Corporation Act, 1994. Therefore, the provision may be made in the proviso of Section 9(3)(iii) of the Haryana Municipal Act, 1973 that Members of House of the People and the Legislative Assembly of State shall not have right to vote in the meetings of election and No Confidence Motion of the Vice-President.

A provision may be made in Section 25 of the Haryana Municipal Act, 1973 to held atleast one meeting in every six months of a duration of not less than three days, in addition to the existing provisions of meetings mentioned in section 25 of the Haryana Municipal Act, 1973.

**5. The Haryana Municipal Corporation (Second Amendment) Bill, 2019. (Introduced and passed on 6<sup>th</sup> August, 2019).**

This Bill seeks to amend the principal Act with a view to avoid legal complications in the matter, it is proposed that an amendment in the proviso to Section 4(4) of the Haryana Municipal Corporation Act, 1994 may be made to substitute term ”four years” into “five years” to conduct the elections of newly constituted Corporations

within five years from the date of their constitution, due to the practical difficulties involved.

To provide for a dedicated forum for meaningful debates in the interest of the concerned Corporation, a provision may be made in Section 52 of the Haryana Municipal Corporation Act, 1994 to ensure atleast one meeting of every Corporation in every six months of a duration of not less than three days, in addition to the existing provisions of meetings mentioned in section 52 of the Haryana Municipal Corporation Act, 1994.

**6. The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2019. (Introduced and passed on 6<sup>th</sup> August, 2019).**

This Bill seeks to amend the principal Act with an object of providing uniformity in qualifications for various Group D posts criteria, introduction of provision in preparing waiting list, uniformity in fixation of seniority, probation, provision of appeal in case of discharge, promotion, appointment by recruitment, by way of transfer and resignation & acceptance thereof, in addition to provision of power to remove difficulties within a maximum period of three years of the commencement of the Act and placing the same before the State legislature as soon as possible.

**7. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2019. (Introduced and passed on 6<sup>th</sup> August, 2019).**

This Bill seeks to amend the principal Act with a view to abbreviation for both the Infrastructure Development Charges and Internal Development Cost is IDC. Therefore, for the sake of clarity, the nomenclature of Infrastructure Development Charges is sought to be changed to State Infrastructure Development Charges (SIDC).

Secondly, for the purpose of introducing flexibility in the schedule of payment of fee and charges, a proviso to subsection (1) of section (3) is sought to be inserted.

Finally, there was no provision in the Act for surrender of license granted under the Act. Accordingly, Section 8B is sought to be inserted to fulfill the said purpose.

**8. The Punjab Electricity (Emergency Powers) Haryana Repeal Bill, 2019. (Introduced and passed on 6<sup>th</sup> August, 2019).**

This Bill seeks to repeal the Punjab Electricity (Emergency Powers) Act, 1941 which was enacted with an intent that State Government could take or assume possession and control of electric supply undertaking licensed under the provisions of Electricity Act, 1910 in the event of eventuality mentioned therein. After enactment of The Electricity Act, 2003 (Act 36 of 2003) supply of electricity is performed by State owned Distribution Companies and The Punjab Electricity (Emergency Powers) Act, 1941 has lost its significance in the present scenario.

**9. The Haryana Control of Organised Crime Bill, 2019. (Introduced and passed on 6<sup>th</sup> August, 2019).**

This Bill seeks to control the Organised Crime. In view of the emerging situation of organized crime in the State of Haryana, it has become imperative to introduce a similar legislation in the State which ensures effective legal action against the gangsters, leaders and members of organized criminal gangs. Such a strong legislation shall also suitably empower the police in a lawful manner to take strong and deterrent but lawful action against the criminals. Special provisions also need to be enacted for forfeiture of the property acquired from proceeds of crimes and to create a provision for special courts and special prosecutor for handling the trials of offences under this Act.

**10. The Motor Vehicles (Haryana Amendment) Bill, 2019. (Introduced and passed on 6<sup>th</sup> August, 2019).**

This Bill seeks to amend the principal Act with a view that the powers conferred under Clause (h) of section 65 of the Motor Vehicles Act, 1988 do not empower the state government to make the rules retrospectively. It was accordingly felt that in order to provide relief to the auto rickshaw owners and other similar categories who are not able to get the fitness certificate of their vehicles in view of arrears of penalty of fitness, the required rules should be made for which powers to make rules for grant of exemption to all or any portion of the fee leviable under Chapter IV of the Motor Vehicles Act, 1988 including the additional fee to be charged for delay after expiry of the certificate of fitness in retrospective or prospective manner be given to State Government.

---

**Annexure-II**

(For reference please see "Legislation"-Non-official)				
SR. NO.	Title of the Bill	Date of Introduction	Withdrawn on	Remarks
1	The Code of Criminal Procedure (Haryana Amendment) Bill, 2017.	-	-	Lapsed on Prorogation
2	The Code of Criminal Procedure (Haryana Amendment) Bill, 2018.	-	-	Lapsed on Prorogation

---

**STATEMENT**

Statement Showing the number of sittings held of the Committee on Subordinate Legislation, Rules Committee and Business Advisory Committee and the Report presented by them :-

SR. NO.		2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	Number of Reports Presented
		Number of Sittings						
1	2	3	4	5	6	7	8	9
1	Committee on Subordinate Legislation	15	60	59	57	64	30	5
2	Rules Committee	-	-	-	-	1	-	-
3	Business Advisory Committee	-	4	3	3	3	2	15

---